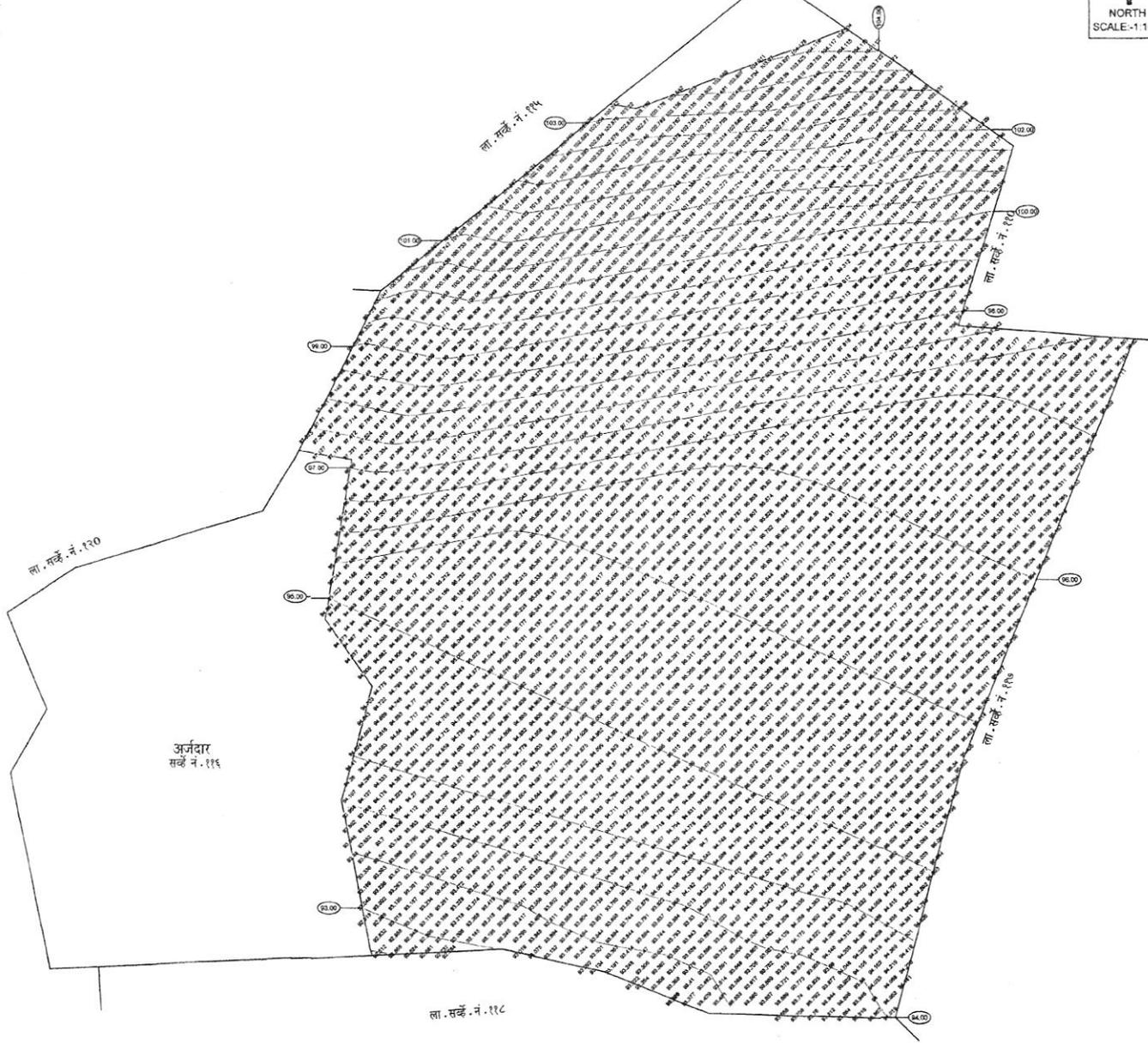


<p>क' प्रत</p> <p>मौजे : अंबळे तालुका : मावळ जिल्हा : पुणे</p> <p>अति.अ.ता.मो.र.नं. ३/२०२२</p>	 <p>अर्जदार या. अपर जिल्हाधिकारी पुणे व या. तहसिलदार मावळ यांचे पत्र जा. क्र. गीण/कावि/१५०/२०२२ च्या अनुषंगाने मौजे. अंबळे ता. मावळ जि. पुणे येथील सर्व्हे नं. ११६ च्या गीणयुनिज उखनन मोजणी कामी केलेल्या अचानुसार मोजणी काम केले असे.</p>
<p>मोजणीचे कारण</p> <p>समजुतीच्या टिपा</p> <p>या प्रमाणे स.नं. चौ हद्द अंमलेच्या प्रमाणे असे.</p> <p>या प्रमाणे समक्ष जागेवर गाव कामगार तलाठी यांनी बघवलेले उखननाचे सिमांकन अचुन त्याचे क्षेत्र ५ हे ८१ आर असे.</p>	<p>अर्जदार सर्व्हे नं. ११६ सर्व्हे नं. ११६ पैकी उखनन झालेले क्षेत्र</p> <p>ता. सर्व्हे. नं. ११०</p> <p>ता. सर्व्हे. नं. ११०</p> <p>ता. सर्व्हे. नं. ११८</p> <p>ता. सर्व्हे. नं. ११८</p>
<p>मोजणी समई इमार ईराम</p> <p>श्री. अजय देवळकर (स.अ.) श्री. विजय देवळकर (तलाठी) श्री. साहेबराव शेंडर (तलाठी) श्री. राजमन सायबान्तेकर (तलाठी) श्रीम. विनायक सनार (तलाठी) श्रीम. एस. एस. म्हाबारी (तलाठी)</p>	<p>उत्तर</p>  <p>प्रमाण = १:१०००</p>
<p>मोजणी करणार :-</p> <p>श्री. आ. वेंक. शिरसाट श्री. एस. डी. सोरटें श्री. एस. (पु.क्यापक)</p> <p>मोजणी तारीख : ०९/११/२०२२</p>	<p>सयासने</p> <p>आमची लिपीक</p> <p>सहा. म. अ. मावळ</p> <p>खरी प्रत</p> <p>श्री. एस. डी. सोरटें</p> <p>मावळ</p>

MAP SHOWING GROUND LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.116 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MR. VIKRAM BALASAHEB KAKADE
 MR. VILAS BABANRAO KALOKHE



TOTAL AREA OF QUARRY- 58178.090 SQ.M.
 TOTAL EXCAVATION - 608809.190 CU.M.
 215128.922 BRASS

LEGEND

GUT BOUNDARY	—————
QUARRY BOUNDARY	- - - - -
1M CONTOUR	~~~~~
0.5M CONTOUR	~~~~~

NOTE :- DUE TO WATER PRESENT IN THE QUARRY THERE MAY BE SOME VARIATIONS IN LEVELS AS WELL AS QUANTITY

NAME OF WORK:-

TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.116 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE, BY USING TOTAL STATION INSTRUMENT.

SUB DIVISIONAL OFFICER
 MAVAL, DIST-PUNE

D.M.O. COLLECTOR OFFICE
 MINING BRANCH, PUNE

SURVEYED & PREPARED BY :-

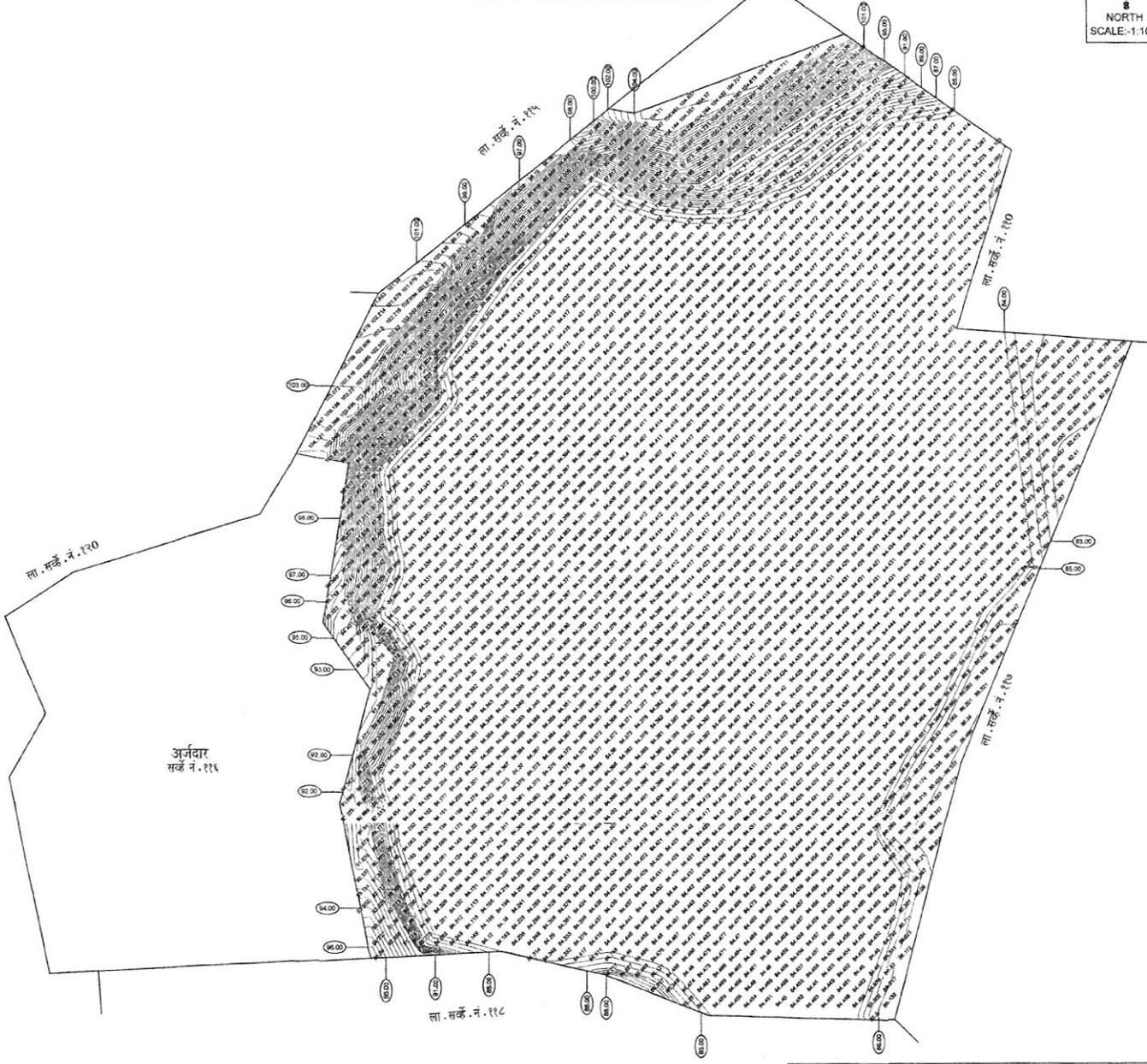
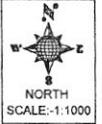
TAHSILDAR
 TAL-MAVAL, DIST-PUNE

B.K.PANMAND
 S.NO - 85/4 PLOT NO.43A, GUJARAT COLONY,
 KOTHRUD, PUNE-411038

FOR B.K.PANMAND

(Signature)
 Authorized Signatory

MAP SHOWING EXCAVATED LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.116 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MR. VIKRAM BALASAHEB KAKADE
 MR. VILAS BABANRAO KALOKHE



TOTAL AREA OF QUARRY - 58178.090 SQ.M.
 TOTAL EXCAVATION - 608809.190 CU.M.
 215126.922 BRASS

LEGEND

GUT BOUNDARY	———
QUARRY BOUNDARY	———
1M CONTOUR	———
0.5M CONTOUR	———

NOTE :- DUE TO WATER PRESENT IN THE QUARRY THERE MAY BE SOME VARIATIONS IN LEVELS AS WELL AS QUANTITY

NAME OF WORK:- TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.116 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE. BY USING TOTAL STATION INSTRUMENT.	
SUB DIVISIONAL OFFICER MAVAL, DIST-PUNE	D.M.O. COLLECTOR OFFICE MINING BRANCH, PUNE
SURVEYED & PREPARED BY:-	
TAHSILDAR TAL-MAVAL, DIST-PUNE	B.K.PANMAND S.NO.-894 PLOT NO.43A, GUJARAT COLONY, KOTHRUD, PUNE-411038.
FOR B.K.PANMAND <i>B.K.Panmand</i> Authorized Signature	

Hori. Scale 1:4000
Vert. Scale 1:4000

CROSS SECTIONS OF STONE QUARRY IN GUT NO.116 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - MR. VIKRAM BALASAHEB KAKADE
MR. VILAS BABANRAO KALOKHE



Cutting: 544.665
Datum: 83.0

Cutting	9.087 9.022 9.131 9.238 9.410 9.610
Filling	
Formation	9.280 9.459 9.454 9.453 9.502
Ground	9.317 9.461 9.588 9.745 9.930
Distance	2430.000 2420.000 2400.000 2370.000 2320.000 2260.000

Cutting: 831.711
Datum: 83.0

Cutting	9.246 9.282 9.241 9.241 9.244 9.250 9.248 9.256 9.272
Filling	
Formation	9.121 9.282 9.458 9.466 9.461 9.452 9.450
Ground	9.277 9.428 9.591 9.705 9.848 9.962
Distance	2430.000 2420.000 2400.000 2370.000 2320.000 2260.000

Cutting: 1452.641
Datum: 83.0

Cutting	1.171 9.163 9.986 9.082 9.125 9.254 9.456 9.573 9.671 9.755 9.880 9.956
Filling	
Formation	9.882 9.882 9.882 9.882 9.882 9.882 9.882 9.882 9.882 9.882 9.882 9.882
Ground	9.882 9.882 9.882 9.882 9.882 9.882 9.882 9.882 9.882 9.882 9.882 9.882
Distance	2430.000 2420.000 2400.000 2370.000 2320.000 2260.000

Cutting: 1551.825
Datum: 83.0

Cutting	0.054 9.922 9.251 9.273 9.272 9.307 9.384 9.566 9.647 9.723 9.829 10.022 10.117 9.323
Filling	
Formation	9.028 9.187 9.281 9.374 9.465 9.556 9.646 9.739 9.831 9.913 9.996 10.079 10.162 10.245
Ground	9.028 9.187 9.281 9.374 9.465 9.556 9.646 9.739 9.831 9.913 9.996 10.079 10.162 10.245
Distance	2430.000 2420.000 2400.000 2370.000 2320.000 2260.000

Cutting: 1627.780
Datum: 83.0

Cutting	2.052 6.655 9.502 9.520 9.527 9.574 9.666 9.874 9.900 9.988 9.988 9.988
Filling	
Formation	9.131 9.421 9.426 9.427 9.428 9.429 9.429 9.429 9.429 9.429 9.429 9.429
Ground	9.382 9.478 9.574 9.666 9.764 9.859 9.956 10.050 10.145 10.240 10.335 10.430
Distance	2320.000 2330.000 2340.000 2350.000 2360.000 2370.000 2380.000 2390.000 2400.000 2410.000 2420.000 2430.000

Cutting: 1771.085
Datum: 83.0

Cutting	4.718 9.732 9.792 9.792 9.791 9.798 9.806 9.806 9.806
Filling	
Formation	9.892 9.892 9.892 9.892 9.892 9.892 9.892 9.892 9.892
Ground	9.892 9.892 9.892 9.892 9.892 9.892 9.892 9.892 9.892
Distance	2220.000 2230.000 2240.000 2250.000 2260.000 2270.000 2280.000 2290.000 2300.000 2310.000 2320.000

Cutting: 1858.135
Datum: 83.0

Cutting	1.126 6.504 10.056 10.056 10.056 10.056 10.056 10.056 10.056
Filling	
Formation	9.228 9.228 9.228 9.228 9.228 9.228 9.228 9.228 9.228
Ground	9.228 9.228 9.228 9.228 9.228 9.228 9.228 9.228 9.228
Distance	2310.000 2320.000 2330.000 2340.000 2350.000 2360.000 2370.000 2380.000 2390.000 2400.000 2410.000

Cutting: 1973.925
Datum: 83.0

Cutting	1.878 9.081 10.321 10.321 10.321 10.321 10.321 10.321 10.321
Filling	
Formation	9.282 9.282 9.282 9.282 9.282 9.282 9.282 9.282 9.282
Ground	9.282 9.282 9.282 9.282 9.282 9.282 9.282 9.282 9.282
Distance	2310.000 2320.000 2330.000 2340.000 2350.000 2360.000 2370.000 2380.000 2390.000 2400.000 2410.000

1650

1660

1670

1680

1710

1720

1730

Handwritten signature

Hori. Scale 1:4000
Vert. Scale 1:4000

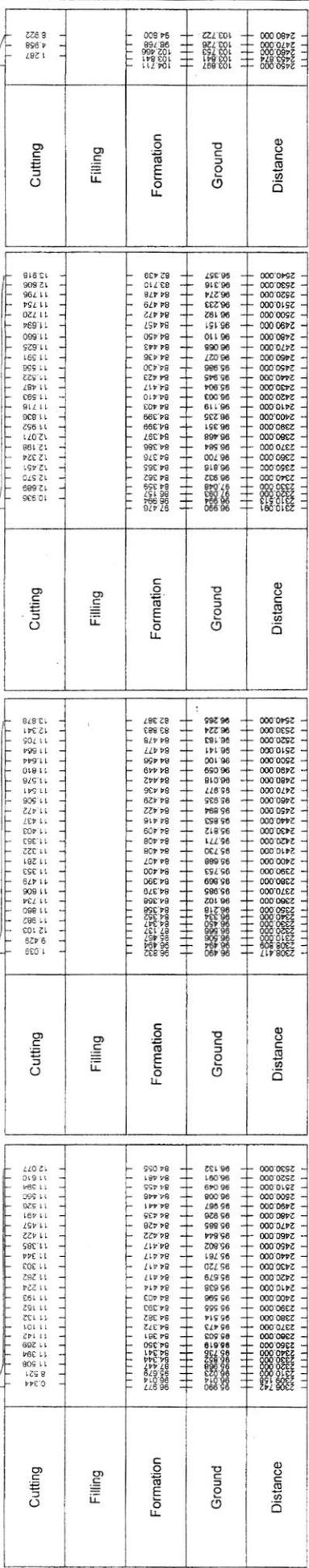
CROSS SECTIONS OF STONE QUARRY IN GUT NO. 116 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE

NAME OF OWNER - MR. VIKRAM BALASAHEB KAKADE

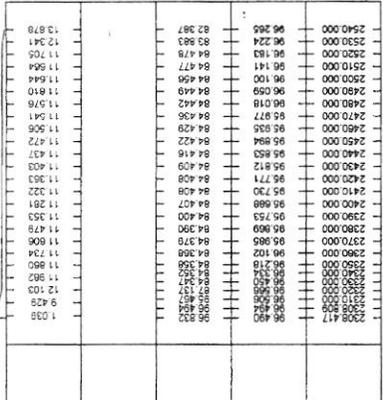
MR. VILAS BABANRAO KALOKHE



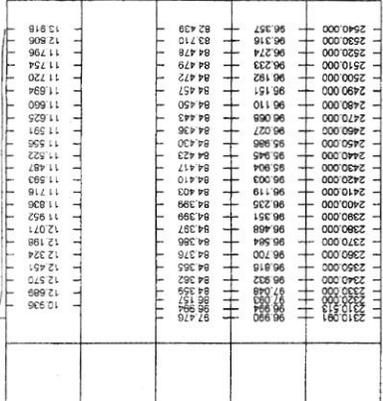
Cutting: 2418.250
Datum: 83.0



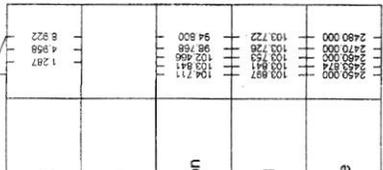
Cutting: 2609.314
Datum: 81.0



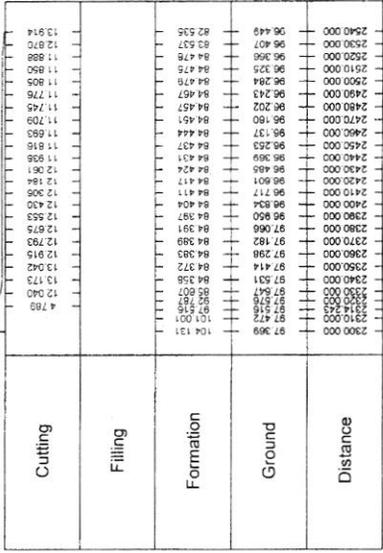
Cutting: 2680.255
Datum: 81.0



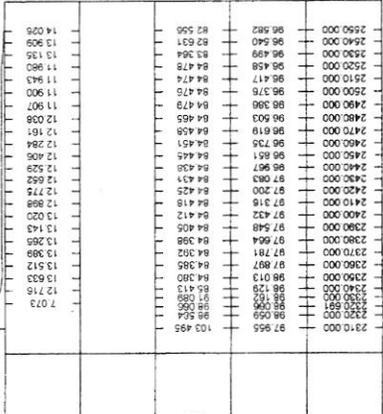
Cutting: 104.567
Datum: 94.0



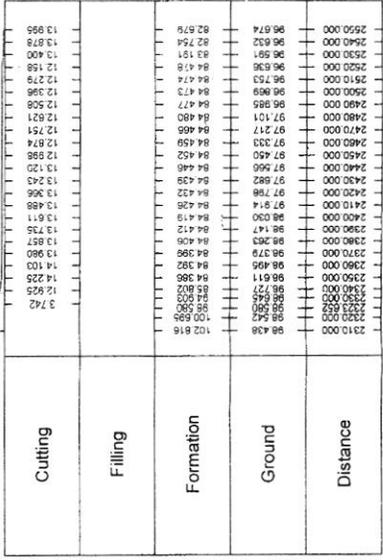
Cutting: 2679.920
Datum: 82.0



Cutting: 2810.376
Datum: 82.0



Cutting: 2875.722
Datum: 82.0



1830 1840 1850 1860 1870 1880 1890 1900 1910 1920 1930 1940 1950

Handwritten signature or initials.

Volume Report of Stone Quarry of Mr. Vikram Kakade & Vilas Kalokhe								
Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume			
					Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	1650.000	-	0.000	60.000	544.685	0.000	272.343	0.000
2	1660.000	1650.000	10.000	93.771	831.711	544.685	688.198	6881.980
3	1670.000	1660.000	10.000	170.000	1452.641	831.711	1142.176	11421.760
4	1680.000	1670.000	10.000	170.000	1551.825	1452.641	1502.233	15022.330
5	1690.000	1680.000	10.000	170.000	1627.780	1551.825	1589.803	15898.025
6	1700.000	1690.000	10.000	180.000	1771.085	1627.780	1699.433	16994.325
7	1710.000	1700.000	10.000	190.000	1858.135	1771.085	1814.610	18146.100
8	1720.000	1710.000	10.000	196.534	1973.925	1858.135	1916.030	19160.300
9	1730.000	1720.000	10.000	197.842	2013.623	1973.925	1993.774	19937.740
10	1740.000	1730.000	10.000	199.233	2048.537	2013.623	2031.080	20310.800
11	1750.000	1740.000	10.000	192.699	2003.639	2048.537	2026.088	20260.880
12	1760.000	1750.000	10.000	209.298	2142.091	2003.639	2072.865	20728.650
13	1770.000	1760.000	10.000	210.000	2213.295	2142.091	2177.693	21776.930
14	1780.000	1770.000	10.000	210.000	2254.770	2213.295	2234.033	22340.325
15	1790.000	1780.000	10.000	224.933	2367.701	2254.770	2311.236	23112.355
16	1800.000	1790.000	10.000	223.258	2418.250	2367.701	2392.976	23929.755
17	1810.000	1800.000	10.000	231.583	2609.314	2418.250	2513.782	25137.820
18	1820.000	1810.000	10.000	229.909	2680.255	2609.314	2644.785	26447.845
19	1830.000	1820.000	10.000	240.000	2679.920	2680.255	2680.088	26800.875
20	1840.000	1830.000	10.000	240.000	2810.376	2679.920	2745.148	27451.480
21	1850.000	1840.000	10.000	240.000	2875.722	2810.376	2843.049	28430.490
22	1860.000	1850.000	10.000	240.000	3076.998	2875.722	2976.360	29763.600
23	1870.000	1860.000	10.000	188.773	2397.368	3076.998	2737.183	27371.830
24	1880.000	1870.000	10.000	181.882	2418.748	2397.368	2408.058	24080.580
25	1890.000	1880.000	10.000	174.990	2461.417	2418.748	2440.083	24400.825
26	1900.000	1890.000	10.000	168.098	2509.517	2461.417	2485.467	24854.670
27	1910.000	1900.000	10.000	151.207	2232.646	2509.517	2371.082	23710.815
28	1920.000	1910.000	10.000	140.000	1730.960	2232.646	1981.803	19818.030
29	1930.000	1920.000	10.000	120.000	1097.278	1730.960	1414.119	1414.190
30	1940.000	1930.000	10.000	70.000	446.766	1097.278	772.022	7720.220
31	1950.000	1940.000	10.000	30.000	104.567	446.766	275.667	2756.665
							Total	608809.190
							Brass	215126.922

⑤ XPm

वसुली पत्रक १

गोजणी प्रमाणे आलेले ब्रास व खाणपट्टाधारकांनी चलनाने भरलेली रक्कम याचा ताळमेळ घेणे कामी भरावयाचे विवरण पत्र

स्वामित्वधनाचे दर

सन १५/०१/२००३ ते १४/१२/२००६	: ५०
सन १५/१२/२००६ ते १०/०२/२०१०	१००
सन ११/०२/२०१० ते १०/०५/२०१५	२००
सन ११/०५/२०१५ ते ०२/०२/२०१६	: ४००
सन ०३/०२/२०१६ ते १९/०१/२०१९	४००
सन २०/०१/२०१९ ते २२/०३/२०२१	४००
सन १०/०६/२०२१ ते	६००

खाणपट्टाधारकाचे नाव :- श्री विक्रम बाळासाहेब काकडे
 श्री विलास बबनराव काळोखे
 पता - लळेगाव दाभाडे, ता. मावळ, जि. पुणे
 खाणपट्टाचा सर्वे - गट नं १९६
 खाणीचा पता म्. आंबळे, ता. मावळ, जि. पुणे

बीरमके बिल्डकॉन प्रा. लि.

वर्ष	रॉयल्टी चलन क.	दिनांक	रक्कम भरणा करत वेळी रॉयल्टी दर	त्यानुसार आलेल बास	भरलेली रक्कम		
1	2012-13	100	12/7/2012	200	1000	200000	विक्रम बा. काकडे
2	2012-13	189	15/10/2012	200	1000	200000	विक्रम बा. काकडे
3	2012-13	234	3/1/2013	200	1000	200000	विक्रम बा. काकडे
4	2012-13	284	22/01/2013	200	2500	500000	विक्रम बा. काकडे
5	2012-13	UBI CH 2016510	4/2/2013	200	1500	300000	विक्रम बा. काकडे
6	2012-13	454	5/3/2013	200	2500	500000	विक्रम बा. काकडे
7	2013-14	72	14/08/2013	200	1000	200000	विक्रम बा. काकडे
8	2013-14	148	23/10/2013	200	1000	200000	विक्रम बा. काकडे
9	2013-14	206	11/11/2013	200	1250	250000	विक्रम बा. काकडे
10	2013-14	184	4/2/2014	200	1250	250000	विक्रम बा. काकडे
11	2013-14	224	3/3/2014	200	1250	250000	विक्रम बा. काकडे
12	2014-15	27	3/9/2014	200	2500	500000	विक्रम बा. काकडे
13	2014-15	165	11/9/2014	200	1250	250000	विक्रम बा. काकडे
14	2014-15	177	18/11/2014	200	1000	200000	विक्रम बा. काकडे
15	2014-15	283	30/12/2014	200	1250	250000	विक्रम बा. काकडे
16	2014-15	298	25/02/2015	200	1250	250000	विक्रम बा. काकडे
17	2015-16	415	17/06/2015	400	625	250000	विक्रम बा. काकडे
18	2015-16	418	17/06/2015	400	625	250000	विक्रम बा. काकडे
19	2015-16	145	28/07/2015	400	625	250000	विक्रम बा. काकडे
20	2015-16	PPC CH 42267	16/09/2015	400	750	300000	विक्रम बा. काकडे
21	2015-16	280	5/11/2015	400	750	300000	विक्रम बा. काकडे
22	2015-16	ONLINE PAY	6/11/2015	400	6250	2500000	विक्रम बा. काकडे
23	2015-16	ONLINE PAY	28/01/2016	400	1837.5	735000	विक्रम बा. काकडे
24	2015-16	ONLINE PAY	4/3/2016	400	1562.5	625000	विक्रम बा. काकडे
25	2016-17	ONLINE PAY	4/11/2016	400	2500.0	1000000	विक्रम बा. काकडे
26	2016-17	ONLINE PAY	15/03/2017	400	1250.0	500000	विक्रम बा. काकडे
27	2016-17	ONLINE PAY	24/03/2017	400	1250.0	500000	विक्रम बा. काकडे
28	2016-17	ONLINE PAY	31/03/2017	400	2500.0	1000000	विक्रम बा. काकडे
29	2017-18	ONLINE PAY	1/4/2017	400	1250.0	500000	विक्रम बा. काकडे
30	2017-18	ONLINE PAY	25/10/2017	400	1250.0	500000	विक्रम बा. काकडे
31	2017-18	ONLINE PAY	3/11/2017	400	1250.0	500000	विक्रम बा. काकडे
32	2017-18	ONLINE PAY	17/01/2018	400	1250.0	500000	विक्रम बा. काकडे
33	2017-18	ONLINE PAY	26/03/2018	400	1250.0	500000	विक्रम बा. काकडे

34	2017-18	ONLINE PAY	31/03/2018	400	1250.0	500000	विक्रम बा. काकडे
35	2018-19	ONLINE PAY	6/6/2018	400	1250.0	500000	विक्रम बा. काकडे
36	2018-19	ONLINE PAY	27/08/2018	400	2500.0	1000000	विक्रम बा. काकडे
37	2018-19	ONLINE PAY	21/09/2018	400	625.0	250000	विक्रम बा. काकडे
38	2018-19	ONLINE PAY	21/09/2018	400	1250.0	500000	विक्रम बा. काकडे
39	2018-19	ONLINE PAY	30/10/2018	400	1250.0	500000	विक्रम बा. काकडे
40	2018-19	ONLINE PAY	8/3/2019	400	1250	500000	विक्रम बा. काकडे
41	2018-19	ONLINE PAY	9/3/2019	400	1250	500000	विक्रम बा. काकडे
42	2018-19	ONLINE PAY	28/03/2019	400	2500	1000000	विक्रम बा. काकडे
43	2019-20	ONLINE PAY	13/07/2019	400	2000	800000	विक्रम बा. काकडे
44	2019-20	ONLINE PAY	27/07/2019	400	5000	2000000	विक्रम बा. काकडे
45	2019-20	ONLINE PAY	5/2/2020	400	1250	500000	विक्रम बा. काकडे
46	2019-20	ONLINE PAY	11/2/2020	400	2500	1000000	विक्रम बा. काकडे
47	2019-20	ONLINE PAY	16/03/2020	400	500	200000	विक्रम बा. काकडे
48	2020-21	ONLINE PAY	3/2/2021	400	2500	1000000	विक्रम बा. काकडे
49	2020-21	ONLINE PAY	4/2/2021	400	2500	1000000	विक्रम बा. काकडे
50	2020-21	ONLINE PAY	3/3/2021	400	1250	500000	विक्रम बा. काकडे
51	2020-21	ONLINE PAY	22/03/2021	400	3750	1500000	विक्रम बा. काकडे
52	2021-22	ONLINE PAY	10/7/2021	600	1667	1000000	विक्रम बा. काकडे
53	2021-22	ONLINE PAY	24/12/2021	500	833	500000	विक्रम बा. काकडे
54	2021-22	ONLINE PAY	24/12/2021	600	395	237100	विक्रम बा. काकडे
55	2021-22	ONLINE PAY	2/3/2022	600	2500	1500000	विक्रम बा. काकडे
56	2021-22	ONLINE PAY	15/03/2022	600	3333	2000000	विक्रम बा. काकडे
57	2022-23	ONLINE PAY	21/11/2022	600	1667	1000200	विक्रम बा. काकडे
58	2022-23	ONLINE PAY	24/12/2022	600	437	252000	विक्रम बा. काकडे
59	2022-23	ONLINE PAY	2/1/2023	600	2000	1200000	विक्रम बा. काकडे
60	2022-23	ONLINE PAY	8/2/2023	600	2000	1200000	विक्रम बा. काकडे
61	2022-23	ONLINE PAY	2/3/2023	600	1000	600000	विक्रम बा. काकडे
62	2022-23	ONLINE PAY	8/3/2023	600	1200	720000	विक्रम बा. काकडे
63	2022-23	ONLINE PAY	10/3/2023	600	1000	600000	विक्रम बा. काकडे
				एकूण	101,681.63	39,779,300.00	

१ (सोबत चलनाच्या प्रमाणीत प्रती Self Attested)

२ चलन भरताना चेक असल्यास त्याच्या बँक विवरणपत्राची प्रत

सही

तपासेले प्रमाणित


नाव: श्री विक्रम बाळासाहेब काकडे

विवरण पत्र भरणा-या खाणपट्टेदाराची स्वाक्षरी


तहसिलदार मावळ
तहसिलदार खानिकर्म अधिकारी

वसुली पत्रक १

मोजणी प्रमाणे आलेले ब्रास व खाणपट्टाधारकांनी चलनाने भरलेली रक्कम यांचा ताळमेळ घेणे कागडी भरावयाचे विवरण पत्र

स्वमित्त्वघनाचे दर

सन ११/०२/२०१० ते १०/५/२०१५	२००
सन ११/०५/२०१५ ते १९/०१/२०१९	३००
सन २०/१/२०१९ ते ३०/६/२०२१	४००
सन १/७/२०२१ ते	६००

खाणपट्टाधारकाचे नाव :- श्री.विक्रम बाळासाहेब काकडे,
श्री.विलास बबनराव काळोखे

खाणपट्टा गट नं. :- गट नं 116,
खाणीचा पत्ता : मु.आंबळे, ता.मावळ, जि.पुणे

अ.क्र.	वर्ष	रॉयल्टी चलन क्र.	दिनांक	रक्कम भरणा करतेवेळी रॉयल्टी दर	त्यानुसार आलेले ब्रास	भरलेली रक्कम	खाणपट्टाधारकाचे नाव
१	2012-2013	१०१	12-06-2012	२००	१०००	२०००००	विलास ब. काळोखे
२	2012-2013	१८८	15-09-2012	२००	१०००	२०००००	विलास ब. काळोखे
३	2012-2013	२३४	03-01-2013	२००	१०००	२०००००	विलास ब. काळोखे
४	2012-2013	२८५	22-01-2013	२००	२५००	५०००००	विलास ब. काळोखे
५	2012-2013	३२३	12-02-2013	२००	१५००	३०००००	विलास ब. काळोखे
६	2012-2013	५३	09-03-2013	२००	२५००	५०००००	विलास ब. काळोखे
७	2013-2014	१७	02-05-2013	२००	२००	४००००	विलास ब. काळोखे
८	2013-2014	७३	27-08-2013	२००	१०००	२०००००	विलास ब. काळोखे
९	2013-2014	१०१	05-09-2013	२००	१०००	२०००००	विलास ब. काळोखे
१०	2013-2014	२०७	11-09-2013	२००	१२५०	२५००००	विलास ब. काळोखे
११	2013-2014	२१४	24-02-2014	२००	१२५०	२५००००	विलास ब. काळोखे
१२	2013-2014	२२३	03-03-2014	२००	१२५०	२५००००	विलास ब. काळोखे
१३	2013-2014	२३३	12-03-2014	२००	१२५०	२५००००	विलास ब. काळोखे
१४	2013-2014	२८०	31-03-2014	२००	२५००	५०००००	विलास ब. काळोखे
१५	2014-2015	२६	03-09-2014	२००	२५००	५०००००	विलास ब. काळोखे
१६	2014-2015	२८१	08-01-2015	२००	१२५०	२५००००	विलास ब. काळोखे
१७	2014-2015	२८२	08-01-2015	२००	१२५०	२५००००	विलास ब. काळोखे
१८	2014-2015	३२१	20-01-2015	२००	२५००	५०००००	विलास ब. काळोखे
१९	2015-2016	४१४	10-04-2015	२००	१२५०	२५००००	विलास ब. काळोखे
२०	2015-2016	४१९	10-04-2015	२००	१२५०	२५००००	विलास ब. काळोखे
२१	2015-2016	२३१	20-09-2015	४००	७५०	३०००००	विलास ब. काळोखे
२२	2015-2016	२६९	20-10-2015	४००	७५०	३०००००	विलास ब. काळोखे

२३	2015-2016	४६४२०४४	02-11-2015	४००	६२५०	२५०००००	विलास ब. काळोखे
२४	2015-2016	१७३	29-02-2016	४००	३१२५	१२५००००	विलास ब. काळोखे
२५	2016-2017	५७०५३३१	04-11-2016	४००	२५००	१००००००	विलास ब. काळोखे
२६	2016-2017	५७३	19-01-2017	४००	२५००	१००००००	विलास ब. काळोखे
२७	2016-2017	६६४८४७९	27-01-2017	४००	१८३८	७३५०००	विलास ब. काळोखे
२८	2016-2017	९२५५११७	28-03-2017	४००	२५००	१००००००	विलास ब. काळोखे
२९	2016-2017	९६२९५२	31-03-2017	४००	१८३८	७५००००	विलास ब. काळोखे
३०	2017-2018	५१०२९७३	06-09-2017	४००	२५००	१००००००	विलास ब. काळोखे
३१	2017-2018	६५८३३९३	26-10-2017	४००	१८३८	७५००००	विलास ब. काळोखे
३२	2017-2018	६७००८६२	30-10-2017	४००	१०००	४०००००	विलास ब. काळोखे
३३	2017-2018	६६९९५८७	30-10-2017	४००	३०००	१२०००००	विलास ब. काळोखे
३४	2017-2018	६६९८९५३	30-10-2017	४००	१०००	४०००००	विलास ब. काळोखे
३५	2017-2018	१११६७६९९	27-02-2018	४००	१२५०	५०००००	विलास ब. काळोखे
३६	2017-2018	१२४१२७९८	26-03-2018	४००	१२५०	५०००००	विलास ब. काळोखे
३७	2018-2019	२३९७५९४२	06-06-2018	४००	२०००	८०००००	विलास ब. काळोखे
३८	2018-2019	५१०१६०८	16-08-2018	४००	२५००	१००००००	विलास ब. काळोखे
३९	2018-2019	७८३३८२८	30-10-2018	४००	१२५०	५०००००	विलास ब. काळोखे
४०	2018-2019	७७००९५७४	30-10-2018	४००	१२५०	५०००००	विलास ब. काळोखे
४१	2018-2019	१२७९९८९०	06-03-2019	४००	६२५०	२५०००००	विलास ब. काळोखे
४२	2018-2019	१२८७६६५९	08-03-2019	४००	१०००	४०००००	विलास ब. काळोखे
४३	2018-2019	१४०४८५८०	30-03-2019	४००	२५००	१००००००	विलास ब. काळोखे
४४	2019-2020	१०५१५८४२	09-01-2020	४००	२५००	१००००००	विलास ब. काळोखे
४५	2019-2020	१३४५७५०२२०१९२०	16-03-2020	४००	१२५०	५०००००	विलास ब. काळोखे
४६	2020-2021	१११०३९७१२०२०२९	30.02.2021	४००	५०००	२००००००	विलास ब. काळोखे
४७	2020-2021	१२४१२४१९९२०२०२९	01.03.2021	४००	३७५०	१५०००००	विलास ब. काळोखे
४८	2021-2022	२२२००८६२०२१२२	29.06.2021	४००	६२५०	२५०००००	विलास ब. काळोखे
४९	2021-2022	२२७७२२०२०२१२२	30.06.2021	४००	८७५०	३५०००००	विलास ब. काळोखे
५०	2022-2023	११८७००५७९२०	08.12.2022	६००	२०००	१२०००००	विलास ब. काळोखे
५१	2022-2023	१२०९८६६७२०	02.01.2023	६००	२०००	१२०००००	विलास ब. काळोखे
५२	2022-2023	१४९७२५५६२०	08.02.2023	६००	२२००	१३२००००	विलास ब. काळोखे
				एकूण ब्रास	११३५३९	३८३२५०००	

- १) सोबत चलनाच्या प्रमाणित प्रती (SELF ATTESTED)
- २) चलन भरताना चेक असल्यास त्याच्या वा बँके विवरणपत्राची प्रत

सही



नाम:- श्री. विलास बबनराव काळोखे

विवरण पत्र भरणाऱ्या खाणपट्टेदाराची स्वाक्षरी

तपासले प्रमाणित



तहसिलदार मातंग
तहसिलदार / खानिकम आतंग

(गौण खनिजासाठी खनिपट्टा मंजूरीवावत)

- वाचा :- १) श्री. सचिन संभाजी काळोखे व श्री. संदीप संभाजी काळोखे, रा. घर नं. १८८ दादा-ताई बंगलो, काळोखेवाडी, तळेगाव दाभाडे, तालुका मावळ, जिल्हा पुणे यांचा दि. २९/११/२०२१ रोजीचा अर्ज व त्यालगतची सहपत्रे
- २) या कार्यालयाकडील आदेश क्रमांक खनिकर्म/एसआर/नु/३७/२०१९, दिनांक २०/१२/२०१९
 - ३) खाण व खनिजे (विनियमन व विकास) अधिनियम १९५७
 - ४) महाराष्ट्र जमिन महसूल अधिनियम, १९६६
 - ५) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३
 - ६) मा. प्रधान सचिव, पर्यावरण विभाग राज्यस्तरीय पर्यावरण आघात मुल्यांकन (SEIAA) यांचेकडील पत्र क्र No SIA/MH/MIN/१४१७६६/२०२० Date ३१/०३/२०२०



जिल्हाधिकारी कार्यालय, पुणे
खनिकर्म शाखा
क्र.खनिकर्म/एसआर/८०/२०२१
पुणे-१, दि.०७/०१/२०२२

विषय :- खनिपट्टा मंजूरी

मौजे आंबळे, तालुका मावळ, जिल्हा पुणे येथील जमीन
ग.नं. ११७/१/१ व ११७/१/२ मधील एकूण क्षेत्र ०० हे.८० आर
श्री. सचिन संभाजी काळोखे, व श्री. संदीप संभाजी काळोखे.

आदेश

महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ च्या प्रकरण दोन, नियम १४ (१,२) अन्वये प्रदान केलेल्या शक्तीच्या आधारे श्री. सचिन संभाजी काळोखे, व श्री. संदीप संभाजी काळोखे, रा. घर नं. १८८ दादा-ताई बंगलो, काळोखेवाडी तळेगाव दाभाडे, तालुका मावळ, जिल्हा पुणे यांचे नावे मौजे आंबळे, तालुका मावळ, जिल्हा पुणे येथील जमिन गट नं. ११७/१/१ व ११७/१/२ यांसी क्षेत्र ०० हे. ८० आर क्षेत्रामध्ये या कार्यालयाकडील आदेश क्रमांक खनिकर्म/एसआर/नु/३७/२०१९, दिनांक २०/१२/२०१९ अन्वये २ वर्षे म्हणजेच दिनांक १०/०६/२०२२ अखेरच्या कालावधीकरीता खाणपट्टा मंजूर करण्यात आला आहे.

अर्जदार यांनी महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ सदर अन्वये उक्त क्षेत्री असलेल्या खाणपट्ट्याची मुदत संपल्याने खाणपट्ट्याचे नुतणीकरण मंजूरी मिळणेकामी या कार्यालयाकडे दिनांक २९/११/२०२१ अन्वये विनंती अर्ज सादर केलेला आहे.

प्रस्तुत या कार्यालयाकडील दिनांक ११/०२/२०२१ रोजी सदर खाणपट्ट्याची ईटीएस मशीनव्दारे मोजणी झालेली असून, उक्त क्षेत्री अर्जदार यांनी १५५४५९.७०५ ब्रासचे उत्खनन केलेचे दिसून येत आहे. त्याचप्रमाणे तहसिलदार मावळ यांचा मोजणीशीट प्रमाणे रक्कम भरलेबाबतचा ताळमेळ पत्रक १ व २ पाहता (पृ.क्र ५८५-५९१) अर्जदार यांनी आजअखरे पर्यंत १५०६३२ ब्रासची रॉयल्टी शासन जमा केलेचे दिसून येते. तसेच उर्वरित ४८२८ ब्रास साठी अर्जदार यांनी दिनांक ०९/०३/२०२१ व २९/१२/२०२१ रोजी चलनाव्दारे भरलेले असून, त्याबाबतचे चलने सादर केलेली आहेत.

मा. उपरांचालक कोल्हापूर यांचेकडील No.min-adm/५३८/११/२०१९/६४८ date २९/०५/२०१९ अन्वये मान्यता दिलेला खाणकाम आराखडा सादर केलेला आहे.

राज्यस्तरीय पर्यावरण आघात मुल्यांकन समिती मुंबई यांचेकडील पत्र क्र SIA/MH/MIN/१४१७६६/२०२० दिनांक ३१/०३/२०२० अन्वये उक्त क्षेत्राला दिनांक २२.०१.२०२४ पर्यावरण नाहरकत दिलेले आहे.

या कार्यालयाच्या मुळ आदेशामधील अटी व शर्ती तसेच महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील नियम क्रमांक ३ ते ५७ च्या सर्व अटी/शर्ती व पर्यावरण नाहरकत व खाणकाम

आराखडा करून त्यांचे अनुपालन करण्याच्या अटीस अधिन राहुन राज्यस्तरीय पर्यावरण आघात मुल्यांकन समिती यांनी दिलेल्या दिनांक २२/०१/२०२४ अखेरच्या मुदती करिता मुरुम व डबर ह्या गौण खनिजाकरिता खनिपट्टा (क्वारी लिज) परवानगी खालील अटी व शर्तीवर मंजूर करीत आहे.

- १) खनिपट्टाधारकाने महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ व महाराष्ट्र जमिन महसूल अधिनियम १९६६ मधील संबंधित नियमांचे पालन करणे आवश्यक आहे.
- २) खनिपट्टाधारकाने गौणखनिजाबाबत शासनाने व अपर जिल्हाधिकारी, पुणे यांनी वेळोवेळी विहित केलेल्या नियम, आदेश, शर्तीचे पालन करणे आवश्यक आहे.
- ३) हया आदेशापासुन ६० दिवसाचे आत खनिपट्ट्याचे निष्पादन (करारनामा) करून घेणे आवश्यक आहे. त्यासाठी खनिपट्ट्याने मंजूर केलेल्या क्षेत्राची संबंधित तालुका निरीक्षक, भूमि अभिलेख यांचेकडून स्वखर्चाने मोजणी करून नकाश्याच्या प्रति सादर, कराव्यात. सदर मोजणीसाठी खनिपट्टाधारकाने हया आदेशापासुन पंधरा दिवसात मोजणीसाठी तातडीची फी संबंधित तालुका निरीक्षक भूमि अभिलेख यांचेकडे भरून अर्ज करणे आवश्यक आहे. अन्यथा निष्पादन करण्यास झालेल्या विलंबासाठी खनिपट्टाधारक जबाबदार असल्याचे समजून मंजूर खनिपट्टा व परवाना आपोआप रद्द होईल व त्यासाठी त्यास कोणताही परतावा मिळणार नाही.
- ४) ३ अ) खनिपट्ट्याचे निष्पादन झालेशिवाय पट्टेधारकास उत्खनन सुरु करता येणार नाही. निष्पादनापूर्वी उत्खनन सुरु केल्याचे निदर्शनास आलेस सदरचे उत्खनन अनाधिकृत समजणेत येऊन उत्खनन झालेल्या गौणखनिजावर महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम ४८ (७) नुसार दंडनिय कारवाई करणेत येईल.
- ५) पट्टाधारक, तो खाणकामाकरिता वापरीत असेल अशा जमिनीच्या पृष्ठभागाकरिता, जिल्हाधिकाऱ्यांनी निश्चित केलेल्या व खाणपट्ट्यात निविर्दिष्ट केलेल्या दराने आणि जो त्या जमिनीवर आकारण्यायोग्य असेल तेवढा जमिन महसूल व त्यावरील उपकर यांच्या रकमहून अधिक नसेल असे, भूपृष्ठाभाग भाडे (सरफेस रेंट) सुध्दा देईल.
- ६) पट्टेदारास, खाणपट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक असलेल्या हद्दीच्या खुणा व खांब त्यांच्या स्वतःच्या खर्चाने उभारावे लागतील आणि ते सुरिस्थितीत ठेवावे लागतील.
- ७) खाणकामासंबंधी आणि पट्टेदारांच्या खाणीत काम करणाऱ्या कर्मचाऱ्यांची किंवा जनतेची सुरक्षा, आरोग्य व सुखसोई यावर परिणाम करणाऱ्या बाबीसंबंधीत त्यावेळी अंमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पट्टेदार पालन करील आणि यासंबंधीतील रस्ता, पाणी व इतर विद्यमान सुविधा यांच्या न्याय हक्कांचा आदर करील. तसेच खनिपट्टा आदेश व नियमातील तरतुदीनुसार खाणपट्टा क्षेत्र व त्याची वाहतूक करताना वापरणेत येणारे रस्ते यामधून निघणा-या धूळीपासून कोणालाही त्रास होता कामा नये. व यासाठी खडी मशिन व तत्सम यंत्रणा उभारणार असल्यास ती उभारणेपूर्वी महाराष्ट्र प्रदुषण नियंत्रण मंडळाचा नाहरकत दाखला घेणे व त्यातील अटी व शर्तीचे पालन पट्टेधारक काटेकोरपणे करेल व अशा नाहरकत प्रमाणपत्राची छायांकित प्रत या कार्यालयास सादर करील.

- ८) खनिपट्टा क्षेत्रात खडी मशिन उभारणी केलेस तसेच खनिजाची वाहतूक यागुळे होणारे प्रदुषणावर आळा बसविणेसाठी खालील बाबींची पूर्तता करणे पट्टेधारकांवर बंधनकारक राहिल.
- ९) अ) खडीमशिनद्वारे दगडापासून खडी तयार करताना पाणी फवारणी यंत्रणा त्वरीत बसविणेत यावी व ती नियमितपणे कार्यरत राहिल याची खबरदारी घ्यावी.
- १०) ब) मुख्य रस्ता ते खाणीकडे जाणारा रस्ता तसेच खाणीतील रस्त्यावर नियमितपणे पाणी मारावे म्हणजे धूळ उडणार नाही.
- ११) क) मंजूर केलेल्या क्षेत्राच्या सिमेवर प्रतिहेक्टरी ५० तसेच कामगाराच्या निवासाच्या ठिकाणी आणि रस्त्याच्या कडेला पुरेश्या प्रमाणात (प्रत्येकी २० फूट अंतरावर) झाडे लावावीत व त्याची योग्य निगा राखावी.
- ड) खाणीतील दगड उत्खनन खडी मशिन खनिजाची वाहतूक हे फक्त सूर्योदय ते सूर्यास्त या वेळेत करावी रात्रीचे वेळी खनिकर्माचे व वाहतूकीचे कोणतेही काम करू नये.
- १२) पट्टेदार किंवा त्याचा हस्तांतरित किंवा अभिहस्तांकित यांनी खंड(तेरा) खालील कोणताही प्रवेश किंवा निरीक्षण याकरीता अनुमती दिली नाही तर सक्षम अधिकाऱ्यास त्याचा खाणपट्टा रद्द करता येईल व त्याची प्रतिभूती उक्त संपूर्णतः किंवा अंशतः जप्त करता येईल.
- १३) पट्टेदार सर्व अपघाताचा वृतांत संबंधित दंडाधिकारी आणि जिल्हा पोलीस अधिक्षक यांना मा.संचालक, खाणसुरक्षा, मंडगांव गोवा यांना दिली पाहिजे.
- अ) मुख्य कार्यकारी अधिकारी, पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण, पुणे यांनी सदर प्रकरणी दिलेला अहवाल सदरचे क्षेत्र शेती व नाविकास विभागात येते
- ब) खाणपट्टाधारकाने मंजूर क्षेत्रामधून दगड, माती, मुरुम वाहतुकीसाठी वाहतुक पास सक्षम अधिकाऱ्याने प्रमाणित केलेला वाहतुक पास प्रत्येक वाहनासोबत प्रत्येक वेळी देणे बंधनकारक आहे. ज्या वाहनांबरोबर वाहतुक पास आढळून न आल्यास त्या वाहनांतील संपूर्ण गौण खनिज अवैध आहे असे समजून त्यावर नियमानुसार दंडात्मक कारवाई करण्यात येईल. त्याचप्रमाणे खाणपट्टाधारक यांनी उत्खनन केलेले गौण खनिज विक्री व वाहतुक केलेल्या गौण खनिजाचा दैनंदिन हिशोब नोंदवही ठेवणे आवश्यक आहे. ती नोंदवही व इतर हिशोब कागदपत्रे अपर जिल्हाधिकारी, जिल्हा खनिकर्म अधिकारी तसेच भूविज्ञान व खनिकर्म संचालनालयातील निरीक्षण करणाऱ्या अधिकाऱ्यासाठी उत्खननाच्या जागेवर उपलब्ध करून देणे बंधनकारक राहिल अन्यथा सदरचा खाणपट्टा रद्द करण्यात येईल.
- १४) पट्टेदाराच्या खाणपट्ट्यामध्ये समाविष्ट करण्यात आलेली कोणतीही जमिन पट्ट्याने देण्यास उपलब्ध नव्हती असे नंतर आढळून आल्यास, त्याबद्दलच्या नुकसानभरपाई मिळण्यासंबंधीच्या पट्टेदाराच्या कोणत्याही दाव्यापासून शासन मुक्त असेल.
- १५) पट्टेदार किंवा त्याचा हस्तांतरित, किंवा अभिहस्तांकित हे, इमारती उभारण्यासंबंधी त्यावेळी अंमलात असलेल्या कोणत्याही कायद्याच्या उपबंधाचे किंवा खाण पट्ट्याने दिलेले क्षेत्र ज्या अधिकाऱ्याच्या अधिकारितेत असेल अशा कोणत्याही किंवा असे आदेश देण्यास सक्षम असणाऱ्या कोणत्याही अधिकाऱ्याने काढलेल्या कोणत्याही आदेशाचे उल्लंघन करून, कोणतीही इमारत उभारणार नाही.
- १६) ज्या जमिनीच्या बाबतीत खाणपट्टा मंजूर करण्यात आला असेल त्या जमिनीतून उपलब्ध होणारी गौण खनिज विकत घेण्याचा प्रथमधिकार शासनास असेल.
- १७) खाणपट्ट्याने दिलेल्या जमिनीत किंवा जमिनीवर कोणताही रस्ता, रेल्वे, कालवा किंवा जलाशय बांधण्याचा किंवा विजेचा किंवा दूरध्वनीचा कोणताही तार मार्ग (लाईन) नेण्याचा राज्यशासनाचा किंवा केंद्र सरकारच्या अधिकार राखीव असेल.
- १८) शासनाच्या वरील अटी-शर्तीखेरीज जिल्हाधिकारी, पुणे यांच्या स्वेच्छधिकारात खालील अटी पट्टेधारकावर बंधनकारक करित आहेत.



- अ) खाणपट्टाधारकाने काढलेल्या खनिजाचे पूर्ण राजशुल्क (रॉयल्टी) किमान दर महा (६) महिन्यांचे अंतराने सदंधीत तहसिलदार यांचेकडे भरले पाहिजे. मात्र, पट्टेदारास सोयीचे ठरत असल्यास, सहा महिन्यापेक्षा कमी वेळेतही तो राजशुल्क केव्हाही व वेळोवेळी भरू शकेल. मात्र सहा महिन्यापेक्षा आधी रॉयल्टी भरण्याची सक्ती पट्टेधाराकावर असणार नाही.
- ब) पट्टेधारकाने खाजगी जमिनीवर खाणपट्टा घेतलेला असल्यास जमिनधारकास जमिनीच्या नुकसानीबाबत भरपाईची रक्कम अदा करून जमिनधारकाकडून नोटरीसमोर अथवा तहसिलदारा समोर स्टॅम्प पेपर केलेला ना-हरकत दाखला मिळविलेला असला पाहिजे.
- क) पट्टेधारकाने नियमानुसार तोडण्यास बंदी असलेली झाडे/वृक्ष इ. त्याचे खाणपट्टा क्षेत्रात परवानगी शिवाय तोडू नये अथवा त्याची विल्हेवाट लावू नये.
- ड) पृष्ठांमंजुरीनंतर कोणत्याही शासकीय अधिकृत प्रयोजनाकरीता काही क्षेत्र प्रतिबंधित केले गेल्यास तेवढ्या क्षेत्रात पट्टेधारकास खाणकाम करता येणार नाही.
- इ) पट्टेखाली मंजूर क्षेत्राच्या हद्दीलगत राखीव अथवा संरक्षित किंवा अन्य कोणत्याही प्रकारचे वनक्षेत्र अथवा सरकारी पड/गायान अशा प्रकारचे क्षेत्र असल्यास त्या हद्दीत खाणकाम केले जाणार नाही. याची पूर्ण जबाबदारी पट्टेधारकाने घेणे आवश्यक आहे. अन्यथा असे खाणकाम म्हणजे सरकारी जमिनीत अतिक्रमण/वनसंरक्षण कायद्याच्या भंग असे समजले जाईल व खाणपट्टा कोणतीही वेगळी सूचना न दिली जाता पट्टा रद्द केला जाईल.
- फ) पट्टेधारकाने खाणीचे खड्डे पुरेसे व योग्य असे कुंपण लावून सुरक्षित करणे जरूरीचे आहे. असे न केल्याने जर मनुष्य/जनावरांना खड्ड्यात पडून अपघात झाल्यास त्याची जबाबदारी पट्टेधारकांवर राहिल व नियमानुसारच्या कारवाईस तो पात्र ठरेल व खाणपट्टा रद्द केला जाऊ शकेल.
- ग) पट्टा क्षेत्राबाबत अन्य व्यक्तीशी पट्टेदाराचे वाद उदभवल्यास/न्यायालयीन प्रकरण झाल्यास, अशा दाव्यापासून पट्टेदार शासनास क्षतीपूर्त (अलग) ठेवे.
- घ) पट्ट्याचा कालावधी संपल्यावर किंवा पट्टा रद्द केला गेल्यास, त्यानंतर पट्ट्याचे क्षेत्र, त्यावरील खाणीसहित आणि खणीत शिल्लक असलेल्या सर्व खनिजसहित शासन ताब्यात घेईल व अशा क्षेत्रावरील सर्व मालमत्ता जप्त करून शासनाचे ताब्यात घेतली जाईल.
- म) युध्द किंवा आणीबाणी घोषित झाल्याच्या कामामध्ये आवश्यकता भासल्यास खाणपट्टा क्षेत्रावरील सर्व खाणी, आवार असे सर्व क्षेत्र, त्यामधील संयंत्रे इत्यादीसह ताब्यात घेण्याच्या शक्तीचा वापर शासनास करता येईल.
- १९) देय स्वामित्वधनाची संगणना करण्याच्या प्रयोजनार्थ पट्टेदार स्वयंनिर्धारणाच्या आधारे उक्त देय रक्कमेची संगणना करील व त्यानुसार कोषागारातून भरणा करील. अंतिम निर्धारण केल्यानंतर, सक्षम अधिकाऱ्या मागणीनुसार स्वामित्वधनातील फरकाची रक्कम भरणे पट्टेदारावर बंधनकारक राहिल.
- परंतु या नियमात अंतर्भूत असलेल्या तरतुदींना कोणतीही बाधा न आणता सक्षम अधिकारी असे, स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमा भरण्यासाठी शासनाने निश्चित केलेल्या दिनांक उलटून गेल्याच्या साठ्याव्या दिवसापासून स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमांच्या विलंबाने केलेल्या प्रदानावर असे स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमा भरेपर्यंत, प्रतिवर्षी १५ टक्के दराने सरळ व्याज आकारील.
- २०) पट्टेदार हा स्वामित्वधनाच्या प्रदानाच्या संबंधात ३० जून, ३० सप्टेंबर, ३१ डिसेंबर, ३१ मार्च रोजी संपणाऱ्या कालावधीसाठी सक्षम अधिकारी व संचालक यांच्याकडे नमुना-ठ मध्ये त्रैमासिक विवरणपत्र सादर करील.
- २१) पट्टेदार हा पट्ट्याच्या प्रत्येक कॅलेंडर वर्षासाठी शासनाकडून वेळोवेळी विनिर्दिष्ट करण्यात येईल असे वार्षिक ठोकबंद भाडे देईल आणि त्याच क्षेत्रातून एकापेक्षा अधिक खनिज

काढण्याची परवानगी पट्टेदारांना दिली असेल तर, ते शासनाकडून वेळोवेळी निश्चित करण्यात येईल त्याप्रमाणे अशा प्रत्येक खनिजासाठी असे स्वतंत्र टोकवंद भाडे भरतील. परंतु टोकवंद भाड्यामध्ये प्रत्येक तीन वर्षातून एकदा सुधारणा करता येईल.

परंतु आणखी असे की, पट्टेदार हा प्रत्येक गौण खनिजाच्या संबंधात टोकवंद भाडे किंवा स्वामित्वधन यापैकी जी रक्कम जास्त असेल, ती रक्कम परंतु दोन्ही नव्हे, भरण्यास पात्र असेल.

परंतु आणखी तसेच पट्टा अंमलात आल्यापासून पहिल्या तीन महिन्यांसाठी टोकवंद भाडे देय असणार नाही.

२२) पट्टेदार हा ज्या क्षेत्रासाठी काम करण्याची परवानगी देण्यात आलेली असेल, त्या क्षेत्राचे खाणपट्टाधारक भूपृष्ठ भाडे व त्या क्षेत्राच्या अकृषिक निर्धारणइतका उपकर प्रत्येक कॅलेंडर वर्षाला भरेल. कालावधीची गणना ही पट्ट्याची अंमलबजावणी केल्याच्या दिनांकापासून तसेच ज्या पट्टा क्षेत्रासाठी काम सुरु करण्याची परवानगी मिळालेली नाही. त्यासाठीही भविष्यलक्षी प्रभावाने करण्यात येईल.

२३) सक्षम अधिकाऱ्याने पुरेशा करणासाठी अन्यथा परवाना दिल्याखेरीज पट्टेदार पट्ट्याच्या अंमलबजावणीच्या दिनांकापासून तीन महिन्यांच्या आत खाणकामास सुरुवात करील. आणि खाण कामगारांची सुरक्षितता, खनिजाचे संरक्षण या बाबींची खात्री करुन घेवुन कार्यकुशल व यथायोग्य पध्दतीने हे काम हस्तांतरित करील व पार पाडेल.

परंतु शासनाच्या मते, खाणीचे विनियमन व खाणीचा विकास, प्रदुषणापासून संरक्षण करण्याच्या किंवा सार्वजनिक आरोग्य किंवा दळणवळण यांना असलेला धोका टाळण्याच्या किंवा इमारती, स्मारके किंवा इतर संरचना यांच्या सुरक्षिततेची सुनिश्चिती करण्याच्या हिताच्या दृष्टीने किंवा शासनाला योग्य वाटेल अशा इतर प्रयोजनांसाठी कोणताही खाणपट्टा कायमस्वरूपी समाप्त करणे इष्ट वाटत असेल तर, पट्टेदाराला ३० दिवसाची उचित नोटीस दिल्यानंतर, कोणत्याही जमिनीच्या संबंधातील असा खाणपट्टा समाप्त करता येईल किंवा संपुष्टात आणता येईल.

परंतु आणखी असे की, खाणपट्टा मुदतीपूर्वीच समाप्त केल्यानंतर शासनाला योग्य वाटेल त्याप्रमाणे इतर पात्र व्यक्तीला किंवा शासनाची मालकी असलेल्या किंवा नियंत्रण असलेल्या अशा शासकीय कंपनीला किंवा महामंडळाला खाणपट्टा देता येईल.

२४) खाणकामास सुरुवात करण्यापूर्वी पट्टेदाराने सक्षम अधिकाऱ्याशी विचारविनियम करुन आणि त्याच्या स्वतःच्या खर्चाने जिल्हा अधिक्षक भूमी अभिलेख यांच्यामार्फत पट्ट्याचे क्षेत्र सीमांकित करील आणि त्याला पट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक ती ठळक सीमाचिन्हे आणि स्तंभ उभारुन ते चांगल्या स्थितीत ठेवील आणि अशी सीमाचिन्हे आणि स्तंभ नेहमीच चांगल्या स्थितीत ठेवील व राखील. पट्टेदार हा त्याच्या क्षेत्रातुन जाणारा कोणताही रस्ता वीज पारेषण, ट्राम मार्ग, रेल्वेमार्ग, हवाई रज्जुमार्ग (एरियल रोपवे), जलवाहिनी इत्यादींची यथायोग्य देखभाल करील. खाणकामासाठी लागणारे पाणी योग्य प्रकारे वाहून नेण्यासाठी योग्य मार्गही तयार करील. त्याच्या पट्ट्याच्या धारण क्षेत्रातील कोणत्याही प्रकारच्या जमिनीची (शासकीय किंवा खाजगी जमीन) देखभाल करील.

२५) पट्टेदार पुढील गोष्टीची खात्री करुन घेण्यासाठी खालीलप्रमाणे पुरेशा उपाययोजना करील (क) खनिजे व इतर कचरा सुलभतेने काढता यावा यासाठी उघड्या खाणीतील पायऱ्यांची उंची तसेच रुंदी योग्य प्रमाणात ठेवण्यात आली आहे.

खाणीचा पृष्ठभाग हा गाळ किंवा मुरुम किंवा दगडाचे तुकडे किंवा मलबा किंवा इतर कोणताही ठिसूळ किंवा मऊ थरांचा असेल तर खाणीतील उतार क्षितीज समांतर रेषेपासून पंचेचाळीस अंश इतक्या सुरक्षित कोनामध्ये असेल, पट्टेदाराकडून खाणीच्या पायऱ्या अशा रितीने करण्यात येतील की पायऱ्यांनी रचना आणि प्रत्येक पायरीची उंची दीड मीटरपेक्षा अधिक असणार नाही. पायऱ्यांची रुंदी उंचीपेक्षा कमी असणार नाही.

खाणीचा पृष्ठभाग कठीण खडकाने बनलेला असे तर, खाणीचा उतार क्षितीज समांतर रेषेपासून साठ अंशापेक्षा जास्त नसेल अशा कोनात असेल आणि खाणीचा पृष्ठभाग

पायऱ्याच्या स्वरुपात असे, कोणत्याही पायरीची उंची सहा मीटरपेक्षा जास्त असणार नाही आणि तिची रुंदी उंचीपेक्षा कमी असणार नाही.

(ख) कामाचा पृष्ठभाग नेहमी स्वच्छ ठेवण्यात येईल आणि

(ग) उत्खनन केलेली गौणखनिजे ठराविक योग्य त्या मोजमापाचे ढीग करून, साठवली जातील आणि प्रत्येक ढिगाला क्रमांक दिला जाईल.

२६) जर पट्ट्यात विनिर्दिष्ट न केलेले गौण खनिज खाणक्षेत्रात कोणत्याही वेळी आढळून आले असेल तर, पट्टेदार त्याबाबतची माहिती सक्षम अधिकाऱ्याला आणि संचालकाला विनाविलंब देईल आणि त्या कामासाठी स्वतंत्र पट्टा मिळाल्याखेरीज त्या गौणखनिजासंबंधी कोणतेही खाणकाम हाती घेणार नाही किंवा अशा गौणखनिजाची विल्हेवाट लावणार नाही.

गौणखनिज आढळून आल्याच्या दिनांकापासून तीन महिन्यांच्या आत जर पट्टेदाराने असा पट्टा मिळविण्यासाठी अर्ज करण्यात कसूर केली तर, सक्षम अधिकाऱ्याला अशा गौणखनिजाबाबतचा पट्टादुसऱ्या कोणत्याही व्यक्तीला मंजूर करता येईल.

२७) पट्टेदार त्याला पट्ट्याने दिलेल्या क्षेत्रात योग्य अशी स्वच्छता ठेवण्याची व्यवस्था करील.

२८) पट्टेदार हा गौणखनिजाचे जतन आणि विकसन या संदर्भात राज्य शासन किंवा संचालक यांनी वेळोवेळी दिलेल्या योग्य अशा सर्व सूचनांचे किंवा निदेशांचे पालन करील.

२९) पट्टेदार हा खाणकामाच्या आणि त्याचे कर्मचारी स्थळाला भेट देणारे लोक यांची सुरक्षितता, आरोग्य व त्यांची सोय यांवर परिणाम करणाऱ्या बाबींचा संबंधात अंमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पालन करील आणि इतर कोणत्याही व्यक्तीकडे निहित असणारे मार्ग, पाणी व इतर सुविधा याबाबतच्या सर्व विद्यमान अधिकारांचा आदर करील.

३०) पट्टेदार हा,

(क) संबंधित रेल्वे प्राधिकरणाची याबाबतीत लेखी परवानगी मिळाल्याखेरीज कोणत्याही रेल्वे मार्गाच्या हद्दीपासून,

(ख) शासनाच्या संबंधित प्राधिकरणाची याबाबतीत लेखी परवानगी मिळाल्याखेरीज, कोणताही जलाशय, कालवा, रस्ता, नदी, नाला, पाटबंधाऱ्यांची कामे किंवा सार्वजनिक बांधकामे किंवा इमारती यांच्या हद्दीपासून, जर सुरंगस्फोटाचा अंतर्भाव नसेल, तर ५० मीटर्स अंतराच्या आत आणि सुरंगस्फोटाचा अंतर्भाव असेल तर, २०० मीटर्स अंतराच्या आत कोणत्याही ठिकाणी कोणतेही खाणकामे करणार नाही किंवा करण्यास परवानगी देणार नाही.

अशी कोणतीही परवानगी देत असताना, रेल्वे प्राधिकरणाच्या किंवा कोणत्याही संबंधित प्राधिकरणाच्या सल्ल्यानुसार शासन शर्ती घालू शकेल आणि पट्टेदार हा अशा शर्तीचे पालन करील.

३१) पट्टेदार हा त्याला खाणकामासाठी आलेल्या खर्चाचे अचूक व खरे लेखे आणि खोदून काढलेल्या सर्व प्रकारच्या गौणखनिजांचे प्रमाण आणि इतर तपशील, खरेदीदारांची नावे, मिळालेल्या पैशाच्या पावत्या, खाणीत सध्या कार्यरत असणाऱ्या कर्मचाऱ्यांची संख्या, आणि खाणींचा संपूर्ण नकाशा या बाबीं दर्शविणारे लेखे ठेवील आणि सक्षम प्राधिकारी आणि संचालक यापैकी कोणालाही वेळोवेळी आवश्यकता असेल, अशी माहिती, अहवाल आणि विवरणपत्रे व याबरोबर खाणकामाच्या दरम्यान मिळालेल्या खनिजाचे प्रतिनिधीक नमुनेही देईल, आणि दर महिन्याच्या १० तारखेपर्यंत अधिकाऱ्यांना आधीच्या कॅलेडर महिन्यात उत्पादीत केलेल्या एकूण खनिजाचे प्रमाण व त्याचे मूल्य यांचे नमुना-ड मधील विवरणपत्र सादर करील. पट्टेदार हा सक्षम अधिकारी आणि संचालक यांच्याकडे प्रत्येक वर्षाच्या १५ जानेवारीपर्यंत मागील वर्षात काढलेल्या खनिज मालाचे एकूण प्रमाण व त्याचे मूल्य देणारे वार्षिक विवरणपत्र नमुना-ढ मध्ये सादर करील.

परंतु, जर पट्ट्याचा कालावधी वर्ष संपण्यापूर्वीच पूर्ण होत असेल तर पट्टेदार अशा कमी कालावधीतील विवरणपत्र सादर करील.

- ३२) पट्टेदार हा शासनाने याबाबतीत प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला किंवा सक्षम अधिकाऱ्याला किंवा सक्षम अधिकाऱ्याने प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला त्याच्या पट्ट्यातील कोणतीही इमारत उत्खनन अथवा जमिन यांची तपासणी करण्याच्या प्रयोजनार्थ किंवा अशा अधिकाऱ्याकडे जे लेखे, नकाशे आणि अभिलेख सादर करण्याची आवश्यकता असेल त्यांची तपासणी करण्यासाठी प्रवेश करण्याची परवानगी देईल. खनिजांचे अपव्ययकारी उत्खनन होऊ नये यासाठी अशा कोणत्याही अधिकाऱ्याला योग्य वाटतील अशा वाजवी सूचना देता येतील आणि पट्टेदार त्यांचे प्रतिनिधी किंवा व्यवस्थापक हा अधिकाऱ्याने निश्चित केलेल्या कालावधीत सादर सूचनांचे पालन करणे हे त्याचे कर्तव्य असेल.
- ३३) कोणतीही रेल्वे, जलाशय, कालवा, रस्ता अथवा इतर कोणतेही सार्वजनिक बांधकाम किंवा संरचना यांच्या सुरक्षिततेसाठी खाणीचा कोणताही भाग भक्कम करण्याची किंवा त्याला आधार देण्याची गरज असेल, तेथे पट्टेदार हा रेल्वे सुरक्षिततेचा अंतर्भाव असल्यास, संबंधित रेल्वे प्राधिकरणाचे किंवा या प्रये जनासाठी सक्षम अधिकाऱ्याने प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याचे समाधान होईपर्यंत ते करण्याची व्यवस्था करील.
- ३४) पट्टेदाराने पट्ट्याची अंमलबजावणी करण्याच्या तारखेपासून १८० दिवसांच्या कालावधीत खाणकाम हाती घेण्यात कसूर केली असेल किंवा खाणकाम सुरु केल्यानंतर ते सलग १८० दिवसांच्या कालावधीसाठी थांबवले असेल तर पट्ट्याची अंमलबजावणी केल्याच्या किंवा यथारिथिति खाणकाम थांबवल्याच्या तारखेपासून १८० दिवसांचा कालावधी पूर्ण झाल्यानंतर पट्टा व्यपगत झाला असल्याचे समजण्यात येईल.
- परंतु सक्षम अधिकाऱ्याला या उपनियमाखालील पट्टा समाप्त होण्यापूर्वी अशा पट्टाधारकाने केलेल्या अर्जावरून आणि पट्टाधारकाच्या नियंत्रणाबाहेरील कारणांमुळे खाणकामे हाती घेणे किंवा चालू ठेवणे पट्टाधारकास शक्य होणार नाही अशी सक्षम अधिकाऱ्याची खात्री पटल्यास आदेशात विनिर्दिष्ट करण्यात येईल अशा शर्तीना अधीन राहून असा पट्टा व्यपगत होणार नाही अशा आशयाचा आदेश काढता येईल.
- परंतु आणखी असे की, पट्टाधारकाने पट्टा व्यपगत झाल्याच्या दिनांकापासून सहा महिन्यांच्या कालावधीत सादर करण्यात आलेल्या अर्जावरून आणि पट्टाधारकाच्या नियंत्रणाबाहेरील कारणामुळे काम सुरु केले नव्हते किंवा थांबवले होते याबाबत राज्य शासनाची खात्री पटल्यास शासनाला योग्य वाटेल त्याप्रमाणे भविष्यलक्षी किंवा भूतलक्षी अशा दिनांकापासून परंतु पट्टा व्यपगत झाल्याच्या दिनांकाच्या आधीचा नसेल अशा दिनांकापासून पट्टा पुन्हा सुरु करता येईल.
- परंतु तसेच, उपरोक्त तरतुदींच्या अंतर्गत कोणताही खाणपट्टा पट्ट्याच्या संपूर्ण कालावधीत दोनपेक्षा अधिक नसेल इतक्या वेळा पुन्हा सुरु करता येणार नाही.
- ३५) पट्टेदार हा सर्व अपघातांची माहिती जिल्हा दंडाधिकारी, पोलीस अधिक्षक व सक्षम अधिकारी यांना आणि अपघाताने गांभीर्य लक्षात घेता तशी गरज असल्यास, भारत सरकारच संबंधित खाणसुरक्षा संचालक यंत्रणेला तात्काळ देईल.
- ३६) या पट्ट्यात समाविष्ट असलेली कोणतीही जमिन की जी खाणपट्ट्याने देण्याकरीता उपलब्ध नव्हती असे नंतर आढळून आल्यास, अशा कोणत्याही जमिनीमध्ये होणाऱ्या नुकसानीबद्दलच्या पट्टेदाराच्या दाय्यापासून शासन मुक्त असेल.
- ३७) पट्टेदार किंवा त्याचा हस्तांतरिती किंवा अभिहस्तांकिती हा इमारत उभारण्याच्या संबंधात अंकमलात असलेल्या कोणत्याही कायद्याच्या, आदेशाच्या किंवा सूचनांच्या तरतुदींचे उल्लंघन करून किंवा ज्याच्या अधिकारितेत पट्टाक्षेत्र येत असेल अशा कोणत्याही अधिकाऱ्याने किंवा असे कोणतेही कायदे, आदेश किंवा सूचना यांखाली असे आदेश देण्यासाठी सक्षम असलेल्या प्राधिकार्याने दिलेल्या कोणत्याही आदेशांचे उल्लंघन करून कोणतीही इमारत उभारणार नाही.



- ३८) ज्या जमिनीच्या संबंधात पट्टा देण्यात आला असेल, परंतु अशा सर्व गौणखनिजांसाठी पट्टेदाराला अग्रक्रयाधिकाराच्या वेळी प्रचलित असलेल्या रारत बाजारभावानुसार किंमत देण्यात येईल.
- ३९) राखीव असलेल्या पट्ट्याखाली भाडेपट्ट्याने दिलेल्या जमिनीच्या खालून अथवा वरून कोणताही रस्ता, लोहमार्ग, कालवा, जलाशय किंवा सार्वजनिक बांधकाम करण्याच्या किंवा केंद्र सरकारच्या कोणत्याही स्थानिक प्राधिकरणाचा अधिकार किंवा कोणत्याही विजेच्या किंवा टेलिफोनच्या तारा नेण्याचा किंवा खांब उभारण्याचा कोणत्याही प्राधिकरणाचा अधिकार राखून ठेवण्यात येत आहे.
- परंतु अशा अधिकाऱ्यांचा वापर करण्यापूर्वी पट्टेदाराला तीस दिवसापेक्षा कमी नसेल, एवढ्या कालावधीची नोटीस देण्यात येईल आणि उपरोक्त कोणत्याही प्रयोजनासाठी उपयोगात आणलेले क्षेत्र पट्ट्याच्या क्षेत्रातून वगळयात येईल.
- ४०) पट्टेदार हा,
- (क) कोणत्याही विवृत्त उत्खननाची खोली ही त्याच्या उंचीपासून सर्वात खालच्या बिंदूपर्यंत सहा मीटर पर्यंत पोचल्यास किंवा,
- (ख) सुरंग स्फोटाकांचा वापर केल्यास, आणि त्यानंतर जिल्हा दंडाधिकारी किंवा मुख्य खाण निरीक्षक यांनी निदेश दिल्यास,
- ४१) पट्टेदार हा सक्षम अधिकाऱ्याकडून लेखी सूचना प्राप्त झाल्यानंतर कोणत्याही खऱ्याखुऱ्या शासकीय कामासाठी आवश्यक असणारी गौणखनिजे, पट्टेक्षेत्रातील उत्खनन केले नसलेल्या कोणत्याही भागातून स्वामित्वधन न घेता विभागाचे काम म्हणून शासनाच्या कोणत्याही विभागाला काढून घेण्याची परवानगी देईल. अशा कामाची व्याप्ती व त्या कामासाठी विशेष करून आवश्यक असलेल्या गौण खनिजांचे किंवा खनिजांचे प्रमाण लक्षात घेऊन असे लाभदायी शासकीय काम प्रमाणित करण्यास जो सक्षम असेल अशा कोणत्याही विशिष्ट विभागांच्या कोणत्याही अधिकाऱ्याकडून लेखी व विशिष्ट विनंती प्राप्त झाल्यावर, सक्षम अधिकाऱ्याला अशी सूचना देईल.
- परंतु खाजगी जमिनीतील पट्टा देण्यात आला असेल तर, शासकीय विभाग जमिन मालकाला किंवा यथस्थिती, पट्टेदाराला नुकसान भरपाईची रक्कमे देईल.
- ४२) पट्टेदार हा क्षेत्राच्या बाहेर वाहतुकीच्या कोणत्याही साधनाने नेल्या जाणाऱ्या गौणखनिजाच्या प्रत्येक निर्गत खनिजाबरोबर नमुना-ण मधील वाहतुक पास देईल.
- ४३) खाणकामामुळे जमिन दुंभगली गेल्यास कोणतीही जमीन दुभंगण्यापूर्वी पट्टेदार व खाजगी जमीनधारक यांनी परस्परसंमतने आधीच ठरवलेली अशी नुकसानभरपाई ही पट्टेदार हा जमिनीच्या भूपृष्ठ भोगवटादारास देईल.
- पट्टेदार या प्रयोजनार्थ खाणकाम विलेखाचे निष्पादन करण्याच्या वेळी त्याने सर्व संबंधित जमिनधारकांबरोबर असे परस्पर करार केले आहेत आणि त्याने ज्या जमिनधारकांबरोबर करार केलेला नसेल तेथे, पट्टेदार खाणकामांना सुरुवात करण्याच्या हेतुने अशा जमिनीच्या करार करण्यासाठी संबंधित उप-विभागीय अधिकाऱ्याकडून तात्पुरता लेखी आदेश प्राप्त केला आहे अशा आशयाचे शपथपत्र सादर करील,
- परंतु, संबंधित उपविभागीय अधिकारी हा महाराष्ट्र जमीन महसूल संहिता, १९६६ च्या कलम ४८ च्या तरतुदीनुसार, अशा प्रकरणाची त्याच्या न्यायालयात नोंद करील.
- परंतु आणखी असे की, संबंधित उपविभागीय अधिकारी खाणपट्ट्यासंबंधित भूपृष्ठ नुकसान भरपाईच्या अशा प्रकरणामध्ये प्राधान्याने आणि प्रकरणाचे गुणावगुण लक्षात घेऊन त्यामध्ये तडजोड करील.
- ४४) जर कोणत्याही शासकीय जमिनीवर खाणपट्टा मंजूर करण्यात आला असेल तर पट्टेदार महसूल प्राधिकार्यांनी ठरवल्यानुसार आणि निश्चित केल्यानुसार शासनाला नुकसान भरपाई भोटवटा मुल्य देईल.

४५) पट्टेदार हा पुढील अधिनियम व नियम यांच्या सर्व संबंधित तरतुदींचे आणि अधिनियम व नियम या अन्वये केंद्र व राज्य शासनाने तयार केलेल्या संबंधित कार्यपध्दतीचे काटेकोरपणे पालन करील.

(क) खाण अधिनियम १९५२,

(ख) खनिज संरक्षण व विकास नियम १९८८

(ग) गौणखनिजांच्या संबंधाने केंद्र अथवा राज्य शासन वेळोवेळी लागू करील असा कोणताही अधिनियम आणि नियम (तीस) (एक) ज्या जमिनीवर खाणपट्टा मंजूर केलेला असेल, ती जमीन पट्टेदाराकडून उपयोगक्षम करण्यात येईल.

(दोन) खाणकाम करण्यापूर्वी पट्टेदार हा परिस्थितीकीय संतुलन पुनःस्थापित करील.

(तीन) खाणपट्ट्याच्या क्षेत्राभोवती पट्टेदार हा वृक्षांची लागवड करेल आणि त्यांची देखभाल करील. त्या भागातील हिरवाई टिकुन राहिल याची तो सुनिश्चिती करील.

४६) (१) शासनाच्या मान्यतेच्या अधीन राहून सक्षम प्राधिकाऱ्याला इतर कोणत्याही विशेष शर्ती विनिर्दिष्ट करता येतील. (२) वरील नियम (४६) (१) (एक) ते (एकतीस) याखाली विनिर्दिष्ट करण्यात आलेल्या शर्तीपैकी कोणत्याही शर्तीचे पट्टेदाराने किंवा त्याच्या हस्तांतरितीने किंवा अभिहस्तांकितीने उल्लंघन केले असल्यास, सक्षम अधिकारी हा पट्टेदार किंवा त्याच्या हस्तांतरिती अभिहस्तांकिती यांना नोटीशीच्या दिनांकापासून ३० दिवसांच्या आत अशा उल्लंघनाबाबत उपाययोजना करण्यासाठी त्याला विचारणा करणारी लेखी नोटीस देईल आणि अशा कालावधीत उल्लंघनाबाबत उपाययोजना करण्यात आली नाही तर, सक्षम अधिकारी या नोटीशीचा कालावधी संपल्यानंतर लेखी आदेशाद्वारे लागू असलेल्या ठोकबंद भाडे दराच्या दुपटीइतक्या रक्कमेपेक्षा अधिक नसेल एवढी शास्ती आकारील व ती शास्ती असा आदेश दिल्याच्या दिनांकापासून ८ दिवसांच्या कालावधीत ४ भरावयाची आहे. या विनिर्दिष्ट केलेल्या कालावधीत अशा प्रकारे लादलेल्या शक्तीचे प्रदान न केल्यास ज्या कालावधीत असे उल्लंघन करणे चालू राहिले असेल अशा कालावधीपर्यंत ठोकबंद भाड्याच्या दराइतक्या रक्कमेचा अतिरिक्त दंड दरदिवशी आकारण्यात येईल.

आणखी असे की, अशी शास्ती आकारल्यानंतर असे उल्लंघन करणे चालू राहिले असेल तर सक्षम अधिकारी अशा नोटीशीच्या दिनांकापासून १५ दिवसांच्या कालावधीत अशा उल्लंघनाबाबत उपाययोजना करण्यासाठी पट्टेदार किंवा त्याच हस्तांतरिती किंवा अभिहस्तांकिती यांच्यावर अंतिम नोटीस बजाविल आणि या नोटीशीचा कालावधी संपल्यानंतर देखील, अशा उल्लंघनाबाबत पूर्णपणे उपाययोजना केली नाही तर सक्षम अधिकारी खाणपट्टा तात्काळ समाप्त करील आणि शास्तीच्या व दंडाच्या रक्कमेची वसुली जमील महसूलाची थकबाकी असल्याप्रमाणे वसूल करील.

४७) तसेच शासनाने व मा.उच्च न्यायालय, सर्वोच्च न्यायालय जे आदेश/निर्णय पारित करील, ते सर्व आदेश/निर्णय खाणपट्टाधारकावर बंधनकारक राहतील.

४८) मागणी क्षेत्राच्या खाणकाम आराखडयानुसार गौणखनिजाचे उत्खनन करण्याबाबत रु. २००/- किंमतीच्या स्टॅम्पपेपरवर दिलेल्या प्रतिज्ञापत्रानुसार ठोकबंद भाडे शासनजमा करणे बंधनकारक राहिल.

४९) खाजगी वनीकरण क्षेत्र आढळून आल्यास, सदरचे क्षेत्र वगळून खाणकाम करावे. अन्यथा याची जबाबदारी खाणपट्टाधारकाची राहिल.

५०) पुणे महानगर प्रादेशिक क्षेत्र विकास प्राधिकरण (PMRDA) यांना सदर क्षेत्राची आवश्यकता असल्यास खाणपट्टा आपोआपाच रद्द होईल.

५१) मा. राष्ट्रीय हरित लवाद, पश्चिम विभाग खंडपिठ, पुणे येथे पर्यावरणविषयक तक्रारी होऊ नयेत म्हणुन खाणपट्टा आदेशातील अटी/शर्तीचे भंग होणार नाही याची दक्षता घ्यावी.

५२) कोणतीही पुर्वसुचना न देता खाणपट्टा परवाना रद्द करणेचे अधिकार राखुन ठेवणेत आले आहेत.

अधिकारी

- ५३) खाणकाम आराखडा व पर्यावरण मान्यतेची मुदत संपण्याच्या आत नुतनीकरण करून या कार्यालयास सादर करणेस जबाबदारी खाणपट्टा धारकांची असेल व तशी दक्षता घेण्यात यावी.
- ५४) खाणपट्टा मंजूर क्षेत्रात या अगोदर अनधिकृत उत्खनन अथवा दंडात्मक कारवाई झालेली असलेस खाणपट्टा धारक सदरच्या कार्यवाहीस नियमानुसार पात्र असेल.
- ५५) सदरच्या खाणपट्ट्यासाठी राज्य शासनाकडील राज्यस्तरीय पर्यावरण आघात मुल्यांकन प्राधिकरण यांनी दि. ३१/०३/२०२० रोजी घातलेल्या अटी व शर्तीची प्रत सोबत जोडली आहे. त्या अटी व शर्ती बंधनकारक राहतील.

Environmental Conditions:

- 1) Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
- 2) Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
- 3) Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferable done.
- 4) The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District collector/Mining officer shall ensure this.
- 5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulars matter, such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
- 6) No tree-felling shall be done in the leased area, except only with the permission from complete authority.
- 7) Shall necessary statutory clearances shall be obtained before start of mining operations.
- 8) Mining shall be limited to day hours time only. The loading shall not be done during night hours.
- 9) No mining shall be carried out in the safety zone of any bridge and/or embankment.
- 10) No mining shall be carried out in the vicinity of natural/manmade archeological sites.
- 11) The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
- 12) Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- 13) No wildlife habitual will be infringed.
- 14) Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
- 15) Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- 16) Parking of vehicles should not be made on public places.
- 17) Transpiration of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.

- 18) Appropriate imitative measures shall be taken to prevent any kind of pollution. It shall be ensured that there are no leakages of oil and grease from the vehicles used for transpiration.
- 19) Vehicular emissions shall be kept under control and regularly monitored. The mineral transpiration shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
- 20) Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly
- 21) Dispensary facilities for first-aid shall be provided at the site.
- 22) Occupational health surveillance program of the workers should be undertaken period leally.
- 23) Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking safe drinking water, medical health care and sanitation etc.
- 24) Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB.
- 25) Measures shall be taken for control of noise level to the limits prescribed by CPCB
- 26) Regular Environmental Audit shall be annually carried out during the operational phase.
- 27) Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
- 28) The funds earmarked for environmental protection measure shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department.
- 29) The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal.
- 30) Any change in mining area, khasara/Gat numbers entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification 2006 (as amended)
- 31) Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed District mining officer should ensure this and submit compliance report to Environment department with approval form Collector.
- 32) The environmental clearance is being issued without prejudice to the action initiated under EP Act or court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
- 33) In case of submission of false document and non compliance of stipulated conditions, Authority/Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
- 34) The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason after consultation with SEIAA.
- 35) In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to his department to

- assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
- 36) The above stipulations would be enforced among others under the Water (prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
- 37) Any appeal against this environmental clearance shall file with the National Green Tribunal Van Vigyan Bhavan, Sec-5, R.K.Puram, New Dehli-110022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



स्वाक्षरी/-
(विजयसिंह देशमुख)
अपर जिल्हाधिकारी, पुणे.

(सखळप्रतीवर मा. अपर जिल्हाधिकारी सांगे पुणे
यांची स्वाक्षरी असे)

प्रति,

श्री. राधिन संभाजी काळोखे व श्री. संदीप संभाजी काळोखे,
रा. घर नं. १८८ दादा-ताई बंगलो, काळोखेवाडी
तळेगाव दाभाडे, तालुका मावळ, जिल्हा पुणे-४१०५०६.

प्रत:-

१) उपविभागीय अधिकारी मावळ-मुळशी उपविभाग मावळ

२) तहसिलदार मावळ यांचेकडे माहीतीसाठी व योग्य त्या कार्यवाहीसाठी.

खाणपट्टाधारक आदेशातील अटी/शर्तीचे पालन करतात किंवा कसे ? तसेच मंजूर खाणपट्टा क्षेत्रातून उत्खनन केल्या गौणखनिजाची रॉयल्टी त्या त्या वेळी असलेल्या दराप्रमाणे शासन जमा करतात किंवा कसे याबाबत संबंधित तलाठी व मंडल अधिकारी यांना शहानिशा करणेबाबत सुचना देण्यात याव्यात.

प्रत:- संचानक, भुविज्ञान व खनिकर्म संचालनालय, महाराष्ट्र शासन, खनिज भवन, २७, सिमेंट रोड, शिवाजीनगर, नागपुर-४४००१०

5/5/22
(संजय म. बामणे)
जिल्हा खनिकर्म अधिकारी
जिल्हाधिकारी कार्यालय पुणे.

- वाचा:- १) श्री. सचिन संभाजी काळोखे व श्री. संदिप संभाजी काळोखे, घर नं. १८८ दादा-ताई बंगला, काळोखेवाडी, तळेगाव दाभाडे, ता. मावळ, जि. पुणे यांचा दिनांक २४/०८/२०२० रोजीचा अर्ज.
- २) खाण व खनिजे (विनियमन व विकास) अधिनियम, १९५७
- ३) महाराष्ट्र जमिन महसूल अधिनियम, १९६६
- ४) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३
- ५) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ चे नियम ५८ नुसार मंजूर खाणकाम योजना

जिल्हाधिकारी कार्यालय, पुणे
खनिकर्म शाखा
क्र. खनिकर्म/एसआर/१३३/२०२०
पुणे.दिनांक -२३/१०/२०२०

विषय:- तात्पुरता गौण खनिज परवाना.

कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग यांचेकडील वर्क ऑर्डर मौजे आंबळे, तालुका मावळ येथील जमिन गट नं.११७/२ क्षेत्र ०२ हे. ९२ आर मधील क्षेत्रातून २५०० ब्रास माती, मुरुम व दगड गौणखनिज उत्खननाबाबत.

आदेश

श्री. सचिन संभाजी काळोखे व श्री. संदिप संभाजी काळोखे, घर नं. १८८ दादा-ताई बंगला, काळोखेवाडी, तळेगाव दाभाडे, ता. मावळ, जि. पुणे यांनी मौजे आंबळे, तालुका मावळ येथील जमिन गट नं. ११७/२ मधील क्षेत्र २ हे. ९२ आर क्षेत्रातून २५०० ब्रास कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग यांचेकडील वर्क ऑर्डर PN-27 Improvements to roads in Industrial sector on pune district Hinjewadi chakan talegaon Ranjangaon Jejri and Add Jejri). (Part II-talegaon SH 55 to Ambi Navlakh Umbre Km 8/00 to Km 12/320 Umbre to Karanhvihire road Km 12/320 to Km 14/358 Vandre Ga चे कामासाठी माती, मुरुम व दगड या गौणखनिजासाठी तात्पुरता गौणखनिज परवाना मिळणेकामी या कार्यालयाकडे दिनांक २४/०८/२०२० अन्वये विनंती अर्ज केलेला आहे.

मागणी क्षेत्राचे विवरण खालील प्रमाणे आहे.

गांव	तालुका	सर्वे नं./ग.नं.	क्षेत्र	खनिजाचे नांव	मंजूर केलेले ब्रास
आंबळे	मावळ	११७/२	२ हे.९२ आर	दगड, माती व मुरुम	२५००

जिल्हा खाणकाम योजनेतील अटी व शर्तीस अधिनिराहून सदरील ठिकाणी तात्पुरता गौणखनिज परवाना देणेस मंजुरी देणेस हरकत नाही.

कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग यांनी पाटील कन्स्ट्रक्शन अॅन्ड इफ्रास्ट्रक्चर लिमिटेड यांना सदर कामाचा आदेश दिलेला आहे. पाटील कन्स्ट्रक्शन अॅन्ड इफ्रास्ट्रक्चर लिमिटेड यांचेकडे सदर कामासाठी लागणारे गौणखनिज उपलब्ध नसलेने त्यांनी अर्जदार श्री. सचिन काळोखे व संदिप काळोखे यांचेकडे मागणी पत्र दिलेले आहे.

प्रकरणी प्रश्नाधिन अर्जदार यांचे मालकीची असून त्यांनी दिनांक २१/०८/२०२० रोजीचे प्रतिज्ञापत्रान्वये अर्जदार यांना उक्त क्षेत्री उत्खनन करणेकामी संमतीपत्र दिलेले आहे.

अर्जदार यांनी गौणखनिजासाठी अर्जासोबत १००/- रुपये किंमतीच्या स्टॅम्पपेपरवर केलेले प्रतिज्ञापत्र, ७/१२ उतारा, झोन दाखला, कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग पुणे यांचेकडील वर्क ऑर्डर, नकाशा सादर केले आहेत

अर्जदार यांनी २५०० ब्रास गौण खनिजाचे उत्खनन व वाहतुक करणेसाठी दिनांक खालील प्रमाणे रक्कम रुपये शासन जमा केली आहे.

अ.क्र.	रॉयल्टी व टॅक्स	रक्कम रुपये
१	अर्ज फी	५,०००/-
२	२५०० ब्रास गौण खनिजाची प्रति ब्रास रु. ४००/- प्रमाणे रॉयल्टी	१०,००,०००/-
३	भुपृष्ठ भाडे	२०,२५०/-
४	२.५ टक्के महाराष्ट्र शासन जीएसटी	२५,०००/-
५	२.५ टक्के भारत सरकार जीएसटी	२५,०००/-
६	२ टक्के टी. सी. एस.	२०,०००/-
७	रॉयल्टीवर १० टक्के (जिल्हा खनिज प्रतिष्ठाण या नांवे DD)	१,००,०००/-
एकुण		११,९५,२५०/-

सबब मी विजयसिंह देशमुख, अपर जिल्हाधिकारी, पुणे महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियम) नियम २०१३ मधील कलम ५९ नुसार मला प्राप्त अधिकाराचा वापर करून श्री. सचिन संभाजी काळोखे व श्री. संदिप संभाजी काळोखे, घर नं. १८८ दादा-ताई बंगला, काळोखेवाडी, तळेगाव दाभाडे, ता. मावळ, जि. पुणे यांनी मौजे आंबळे, तालुका मावळ येथील जमिन गट नं. ११७/२ मधील क्षेत्र २ हे. ९२ आर क्षेत्रातुन २५०० ब्रास मुरुम, माती व दगड या गौणखनिजासाठी तात्पुरता गौणखनिज परवाना (१८० दिवस) ६ महीने (मुदत दिनांक २३/१०/२०२० पासून ते दिनांक २२/०४/२०२१ पर्यंत) उत्खनन व वाहतुक करणेकरीता खालील अटी व शर्तीवर देणेत येत आहे.

अटी व शर्ती :-

१. उत्खनन करतांना मंजूर खनिजा व्यतिरिक्त इतर दुसरे कोणतेही खनिज सापडल्यास त्याचे उत्खनन करू नये. त्याबाबतची माहिती संबंधीत सक्षम अधिकाऱ्यास कळविणे आवश्यक आहे.
२. कोणत्याही वनजमिनीतून अथवा (खाजगी वन जमीनीमध्ये) खोदकाम करू नये.
३. गौण खनिजाच्या उत्खनन व विक्रीची विहित नमुन्यात नोंदवही ठेवून ती दररोज अदयावत ठेवणे आवश्यक आहे.
४. वन क्षेत्रापासून २०० मीटर अंतर सोडून व वन्यजीव अभयारण्य क्षेत्राचे बाहेर गौण खनिज उत्खनन करण्यात यावे.
५. गावठाण / गांव यापासून ५०० मीटर अंतर सोडण्यात यावे आणि हिलटॉप व हिलस्लोपच्या मधून नैसर्गिक पाण्याचे स्त्रोत सोडून गौण खनिज उत्खनन करणेत यावे.
६. परवाना धारकाने हवा प्रदुषण होणार नाही तसेच पाणी दुषित होणार नाही याची दक्षता घ्यावी.
७. उपरोक्त मुदती नंतर गौणखनिज उत्खनन केल्यास ते अवैध उत्खनन समजून दंडात्मक कारवाई करण्यात येईल.
८. गौण खनिज उत्खनन हे सुर्योदयपूर्वी व सुर्योस्तानंतर केल्यास ते अवैध उत्खनन गृहित धरणेत येईल. याची नोंद घ्यावी.
९. गौण खनिज उत्खननामुळे झालेल्या कोणत्याही प्रकारच्या नुकसानीस व हाणीस परवाना धारक जबाबदार राहिल.
१०. गौण खनिज उत्खनन परवाना दिलेल्या जमिनीच्या हक्काबाबत किंवा नुकसान भरपाई बाबत, वाद अगर दिवाणी किंवा फौजदारी स्वरूपाचा वाद / दावा निर्माण झाल्यास त्याची संपूर्ण जबाबदारी परवानाधारकाची राहिल.
११. गौण खनिज उत्खननामुळे कामगार अगर स्थानिक रहिवासी तसेच त्यांच्या गुरांच्या वगैरे सुरक्षेची संपूर्ण जबाबदारी परवानाधारकावर राहिल.
१२. गौण खनिजाचे मंजूर उत्खनन परिमाणापेक्षा जास्त गौण खनिजाचे उत्खनन तसेच मुदतीत मंजूर परिमाणा एवढे गौण खनिज काढून झाले नाही. तरीही मुदतीनंतर खाणकाम करता येणार नाही. अन्यथा सदरचे खाणकाम अवैध समजून नियमानुसार दंडात्मक कारवाई करणेत येईल.



१३. गौण खनिजाचे उत्खनन मुदतीमध्ये मंजूर परिमाणापेक्षा कमी उत्खनन झाल्यास स्वामित्वधनाची (रॉयल्टीची) रक्कम परत दिली जाणार नाही.
१४. सक्षम अधिकारी यांनी वेळोवेळी दिलेल्या सुचनांचे पालन करणे परवानाधारकावर बंधनकारक राहिल.
१५. गौण खनिजाची वाहतूक करतांना प्रमाणित केलेल्या वाहतूक पावतीचा वापर करणेत यावा. वाहतूक करतांना पावती आढळून न आलेस सदचे गौण खनिज अनधिकृत गृहित धरून नियमानुसार कारवाई करणेत येईल.
१६. कोणतीही पूर्व सुचना न देता तात्पुरता गौण खनिज परवाना रद्द करणेचे अधिकार राखून ठेवणेत आले आहे.
१७. परवाना मंजूर क्षेत्रात या अगोदर अनधिकृत उत्खनन अथवा दंडात्मक कारवाई झालेली असलेस परवाना धारक सदरच्या कार्यवाहीस नियमानुसार पात्र असेल.
१८. शासन स्तरावरून व्हॅट अथवा जी.एस.टी. बाबत कोणतेही निर्णय झालेला नसलेने शासन स्तरावरून निर्णय झाल्यानंतर व्हॅट अथवा जी.एस.टी.ची रक्कम भरणे बंधनकारक राहिल. अथवा नियमानुसार दंडात्मक कारवाई करणेत येईल.

वरील पैकी कोणत्याही अटी व शर्तीचे उल्लंघन झाल्यास परवाना रद्द केला जाईल व त्यावेळी उत्खनन केलेले गौण खनिज सरकारची मालमत्ता ठरेल. तसेच भरलेली रॉयल्टी सरकारजमा केली जाईल व त्याशिवाय जमिन महसुल अधिनियम १९६६ चे कलम ४८ (७) प्रमाणे दंडात्मक कार्यवाही केली जाईल.



(स्थळप्रतीवर मा. अपर जिल्हाधिकारी सांगे पुणे यांची स्वाक्षरी असे)



सही/-
(विजयसिंह देशमुख)
अपर जिल्हाधिकारी, पुणे

प्रति,

श्री. सचिन संभाजी काळोखे व श्री. संदिप संभाजी काळोखे,
घर नं. १८८ दादा-ताई बंगला, काळोखेवाडी, तळेगाव दाभाडे, ता. मावळ, जि. पुणे

प्रत:- माहीतीसाठी व योग्य त्या कार्यवाहीसाठी रवाना.

१. उपविभागीय अधिकारी मावळ-मुळशी उपविभाग मावळ
२. तहसिलदार मावळ - आपणास सुचित करण्यात येते की, सदरचा उत्खनन परवाना मौजे आंबळे, तालुका मावळ येथील जमिन गट नं. ११७/२ मधील क्षेत्र २ हे. ९२ आर क्षेत्रातुन २५०० ब्रास मुरुम, माती व दगड गौणखनिज उत्खनन करण्यासाठी तात्पुरता परवाना देण्यात आला आहे. सदर ठिकाणी २५०० ब्रासच गौणखनिज उत्खनन होते अगर कसे ? याबाबत संबंधित क्षेत्रीय अधिकारी यांनी तपासणी करून कारवाई करावी, केलेल्या कारवाई बाबत या कार्यालयास अवगत करावे.

मा. अ. म. व. ३३.३०.२०१०
(संजय म. बामणे)
जिल्हा खनिकर्म अधिकारी
जिल्हाधिकारी कार्यालय, पुणे

- वाचा:- १) श्री. संदीप संभाजी काळोखे व श्री. सचिन संभाजी काळोखे, रा. स.नं. १८८ दादा ताई बंगलो, तळेगाव दाभाडे, तालुका मावळ, जिल्हा पुणे ४१०५०६ यांचा दिनांक ०४/१२/२०१८ रोजीचा अर्ज.
- २) खाण व खनिजे (विनियमन व विकास) अधिनियम, १९५७
- ३) महाराष्ट्र जमिन महसुल अधिनियम, १९६६
- ४) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३
- ५) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ चे नियम ५८ नुसार मंजूर खाणकाम योजना



जिल्हाधिकारी कार्यालय, पुणे
खनिकर्म शाखा
क्र. खनिकर्म/एसआर/१६/२०१८
पुणे.दिनांक -१८/१२/२०१८

विषय:- तात्पुरता गौण खनिज परवाना.

प्रधानमंत्री ग्रामसडक योजना

कार्यकारी अभियंता, महाराष्ट्र ग्रामीण रस्ते विकास महामंडळ
यांचेकडील वर्क ऑर्डर

मौजे आंबळे, तालुका मावळ येथील गट नं. ११७/२ क्षेत्र ०२ हे. ९२ आर मधील क्षेत्रातुन २०००० ब्रास दगड गौणखनिज उत्खननाबाबत.

आदेश

श्री. संदीप संभाजी काळोखे व श्री. सचिन संभाजी काळोखे, रा. स.नं. १८८ दादा ताई बंगलो, तळेगाव दाभाडे, तालुका मावळ, जिल्हा पुणे ४१०५०६ यांनी मौजे आंबळे, तालुका मावळ येथील जमिन गट नं. ११७/२ क्षेत्र ०२ हे. ९२ आर मधील क्षेत्रातुन २०००० ब्रास दगड प्रधानमंत्री ग्रामसडक योजना, कार्यकारी अभियंता, महाराष्ट्र ग्रामीण रस्ते विकास महामंडळ RD PUN २३-Proposed Improvement of road from MDR २६ (Pawanagar) to Malewadi (MRL-१३, VR-२१), Tal Maval, Dist pune चे कामासाठी दगड या गौणखनिजासाठी तात्पुरता गौणखनिज परवाना मिळणेकामी या कार्यालयाकडे दिनांक ०४/१२/२०१८ अन्वये विनंती अर्ज केलेला आहे.

मागणी क्षेत्राचे विवरण खालील प्रमाणे आहे.

गांव	तालुका	सर्वे नं./ग.नं.	क्षेत्र	खनिजाचे नांव	मंजूर केलेले ब्रास
आंबळे	मावळ	११७/२	२ हे.९२ आर	दगड	२००००

त्या अनुषंगाने जिल्हा खाणकाम योजनेतील अटी व शर्तीस अधिनिराहून तसेच वनक्षेत्रापासुन २०० मीटर अंतर सोडुन व वन्यजीव अभयारण्य क्षेत्राचे बाहेर गौणखनिज उत्खनन करणे व गावठाण / गाव यापासुन ५०० मीटर अंतर सोडण्यात यावे. या व्यतिरिक्त हिलटॉप व हिलस्लोपवर उत्खनन न करता तसेच नैसर्गिक पाण्याचे स्रोत सोडुन गौणखनिज उत्खनन करणे. या अटींवर सदरील ठिकाणी तात्पुरता गौणखनिज परवाना देणेस मंजुरी देणेत येत आहे. जिल्हा खाणकाम आराखडयामध्ये सदर गट नंबर समाविष्ट करण्यात आला आहे.

प्रश्नाधिन जमिन अर्जदार यांचे मालकीची आहे. (पृ.क्र.३) कार्यकारी अभियंता, महाराष्ट्र ग्रामीण रस्ते विकास महामंडळ, प्रधानमंत्री ग्रामसडक योजना, यांनी श्री. असोसिएट्स यांना RD PUN २३-Proposed Improvement of road from MDR २६ (Pawanagar) to Malewadi (MRL-१३, VR-२१), Tal Maval, Dist pune चे कामासाठी वर्क ऑर्डर दिलेली आहे. श्री. असोसिएट्स यांनी अर्जदार यांना त्यांचे क्षेत्रातुन दगड गौणखनिज उत्खनन करून सदरच्या कामासाठी गौणखनिजाचा वापर करणेकामी संमती दिलेली आहे.

अर्जदार यांनी २०००० ब्रास गौण खनिजाचे उत्खनन व वाहतुक करणेसाठी खालील प्रमाणे रक्कम रुपये शासन जमा केली आहे.

अ.क्र.	रॉयल्टी व टॅक्स	रक्कम रुपये
१	अर्ज फी	५०००/-
२	२०००० ब्रास दगड गौण खनिजाची प्रति ब्रास रु. ४००/- प्रमाणे रॉयल्टी	८०,००,०००/-
३	भुपृष्ठ भाडे	२७,०००/-
४	२ टक्के टी. सी. एस.	१,६०,०००/-
५	रॉयल्टीवर १० टक्के (जिल्हा खनिज प्रतिष्ठाण या नांवे DD)	८,००,०००/-
एकूण		८९,९२,०००/-

सबब मी विजयसिंह देशमुख प्रभारी अपर जिल्हाधिकारी, पुणे महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियम) नियम २०१३ मधील कलम ५९ नुसार मला प्राप्त अधिकारुचा वापर करुन श्री. संदीप संभाजी काळोखे व श्री. सचिन संभाजी काळोखे, रा. स.नं. १८८ दादा ताई बंगलो, तळेगाव दाभाडे, तालुका मावळ, जिल्हा पुणे ४१०५०६ यांनी मौजे आंबळे, तालुका मावळ येथील जमिन गट नं. ११७/२ क्षेत्र ०२ हे ९२ आर मधील क्षेत्रातून २०००० ब्रास दगड प्रधानमंत्री ग्रामसडक योजना, कार्यकारी अभियंता, महाराष्ट्र ग्रामीण रस्ते विकास महामंडळ कामाकरीता तात्पुरता गौणखनिज परवाना (१८० दिवस) ६ महीने (मुदत दिनांक १८/१२/२०१८ पासुन ते दिनांक १७/०६/२०१९ पर्यंत) उत्खनन व वाहतुक करणेकरीता खालील अटी व शर्तीवर देणेत येत आहे.

अटी व शर्ती :-

१. उत्खनन करतांना मंजूर खनिजा व्यतिरिक्त इतर दुसरे कोणतेही खनिज सापडल्यास त्याचे उत्खनन करू नये. त्याबाबतची माहिती संबंधीत सक्षम अधिकाऱ्यास कळविणे आवश्यक आहे.
२. कोणत्याही वनजमिनीतून अथवा (खाजगी वन जमीनीमध्ये) खोदकाम करू नये.
३. गौण खनिजाच्या उत्खनन व विक्रीची विहित नमुन्यात नोंदवही ठेवून ती दररोज अदयावत ठेवणे आवश्यक आहे.
४. वन क्षेत्रापासून २०० मीटर अंतर सोडून व वन्यजीव अभयारण्य क्षेत्राचे बाहेर गौण खनिज उत्खनन करण्यात यावे.
५. गावठाण / गांव यापासून ५०० मीटर अंतर सोडण्यात यावे आणि हिलटॉप व हिलस्लोपच्या मधून नैसर्गिक पाण्याचे स्त्रोत सोडून गौण खनिज उत्खनन करणेत यावे.
६. परवाना धारकाने हवा प्रदुषण होणार नाही तसेच पाणी दुषित होणार नाही याची दक्षता घ्यावी.
७. उपरोक्त मुदती नंतर गौणखनिज उत्खनन केल्यास ते अवैध उत्खनन समजून दंडात्मक कारवाई करण्यात येईल.
८. गौण खनिज उत्खनन हे सुर्योदयपूर्वी व सुर्योस्तानंतर केल्यास ते अवैध उत्खनन गृहित धरणेत येईल. याची नोंद घ्यावी.
९. गौण खनिज उत्खननामुळे झालेल्या कोणत्याही प्रकारच्या नुकसानीस व हाणीस परवाना धारक जबाबदार राहिल.
१०. गौण खनिज उत्खनन परवाना दिलेल्या जमिनीच्या हक्काबाबत किंवा नुकसान भरपाई बाबत, वाद अगर दिवाणी किंवा फौजदारी स्वरूपाचा वाद / दावा निर्माण झाल्यास त्याची संपूर्ण जबाबदारी परवानाधारकाची राहिल.
११. गौण खनिज उत्खननामुळे कामगार अगर स्थनिक रहिवासी तसेच त्यांच्या गुरांच्या वगैरे सुरक्षेची संपूर्ण जबाबदारी परवानाधारकावर राहिल.
१२. गौण खनिजाचे मंजूर उत्खनन परिमाणापेक्षा जास्त गौण खनिजाचे उत्खनन तसेच मुदतीत मंजूर परिमाणा एवढे गौण खनिज काढून झाले नाही. तरीही मुदतीनंतर खाणकाम करता



येणार नाही. अन्यथा सदरचे खाणकाम अवैध समजून नियमानुसार दंडात्मक कारवाई करणेत येईल.

१३. गौण खनिजाचे उत्खनन मुदतीमध्ये मंजूर परिमाणापेक्षा कमी उत्खनन झाल्यास स्वामित्वधनाची (रॉयल्टीची) रक्कम परत दिली जाणार नाही.

१४. सक्षम अधिकारी यांनी वेळोवेळी दिलेल्या सुचनांचे पालन करणे परवानाधारकावर बंधनकारक राहिल.

१५. गौण खनिजाची वाहतूक करतांना प्रमाणित केलेल्या वाहतूक पावतीचा वापर करणेत यावा. वाहतूक करतांना पावती आढळून न आलेस सदचे गौण खनिज अनधिकृत गृहित धरून नियमानुसार कारवाई करणेत येईल.

१६. कोणतीही पूर्व सुचना न देता तात्पुरता गौण खनिज परवाना रद्द करणेचे अधिकार राखून ठेवणेत आले आहे.

१७. परवाना मंजूर क्षेत्रात या अगोदर अनधिकृत उत्खनन अथवा दंडात्मक कारवाई झालेली असलेस परवाना धारक सदरच्या कार्यवाहीस नियमानुसार पात्र असेल.

१८. शासन स्तरावरून व्हॅट अथवा जी.एस.टी. बाबत कोणतेही निर्णय झालेला नसलेने शासन स्तरावरून निर्णय झाल्यानंतर व्हॅट अथवा जी.एस.टी.ची रक्कम भरणे बंधनकारक राहिल. अथवा नियमानुसार दंडात्मक कारवाई करणेत येईल.

वरील पैकी कोणत्याही अटी व शर्तीचे उल्लंघन झाल्यास परवाना रद्द केला जाईल व त्यावेळी उत्खनन केलेले गौण खनिज सरकारची मालमत्ता ठरेल. तसेच भरलेली रॉयल्टी सरकारजमा केली जाईल व त्याशिवाय जमिन महसुल अधिनियम १९६६ चे कलम ४८ (७) प्रमाणे दंडात्मक कार्यवाही केली जाईल.

सही/-

(विजयसिंह देशमुख)

प्रभारी अपर जिल्हाधिकारी, पुणे

प्रति,

श्री. संदीप संभाजी काळोखे व श्री. सचिन संभाजी काळोखे,
रा. स.नं. १८८ दादा ताई बंगलो, तळेगाव दाभाडे,
तालुका मावळ, जिल्हा पुणे ४१०५०६

प्रत:- माहीतीसाठी व योग्य त्या कार्यवाहीसाठी रवाना.

१. उपविभागीय अधिकारी मावळ- मुळशी, उपविभाग पुणे
२. तहसिलदार मावळ - आपणास सुचित करण्यात येते की, सदरचा उत्खनन परवाना मौजे आंबळे, तालुका मावळ येथील जमिन गट नं. ११७/२ क्षेत्र ०२ हे. ९२ आर मधील क्षेत्रातून २०००० ब्रास दगड गौणखनिज उत्खनन करण्यासाठी तात्पुरता परवाना देण्यात आला आहे. सदर ठिकाणी २०००० ब्रासच गौणखनिज उत्खनन होते अगर कसे ? याबाबत संबंधित क्षेत्रीय अधिकारी यांनी तपासणी करून कारवाई करावी, केलेल्या कारवाई बाबत या कार्यालयास अवगत करावे.

(स्थळप्रतीवर मा. अपर जिल्हाधिकारी यांच्या यांची स्वाक्षरी असे)



(डॉ. सुयोगी जगताप)
जिल्हा खनिकर्म अधिकारी
जिल्हाधिकारी कार्यालय, पुणे

**(Regarding mining lease approval for minor
minerals)**

Read:-1) Shri. Sachin Sambhaji Kalokhe and Mr. Sandeep Sambhaji Kalokhe, Res. House no. 188 Dada-Tai Bungalow, Kalokhewadi, Talegaon Dabhade, Taluka Maval, District Pune. Application dated 29/11/2021 and accompanying documents

2) From this office Order No. Mining work/SR/N/37/2019, dated 20/12/2019

3) Mines and Minerals (Regulation and Development) Act, 1957

4) Maharashtra Land Revenue Act, 1966

5) Maharashtra Minor Mineral Mining (Development and Regulation) Rules 2013

6) Hon. Principal Secretary, Environment Department State Level Environmental Impact Assessment (SEIAA) Letter No SIA/MH/MIN/141766/2020 Date 31/03/2020

Collector's Office, Pune

Mining Branch

No. Mining work/SR/80/2021

Pune-1, dt. 07/01/2022

Sub:- Mining Lease Approval
Land at Mauje Amble, Taluka Maval,
District Pune Total area between
G.N.117/2/2 and 117/2/2 is 00 Ha.80
R Shri. Sachin Sambhaji Kalokh, and
Mr. Sandeep Sambhaji Kalokhe.

ORDER

By virtue of the power conferred under
Chapter Two, Rule 14 (1.2) of the Maharashtra
Minor Mineral Mining (Development and
Regulation) Rules, 2013 Shri. Sachin Sambhaji
Kalokhe, and Mr. Sandeep Sambhaji Kalokhe,
Res. House no. 188 Dada-Tai Bungalow,
Kalokhewadi Talegaon Dabhade, Taluka Maval,
District Pune in the name of Mauje Amble,
Taluka Maval, District Pune land plot no.
117/1/1 and 117/1/2 Area 00.H 80R areaOrder
No. Mining works/SR/Mu/37/2019 from this

office. Mining lease has been granted for a period of 2 years from 20/12/2019 i.e. ending on 10/06/2022.

The applicant has submitted a request application dated 29/11/2021 to this office for approval of mining lease in the said area in violation of the Maharashtra Subsidiary Mining (Development and Regulation) Rules, 2013.

The said Mining has been counted by ETS machine from this office on date 11/02/2021 and it is seen that 155459.705 brass has been mined by the applicant in the said area. Similarly, looking at the sheet 12 of Tehsildar Maval regarding the payment of amount as per calculation sheet (585-591 BC) it is seen that the applicant has collected 150632 brass royalty till date. Also for the remaining 4828 brasses, the

applicants have paid through bills dated 09/03/2021 and 22/12/2021 and the bills have been submitted. Deputy Director Kolhapur has been submitted approved mining plan by the No. min-adm / 538 / II / 2019/648 date 29/05/2019.

State Level Environmental Impact Assessment Committee, Mumbai vide letter No. SIA/MH/MIN/141766/2020 dated 31/03/2020 has given environmental clearance to the said area dated 22.01.2024.

The terms and conditions of the original order of this office as well as all the terms/conditions of Rule No. 3 to 57 of the Maharashtra Minor Mineral Mining (Development and Regulation) Rules, 2013 and Environmental Protection and Mining

Subject to compliance with the plan, the State Level Environment Impact Assessment Committee is approving mining lease (quarry lease) permission for minor minerals Murum and Dabur for the period ending 22/01/2024 on the following terms and conditions.

- 1) The mining lease holder must comply with the relevant provisions of the Maharashtra Subordinate Mineral Mining (Development and Regulation) Rules, 2013 and the Maharashtra Land Revenue Act, 1966.
- 2) The mining lease holder must comply with the rules, orders and conditions prescribed by the Government and the Additional Collector, Pune from time to time regarding minor minerals.

3) Execution (agreement) of the mine plot must be done within 60 days from this order. For this, the concerned taluka inspector, land records should submit a copy of the map at their own expense of the area approved by the mine. For the said counting, the mining lease holder must make an application to the Taluka Inspector Land Records regarding urgent fee for counting within fifteen days from this order. Otherwise, the sanctioned mining lease and license shall automatically be canceled and no refund shall be given to the mining lease holder, holding the lease holder responsible for the delay in execution.

4 a) The lease holder shall not commence mining unless the mining lease is executed. If it is found that the mining has started before the execution,

the said mining will be considered unauthorized and the mined minor mineral will be penalized under Section 48 (7) of the Maharashtra Land Revenue Act, 1966.

5) The lessee shall also pay a surface rent (surface rent) for the surface of the land to be used for mining at a rate fixed by the District Collector and specified in the mining lease and not exceeding the amount of land revenue and cessleviable on that land.

6) The lessee shall erect at his own expense the necessary boundary marks and poles to indicate the area granted by the mining lease and shall maintain them in good condition.

7) The lessee shall comply with the provisions of any law for the time being in force relating to

mining and matters affecting the safety, health and comfort of the lessee's employees or the public working in the lessee's mine and shall respect the rights of way, water and other existing facilities in connection therewith. Also, according to the provisions of the mine belt order and rules, no one should suffer from the dust coming from the mine belt area and the roads used for its transportation. And if gravel machines and similar systems are to be set up for this purpose, before setting up the same, the lessee shall strictly comply with the terms and conditions of the Maharashtra Pollution Control Board's approval certificate and submit the shadow copy of such approval certificate to this office.

8) It will be mandatory for the lease holders to fulfill the following points in order to curb the pollution caused by the construction of standing machinery in the Mining area as well as the transportation of minerals.

9) a) While preparing gravel from stone by gravel machine, water spraying system should be installed promptly and care should be taken to keep it working regularly.

10) b) The main road to the road leading to the mine as well as the mine road should be watered regularly so that dust does not fly.

(11) c) 50 per hectare on the boundaries of the sanctioned area as well as adequate number of trees (every 20 feet) at workman's place of

residence and roadsides shall be planted and properly maintained.

d) Stone quarrying in the mine vertical machine transportation of mineral should be done only from sunrise to sunset and no mining and transportation should be done at night.

12) If the lessee or his assignee does not permit any access or inspection below the mine, the Raksham Authority may cancel his mining lease and forfeit his security in whole or in part as aforesaid.

13) Lessee to report all accidents to concerned Magistrate and District Superintendent of Police Hon. should be given to Director, Mine Safety, Mandgaon Goa.

a) By Chief Executive Officer, Pune Metropolitan Region Area Development Authority, Pune, The report given in the said case comes to the agriculture and marine development department of the said area

b) It is mandatory for the mining lease holder to provide a transport pass certified by the competent authorities for the transport of stone, soil, mud from the approved area every time along with each vehicle. If the vehicles with which the transport pass is not found, the entire secondary mineral in those vehicles will be treated as illegal and penal action will be taken against them as per rules. Similarly, the mining lease holder i.e. mined minor mineral sales and transported minor mineral must keep a daily account register. It shall be mandatory to make

the register and other accounting documents available to the Additional Collector, District Mining Officer or the Inspecting Officer of the Directorate of Geology and Mines at the mining site otherwise the said mining lease shall be canceled.

14) Compensation for any land included in the mining lease of the lessee if it is subsequently found that it was not available for lease. The Government shall be exempt from any claim of the lessee in connection with the acquisition.

15) The lessee or his transferee, or assignee, shall not erect any building in contravention of the provisions of any law for the time being in force relating to the erection of buildings or of any order made by the authority having jurisdiction over the area granted by the mining

lease or by any officer competent to make such order.

16) The Government shall have the first right to purchase secondary minerals available from the land in respect of which the mining lease has been granted.

17) The right of the State Government or the Central Government to construct any road, railway, canal or reservoir or to carry any electric or telephone wire line (line) in or on the land granted by the mining lease shall be reserved.

18) In addition to the above conditions of the Government, the following conditions are at the discretion of the Collector, Pune binding on the lessee.

a) Full royalties (royalty) of mined minerals should be paid by the mining lease holder to the concerned Tehsildar at least every Month (6) months. However, if it is convenient for the lessee, he can pay the royalty at any time and from time to time, even within a period of less than six months. But the lessee will not be forced to pay the royalty earlier than six months.

b) If the lease holder has taken a mining lease on private land, he must pay the compensation amount to the land owner and get a non-cancellation certificate from the land owner before a notary or before the Tehsildar.

c) Trees/trees etc. which are prohibited to be felled by the lessee as per rules. It should not be cut or disposed of in mining areas without permission.

d) If any area is restricted for any government official purpose after approval, the lessee shall not be allowed to mine in that area.

e) No mining shall be done in such area if it is a forest area or a government park/grove area. The lessee must take full responsibility for this. Otherwise such mining shall be considered as encroachment on Government land / Violation of Forest Protection Act and the mining lease shall be canceled without any separate notice.

f) It is necessary for the lessee to secure the mine pits with adequate and suitable fencing. Failure to do so, if an accident occurs to man/animal falling into the pit, the liability will remain on the lease holder and he/she will be eligible for legal action and the mining lease may be cancelled.

g) In case of dispute / court case of the lessee with other person regarding the leased area, the lessee shall indemnify (separate) the Government from such claim.

h) On the expiry of the period of the lease or if the lease is cancelled, then the area of the lease, including the mines thereon and all minerals remaining in the mine, shall be taken over by the Government and all property in such area shall be seized and taken over by the Government.

i) The Government may exercise the power to take possession of all mines on the mining lease area including all such areas, plants etc.

19) For the purpose of computing the due ownership, the lessee shall calculate the said amount on the basis of self-determination and

shall make the payment from the treasury accordingly. After the final determination, the lessee shall be bound to pay the difference in ownership as demanded by the competent authority.

Provided that without prejudice to the provisions contained in this rule, the competent authority shall, from the sixtieth day after the expiry of the date fixed by the Government for the payment of dues and other dues in connection with mining works, on late payment of dues and other dues in connection with mining till the payment of such dues and other dues in connection with mining, 15 per cent per annum. Direct interest will be charged at the rate.

20) The lessee shall submit to the Competent Officer and the Director a quarterly statement in

Form-L for the period ending on 30th June, 30th September, 31st December, 31st March in respect of the provision of ownership capital.

21) The lessee shall pay an annual fixed rent as may be specified by the Government from time to time for each calendar year of the lease and more than one mineral from the same area.

If mining permission is granted to the lessees, they shall die such separate made for each such mineral as may be fixed by the Government from time to time. But the fixed rent can be revised once every three years.

Provided further that the lessee shall be entitled to pay the higher of the lock-up rent or the royalty in respect of each subsidiary mineral, but not both.

But further, for the first three months from the commencement of the lease, no rent shall be payable.

22) The mining lease holder of the area for which the lessee is permitted to work shall pay every calendar year the surface rent and cess equal to the non-agricultural assessment of that area. The period is calculated from the date of execution of the lease as well as the leased area for which permission has not been granted for commencement of work. For that too it will be done with prospective effect.

23) The lessee shall commence mining operations within three months from the date of execution of the lease unless otherwise duly licensed by the competent authority and shall transfer and execute the work in an efficient and

proper manner ensuring the safety of miners, protection of ore.

Provided that in the interest of the regulation of mining and the development of mines, in the interests of protecting against pollution or of preventing danger to public health or communication or of ensuring the safety of buildings, monuments or other structures, or for such other purposes as the Government may think fit, the permanent termination of any mining lease may, in the opinion of the Government, be desirable. Provided, that such mining lease in respect of any land may be terminated or terminated by giving reasonable notice of 30 days to the lessee.

Provided further that, after premature termination of the mining lease, the mining lease

may be granted to such other eligible person or to such Government company or corporation owned or controlled by the Government as the Government may think fit.

24) Before commencing mining operations, the lessee shall, in consultation with the competent authority and at his own expense, demarcate the area of the lease through the District Superintendent of Land Records and shall erect such prominent boundary markers and pillars as may be necessary to indicate the area allotted to him by the lease, and shall maintain such boundary markers and pillars in good condition at all times. The lessee shall maintain and maintain any road passing through his area, power transmission, tramways, railways, aerial ropeways, waterways, etc. It will also prepare

proper roads for proper transportation of water required for mining. shall maintain any type of land (Government or private land) within the holding area of his lease.

25) The lessee shall take adequate measures to ensure that:

(a) steps in the open pit are of adequate height and width for easy removal of minerals and other waste.

If the surface of the mine is silt or slag or stone chips or debris or any other friable or soft layer, the slope of the mine is at a safe angle of forty-five degrees from the horizontal line, the steps in the mine shall be made by the lessee in such a way that steps are formed and the height of each step is not more than one and a half meters. No.

The width of the steps shall not be less than the height.

If the surface of the mine is made of hard rock, the slope of the mine shall be at an angle not exceeding sixty degrees from the horizontal line and the surface of the mine shall be in the form of steps. The height of any step shall not exceed six meters and its width shall not be less than the height.

(b) the work surface shall be kept clean at all times and

(c) Mined secondary minerals shall be stored in piles of certain suitable measurements and each pile shall be numbered.

26) If at any time a minor mineral not specified in the lease is found in the mining area, the

lessee shall without delay report the same to the competent authority and the Director and shall not undertake any mining operations in respect of such minor mineral or dispose of such minor mineral without obtaining a separate lease for that purpose.

If the lessee fails to apply for such lease within three months from the date of discovery of the subsidiary mineral, the competent authority may grant the lease in respect of such subsidiary mineral to any other person.

27) The lessee shall arrange for proper cleanliness in the area allotted to him by the lessee.

28) The lessee shall comply with all such instructions or directions as may be issued by

the State Government or the Director from time to time in respect of conservation and development of the subsidiary mineral.

29) The lessee shall comply with the provisions of any law in force in relation to matters affecting the safety, health and convenience of the mining operations and its employees visiting the site and shall respect all existing rights of way, water and other facilities belonging to any other person.

30) Pattdar is,

(a) any additional without the written permission of the Railway Authority concerned from the boundary of railway line,

(b) from the boundary of any reservoir, canal, road, river, drain, irrigation works or public & works or buildings, within a distance of 50

meters if not involved in blasting and 200 meters if involved in blasting, except with the permission in writing of the concerned authority of the Government in this behalf. No mining operations shall be carried out or permitted to be carried out at any place within the distance.

While granting any such permission, the Railway Authority may impose conditions on the advice of any relevant authority and the lessee shall comply with such conditions.

31) The lessee shall keep accurate and true accounts of the expenses incurred by him in mining and the quantity and other particulars of all kinds of minor minerals excavated, the names of purchasers, receipts of money received, the number of employees now employed in the mine, and a complete map of the mines, and the

competent authority and The Director shall from time to time furnish such information reports and statements as may be required, together with representative samples of the mineral obtained during the mining operations, and shall submit to the Officer by the 10th of every month a statement in Form-D of the total quantity and value of mineral produced during the preceding calendar month. The lessee shall submit to the Competent Officer and the Director by 15th January of each year an annual statement showing the total quantity and value of mineral goods extracted during the previous year in Form-D.

However, if the lease period ends before the end of the year, the lessee shall submit a return for such shorter period.

32) Lessee means any officer or competent authority authorized in this behalf by the Government or any officer authorized by the competent authority shall permit entry into any building within his lease for the purpose of making excavations or inspection of the land or for inspecting such accounts, maps and records as may be required to be produced to such officer. Any such officer may give such reasonable instructions as he thinks fit to prevent wasteful mining of minerals and it shall be the duty of the lessee, his representative or manager, to comply with such instructions within such period as the officer may fix.

33) Where it is necessary to strengthen or support any part of the mine for the safety of any railway, reservoir, canal, road or any other public

work or structure, if the lessee is covered by railway safety, the Railway Authority concerned or any competent authority authorized for the purpose. He will arrange to do so till the satisfaction of the officer.

34) If the lessee defaults in taking up the mining within a period of 180 days from the date of execution of the lease or stops the mining for a consecutive period of 180 days after the commencement of the lease, the lease shall be deemed to have lapsed after the completion of the period of 180 days from the date of execution of the lease or stoppage of mining as the case may be.

Provided that the competent authority may, on an application made by such lessee before the expiry of the lease under this sub-rule and if the

lessee is satisfied that it is not possible for the lessee to undertake or continue the mining operations due to reasons beyond the control of the lessee, subject to such conditions as may be specified in the order, an order to the effect that such lease shall not lapse may be made.

Provided further that on an application submitted by the lessee within a period of six months from the date of expiry of the lease and if the State Government is satisfied that the work beyond the control of the lessee has not been commenced or stopped from such prospective or retrospective date as the Government may think fit but not before the date of expiry of the lease. The belt can be restarted.

or instruction in force in connection with the construction of the building or in contravention of any order issued by any officer having jurisdiction over the leased area or by any authority competent to make such order under any such law, order or instruction; No building will be constructed.

38) In respect of the land in respect of which the lease is granted, all such minerals shall be paid to the lessee at the fair market price prevailing at the time of pre-emption.

39) The right of any local authority of the Central Government to construct any road, railway, canal, reservoir or public works under or over the leased land under or over the leased land or of any local authority of the Central Government or of any authority to carry any

But also, no mining lease under the aforesaid provisions shall be recommenced not more than twice in the whole period of the lease.

35) The lessee shall immediately report all accidents to the District Magistrate, Superintendent of Police and competent authorities and if necessary considering the seriousness of the accident, the concerned Director of Mine Safety, Government of India.

36) If any land covered by this lease is subsequently found not to be available for lease, the Government shall be exempt from the claim of the lessee for damages arising out of any such land.

37) The lessee or his transferee or assignee in contravention of the provisions of any law order

electric or telephone wire or erect any pole is being reserved.

Provided that before the use of such officers, the lessee shall give a notice of not less than thirty days, and the area used for any of the purposes aforesaid shall be excluded from the area of the lease.

40) The lessee is,

(a) if the depth of any disturbed excavation reaches six meters from its height to its lowest point or,

(b) if tunnel explosives are used, and if the District Magistrate or Chief Inspector of Mines so directed, the collector, District Magistrate, Chief Inspector of Mines Dhanbad, Comptroller General of Indian Mines Department and the

Director or Senior Geologist or Junior Geologist in that area shall immediately submit the report.

41) The lessee shall, on receipt of written instructions from the competent authority, permit any department of the Government to remove, as the work of the department, any secondary minerals necessary for any bona fide government work, from any unmined portion of the leased area, without taking ownership. shall, on receipt of a specific request in writing from any officer of any particular department, be competent to certify such beneficial Government work, having regard to the scope of such work and the quantity of minor minerals or ores specially required for such work, shall give such notice to the competent authority.

But if a lease in private land has been granted, the Government Department shall send compensation to the land owner or, as the case may be, the lessee.

42) Lessee shall be transported outside the area by any means of transport with each outcrop of minor mineralization, the transporter will pass through the sample-N.

43) In case of fragmentation of land due to mining, the lessee shall pay to the surface occupier of the land such compensation as may be mutually agreed upon by the lessee and the private landowner before any land is fragmented.

The Lessee shall, at the time of executing the mining deed for this purpose, submit an affidavit to the effect that he has not entered into

agreements with the land holders, the lessee shall have obtained a provisional written order from the concerned sub-divisional officer to enter into such land agreements for the purpose of commencing mining operations.

Provided that the Sub-Divisional Officer concerned shall register such case in his Court under the provisions of Section 48 of the Maharashtra Land Revenue Code, 1966.

But further, the Sub-Divisional Officer concerned shall settle such case of compensation for compensation relating to mining leases on priority and taking into account the merits of the case.

44) If a mining lease has been granted on any Government land, the lessee shall pay

(ii) The lessee shall re-establish this situational balance before mining.

(iii) The lessee shall plant and maintain trees around the mining lease area. He will ensure that the greenery of the area is preserved.

46) (1) Subject to the approval of the Government, the competent authority may specify any other special conditions.

(2) If any of the conditions specified under rule 46) (1) (one) to (thirty-one) above is violated by the lessee or his transferee or assignee, the competent authority shall within 30 days from the date of notice to the lessee or his assignee take action in respect of such violation. shall issue a notice in writing asking him to do so and if the contravention is not remedied within such

compensation to the Government in gross value as decided and fixed by the Revenue Authority.

45) The Lessee shall comply with all relevant provisions of the following Acts and Rules and relevant procedures framed by the Central and State Governments under these Acts and Rules strictly follow.

(a) the Mining Act, 1952,

(b) Mineral Conservation and Development Rules 1988

(c) any Act and rule made by the Central or State Government from time to time in relation to subsidiary minerals (thirty) (one) the land on which the mining lease has been granted shall be made usable by the lessee.

period, the competent authority shall impose a penalty not exceeding twice the fixed rate of rent applicable under the written order after the expiry of such notice and such penalty shall be payable within a period of 8 days from the date of such order. The non-delivery of the power so imposed within the specified period shall be liable to a daily penalty of corporal punishment during the period during which such contravention continues.

Provided further that, if such violation continues, the competent authority shall issue a final notice to the lessee or transferee or assignee of the same to remedy such violation within a period of 15 days from the date of such notice and, even after the expiry of such notice, fully remedy such violation. Otherwise, the competent authority

shall immediately terminate the mining lease and recover the amount of penalty and fine as if it were arrears of revenue.

47) Also the government and Hon. All orders/decisions passed by the High Court, Supreme Court shall be binding on the mining lease holder.

48) Mining of minor mineral as per mining plan of demand area as per the affidavit given on stamp paper of Rs. 200/-

49) If private forestry area is found, mining should be done excluding the said area. Otherwise, it will be the responsibility of the mining lease holder.

50) If the Pune Metropolitan Regional Development Authority (PMRDA) requires the

said area, the mining lease will be canceled automatically.

51) Hon. National Green Arbitrator, West Division Bench, Pune should ensure that no violation of the terms/conditions of the Mining Lease Order is avoided in order to avoid environmental complaints.

52) The right to cancel the mining license without any prior notice is reserved.

53) It will be the responsibility of the mining lease holders to renew the mining plan and environmental approval before the expiry of the term and submit it to this office and care should be taken.

54) If unauthorized mining or penal action has been taken in the mining lease sanctioned area

before this, the mining lease holder shall be entitled to the said proceedings as per rules.

55) The State Level Environmental Impact Assessment Authority of the State Government for the said mining lease dt. A copy of the terms and conditions dated 31/03/2020 is enclosed. Those terms and conditions shall remain binding.

Environmental Conditions:

1) Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MOEF Notification but limited by the period of lease.

2) Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining

operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.

3) Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferable done.

4) The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the

mining activity; necessary corrective measures shall be carried out. District collector/Mining officer shall ensure this.

5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulates matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work all be completed before the start of sand mining.

6) No tree-felling shall be done in the leased area, except only with the permission from complete authority.

7) Shall necessary statutory clearances shall be obtained before start of mining operations.

8) Mining shall be limited to day hours time only: The loading shall not be done during night hours.

9) No mining shall be carried out in the safety zone of any bridge and/or embankment.

10) No mining shall be carried out in the vicim of natural/manmade archeological sites.

11) The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface

water and groundwater), if required for the project,

12) Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MOEF/CPCB.

13) No wildlife habitat will be infringed.

14) Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.

15) Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.

16) Parking of vehicles should not be made on public places.

17) Transpiration of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.

18) Appropriate imitative measures shall be taken to prevent any king of pollution. It shall be ensured that there are no leakages of oil and grease from the vehicles used for transpiration.

19) Vehicular emissions shall be kept under control and regularly monitored. The mineral transpiration shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.

20) Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.

21) Dispensary facilities for first-aid shall be provided at the site.

22) Occupational health surveillance program of the workers should be undertaken period legally.

23) Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking safe drinking water, medical health care and sanitation etc.

24) Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB.

25) Measures shall be taken for control of noise level to the limits prescribed by CPCB.

26) Regular Environmental Audit shall be annually carried out during the operational phase.

27) Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.

28) The funds earmarked for environmental protection measure shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department.

29) The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MOEF at Bhopal.

30) Any change in mining area, khasara/Gat numbers entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again

require prior Environmental Clearance as per provisions of EIA Notification 2006 (as amended)

31) Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed District mining officer should ensure this and subject compliance report to Environment department with approval form Collector.

32) The environmental clearance is being issued without prejudice to the action initiated under EP Act or court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and

whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

33) In case of submission of false document and non compliance of stipulated conditions, Authority/Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

34) The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other

administrative reason after consultation with SELAA.

35) In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to his department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

36) The above stipulations would be enforced among others under the Water (prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules 1989 and its amendments,

the public Liability Insurance Act, 1991 and its amendments.

37) Any appeal against this environmental clearance shall be with the National Green Tribunal Van Vigyan Bhavan, Sec-5, R.K.Purum, New Dehli-110022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(Vijaysingh Deshmukh)

Additional Collector, Pune.

Copy

Mr. Sachin Sambhaji Kalokhe and
Shri Sandip Sambhaji Kalokhe
Res. House No. 188, Dada- Tai Bunglow,
Kalokhewadi, Talegaon Dabhade,
Taluka Maval, Dist. Pune- 410506

Copy

- 1) Sub Divisional Officer Maval-Mulshi Sub Division Maval
- 2) Tehsildar Maval for information and appropriate action.

Do the leaseholders comply with the terms/conditions of the order or how? Also instructions should be given to the concerned Talathi and Mandal Officers to verify whether the royalty of the secondary minerals mined from the approved mining lease area is collected by the government as per the prevailing rate at that time. Copy:- Director, Directorate of Geology and Mines, Government of Maharashtra, Mineral Bhavan, 27, Cement Road, Shivajinagar, Nagpur - 440010.

(Sanjay M. Bamane)
District Mining Officer
Collector's Office Pune

- Ref.:1) Application dated 24.08.2020 of Mr. Sachin Sambhaji Kalokhe and Mr. Sandeep Sambhaji Kalokhe, House no. 188, Dada-Tai Bungalow, Kolokhewadi, Talegaon, Dabhade, Tal. Maval, Dist. Pune.
- 2) Mines and Minerals Regulation and Development Act 1957.
 - 3) Maharashtra Land Revenue Act 1966.
 - 4) Maharashtra General Mining Digging Development and Regulation Rules 2013.
 - 5) Mining Scheme passed under Rule 58 of Maharashtra General Mining Digging Development and Regulation Rules 2013.

Collector Office, Pune,
Mining Department,
No. Mining/SR/133/2020.
Pune, dated 23.10.2020.

Sub.: Provisional General Mining License under work order of Executive Engineer, Public Works Department, for Gut No. 117/2,

Village Ambale, Tal. Maval, Admeasured 02H 92R to dig 2500 brass, soil, sand and stone general mines.

Order,

Mr. Sachin Sambhaji Kalokhe and Mr. Sandeep Sambhaji Kalokhe, House no. 188, Dada-Tai Bungalow, Kolokhewadi, Talegaon, Dabhade, Tal. Maval, Dist. Pune, filled application on 24.08.2020 with our office to get provisional general mining license for soil, sand and stone under work order of Executive Engineer, Public Works Department for 2500 brass stone at Gut No. 117/2, Admeasured 2H 92R at Village Ambale, Tal. Maval under PN-27 Improvements to roads in industrial sector on pune district Hinjewadi Chakan Talegaon Ranjangaon Jejri and Add Jejuri) (Part II- Talegaon SH 55 to Ambi Navlakh Umbre Km 8/00 to Km 12/320 Umbre to

Karanhivihire Road KM 12/320 to Km 14/358

Vandre ga.

Description of property asked is as below :

Village	Taluka	S.No./ G.No.	Admeas urement	Name of mines	Brass passed
Ambale	Maval	117/2	2H 92R	Stone, soil and sand	2500

No objection is there to pass Provisional General Mining License there under terms and conditions of district mining scheme.

Executive Engineer, Public Works
Department passed said work order for PCIL HAM
Industrial Sector, Chakan, Talegaon Private

Limited. They submitted demand letter with Mr. Vikram Balasaheb Kakde, M/s. B. M. K. Built-Con Pvt. Ltd. (Applicant) since PCIL HAM Industrial Sector, Chakan, Talegaon Private Limited not having general mining required for said business.

Said property under case belongs to applicant and permission is granted for digging at said property for applicant under affidavit dated 21.08.2020.

Applicant submitted affidavit executed on stamp paper of Rs. 100/- with application for general mining, 7/12 abstract, zone certificate, work order from Executive Engineer, Public Works Department, Pune, plan.

Applicant deposited following amount with government to dig and transport 2500 brass general mining on following date.

Sr. No.	Royalty and Tax	Amount Rupees
1	Application fee	5,000/-
2	Royalty at Rs. 400/- per brass for 2500 brass stone general mining.	10,00,000/-
3	Land rent	20,250/-
4	2.5% Maharashtra Government G.S.T.	25,000/-
5	2.5% Central Government G.S.T.	25,000/-
6	2% T.C.S.	20,000/-

7	10% on royalty by DD in favour of District Mining Department.	1,00,000/-
	Total	11,95,250/-

Hence I, Vijaysingh Deshmukh, Upper Collector Pune, pass provisional general mining license for 180 days for 6 months from 23.10.2020 to 22.04.2021 for digging and transporting for 2500 brass stone, soil and sand at Group no. 117/2, admeasured 2H 92R, Village Ambale, Tal. Maval for Mr. Sachin Sambhaji Kalokhe and Mr. Sandeep Sambhaji Kalokhe, House no. 188, Dada-Tai Bungalow, Kolokhewadi, Talegaon, Dabhade, Tal. Maval, Dist. Pune as authorized me Under Section 59 of Maharashtra Mining Digging Development and Regulation Rules 2013 on following terms and conditions.

Terms and conditions :

1. Not to dig if got any other mining besides mining passed during digging. To report the same to concerned designated officer.
2. Not to dig at any forest property or private forest property.
3. To record and maintain upto date general mining digging and sale register in form prescribed daily.
4. To dig leaving 200 meter distance from forest property outside forest while sanctuary zone for general mining.
5. To leave 500 distance from colony/village and to dig general mining leaving source of

natural water passing the hill top and hill slope.

6. To be careful not to pollute air and to affect water by licensor.
7. Penalty action shall be taken considering unauthorized if digged general mining after said validity.
8. Note that, it shall be considered the unauthorized digging, if digged general mining before sunrise and after sunset.
9. Licensor is responsible for any kind of loss and wastage caused by the general mining digging.
10. Licensor is responsible fully if arised dispute, claim of civil or criminal for rights of property

granted the general mining digging license or loss compensation, dispute.

11. Licensor is responsible fully for safety of labours or local residents or their pet animals due to general mining digging.
12. Not to continue digging after tenure, if not removed general mining of quantity passed in tenure and digged general mining more than quantity digged passed the general mining, otherwise penalty action shall be taken under rules considering said mining unauthorized.
13. Royalty amount shall not be refunded if digged less than quantity passed in digging period of the general mining.
14. Licensor is binding to follow instructions given from time to time by designated officer.

15. To refer transport receipt passed to transport general mining, action shall be taken under rules considering said general mining unauthorized if not found receipt during transport.
16. Rights is reserved to terminate provisional general mining license without serving any prior notice.
17. Licensor is entitled for said action under rules if taken penalty action or digged unauthorised earlier in property passed license.
18. VAT or G.S.T. is binding to deposit as asked by government since decided nothing for VAT or G.S.T. by government, otherwise shall be taken penalty action under rule.

License shall be terminated if violated any of the above terms and conditions, when general mining digged shall be declared the government property and royalty deposited shall be passed for government and penalty action shall be taken under Section 48(7) of Land Revenue Act, 1966.

Sd/-,
Vijaysingh Deshmukh,
Upper Collector, Pune.

(Hon'able Upper Collector, Pune signed original copy.)

To,
Mr. Sachin Sambhaji Kalokhe and Mr. Sandeep Sambhaji Kalokhe, House no. 188, Dada-Tai Bungalow, Kolokhewadi, Talegaon, Dabhade, Tal. Maval, Dist. Pune.

Copy for information and proper action to-

1. Sub divisional officer, Maval Mulshi, sub division Mulshi.

Tahsildar, Maval – Provisional digging license is passed for 2500 brass stone, soil and sand general mining digging at Gut No. 117/2, Amble, Tal. Maval admeasured 2H 95R, to act on inspection by concerned zonal officer whether digged 2500 brass general mining there, to report our office the action taken.

Sd/-,

23.10.2020

Sanjay M. Bamne,
District mining officer,
Collector office, Pune.

assessment authority Honourable Principal
Secretary passed no objection certificate under his
order no. SEAC.2015/CR.239.II.TC.2 dated
10.03.2016.

Hence I Vijaysingh Deshmukh

Passed under following terms and conditions to renew mining for applicant under sr. no. 6 of said letter no. G.33.322. C.110.B.2 dated 5.5.2022 of government under said proposal, and mining applicant submitted following documents under government letter dated 5.5.2022, hence it is just and proper to renew mining for applicant.

Mining plan passed under no. M.A.538. II.2019.543 dated 2.5.2019 of Honorable deputy director, Kolhapur is submitted.

And applicant submitted proposal with environment department for environment no objection for mining from environment technical advisor authorized by Central government. Accordingly state environment disastrous

mining digging development and regulation rules, 2013.

Applicant filed request application on 3.3.2021 with our office to get approval to renew mining since tenure terminated for mining for said property under Maharashtra general mining digging development and regulation rules, 2013.

We submitted proposal under our letter no. M/O/3871/2020 dated 31.12.2021 with government to pass permission to renew property of stone mining in Pune district under provisions under rule 18 of Maharashtra general mining digging development and regulation rules, 2013 under said application, application of applicant was considered under said proposal, approval is

7. Letter no. G.33.322.C.110.B.2 dated 5.5.2022
of government.

Collector office, Pune,

Mining department,

No. M/SR/R/124/2022,

Pune 1, dated 14.11.2022.

Sub.- To renew mining license passed,

For s. no. 141, Amble, Tal. Maval, dist. Pune for
04 h. 00 r. out of total admeasured 05 h. 86 r.,

For Mr. Navnath Shantaram Shete.

Order,

Our office passed mining for 5 years under order
no. M/S/106/2016 dated 16.4.2016 for Mr.
Navnath Shantaram Shete, At- Shetewadi, Post-
Amble, Tal. Maval, Dist. Pune as authorized under
part- two, rule- 14.1,2 of Maharashtra general

To pass property for general mining,

Ref.- 1. Application dated 3.3.2021 of Mr. Navnath Shantaram Shete, at- Shetewadi, post- Amble, Tal. Maval, dist. Pune with annexure.

2. Order no. M/SR/106/2016 dated 16.4.2016 of our office.

3. Mines and minerals regulation and development act, 1957.

4. Maharashtra land revenue act, 1966.

5. Maharashtra general mining digging development and regulation rules, 2013.

6. Letter no. SEAC.2015.CR.239.II.TC.2 dated 10.3.2016 of Honourable principal secretary, environment department state environmental disastrous assessment.

To,

Mr. Sandeep Sambhaji Kalokhe and Mr. Sachin Sambhaji Kalokhe, House no. 188, Dada-Tai Bungalow, Kolokhewadi, Talegaon, Dabhade, Tal. Maval, Dist. Pune.

Copy for information and proper action to-

1. Sub divisional officer, Maval Mulshi, sub division Mulshi.

Tahsildar, Maval – Provisional digging license is passed for 20000 brass stone, soil and sand general mining digging at Gut No. 117/2, Amble, Tal. Maval admeasured 2H 92R, to act on inspection by concerned zonal officer whether digged 20000 brass general mining there, to report our office the action taken.

Sd/-,

(Dr. Suyog Jagtap),

District Mining Business

Officer,

Collector office, Pune.

unauthorised earlier in property passed license.

18. VAT or G.S.T. is binding to deposit as asked by government since decided nothing for VAT or G.S.T. by government, otherwise shall be taken penalty action under rule.

License shall be terminated if violated any of the above terms and conditions, when general mining digged shall be declared the government property and royalty deposited shall be passed for government and penalty action shall be taken under Section 48(7) of Land Revenue Act, 1966.

Sd/-,

Vijaysingh Deshmukh,

Upper Collector, Pune.

(Hon'ble Upper Collector, Pune signed original copy.)

13. Royalty amount shall not be refunded if digged less than quantity passed in digging period of the general mining.
14. Licensor is binding to follow instructions given from time to time by designated officer.
15. To refer transport receipt passed to transport general mining, action shall be taken under rules considering said general mining unauthorized if not found receipt during transport.
16. Rights is reserved to terminate provisional general mining license without serving any prior notice.
17. Licensor is entitled for said action under rules if taken penalty action or digged

9. Licensor is responsible for any kind of loss and wastage caused by the general mining digging.
10. Licensor is responsible fully if arised dispute, claim of civil or criminal for rights of property granted the general mining digging license or loss compensation, dispute.
11. Licensor is responsible fully for safety of labours or local residents or their pet animals due to general mining digging.
12. Not to continue digging after tenure, if not removed general mining of quantity passed in tenure and digged general mining more than quantity digged passed the general mining, otherwise penalty action shall be taken under rules considering said mining unauthorized.

4. To dig leaving 200 meter distance from forest property outside forest while sanctuary zone for general mining.
5. To leave 500 distance from colony/village and to dig general mining leaving source of natural water passing the hill top and hill slope.
6. To be careful not to pollute air and to affect water by licensor.
7. Penalty action shall be taken considering unauthorized if digged general mining after said validity.
8. Note that, it shall be considered the unauthorized digging, if digged general mining before sunrise and after sunset.

Bungalow, Kolokhewadi, Talegaon, Dabhade, Tal. Maval, Dist. Pune as authorized me Under Section 59 of Maharashtra Mining Digging Development and Regulation Rules 2013 on following terms and conditions.

Terms and conditions :

1. Not to dig if got any other mining besides mining passed during digging. To report the same to concerned designated officer.
2. Not to dig at any forest property or private forest property.
3. To record and maintain upto date general mining digging and sale register in form prescribed daily.

2	Royalty at Rs. 400/- per brass for 20000 brass stone general mining.	80,00,000/-
3	Land rent	27,000/-
4	2% T.C.S.	1,60,000/-
5	10% on royalty by DD in favour of District Mining Department.	8,00,000/-
	Total	8,99,2000/-

Hence I, Vijaysingh Deshmukh, Upper Collector Pune, pass provisional general mining license for 180 days for 6 months from 18.12.2018 to 17.06.2019 for digging and transporting for 20000 brass stone at Gut No. 117/2, admeasured 2H 92R, Village Ambale, Tal. Maval for Mr. Sandeep Sambhaji Kalokhe and Mr. Sachin Sambhaji Kalokhe, House no. 188, Dada-Tai

Said property is owned by applicant. Prime Minister, Village Road Scheme, Executive Engineer, Maharashtra Rural Road Development Corporation passed work order for Shree Associates for RD RRUN 23-Proposed Improvement of road from MDR 26 (Permanent) to Malewadi (MRL-13, VR-21), Tal. Maval, Dist. Pune. Permission is granted to use for general mining on digging stone at his property for applicant by Shree Associates.

Applicant deposited following amount with government to dig and transport 20,000 brass general mining on following date.

Sr. No.	Royalty and Tax	Amount Rupees
1	Application fee	5,000/-

Description of property asked is as below :

Village	Taluka	S.No./ G.No.	Admeas urement	Name of mines	Brass passed
Ambale	Maval	117/2	2H 92R	Stone	20000

Accordingly to dig general mines leaving 200 meter distance from forest property and out of wild life sanctuary property under terms and conditions of District Mining Business Scheme on leaving 500 meter distance from colony/village. Besides not to dig hill top and hill slope, but to dig general mines excluding natural source of water. Approval is passed to grant permission for provisional general mining there on said conditions. Said Group number is passed under District Mining Business Plan.

Gut No. 117/2, Village Ambale, Tal. Maval, Admeasured 02H 92R to dig 20,000 brass stone general mines.

Order,

Mr. Sandeep Sambhaji Kalokhe and Mr. Sachin Sambhaji Kalokhe, House no. 188, Dada-Tai Bungalow, Kolokhewadi, Talegaon, Dabhade, Tal. Maval, Dist. Pune, filled application on 04.12.2018 with our office to get provisional general mining license for stone under work order of Prime Minister, Village Road Scheme, Executive Engineer, Maharashtra Rural Road Development Corporation for 20,000 brass stone at Gut No. 117/2, Admeasured 2H 92R at Village Ambale, Tal. Maval under RD PUN 23- Proposed Improvement of road from MDR 26 (Pawananagar) to Malewai (MRL-13, VR-21), Tal. Maval, Dist. Pune.

- Ref.:1) Application dated 04.12.2018 of and Mr. Sandeep Sambhaji Kalokhe and Mr. Sachin Sambhaji Kalokhe, House no. 188, Dada-Tai Bungalow, Kolokhewadi, Talegaon, Dabhade, Tal. Maval, Dist. Pune-410506.
- 2) Mines and Minerals Regulation and Development Act 1957.
- 3) Maharashtra Land Revenue Act 1966.
- 4) Maharashtra General Mining Digging Development and Regulation Rules 2013.
- 5) Mining Scheme passed under Rule 58 of Maharashtra General Mining Digging Development and Regulation Rules 2013.

Collector Office, Pune,
Mining Department,
No. Mining/SR/96/2018.
Pune, dated 18.12.2018.

Sub.: Provisional General Mining License under work order of Prime Minister, Village Road Scheme, Executive Engineer, Maharashtra Rural Road Development Corporation for

Government of Maharashtra

SEAC-2013/CR.201 A/TC-2
 Environment department,
 Room No. 217, 2nd floor,
 Mantralaya Annexe,
 Mumbai 400 032
 Date: 24th January, 2014

To,
 Collector, Pune
 Office of the Collector,
 Pune.

Subject: Environmental clearance for Stone quarry proposals.

Sir,

This has reference to the communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 71st meeting and SEIAA in its 61st & 64th meeting.

2. It is noted that the proposal is for grant of Environmental Clearance for stone quarries having area of each quarry less than 5 hectares. MoEF vide OM dated 18th May 2012, in reference to Hon Supreme Court Order in the matter of Deepak Kumar Vs State of Haryana & others clarified that projects of minor minerals with lease area less than 5 ha would be treated as category 'B' as defined in EIA Notification 2006 and will be considered by the respective SEIAA.

MoEF in its said OM also further quoted Hon. Supreme Court Order that "All the same, liberty is granted to the applicants before us to approach Ministry of Environment and Forest for permission to carry on mining below 5 ha and in the event of which Ministry will dispose of all the applications within ten days from the date of receipt of the applications in accordance with law". Accordingly SEAC considered the project under screening category 1(a) B2 as per EIA Notification 2006.

The proposal under consideration recommended by SEAC before the MoEF Notification dated 9 September 2013.

SEAC in its 71st meeting decided to recommend only such proposals out of 500 proposals which address the concern subject to conditions specified below. SEIAA, taking into a account the extreme urgency expressed by the DMO and recommendation of the SEIAA and also considering MoEF OMs issued related to ESA, decided to grant only 300 proposals submitted by DMO during the meeting as below

Sr.No	Name of the Village	Taluka	Survey No.	Name of the lease/Proposed lease	Area (in Hectare)
1	Autade Handewadi	Haveli	66/3	Sachin Subhash Ghule	1.05
2	Dhayari	Haveli	61/3	Balasaheb Damodar Pokale	2.33

3	Vadachiwadi	Haveli	26	M/s.Sonai Stone Crusher	2.00
4	Nandoshi	Haveli	4	Chabu Baburao Ranwade	2.20
5	Nandoshi	Haveli	4	Nandkumar Gopalrao Kulkarni	2.74
6	Lonikand	Haveli	496B/1	M/s.RMC Readymix India	4.09
7	Bhilarewadi	Haveli	14/1 & 2	Kashinath Yashwant Kashid	2.00
8	Mangadewadi	Haveli	3/4/1, 3/5/1	M/s.Kedareshwar Stone Co	1.04
9	Mangadewadi	Haveli	3/4/1	Chandrkant T.Mangade	1.03
10	Mangadewadi	Haveli	3/3	Sunil Bhagwan Mangade	1.04
11	Mangadewadi	Haveli	19/6, 19/7A, 19/7B, 19/9, 19/11, 19/12, 18/1B, 1B	Tulshiram Sitaram Mahajan	4.96
12	Ambegaon Khurd	Haveli	56/2, 57/1	Tulshiram Sitaram Mahajan	2.94
13	Ambegaon Khurd	Haveli	57, 56/1	Sameer Arvind Pimpale	4.56
14	Ambegaon Khurd	Haveli	53/1, 53/2	Shankar P.Thakar	2.00
15	Ambegaon Khurd	Haveli	53/2	Laxman Sadhu Tathe	1.02
16	Ambegaon Khurd	Haveli	53/1	Shreepal Harichandara Oswal	1.02
17	Mangrul	Maval	212	M/s.Kakade Stone Crusher	2.00
18	Mangrul	Maval	212	Ranjeet Ramdas Kakade	2.00
19	Mangrul	Maval	216, 221	M/s.Kakade Stone Crusher	4.90
20	Mangrul	Maval	224, 225	M/s.Kakade Stone Crusher	4.95
21	Mangrul	Maval	37, 38	M/s.Kakade Stone Crusher	4.95
22	Mangrul	Maval	170	Sadadhiv Dattatray Pawar	3.00
23	Mangrul	Maval	144	Satish Babanrao Kalwade	4.00
24	Pawalewadi	Maval	3	Navanath Babanrao Koyate	3.00
25	Amble	Maval	110/2	M/s. Namrata Stone Crusher	2.07
26	Amble	Maval	158, 121	M/s. Sai Stone Crusher	4.95
27	Amble	Maval	145, 149, 150/1, 150/2, 153/1, 153/2, 151	M./s.Sunny Industries (NSP Stone Crusher)	4.95

28	Amble	Maval	125	Sarika Sunil Shelke	3.57
29	Amble	Maval	136/1/2/3	Sunil Shankarrao Shelke	4.00
30	Amble	Maval	120/2	M/s. Namrata Stone Crusher	1.80
31	Amble	Maval	118	M/s. Namrata Stone Crusher	2.83
32	Amble	Maval	116	Vikram Balasaheb Kakade	4.95
33	Amble	Maval	121	Sagar Shivajirao Pawar	3.64
34	Amble	Maval	118	Santosh Vasant Gholap	2.05
35	Avasair Budruk	Ambegao n	87/2	Chandrakant Gulabrao Raskar	4.00
36	Avasair Budruk	Ambegao n	87/2	Rajendra Gulabrao Raskar	4.00
37	Shirdale	Ambegao n	142	Kishan G.Bhansali	2.08
38	Phalkewadi	Ambegao n	63/1	Kishor H.Kale	1.54
39	Vafgaon	Khed	197	Pratik Hajare	2.48
40	Vafgaon	Khed	192	Manohar Hajare	3.71
41	Lavarde	Mulshi	24, 25	M/s. Samarth Persist	2.00
42	Bhandgaon	Daund	428	M/s.Yugandhara Stone Crusher	1.05
43	Hinganigada	Daund	130	Rajendra Vishnu Ugale	4.00
44	Girim	Daund	725/1, 736	M/s.IJM (India) Infrastructre Ltd.	1.02
45	Khor	Daund	1105, 1006	Shakil Hamid Shaikh	2.00
46	Moi	Khed	511	Sopan Dondipa Karpe	1.01
47	Moi	Khed	630	Sopan Satu Sapore	1.02
48	Moi	Khed	502	Gulab Dattu Karpe	1.01
49	Kuruli	Khed	315	Anil Dnyanoba Bagde	1.01
50	Moi	Khed	570/3	Balasaheb Kisan Gavari	1.03
51	Moi	Khed	521	Anis Bashabhai Pathan	1.04
52	Moi	Khed	441	Bajirao Mahadu Karpe	1.05
53	Moi	Khed	519	Ramdas Shipati Yelwande	1.01
54	Moi	Khed	629	Bhagwan Raghu Sakore	1.02
55	Moi	Khed	517	Dashrath Kondiba Karpe	1.02
56	Moi	Khed	575	Dhamaji Pandharinath Gavari	1.03
57	Moi	Khed	484	Tukaram Nathu Gavari	1.02
58	Moi	Khed	571	Tukaram Vishnu Gavari	1.06
59	Moi	Khed	508	Tanaji Nana Karpe	1.04

60	Moi	Khed	473	Suresh Damu Karpe	1.03
61	Moi	Khed	511	Sopan Kondipa Karpe	1.06
62	Kelgaon	Khed	214	Maruti Rambhau Mugase	1.06
63	Koregaon	Khed	112	Anup Ramesh Bothara	1.04
64	Jayedwadi	Khed	58/2	Ramchandra B.Jadhav, Rajendra Kisan Rokade	1.97
65	Karanjvilhire	Khed	86	Ramchandra Damodar Kad	4.00
66	Kadus	Khed	2714	Manik Shivaji Kadam	1.07
67	Moi	Khed	571	Shivaji Kondiba Sonavane	1.03
68	Karegaon	Shirur	33/4	Vilas Madhavrao Navale	1.02
69	Sharadwadi	Shirur	2052/2	Dattatray D.Sarode	1.89
70	Gardelwadi	Shirur	2355/2	Dhirendra Madhukar Temgire	2.00
71	Kardelwadi	Shirur	2302/3, 2692/2	Madhukar Haribhau Temgire	2.79
72	Thapmala	Shirur	1124/5	Mira S. Kouthale	1.02
73	Karegaon	Shirur	676	Madhukar Haribhau Temgire	1.41
74	Annapur	Shirur	2365	Vijay Dattu Lande	4.00
75	Shirur	Shirur	1125/1/2	Somnath Shankar Ghawate	2.84
76	Sonesangavi	Shirur	845	Urmila Rajaram Dherenge	2.00
77	Tardobachiwadi	Shirur	821/1	Vithalrao Laxman Gore	1.63
78	Kardelwadi	Shirur	2355/1	Prabhavati Hansraj Halapani	1.05
79	Annapur	Shirur	2365	Rajesh Dattu Lande	4.00
80	Kardelwadi	Shirur	2364/1	Dattatray Ganpat Lande	3.06
81	Shirur	Shirur	1828	Ravindra Dadabhau Kardile	1.06
82	Pashan Mala	Shirur	1154	Namdeo Dhondiba Ghavte	2.84
83	Sonesangavi	Shirur	291	Dattatray Trimbak Kadam	1.03
84	Dhoksangavi	Shirur	828	Pandharinath Thamaji Malgunde	1.04
85	Karegaon	Shirur	39/2	Sandesh Krishnaji Kohkade	1.04
86	Uralgaon	Shirur	511	Sunita Sudhakar Kadam	1.06
87	Malthan	Shirur	63	Chandar Abu Pachange	2.07
88	Bhavdi	Haveli	84	Pramod Babanrao Kande	2.00
89	Lonikand	Haveli	557	Navanath Bajirao Kand	2.40
90	Lonikand	Haveli	611	Rupali Shankar Bhumkar	2.43
91	Jambhulwadi	Haveli	75/2/1/1	Shivaji Suresh Jambale	1.21

92	Ambegaon	Haveli	79/1	Shivaji Raghunath Fengase	1.94
93	Dhayari	Haveli	89/9	Shivaji Dattatray Chakankar	2.16
94	Yevlewadi	Haveli	14/1/2	Shirish Rupchand Dharmawat	1.03
95	Lonikand	Haveli	603	Shantaram Sadashiv Sakore	1.31
96	Lonikand	Haveli	554/1	Satav M.Pandit	1.56
97	Lonikand	Haveli	600	Avinash Pandurang Sakore	2.00
98	Lonikand	Haveli	590	Maruti Ramchandra Bhumkar	4.35
99	Lonikand	Haveli	564	Bapusaheb G.Kand	2.00
100	Lonikand	Haveli	601	Chetan Dattatray Sasane	2.80
101	Lonikand	Haveli	585	Chetan Dattatray Sasane	2.33
102	Lonikand	Haveli	604	Chetan Dattatray Sasane	3.53
103	Lonikand	Haveli	590	Dattatray R.Bhumkar	2.00
104	Lonikand	Haveli	592	Dnyaneshwar Dattatray Shinde	1.00
105	Lonikand	Haveli	583, 584, 586, 591	Ghule & Bhapkar Stone Crusher Partner Ganesh Bhapkar	2.94
106	Lonikand	Haveli	583	Goraksha Eknath Shinde	1.89
107	Lonikand	Haveli	598	Genubhau Dhondubhau Sakore	2.08
108	Lonikand	Haveli	567 to 573	Mallikarjun Vasanttrao Patil	4.00
109	Lonikand	Haveli	556	Pradip Vidhyadhar Kand	2.00
110	Lonikand	Haveli	593	Namdev Shivram Katake	2.00
111	Lonikand	Haveli	600	Santosh D.Sakore	3.00
112	Lonikand	Haveli	586	Sadashiv Baburao Zurunge	2.00
113	Lonikand	Haveli	400, 402	Reshma Nilesh Raut	2.00
114	Lonikand	Haveli	556	Balasaheb Rajaram Kand	2.00
115	Bhavdi	Haveli	174	Dattatray Nilaram Tambe	2.00
116	Bhavdi	Haveli	251/3/4/5	Mulchand B.Tyagi	1.60
117	Bhavdi	Haveli	67	Nita Pandurang Magar	2.00
118	Bhavdi	Haveli	70	Sunil Bhide	3.50
119	Walti	Haveli	366	Rajendra Paman Gunjal	1.05
120	Mangadewadi	Haveli	19/6	Nilesh Pandit Mangade	1.10
121	Charoli	Haveli	60/10	Vilas Nathu Kakade	1.07
122	Walti	Haveli	368, 369	Jyoti Chandrakant Gunjal/ Lata Rajendra Gunjal	4.00

123	Dhayari	Haveli	36/1	Balasaheb Yashwant Dangat	2.00
124	Naigaon	Haveli	425	Appasaheb Ramchandra Kale	2.00
125	Yevlewadi	Haveli	14/3/1	Anand Dyanoba Kamthe	1.01
126	Dhayari	Haveli	80/4/3	Sanjiv Rajaram Kusalkar	3.00
127	Bhavdi	Haveli	157/A	Sanjay Dattatray Dabhade	1.05
128	Yevlewadi	Haveli	26/B	Sadashiv Govind Darekar	1.04
129	Bhavdi	Haveli	71	Sachin Gulabrao Deshmukh	3.00
130	Outade Handewadi	Haveli	67/5/2	Rohidas Raghunath Ghule	2.00
131	Ambegaon	Haveli	53/2	Ratnaprabha Mate	1.04
132	Bhavdi	Haveli	157/A	Ramdas Dattatray Dabhade	1.60
133	Bhavdi	Haveli	79	Ramchandra Raghu Tambe	1.60
134	Yevlewadi	Haveli	39/2/1	Somnath Suresh Dhandekar	1.06
135	Bhavdi	Haveli	202	Vivek Laxmanrao Deglurkar	1.07
136	Bhavdi	Haveli	208	Vithal Laxman Tambe	2.00
137	Lonikand	Haveli	576/1, 578, 579	Vilaskumar Palresha	4.00
138	Sasthe	Haveli	47	Vilas Dinkar Bhosale	2.02
139	Lonikand	Haveli	561/1, 562/2	Vijay Vithal Jadhav	2.00
140	Lonikand	Haveli	567, 569, 576	Ujwala Vilas Palresha	4.00
141	Bhavdi	Haveli	248	Tatyabhau Sakharam Tambe	2.40
142	Charoli	Haveli	34	Tanaji Govind Chaudhari	1.08
143	Lonikand	Haveli	496B	Surekha Ramchandra Jagtap	2.00
144	Lonikand	Haveli	585	Suhas Arun Dhamdhere	2.33
145	Bhavdi	Haveli	213	Subhadra Devram Tambe	1.53
146	Lonikand	Haveli	577, 578, 579	Suryakant Sandipan More	4.00
147	Bhavdi	Haveli	69	Sitaram Bhausahab Fulsundar	2.61
148	Bhavdi	Haveli	201, 202	Sidharth Subhash Bhayani	4.00
149	Lonikand	Haveli	595	Shubhada Vivek Reddy	3.16
150	Dhayari	Haveli	67/4/3	Shivajirao Vithalrao Dhankawade	1.60

151	Gauddara	Haveli	314	Somnath Suresh Dhandekar	1.60
152	Charoli	Haveli	76/2	Ashok Dnyanoba Khandave	1.60
153	Charoli	Haveli	76/1	Balkrishna Dnyanoba Khandve	1.20
154	Charoli	Haveli	76/5	Rekha Balkrushana Khandave	1.53
155	Ambegaon Khurd	Haveli	75/2/1, 75/1/1/1, 75/2/2/2	Samarth Stone Company	1.91
156	Bhavdi	Haveli	209	Umesh Ruliram Bansal (Agrawal)	1.06
157	Lonikand	Haveli	120	Kiran Kand	2.00
158	Lonikand	Haveli	581	Sangita Subhash Parathe	1.02
159	Lonikand	Haveli	555	Kiran Bajirao Zurunge	2.00
160	Khamgaon	Junnar	51	Jitendra Bhikulal Javeri	1.02
161	Kuran	Junnar	423	Gajanan Haribhau Tamboli	1.01
162	Otur	Junnar	112	Dilip Maruti Dumbare	1.20
163	Pimpalgaon Sidhanath	Junnar	72/3	Sitaram Maruti Chaugule	1.01
164	Pimpalgaon	Junnar	58/2	Kalpna Vilas Wabale	1.79
165	Mandarne	Junnar	241	Kalpna Kailash Mahakal	2.00
166	Shiroli	Junnar	122/7, 121/2	Firojkhan M.Pathan	1.08
167	Manikdoh	Junnar	67/1	Dipak Shantaram Shevale	1.06
168	Pimpalgaon	Junnar	72/2	D.G.Balhekar and Company	2.86
169	Buchakewadi	Junnar	174	Dattu Dhondu Pawar	1.04
170	Godre	Junnar	361	Avinash Chandrakant Wabale	1.20
171	Keli	Junnar	319	Arun Mahatarba Kabadi	2.00
172	Chandkhed	Maval	389	Mahesh Jalindar Alhat	2.00
173	Amble	Maval	117/1/1, 117/1/2	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	1.01
174	Amble	Maval	118	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	3.27
175	Bhalgudi	Mulshi	1100, 1101, 1094, 1091, 1093, 1097, 1099	Shankar T.Jambulkar	3.17

176	Mugaon	Mulshi	51/1	Lawasa Corporation Ltd.	4.05
177	Koloshi	Mulshi	1/1	Lawasa Corporation Ltd.	3
178	Chimali	Khed	250	Arjun Tukaram Jadhav	1.29
179	Moi	Khed	645	Sandesh Dattatray Gite	1.05
180	Pimpri	Khed	349	Sanjay Bajirao Vahile	1
181	Moi	Khed	455	Baban Bajirao Gawari	1.04
182	Moi	Khed	484	Shantaram Dattoba Gawari	1.15
183	Moi	Khed	442	Swapnil G.Karpe	1.08
184	Moi	Khed	570	Vijay Bajirao Gavari	1.04
185	Chas	Khed	334	Umesh N.Dhamale	1.21
186	Dhoksangavi	Shirur	839	Chandar Abu Pachange	1.75
187	Balarwadi	Junnar	857	Mohit Sudam Dhamale	2.40
188	Kolwadi	Junnar	432	Suraj C.Thorat	1.33
189	Muthe	Mulshi	316/4	Raju Appa Chavan	3.00
190	Pahaddar	Ambegao n	156	Santosh Arjundas Daryanani	1.00
191	Pargaon	Ambegao n	1538	Firojkhan Jaindukhan Pathan	1.00
192	Mordewadi	Ambegao n	33/9, 32/7, 35/12	Raghvendra Vitthal Chimbalkar	2.00
193	Nightowadi	Ambegao n	92/14	Yeshwant Bapuji Kale	1.03
194	Bharatgaon	Daund	346 742 743	Yogesh Bhausahab Kanchan	2.00
195	Bhilarwadi	Baramati	91	Deepak Narayan Mokashe	1.00
196	Khamgalwadi	Baramati	46	Harichandra Khatri, Atur V.Khatri, Kartik V.Khatri	2.00
197	Karhawagaj	Baramati	392, 393	Ujwala Vijay Solaskar	1.02
198	Malegaon	Baramati	594	Sachin Ganpatrao Taware	1.45
199	Bhilarwadi Karavagaj	Baramati	69/392	Dilip Parshuram Jagtap	3.21
200	Khamgalwadi	Baramati	49	Kashinath Abasaheb Kokare	1.04
201	Wadachiwadi	Haveli	9/1	Dattu Ganpat Lokhande	1.20
202	Lonikand	Haveli	606	Rajaram M.Sakore, Arun Chaudhari	1.01
203	Bhavdi	Haveli	209	Madanmohan Agrawal	1.92
204	Bhavdi	Haveli	177/1	Popat J.Tambe	2.00
205	Bhavdi	Haveli	71	Rajesh M.Yadav and other 3	4.90
206	Bhavdi	Haveli	200	Sadanand J.Gaikwad	2.00

207	Lonikand	Haveli	583	Shivaji Sonba Shinde	1.94
208	Lonikand	Haveli	513, 514	Milind Sopanrao Bhosale	2.00
209	Lonikand	Haveli	579	Sudhakar Dattatray More	2.00
210	Bhavdi	Haveli	190, 191, 204, 205	Sudhir S.Chougule	4.80
211	Lonikand	Haveli	596	Amar Jaysing Tupe	1.08
212	Bhavdi	Haveli	223	Yashwant Shivarkar	1.08
213	Lonikand	Haveli	555	Yogesh Dnyaneshwar Dalvi	2.00
214	Fulgaon	Haveli	198	Siddh Ganesh Stone Crusher	1.60
215	Bhavdi	Haveli	200	Sanjay Babanrao Paygude	1.20
216	Lonikand	Haveli	582	Mahesh Vitthalrao Shinde	1.08
217	Fulgaon	Haveli	194	Sampat Mahadu Sakore	1.61
218	Yevlewadi	Haveli	39	Jalindar Ramdas Dhandekar	1.04
219	Yevlewadi	Haveli	31/8/12	Najir Gulab Inamdar	1.03
220	Bhavdi	Haveli	169	Anish Ashok Kalbhor	1.08
221	Wagholi	Haveli	111/145	Dyanoba Babanrao Deshmukh	2.06
222	Wagholi	Haveli	154/2	Vijay Singh Jadhav	1.02
223	Bhavdi	Haveli	358/2	Kishor Rajaram Vitkar	1.08
224	Bhavdi	Haveli	191, 204	Manoj Laxman Mane	2.08
225	Wadebolhai	Haveli	115	Nanasaheb D.Paygude	1.08
226	Walti	Haveli	368	Prakash Jayvant Kunjir	1.45
227	Bhavdi	Haveli	232, 358/1	Rohan Chandrakant More	2.00
228	Bhavdi	Haveli	204	Santosh Babasaheb Tambe	2.08
229	Bhavdi	Haveli	157B	Kaluram Namdeo Tambe	2.00
230	Bhavdi	Haveli	434	Anil Baban Kature	1.02
231	Bhavdi	Haveli	246	Raosahab Balku Tambe	1.75
232	Lonikand	Haveli	609, 610, 614	Z.M.Bharucha	4.00
233	Charoli	Haveli	78/2, 94/1	S.M.Bharucha	3.00
234	Moshi	Haveli	325/24	Dynoba Maruti Kate	1.49
235	Moshi	Haveli	327/25	Ramesh Arjundas Kruplani	1.41
236	Moshi	Haveli	327/24	Arjundas M.Kruplani	1.48
237	Shindavane	Haveli	1141	Kondiba Ramchandra Kamthe	1.08
238	Wadachiwadi	Haveli	9/3A/2	Rohidas Raghunath Ghule	1.04
239	Bhavdi	Haveli	245	Avinash Dynoba Ghule	1.48
240	Bhavdi	Haveli	237	Avinash Dynoba Ghule	1.19

241	Bhavdi	Haveli	75	Vithal Bhumkar	3.00
242	Lonikand	Haveli	607	Vivek Madhav Reddy	4.00
243	Perne	Haveli	399	Smita Chandrkant Kolte	2.00
244	Supe (Kh)	Purandar	541	Sumit Vasant Rao Jagtap	1.08
245	Nandgaon	Bhor	845, 846	Ajay Vijay Dhoot	2.78
246	Mordewadi	Haveli	36/39, 36/41, 36/47, 36/73, 36/72	Devyani Santosh Morde	1.85
247	Kodewadi	Haveli	5/1/2A/1	Nikhil Construction	2.35
248	Bhavdi	Haveli	169	Kamal Mansukh Navale	1.02
249	Bhavdi	Haveli	200	Shripad Stone Company	1.02
250	Yevlewadi	Haveli	39	Somnath Suresh Dhandekar	1.00
251	Bhavdi	Haveli	211	Ananda Ganpati Tambe	1.38
252	Charoli Bk	Haveli	80	Babanrao Ankush Shinde	1.20
253	Bhavdi	Haveli	86	Babusaheb Narayan Tambe	2.00
254	Bhavdi	Haveli	199	Balasaheb Bapusaheb Satav	2.00
255	Nandoshi	Haveli	9	Balasaheb Vitthalrao Jadhav	1.60
256	Bhavdi	Haveli	206	Balu Keru Tambe	1.97
257	Bhavdi	Haveli	157	Bharat Dattatray Tambe	2.02
258	Lonikand	Haveli	656	Dattatray Ramchandr Bhumar & Maruti Ramchandra Bhumkar	4.00
259	Wadgaon Shinde	Haveli	416	Dilip Anandrao Shinde	1.20
260	Bhavdi	Haveli	157/B	Dilip Namdeo Tambe	2.00
261	Lonikand	Haveli	155	Gangadhar Ramchandra Dalvi	2.02
262	Lonikand	Haveli	605, 607	Golden Sand & Stone Pvt.Ltd. Sushil M.Dhoot	4.00
263	Bhavdi	Haveli	251/1/7/1 0	Govind Mahadeo Kudale	1.00
264	Bhavdi	Haveli	224	Honrao Jaywant Tambe	1.21
265	Bhavdi	Haveli	22	J.Kumar Info Project Ltd.	4.90
266	Bhavdi	Haveli	82	Kundlik Tukaram Jadhav	2.32
267	Wadachiwadi	Haveli	26	Laxman Gopichand Bandal	2.00
268	Lonikand	Haveli	591	Robo Silicon Pvt.Ltd.	4.98
269	Nandoshi	Haveli	10	Milind Shankar Kiwale	1.34

270	Nandoshi	Haveli	4	Milind Shankar Kiwale	1.20
271	Lonikand	Haveli	561/1/2, 562/2/1	Pradip Bajirao Kand	2.00
272	Bhavdi	Haveli	23	Pritam Prataprao Khandve	2.00
273	Wagholi	Haveli	1537	Ramdas Banaji Gore	1.85
274	Bhavdi	Haveli	82, 83	Shantaram Baban Ghule	1.80
275	Charoli Bk	Haveli	60/7	Shantaram Kondiba Sonawane	1.20
276	Charoli Bk	Haveli	60/1/2/3	Shashikant Vishnupant Khandve	1.06
277	Yevlewadi	Haveli	24/1B	Shivaji Mahadeorao Shelar	1.21
278	Bhavdi	Haveli	246	Somnath Lahanu Tambe	1.15
279	Charoli Bk	Haveli	60/6, 60/5, 60/4	Somnath Raghunath Moze	1.20
280	Bhavdi	Haveli	204	Sunil Tukaram Tambe	3.87
281	Wagholi	Haveli	2513	Suraj Stone Supply Crushing & Co.	3.30
282	Wadgaon Shinde	Haveli	415	Tanaji Dnyanoba Khandve	1.20
283	Wadgaon Shinde	Haveli	414	Vilas Ankush Shinde	2.36
284	Bhavdi	Haveli	210	Vishnu Bhagwandas Thakkar	1.20
285	Charoli Bk	Haveli	80, 81	Z.M.Bharucha	1.60
286	Bhavdi	Haveli	75	Vitthal Kesu Bhamgar & Others	3.00
287	Bhavdi	Haveli	203	Shubhangi Vikas Undre	2.00
288	Bhavdi	Haveli	598	Shri Gurudatta Stone Crusher	1.00
289	Bhavdi	Haveli	157/B	Savita Gorakhnath Tambe	3.24
290	Moshi	Haveli	439/3	Vijay Chandrakant Gilbile	2.40
291	Moshi	Haveli	439/2	Manohar Ramchandra Jamtani	1.40
292	Charoli Bk	Haveli	66/2	Manoharsingh Bhagatsingh Ramsinghani	1.00
293	Charoli Bk	Haveli	63/1/A	Anandrao Motiram Devkar	1.33
294	Moshi	Haveli	327/6	Arvinda Hanumant Bhosale	1.25
295	Moshi	Haveli	435	Sanjay Hanumanta Devkar	1.30
296	Moshi	Haveli	435	Laxman Bhimrao Bhosale	1.30
297	Moshi	Haveli	435	Bhalchandra Siddhappa Lashkare	1.31
298	Moshi	Haveli	327	Ganesh Construction Bhalchandra Lashkary	1.10

299	Moshi	Haveli	439/1	Machhindra Eknath Mhaske	1.70
300	Moshi	Haveli	327/28	Tayappa Abu Pawar	1.55

3. SEIAA in its 61st & 64th meetings decided to accord environmental clearance to the above mentioned independent minor mineral proposals which may be consider as the separate EC being issued under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions.
4. The Concerned Authority should grant lease for individual lease holder stipulating conditions mentioned below and complying with the provisions of Minor Mineral Rules & GR issued by Revenue department, if any.

Specific conditions:

1. Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
2. Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
3. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.

General conditions:

1. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
2. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
3. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
4. All necessary statutory clearances shall be obtained before start of mining operations

5. Mining shall be limited to day hours time only. The loading shall not be done during night hours.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. No mining shall be carried out in the vicinity of natural/ manmade archeological sites.
8. The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
9. Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
10. No wildlife habitat will be infringed.
11. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
13. Parking of vehicles should not be made on public places.
14. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
15. Appropriate mitigative measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
16. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
17. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
18. Dispensary facilities for first-aid shall be provided at the site.
19. Occupational health surveillance program of the workers should be undertaken periodically.
20. Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
21. Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB
22. Measures shall be taken for control of noise level to the limits prescribed by CPCB
23. Regular Environmental Audit shall be annually carried out during the operational phase.
24. Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
25. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department
26. The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal
27. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again

require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

28. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

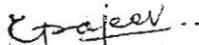
5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason after consultation with SEIAA.

7. In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this environmental clearance shall lie with the National Green Tribunal, Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Dehli - 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


(R.A. Rajeev)
Principal Secretary,
Environment department &
MS, SEIAA

Copy to:

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.

2. Additional Secretary, MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi – 110510
3. Additional Chief Secretary, Revenue, Revenue & Forest Department.
4. Member Secretary, Maharashtra Pollution Control Board,
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Pune
7. District Mining Officer, Pune.
8. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
10. Select file (TC-3).

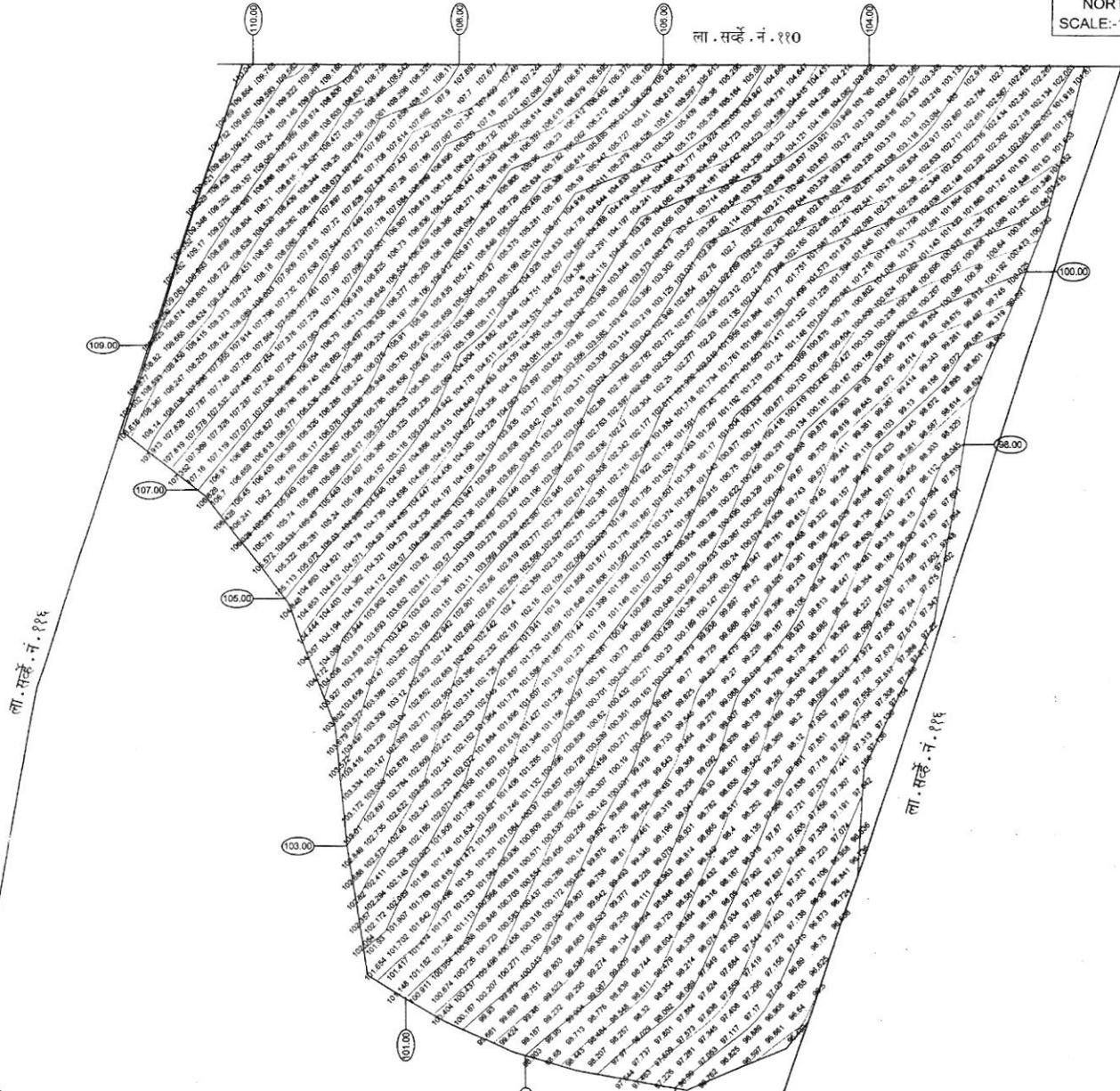
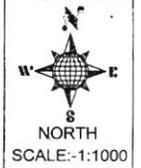
(EC Uploaded on - 29 Jan 14)

	<div data-bbox="1161 505 1289 630" style="text-align: center;"> </div> <p style="text-align: center;">क' प्रत</p> <p>मौजे : आंबळे तालुका : मावळ जिल्हा : पुणे</p> <p style="text-align: center;">अति.अ.ता.मो.र.नं. ३/२०२२</p> <p style="text-align: center;">मोजणीचे कारण</p> <p>अर्जदार मा.अपर जिल्हाधिकारी पुणे व मा.तहसिलदार मावळ यांचे पत्र जा.क.गौण/कावि/१५०/२०२२ च्या अनुषंगाने मौजे.आंबळे ता.मावळ जि.पुणे येथील सर्व्हे नं.११७ च्या गौणखनिज उत्खनन मोजणी कामी केलेल्या अर्जानुसार मोजणी काम केले असे.</p> <p style="text-align: center;">समजुतीच्या टिपा</p> <p>— या प्रमाणे स.नं.ची हद्द अभिलेखा प्रमाणे असे. — या प्रमाणे समक्ष जागेवर गाव कामगार तलाठी यानी दाखवलेले उत्खननाचे सिमांकन असुन त्याचे क्षेत्र ३ हे ३८ आर असे.</p> <p>मोजणी समई हजार ईसम श्री.अजय सोनवणे (नं.अ.) श्री.विजय चव्हाण (तलाठी) श्री.महेबब खोत (तलाठी) श्री.मनन मोटफलीवार (तलाठी) श्रीम.दिपती मंगर (तलाठी) श्रीम.एस.एम.मखबारी (तलाठी)</p> <p style="text-align: center;">उत्तर</p> <div data-bbox="1236 1326 1300 1440" style="text-align: center;"> </div> <p style="text-align: center;">प्रमाण = १:१०००</p> <p>मोजणी करणार :- श्री.आर.वाघु,जिरसाट श्री.एस.डी.सोरोटे,श्री.एस.डी.दावणे (मुकरमाफक)</p> <p>मोजणी तारीख : ०९/११/२०२२</p>
--	---

MAP SHOWING GROUND LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.117/1/1,117/1/2 & 117/2 OF

VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE

NAME OF OWNER - MR.SACHIN & SANDEEP SAMBHAJI KALOKHE



TOTAL AREA OF QUARRY- 33848.142 SQ.M.
TOTAL EXCAVATION - 522503.730 CU.M.
184630.293 BRASS

LEGEND

GUT BOUNDARY	———
QUARRY BOUNDARY	———
1M CONTOUR	~~~~~
0.5M CONTOUR	~~~~~

NAME OF WORK:-

TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.117/1/1, 117/1/2 & 117/2 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE. BY USING TOTAL STATION INSTRUMENT.

SUB DIVISIONAL OFFICER MAVAL, DIST-PUNE	D.M.O. COLLECTOR OFFICE MINING BRANCH, PUNE
TAHSILDAR TAL-MAVAL, DIST-PUNE	SURVEYED & PREPARED BY :- B.K.PANMAND S.NO. - 88/4 PLOT NO 43A, GUJARAT COLONY, KOTHRUD, PUNE-411038.
FOR B.K.PANMAND Authorized Signatory	

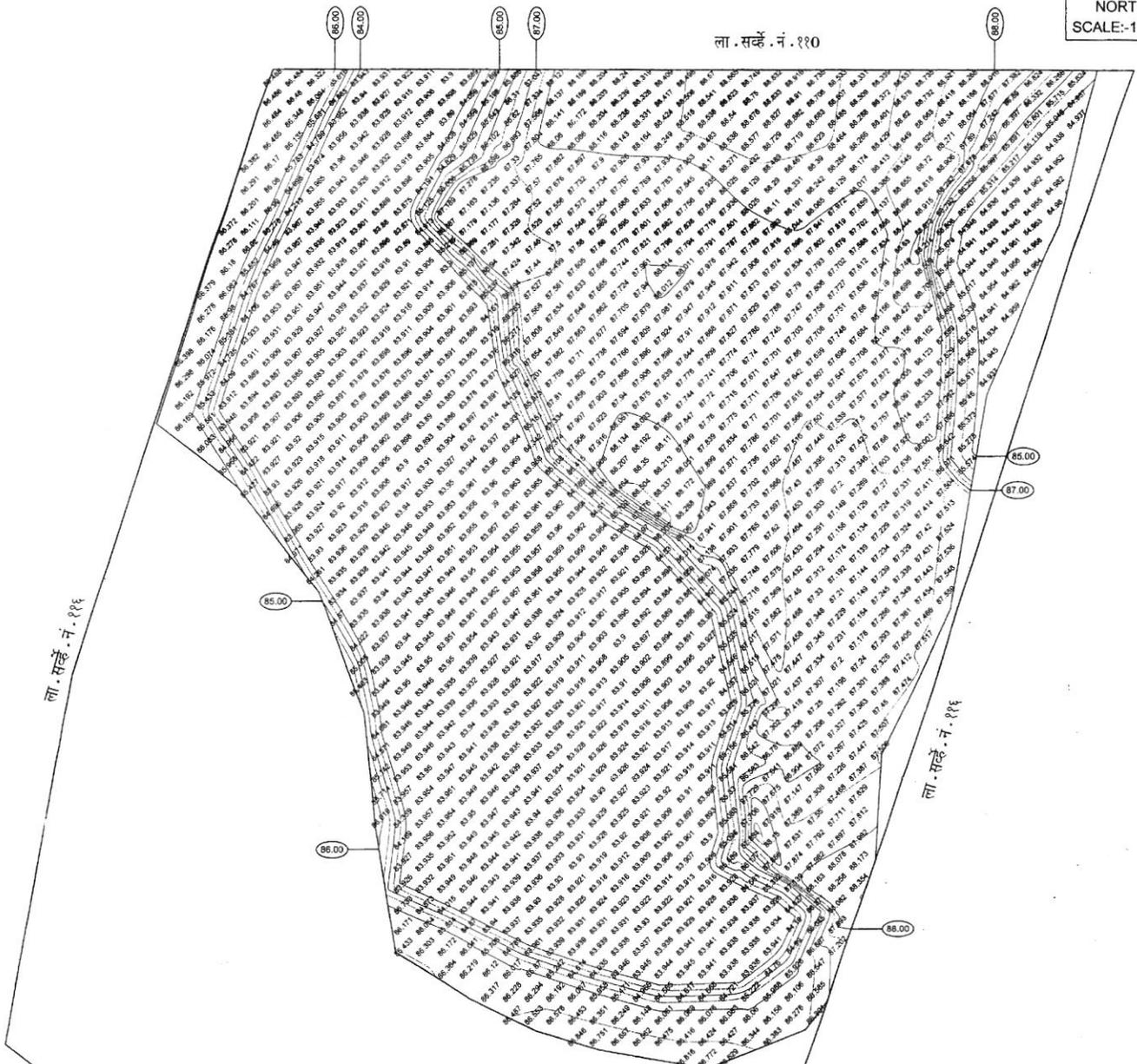
MAP SHOWING EXCAVATED LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.117/1/1,117/1/2 & 117/2 OF

VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE

NAME OF OWNER - MR.SACHIN & SANDEEP SAMBHAJI KALOKHE



ला.सर्व्हे.नं.११०



ला.सर्व्हे.नं.११६

ला.सर्व्हे.नं.११६

ला.सर्व्हे.नं.११८

अर्जदार
सर्व्हे नं.११७

TOTAL AREA OF QUARRY- 33848.142 SQ.M.
TOTAL EXCAVATION - 522503.730 CU.M.
184630.293 BRASS

LEGEND

GUT BOUNDARY	———
QUARRY BOUNDARY	———
1M CONTOUR	~~~~~
0.5M CONTOUR	~~~~~

NAME OF WORK:-

TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.117/1/1, 117/1/2 & 117/2 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE, BY USING TOTAL STATION INSTRUMENT.

SUB DIVISIONAL OFFICER MAVAL, DIST-PUNE	D.M.O. COLLECTOR OFFICE MINING BRANCH, PUNE
	SURVEYED & PREPARED BY :-
TAHSILDAR TAL-MAVAL, DIST-PUNE	B.K.PANMAND S.NO.- 884 PLOT NO-43A, GUJARAT COLONY, KOTHRUD, PUNE-411038.
FOR B.K.PANMAND <i>(Signature)</i> Authorized Stationary	

Hori. Scale 1:3000
Vert. Scale 1:3000

CROSS SECTIONS OF STONE QUARRY IN GUT NO. 117/1/1, 117/1/2 & 117/2 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE.
NAME OF OWNER - MR.SACHIN & SANDEEP SAMBHAJI KALOKHE



Cutting: 440.800

Datum: 85.0

11.692	11.408	11.093	10.626	10.214
88.443	88.562	88.416	86.477	85.383
98.443	97.870	97.508	97.050	96.597
2530.000	2540.000	2550.000	2560.000	2570.000
Distance	Ground	Formation	Filling	Cutting

Cutting: 893.465

Datum: 84.0

13.702	13.268	13.048	13.592	13.475	12.915	11.182	10.055
96.228	96.192	95.956	94.966	94.617	94.721	95.988	96.640
99.930	99.460	99.004	98.548	98.092	97.636	97.170	96.640
2515.000	2520.000	2530.000	2540.000	2550.000	2560.000	2570.000	2580.000
Distance	Ground	Formation	Filling	Cutting			

Cutting: 1319.825

Datum: 83.0

15.114	14.913	15.709	16.104	15.599	15.072	14.538	14.011	13.478	10.003
96.303	96.041	94.789	93.939	93.939	93.937	93.941	93.938	93.941	96.887
101.411	100.954	100.498	99.939	99.399	98.859	98.319	97.779	97.239	96.699
2560.000	2570.000	2580.000	2590.000	2600.000	2610.000	2620.000	2630.000	2640.000	2650.000
Distance	Ground	Formation	Filling	Cutting					

Cutting: 1386.455

Datum: 83.0

17.034	17.433	16.910	16.350	15.864	15.336	14.808	14.261	13.743	10.767
84.673	83.844	83.928	83.924	83.924	83.922	83.921	83.928	83.926	86.371
101.907	101.377	100.848	100.318	99.788	99.258	98.729	98.199	97.669	97.138
2590.000	2600.000	2610.000	2620.000	2630.000	2640.000	2650.000	2660.000	2670.000	2680.000
Distance	Ground	Formation	Filling	Cutting					

Cutting: 1439.830

Datum: 83.0

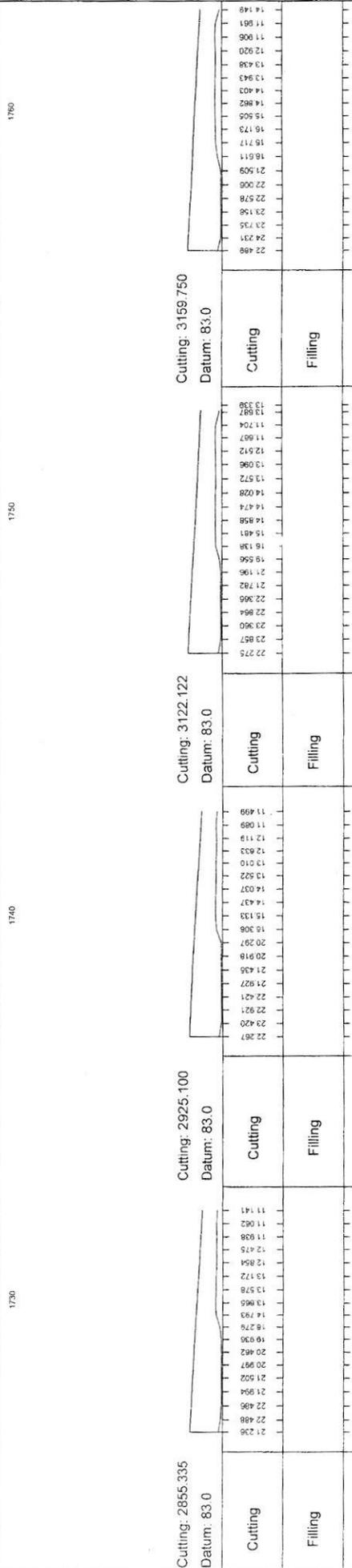
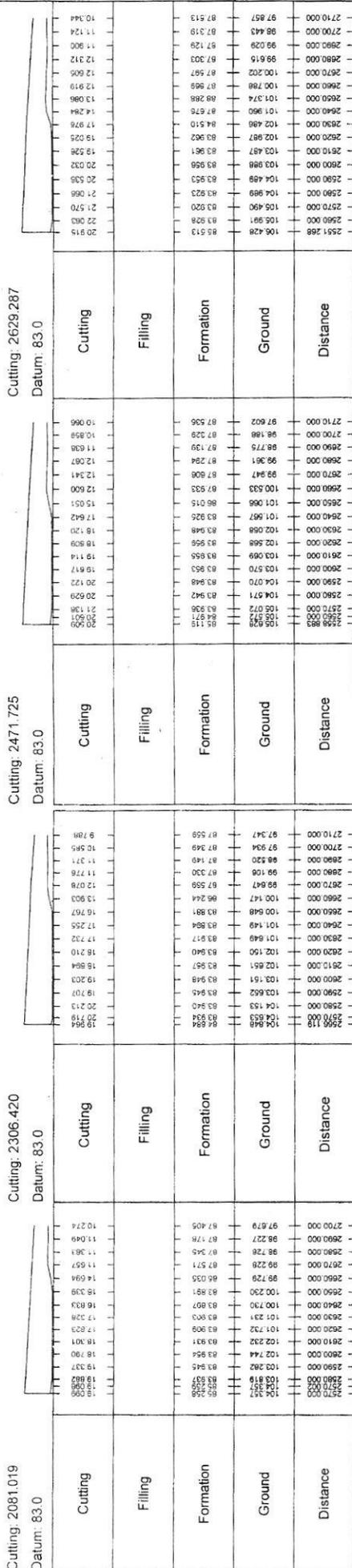
18.210	17.667	17.143	16.621	16.105	15.584	15.056	14.543	14.030	13.518	13.006	12.493	11.981	11.469	10.957	10.445	9.933	9.421	8.909	8.397	7.885	7.373	6.861	6.349	5.837	5.325	4.813	4.301	3.789	3.277	2.765	2.253	1.741	1.229	0.717	0.205																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																																														
83.935	83.948	83.941	83.933	83.919	83.909	83.907	83.898	83.889	83.880	83.871	83.862	83.853	83.844	83.835	83.826	83.817	83.808	83.799	83.790	83.781	83.772	83.763	83.754	83.745	83.736	83.727	83.718	83.709	83.700	83.691	83.682	83.673	83.664	83.655	83.646	83.637	83.628	83.619	83.610	83.601	83.592	83.583	83.574	83.565	83.556	83.547	83.538	83.529	83.520	83.511	83.502	83.493	83.484	83.475	83.466	83.457	83.448	83.439	83.430	83.421	83.412	83.403	83.394	83.385	83.376	83.367	83.358	83.349	83.340	83.331	83.322	83.313	83.304	83.295	83.286	83.277	83.268	83.259	83.250	83.241	83.232	83.223	83.214	83.205	83.196	83.187	83.178	83.169	83.160	83.151	83.142	83.133	83.124	83.115	83.106	83.097	83.088	83.079	83.070	83.061	83.052	83.043	83.034	83.025	83.016	83.007	82.998	82.989	82.980	82.971	82.962	82.953	82.944	82.935	82.926	82.917	82.908	82.899	82.890	82.881	82.872	82.863	82.854	82.845	82.836	82.827	82.818	82.809	82.800	82.791	82.782	82.773	82.764	82.755	82.746	82.737	82.728	82.719	82.710	82.701	82.692	82.683	82.674	82.665	82.656	82.647	82.638	82.629	82.620	82.611	82.602	82.593	82.584	82.575	82.566	82.557	82.548	82.539	82.530	82.521	82.512	82.503	82.494	82.485	82.476	82.467	82.458	82.449	82.440	82.431	82.422	82.413	82.404	82.395	82.386	82.377	82.368	82.359	82.350	82.341	82.332	82.323	82.314	82.305	82.296	82.287	82.278	82.269	82.260	82.251	82.242	82.233	82.224	82.215	82.206	82.197	82.188	82.179	82.170	82.161	82.152	82.143	82.134	82.125	82.116	82.107	82.098	82.089	82.080	82.071	82.062	82.053	82.044	82.035	82.026	82.017	82.008	82.000	81.991	81.982	81.973	81.964	81.955	81.946	81.937	81.928	81.919	81.910	81.901	81.892	81.883	81.874	81.865	81.856	81.847	81.838	81.829	81.820	81.811	81.802	81.793	81.784	81.775	81.766	81.757	81.748	81.739	81.730	81.721	81.712	81.703	81.694	81.685	81.676	81.667	81.658	81.649	81.640	81.631	81.622	81.613	81.604	81.595	81.586	81.577	81.568	81.559	81.550	81.541	81.532	81.523	81.514	81.505	81.496	81.487	81.478	81.469	81.460	81.451	81.442	81.433	81.424	81.415	81.406	81.397	81.388	81.379	81.370	81.361	81.352	81.343	81.334	81.325	81.316	81.307	81.298	81.289	81.280	81.271	81.262	81.253	81.244	81.235	81.226	81.217	81.208	81.199	81.190	81.181	81.172	81.163	81.154	81.145	81.136	81.127	81.118	81.109	81.100	81.091	81.082	81.073	81.064	81.055	81.046	81.037	81.028	81.019	81.010	81.001	80.992	80.983	80.974	80.965	80.956	80.947	80.938	80.929	80.920	80.911	80.902	80.893	80.884	80.875	80.866	80.857	80.848	80.839	80.830	80.821	80.812	80.803	80.794	80.785	80.776	80.767	80.758	80.749	80.740	80.731	80.722	80.713	80.704	80.695	80.686	80.677	80.668	80.659	80.650	80.641	80.632	80.623	80.614	80.605	80.596	80.587	80.578	80.569	80.560	80.551	80.542	80.533	80.524	80.515	80.506	80.497	80.488	80.479	80.470	80.461	80.452	80.443	80.434	80.425	80.416	80.407	80.398	80.389	80.380	80.371	80.362	80.353	80.344	80.335	80.326	80.317	80.308	80.299	80.290	80.281	80.272	80.263	80.254	80.245	80.236	80.227	80.218	80.209	80.200	80.191	80.182	80.173	80.164	80.155	80.146	80.137	80.128	80.119	80.110	80.101	80.092	80.083	80.074	80.065	80.056	80.047	80.038	80.029	80.020	80.011	80.002	79.993	79.984	79.975	79.966	79.957	79.948	79.939	79.930	79.921	79.912	79.903	79.894	79.885	79.876	79.867	79.858	79.849	79.840	79.831	79.822	79.813	79.804	79.795	79.786	79.777	79.768	79.759	79.750	79.741	79.732	79.723	79.714	79.705	79.696	79.687	79.678	79.669	79.660	79.651	79.642	79.633	79.624	79.615	79.606	79.597	79.588	79.579	79.570	79.561	79.552	79.543	79.534	79.525	79.516	79.507	79.498	79.489	79.480	79.471	79.462	79.453	79.444	79.435	79.426	79.417	79.408	79.399	79.390	79.381	79.372	79.363	79.354	79.345	79.336	79.327	79.318	79.309	79.300	79.291	79.282	79.273	79.264	79.255	79.246	79.237	79.228	79.219	79.210	79.201	79.192	79.183	79.174	79.165	79.156	79.147	79.138	79.129	79.120	79.111	79.102	79.093	79.084	79.075	79.066	79.057	79.048	79.039	79.030	79.021	79.012	79.003	78.994	78.985	78.976	78.967	78.958	78.949	78.940	78.931	78.922	78.913	78.904	78.895	78.886	78.877	78.868	78.859	78.850	78.841	78.832	78.823	78.814	78.805	78.796	78.787	78.778	78.769	78.760	78.751	78.742	78.733	78.724	78.715	78.706	78.697	78.688	78.679	78.670	78.661	78.652	78.643	78.634	78.625	78.616	78.607	78.598	78.589	78.580	78.571	78.562	78.553	78.544	78.535	78.526	78.517	78.508	78.499	78.490	78.481	78.472	78.463	78.454	78.445	78.436	78.427	78.418	78.409	78.400	78.391	78.382	78.373	78.364	78.355	78.346	78.337	78.328	78.319	78.310	78.301	78.292	78.283	78.274	78.265	78.256	78.247	78.238	78.229	78.220	78.211	78.202	78.193	78.184	78.175	78.166	78.157	78.148	78.139	78.130	78.121	78.112	78.103	78.094	78.085	78.076	78.067	78.058	78.049	78.040	78.031	78.022	78.013	78.004	77.995	77.986	77.977	77.968	77.959	77.950	77.941	77.932	77.923	77.914	77.905	77.896	77.887	77.878	77.869	77.860	77.851	77.842	77.833	77.824	77.815	77.806	77.797	77.788	77.779	77.770	77.761	77.752	77.743	77.734	77.725	77.716	77.707	77.698	77.689	77.680	77.671	77.662	77.653	77.644	77.635	77.626	77.617	77.608	77.599	77.590	77.581	77.572	77.563	77.554	77.545	77.536	77.527	77.518	77.509	77.500	77.491	77.482	77.473	77.464	77.455	77.446	77.437	77.428	77.419	77.410	77.401	77.392	77.383	77.374	77.365	77.356	77.347	77.338	77.329	77.320	77.311	77.302	77.293	77.284	77.275	77.266	77.257	77.248	77.239	77.230	77.221	77.212	77.203	77.194	77.18

Hori. Scale 1:3000
Vert. Scale 1:3000

CROSS SECTIONS OF STONE QUARRY IN GUT NO.117/1/1,117/1/2 & 117/2 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE

NAME OF OWNER - MR.SACHIN & SANDEEP SAMBAHAJI KALOKHE

3

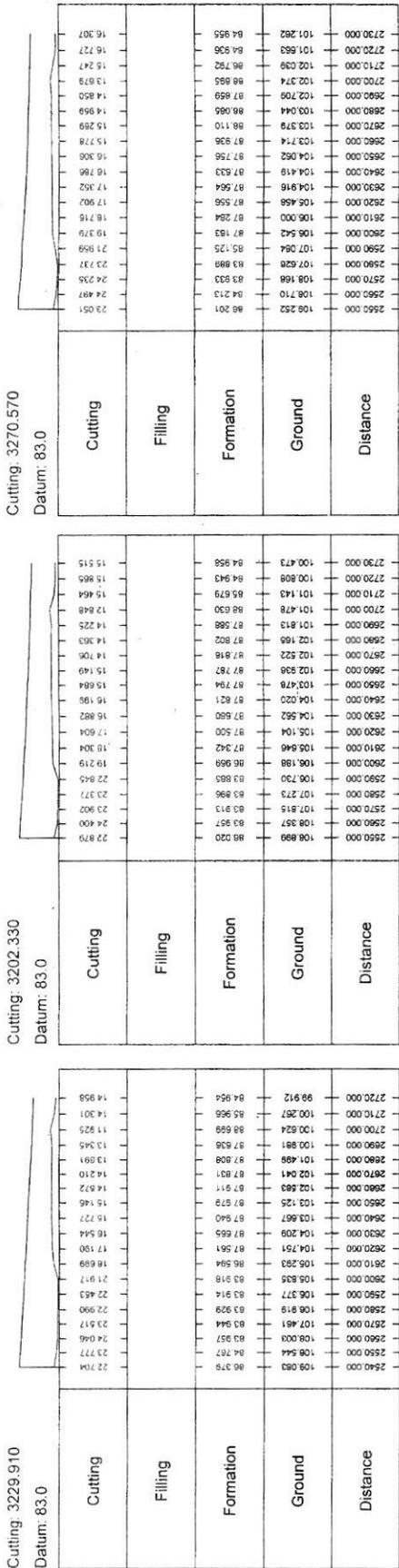


B.S. 1/11

Hori. Scale 1:3000
Vert. Scale 1:3000

3

CROSS SECTIONS OF STONE QUARRY IN GUT NO. 117/1/1, 117/1/2 & 117/2 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - MR. SACHIN & SANDEEP SAMBHAJI KALOKHE



Volume Report of Stone Quarry of Mr.Sachin & Sandeep Sambhaji Kalokhe								
Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume			
					Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	1640.000	-	0.000	40.000	440.800	0.000	220.400	0.000
2	1650.000	1640.000	10.000	70.000	893.465	440.800	667.133	6671.325
3	1660.000	1650.000	10.000	90.000	1319.825	893.465	1106.645	11066.450
4	1670.000	1660.000	10.000	90.000	1386.455	1319.825	1353.140	13531.400
5	1680.000	1670.000	10.000	100.000	1439.830	1386.455	1413.143	14131.425
6	1690.000	1680.000	10.000	114.489	1691.857	1439.830	1565.844	15658.435
7	1700.000	1690.000	10.000	117.543	1791.497	1691.857	1741.677	17416.770
8	1710.000	1700.000	10.000	121.688	1881.643	1791.497	1836.570	18365.700
9	1720.000	1710.000	10.000	129.202	2011.653	1881.643	1946.648	19466.480
10	1730.000	1720.000	10.000	130.000	2081.019	2011.653	2046.336	20463.360
11	1740.000	1730.000	10.000	143.881	2306.420	2081.019	2193.720	21937.195
12	1750.000	1740.000	10.000	151.117	2471.725	2306.420	2389.073	23890.725
13	1760.000	1750.000	10.000	158.732	2629.287	2471.725	2550.506	25505.060
14	1770.000	1760.000	10.000	168.840	2855.335	2629.287	2742.311	27423.110
15	1780.000	1770.000	10.000	170.000	2925.100	2855.335	2890.218	28902.175
16	1790.000	1780.000	10.000	181.273	3122.122	2925.100	3023.611	30236.110
17	1800.000	1790.000	10.000	180.000	3159.750	3122.122	3140.936	31409.360
18	1810.000	1800.000	10.000	180.000	3229.910	3159.750	3194.830	31948.300
19	1820.000	1810.000	10.000	180.000	3202.330	3229.910	3216.120	32161.200
20	1830.000	1820.000	10.000	180.000	3270.570	3202.330	3236.450	32364.500
21	1840.000	1830.000	10.000	180.000	3330.410	3270.570	3300.490	33004.900
22	1850.000	1840.000	10.000	180.000	3338.920	3330.410	3334.665	33346.650
23	1860.000	1850.000	10.000	180.000	3381.700	3338.920	3360.310	33603.100
							Total	522503.730
							Brass	184630.293

(B) R

सरकारी प्रपत्र नं. १

मौज्याच्या आधारे जातले वारसदार व वारसदाराने घेतलेले वारसदारी रक्कम याची साजसज्जा घेणे याची मर्यादायाने

संवैधानिकदर

सन १५/०५/२००३ ते १४/१२/२००६	५%
सन १५/१२/२००६ ते १०/०२/२०१०	१५%
सन १५/०२/२०१० ते १०/०५/२०१५	२०%
सन १५/०५/२०१५	२८%

खाणपट्टाधारकांचा नाव - ज्योत्सना शंकरराव, ललितेश व शंकरेश शंभारी काळेश
 पत्ता - तहसिलदार कार्यालय
 खाणपट्टायाचा संज्ञे नं. - ३४७ क्र. ११० - ११७/११, ३३७/१२, ११७/२
 खाणीचा पत्रा साबुका - ३३७/११

सं	संवैधानिक दर	रक्कम भरणा करतो	त्यानुसार आलेला
१	२	३	४
३१	१०.००.०००	४००	२००००
३२	२१.००.०००	४००	२२५०
३३	१०.००.०००	४००	२५००
३४	१०.००.०००	४००	२५००
३५	२३.००.०००	४००	३२५०
३६	१०.००.०००	४००	२००००
३७	२.३०.१००	६००	३१५
३८	१.४०.६००	६००	११०६
३९	१५१५.०००	६००	२५२५
एकूण		२४४.३६.६००	१८९६६

१. सोबत वारसदारांच्या प्रमाणित प्रती (Self attested)

२. चलन भरणाची प्रती आपल्या अखत्यारियाने याचा त्रुटि विवरणात्मकी प्रती

पत्र नं. १ - शुध्दती - ४२६००

पत्र नं. २ - शुध्दती - ८२,९३३

पत्र नं. ३ - शुध्दती - १८,९६६

एकूण प्रती - १,६४,६३०

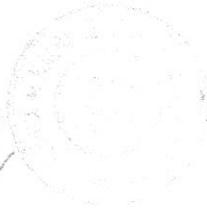
महासंचालकाची शुध्दती रक्कम

पत्र नं. १ - ११,९००००

तहसिलदार मावळ पत्र नं. २ - ३,३१,०२,८६०

तहसिलदार / खनिकर्म अधिकारी पत्र नं. ३ - २,४४,३६,६००

एकूण शुध्दती रक्कम - ६,६२,१९,०६०



Handwritten signature in Marathi script.

विक्रय पत्र भरणा-चा खाणपट्टेदाराची खाबरी

(गौण खनिजासाठी खनिपट्टा मंजूरीबाबत)

- वावा :- १) श्री. सचिन संभाजी काळोखे व श्री. संदीप संभाजी काळोखे, रा. घर नं. १८८ दादा-ताई बंगलो, काळोखेवाडी, तळेगाव दाभाडे, तालुका मावळ, जिल्हा पुणे यांचा दि. २९/११/२०२१ रोजीचा अर्ज व त्यालगतची सहपत्रे
- २) या कार्यालयाकडील आदेश क्रमांक खनिकर्म/एसआर/नु/३६/२०१९, दिनांक २०/१२/२०१९
- ३) खाण व खनिजे (विनियमन व विकास) अधिनियम १९५७
- ४) महाराष्ट्र जमिन महसूल अधिनियम, १९६६
- ५) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३
- ६) मा. प्रधान सचिव, पर्यावरण विभाग राज्यस्तरीय पर्यावरण आघात मुल्यांकन (SEIAA) यांचेकडील पत्र क्र No SIA/MH/MIN/१४१५८९/२०२० Date ३१/०३/२०२०



जिल्हाधिकारी कार्यालय, पुणे
खनिकर्म शाखा
क्र.खनिकर्म/एसआर/७८/२०२१
पुणे-१, दि.३१/१२/२०२१

विषय :- खनिपट्टा मंजूरी

मौजे आंबळे, तालुका मावळ, जिल्हा पुणे येथील जमीन
ग.नं. ११८ मधील एकूण क्षेत्र ०५ हे. ११.५१ आर पैकी
०३ हे. २७ आर
श्री. सचिन संभाजी काळोखे, व श्री. संदीप संभाजी काळोखे.

आदेश

महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ च्या प्रकरण दोन, नियम १४ (१,२) अन्वये प्रदान केलेल्या शक्तीच्या आधारे श्री. सचिन संभाजी काळोखे, व श्री. संदीप संभाजी काळोखे, रा. घर नं. १८८ दादा-ताई बंगलो, काळोखेवाडी तळेगाव दाभाडे, तालुका मावळ, जिल्हा पुणे यांचे नावे मौजे आंबळे, तालुका मावळ, जिल्हा पुणे येथील जमिन गट नं. ११८ यांसी क्षेत्र ०५ हे. १०.९५ आर अधिक पौ.ख. ०० हे. ५६ आर असे एकूण ०५ हे. ११.५१ आर पैकी क्षेत्र ०३ हे. २७ आर क्षेत्रामध्ये या कार्यालयाकडील आदेश क्रमांक खनिकर्म/एसआर/नु/३६/२०१९, दिनांक २०/१२/२०१९ अन्वये २ वर्षे म्हणजेच दिनांक १६/०२/२०२२ अखेरच्या कालावधीकरीता खाणपट्टा मंजूर करण्यात आला आहे.

अर्जदार यांनी महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ सदर अन्वये उक्त क्षेत्री असलेल्या खाणपट्ट्याची मुदत संपल्याने खाणपट्ट्याचे नुतणीकरण मंजूरी मिळणेकामी या कार्यालयाकडे दिनांक २९/११/२०२१ अन्वये विनंती अर्ज सादर केलेला आहे.

प्रस्तुत अर्जदार यांचे खाणपट्ट्याची २०२१ मध्ये ईटीएस मशीनद्वारे मोजणी झालेली असून, उक्त क्षेत्री अर्जदार यांनी ४०८१.५५ ब्रासचे उत्खनन केलेचे दिसून येत आहे. त्याचप्रमाणे तहसिलदार मावळ यांचा मोजणीशीट प्रमाणे रक्कम भरलेबाबतचा ताळमेळ पाहता (पृ.क्र ८०३) अर्जदार यांनी आजअखरे पर्यंत ४७०० ब्रासची रॉयल्टी शासन जमा केलेचे दिसून येते.

मा. उपसंचालक कोल्हापूर यांचेकडील No.min-adm/५३८/11/२०१९/६५० date २९/०५/२०१९ अन्वये मान्यता दिलेला खाणकाम आराखडा सादर केलेला आहे.

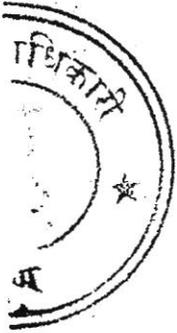
राज्यस्तरीय पर्यावरण आघात मुल्यांकन समिती मुंबई यांचेकडील पत्र क्र SIA/MH/MIN/१४१५८९/२०२० दिनांक ३१/०३/२०२० अन्वये उक्त क्षेत्राला दिनांक २२.०१.२०२४ पर्यावरण नाहरकत दिलेले आहे.

या कार्यालयाच्या मुळ आदेशामधील अटी व शर्ती तसेच महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील नियम क्रमांक ३ ते ५७ च्या सर्व अटी/शर्ती व पर्यावरण नाहरकत व खाणकाम

आराखडा करून त्यांचे अनुपालन करण्याच्या अटीस अधिन राहून राज्यस्तरीय पर्यावरण आघात मुल्यांकन समिती यांनी दिलेल्या दिनांक २२/०१/२०२४ अखेरच्या मुदती करिता मुरुम व डबर ह्या गौण खनिजाकरिता खनिपट्टा (क्वारी लिज) परवानगी खालील अटी व शर्तीवर मंजूर करित आहे.

- १) खनिपट्टाधारकाने महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ व महाराष्ट्र जमिन महसूल अधिनियम १९६६ मधील संबंधित नियमांचे पालन करणे आवश्यक आहे.
- २) खनिपट्टाधारकाने गौणखनिजाबाबत शासनाने व अपर जिल्हाधिकारी, पुणे यांनी वेळोवेळी विहीत केलेल्या नियम, आदेश, शर्तीचे पालन करणे आवश्यक आहे.
- ३) ह्या आदेशापासुन ६० दिवसाचे आत खनिपट्ट्याचे निष्पादन (करारनामा) करून घेणे आवश्यक आहे. त्यासाठी खनिपट्ट्याने मंजूर केलेल्या क्षेत्राची संबंधित तालुका निरीक्षक भूमि अभिलेख यांचेकडून स्वखर्चाने मोजणी करून नकाशाच्या प्रति सादर, कराव्यात. सादर मोजणीसाठी खनिपट्टाधारकाने ह्या आदेशापासुन पंधरा दिवसात मोजणीसाठी तातडीची फी संबंधित तालुका निरीक्षक भूमि अभिलेख यांचेकडे भरून अर्ज करणे आवश्यक आहे. अन्यथा निष्पादन करण्यास झालेल्या विलंबासाठी खनिपट्टाधारक जबाबदार असल्याचे समजून मंजूर खनिपट्टा व परवाना आपोआप रद्द होईल व त्यासाठी त्यास कोणताही परतावा मिळणार नाही.
- ४) ३ अ) खनिपट्ट्याचे निष्पादन झालेशिवाय पट्टेधारकास उत्खनन सुरु करता येणार नाही. निष्पादनापूर्वी उत्खनन सुरु केल्याचे निदर्शनास आलेस सदरचे उत्खनन अनाधिकृत समजणेत येऊन उत्खनन झालेल्या गौणखनिजावर महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम ४८ (७) नुसार दंडनिय कारवाई करणेत येईल.
- ५) पट्टाधारक, तो खाणकामाकरिता वापरीत असेल अशा जमिनीच्या पृष्ठभागाकरिता, जिल्हाधिकाऱ्यांनी निश्चित केलेल्या व खाणपट्ट्यात निविर्दिष्ट केलेल्या दराने आणि जो त्या जमिनीवर आकारण्यायोग्य असेल तेवढा जमिन महसूल व त्यावरील उपकर यांच्या रकमहून अधिक नसेल असे, भूपृष्ठाभाग भाडे (सरफेस रेंट) सुध्दा देईल.
- ६) पट्टेदारास, खाणपट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक असलेल्या हद्दीच्या खुणा व खांब त्यांच्या स्वतःच्या खर्चाने उभारावे लागतील आणि ते सुरिस्थितीत ठेवावे लागतील.
- ७) खाणकामासंबंधी आणि पट्टेदारांच्या खाणीत काम करणाऱ्या कर्मचाऱ्यांची किंवा जनतेची सुरक्षा, आरोग्य व सुखसोई यावर परिणाम करणाऱ्या बाबीसंबंधित त्यावेळी अंमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पट्टेदार पालन करील आणि यासंबंधीतील रस्ता, पाणी व इतर विद्यमान सुविधा यांच्या न्याय हक्कांचा आदर करील. तसेच खनिपट्टा आदेश व नियमातील तरतुदीनुसार खाणपट्टा क्षेत्र व त्याची वाहतूक करताना वापरणेत येणारे रस्ते यामधून निघणा-या धूळीपासून कोणालाही त्रास होता कामा नये. व यासाठी खडी मशिन व तत्सम यंत्रणा उभारणार असल्यास ती उभारणेपूर्वी महाराष्ट्र प्रदुषण नियंत्रण मंडळाचा नाहरकत दाखला घेणे व त्यातील अटी व शर्तीचे पालन पट्टेधारक काटेकोरपणे करेल व अशा नाहरकत प्रमाणपत्राची छायांकित प्रत या कार्यालयास सादर करील.

- ८) खनिपट्टा क्षेत्रात खडी मशिन उभारणी केलेस तसेच खनिजाची वाहतूक यामुळे होणारे प्रदुषणावर आळा बसविणेसाठी खालील बाबींची पूर्तता करणे पट्टेधारकावर बंधनकारक राहिल.
- ९) अ) खडीमशिनद्वारे दगडापासून खडी तयार करताना पाणी फवारणी यंत्रणा त्वरीत बसविणेत यावी व ती नियमितपणे कार्यरत राहिल याची खबरदारी घ्यावी.
- १०) ब) मुख्य रस्ता ते खाणीकडे जाणारा रस्ता तसेच खाणीतील रस्त्यावर नियमितपणे पाणी मारावे म्हणजे धूळ उडणार नाही.
- ११) क) मंजूर केलेल्या क्षेत्राच्या सिमेवर प्रतिहेक्टरी ५० तसेच कामगाराच्या निवासाच्या ठिकाणी आणि रस्त्याच्या कडेला पुरेश्या प्रमाणात (प्रत्येकी २० फूट अंतरावर) झाडे लावावीत व त्याची योग्य निगा राखावी.
- ड) खाणीतील दगड उत्खनन खडी मशिन खनिजाची वाहतूक हे फक्त सूर्योदय ते सूर्यास्त या वेळेत करावी रात्रीचे वेळी खनिकर्माचे व वाहतूकीचे कोणतेही काम करू नये.
- १२) पट्टेदार किंवा त्याचा हस्तांतरित किंवा अभिहस्तांकिती यांनी खंड(तेरा) खालील कोणताही प्रवेश किंवा निरीक्षण याकरीता अनुमती दिली नाही तर सक्षम अधिकाऱ्यास त्याचा खाणपट्टा रद्द करता येईल व त्याची प्रतिभूती उक्त संपूर्णतः किंवा अंशतः जप्त करता येईल.
- १३) पट्टेदार सर्व अपघाताचा वृतांत संबंधित दंडाधिकारी आणि जिल्हा पोलीस अधिक्षक यांना मा.संचालक, खाणसुरक्षा, मंडगांव गोवा यांना दिली पाहिजे.
- अ) मुख्य कार्यकारी अधिकारी, पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण, पुणे यांनी सदर प्रकरणी दिलेला अहवाल सदरचे क्षेत्र शेती व नाविकास विभागात येते
- ब) खाणपट्टाधारकाने मंजूर क्षेत्रामधून दगड, माती, मुरुम वाहतुकीसाठी वाहतुक पास सक्षम अधिकाऱ्याने प्रमाणित केलेला वाहतुक पास प्रत्येक वाहनासोबत प्रत्येक वेळी देणे बंधनकारक आहे. ज्या वाहनांबरोबर वाहतुक पास आढळून न आल्यास त्या वाहनांतील संपूर्ण गौण खनिज अवैध आहे असे समजून त्यावर नियमानुसार दंडात्मक कारवाई करण्यात येईल. त्याचप्रमाणे खाणपट्टाधारक यांनी उत्खनन केलेले गौण खनिज विक्री व वाहतुक केलेल्या गौण खनिजाचा दैनंदिन हिशोब नोंदवही ठेवणे आवश्यक आहे. ती नोंदवही व इतर हिशोब कागदपत्रे अपर जिल्हाधिकारी, जिल्हा खनिकर्म अधिकारी तसेच भूविज्ञान व खनिकर्म संचालनालयातील निरीक्षण करणाऱ्या अधिकाऱ्यासाठी उत्खननाच्या जागेवर उपलब्ध करून देणे बंधनकारक राहिल अन्यथा सदरचा खाणपट्टा रद्द करण्यात येईल.
- १४) पट्टेदाराच्या खाणपट्ट्यामध्ये समाविष्ट करण्यात आलेली कोणतीही जमिन पट्ट्याने देण्यास उपलब्ध नव्हती असे नंतर आढळून आल्यास, त्याबद्दलच्या नुकसानभरपाई मिळण्यासंबंधीच्या पट्टेदाराच्या कोणत्याही दाव्यापासून शासन मुक्त असेल.
- १५) पट्टेदार किंवा त्याचा हस्तांतरिती, किंवा अभिहस्तांकिती हे, इमारती उभारण्यासंबंधी त्यावेळी अंमलात असलेल्या कोणत्याही कायद्याच्या उपबंधाचे किंवा खाण पट्ट्याने दिलेले क्षेत्र ज्या अधिकाऱ्याच्या अधिकारितेत असेल अशा कोणत्याही किंवा असे आदेश देण्यास सक्षम असणाऱ्या कोणत्याही अधिकाऱ्याने काढलेल्या कोणत्याही आदेशाचे उल्लंघन करून, कोणतीही इमारत उभारणार नाही.
- १६) ज्या जमिनीच्या बाबतीत खाणपट्टा मंजूर करण्यात आला असेल त्या जमिनीतून उपलब्ध होणारी गौण खनिज विकत घेण्याचा प्रथमधिकार शासनास असेल.
- १७) खाणपट्ट्याने दिलेल्या जमिनीत किंवा जमिनीवर कोणताही रस्ता, रेल्वे, कालवा किंवा जलाशय बांधण्याचा किंवा विजेचा किंवा दूरध्वनीचा कोणताही तार मार्ग (लाईन) नेण्याचा राज्यशासनाचा किंवा केंद्र सरकारच्या अधिकार राखीव असेल.
- १८) शासनाच्या वरील अटी-शर्तीखेरीज जिल्हाधिकारी, पुणे यांच्या स्वेच्छधिकारात खालील अटी पट्टेधारकावर बंधनकारक करीत आहेत.
- अ) खाणपट्टाधारकाने काढलेल्या खनिजाचे पूर्ण राजशुल्क (रॉयल्टी) किमान दर महा (६) महिन्याचे अंतराने संबंधित तहसिलदार यांचेकडे भरले पाहिजे. मात्र, पट्टेदारास सोयीचे



ठरत असल्यास, सहा महिन्यापेक्षा कमी वेळेतही तो राजशुल्क केव्हाही व वेळोवेळी भरू शकेल. मात्र सहा महिन्यापेक्षा आधी रॉयल्टी भरण्याची सक्ती पट्टेधाराकावर असणार नाही.

- ब) पट्टेधारकाने खाजगी जमिनीवर खाणपट्टा घेतलेला असल्यास जमिनधारकास जमिनीच्या नुकसानीबाबत भरपाईची रक्कम अदा करून जमिनधारकाकडून नोटरीसमोर अथवा तहसिलदारा समोर स्टॅम्प पेपर केलेला ना-हरकत दाखला मिळविलेला असला पाहिजे.
- क) पट्टेधारकाने नियमानुसार तोडण्यास बंदी असलेली झाडे/वृक्ष इ. त्याचे खाणपट्टा क्षेत्रात परवानगी शिवाय तोडू नये अथवा त्याची विल्हेवाट लावू नये.
- ड) पृष्ठामंजुरीनंतर कोणत्याही शासकीय अधिकृत प्रयोजनाकरीता काही क्षेत्र प्रतिबंधित केले गेल्यास तेवढ्या क्षेत्रात पट्टेधारकास खाणकाम करता येणार नाही.
- इ) पट्टेखाली मंजूर क्षेत्राच्या हद्दीलगत राखीव अथवा संरक्षित किंवा अन्य कोणत्याही प्रकारचे वनक्षेत्र अथवा सरकारी पड/गायराण अशा प्रकारचे क्षेत्र असल्यास त्या हद्दीत खाणकाम केले जाणार नाही. याची पूर्ण जबाबदारी पट्टेधारकाने घेणे आवश्यक आहे. अन्यथा असे खाणकाम म्हणजे सरकारी जमिनीत अतिक्रमण/वनसंरक्षण कायद्याच्या भंग असे समजले जाईल व खाणपट्टा कोणतीही वेगळी सूचना न दिली जाता पट्टा रद्द केला जाईल.
- फ) पट्टेधारकाने खाणीचे खड्डे पुरेसे व योग्य असे कुंपण लावून सुरक्षित करणे जरूरीचे आहे. असे न केल्याने जर मनुष्य/जनावरांना खड्ड्यात पडून अपघात झाल्यास त्याची जबाबदारी पट्टेधारकावर राहिल व नियमानुसारच्या कारवाईस तो पात्र ठरेल व खाणपट्टा रद्द केला जाऊ शकेल.
- ग) पट्टा क्षेत्राबाबत अन्य व्यक्तीशी पट्टेधाराचे वाद उदभवल्यास/न्यायालयीन प्रकरण झाल्यास, अशा दाव्यापासून पट्टेदार शासनास क्षतीपूर्त (अलग) ठेवेल.
- प) पट्ट्याचा कालावधी संपल्यावर किंवा पट्टा रद्द केला गेल्यास, त्यानंतर पट्ट्याचे क्षेत्र त्यावरील खाणीसहीत आणि खणीत शिल्लक असलेल्या सर्व खनिजसहित शासनास ताब्यात घेईल व अशा क्षेत्रावरील सर्व मालमत्ता जप्त करून शासनाचे ताब्यात घेतली जाईल.
- म) युध्द किंवा आणीबाणी घोषित झाल्याच्या कामामध्ये आवश्यकता भासल्यास खाणपट्टा क्षेत्रावरील सर्व खाणी, आवार असे सर्व क्षेत्र, त्यामधील संयंत्रे इत्यादीसह ताब्यात घेण्याच्या शक्तीचा वापर शासनास करता येईल.
- १९) देय स्वामित्वधनाची संगणना करण्याच्या प्रयोजनार्थ पट्टेदार स्वयंनिर्धारणाच्या आधारे उक्त देय रक्कमेची संगणना करील व त्यानुसार कोषागारातून भरणा करील. अंतिम निर्धारण केल्यानंतर, सक्षम अधिकाऱ्या मागणीनुसार स्वामित्वधनातील फरकाची रक्कम भरणे पट्टेधारावर बंधनकारक राहिल.
- परंतु या नियमात अंतर्भूत असलेल्या तरतुदींना कोणतीही बाधा न आणता सक्षम अधिकारी असे, स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमा भरण्यासाठी शासनाने निश्चित केलेल्या दिनांक उलटून गेल्याच्या साठ्याव्या दिवसापासून स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमांच्या विलंबाने केलेल्या प्रदानावर असे स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमा भरेपर्यंत, प्रतिवर्षी १५ टक्के दराने सरळ व्याज आकारील.
- २०) पट्टेदार हा स्वामित्वधनाच्या प्रदानाच्या संबंधात ३० जून, ३० सप्टेंबर, ३१ डिसेंबर, ३१ मार्च रोजी संपणाऱ्या कालावधीसाठी सक्षम अधिकारी व संचालक यांच्याकडे नमुना-ठ मध्ये त्रैमासिक विवरणपत्र सादर करील.
- २१) पट्टेदार हा पट्ट्याच्या प्रत्येक कॅलेंडर वर्षासाठी शासनाकडून वेळोवेळी विनिर्दिष्ट करण्यात येईल असे वार्षिक ठोकबंद भाडे देईल आणि त्याच क्षेत्रातून एकापेक्षा अधिक खनिज काढण्याची परवानगी पट्टेदारांना दिली असेल तर, ते शासनाकडून वेळोवेळी निश्चित

करण्यात येईल त्याप्रमाणे अशा प्रत्येक खनिजासाठी असे स्वतंत्र ठोकबंद भाडे भरतील. परंतु ठोकबंद भाड्यामध्ये प्रत्येक तीन वर्षातून एकदा सुधारणा करता येईल.

परंतु आणखी असे की, पट्टेदार हा प्रत्येक गौण खनिजाच्या संबंधात ठोकबंद भाडे किंवा स्वामित्वधन यापैकी जी रक्कम जास्त असेल, ती रक्कम परंतु दोन्ही नव्हे, भरण्यास पात्र असेल.

परंतु आणखी तसेच पट्टा अंमलात आल्यापासून पहिल्या तीन महिन्यांसाठी ठोकबंद भाडे देय असणार नाही.

२२) पट्टेदार हा ज्या क्षेत्रासाठी काम करण्याची परवानगी देण्यात आलेली असेल, त्या क्षेत्राचे खाणपट्टाधारक भूपृष्ठ भाडे व त्या क्षेत्राच्या अकृषिक निर्धारणइतका उपकर प्रत्येक कॅलेंडर वर्षाला भरेल. कालावधीची गणना ही पट्ट्याची अंमलबजावणी केल्याच्या दिनांकापासून तसेच ज्या पट्टा क्षेत्रासाठी काम सुरु करण्याची परवानगी मिळालेली नाही. त्यासाठीही भविष्यलक्षी प्रभावाने करण्यात येईल.

२३) सक्षम अधिकाऱ्याने पुरेशा करणासाठी अन्यथा परवाना दिल्याखेरीज पट्टेदार पट्ट्याच्या अंमलबजावणीच्या दिनांकापासून तीन महिन्यांच्या आत खाणकामास सुरुवात करील, आणि खाण कामगारांची सुरक्षितता, खनिजाचे संरक्षण या बाबींची खात्री करून घेवून कार्यकुशल व यथायोग्य पध्दतीने हे काम हस्तांतरीत करील व पार पाडेल.

परंतु शासनाच्या मते, खाणीचे विनियमन व खाणीचा विकास, प्रदुषणापासून संरक्षण करण्याच्या किंवा सार्वजनिक आरोग्य किंवा दळणवळण यांना असलेला धोका टाळण्याच्या किंवा इमारती, स्मारके किंवा इतर संरचना यांच्या सुरक्षिततेची सुनिश्चिती करण्याच्या हिताच्या दृष्टीने किंवा शासनाला योग्य वाटेल अशा इतर प्रयोजनांसाठी कोणताही खाणपट्टा कायमस्वरूपी समाप्त करणे इष्ट वाटत असेल तर, पट्टेदाराला ३० दिवसांची उचित नोटीस दिल्यानंतर, कोणत्याही जमिनीच्या संबंधातील असा खाणपट्टा समाप्त करता येईल किंवा संपुष्टात आणता येईल.

परंतु आणखी असे की, खाणपट्टा मुदतीपूर्वीच समाप्त केल्यानंतर शासनाला योग्य वाटेल त्याप्रमाणे इतर पात्र व्यक्तीला किंवा शासनाची मालकी असलेल्या किंवा नियंत्रण असलेल्या अशा शासकीय कंपनीला किंवा महामंडळाला खाणपट्टा देता येईल.

२४) खाणकामास सुरुवात करण्यापूर्वी पट्टेदाराने सक्षम अधिकाऱ्याशी विचारविनियम करून आणि त्याच्या स्वतःच्या खर्चातून जिल्हा अधिक्षक भूमी अभिलेख यांच्यामार्फत पट्ट्याचे क्षेत्र सीमांकित करील आणि त्याला पट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक ती ठळक सीमाचिन्हे आणि स्तंभ उभारून ते चांगल्या स्थितीत ठेवील आणि अशी सीमाचिन्हे आणि स्तंभ नेहमीच चांगल्या स्थितीत ठेवील व राखील. पट्टेदार हा त्याच्या क्षेत्रातून जाणारा कोणताही रस्ता वीज पारेषण, ट्राम मार्ग, रेल्वेमार्ग, हवाई रज्जुमार्ग (एरियल रोपवे), जलवाहिनी इत्यादींची यथायोग्य देखभाल करील. खाणकामासाठी लागणारे पाणी योग्य प्रकारे वाहून नेण्यासाठी योग्य मार्गही तयार करील. त्याच्या पट्ट्याच्या धारण क्षेत्रातील कोणत्याही प्रकारच्या जमिनीची (शासकीय किंवा खाजगी जमीन) देखभाल करील.

२५) पट्टेदार पुढील गोष्टींची खात्री करून घेण्यासाठी खालीलप्रमाणे पुरेशा उपाययोजना करील (क) खनिजे व इतर कचरा सुलभतेने काढता यावा यासाठी उघडया खाणीतील पायऱ्यांची उंची तसेच रुंदी योग्य प्रमाणात ठेवण्यात आली आहे.

खाणीचा पृष्ठभाग हा गाळ किंवा मुरुम किंवा दगडाचे तुकडे किंवा मलबा किंवा इतर कोणताही टिसूळ किंवा मऊ थरांचा असेल तर खाणीतील उतार क्षितीज समांतर रेषेपासून पंचेचाळीस अंश इतक्या सुरक्षित कोनामध्ये असेल, पट्टेदाराकडून खाणीच्या पायऱ्या अशा रितीने करण्यात येतील की पायऱ्यांनी रचना आणि प्रत्येक पायरीची उंची दीड मीटरपेक्षा अधिक असणार नाही. पायऱ्यांची रुंदी उंचीपेक्षा कमी असणार नाही.

खाणीचा पृष्ठभाग कठीण खडकाने बनलेला असे तर, खाणीचा उतार क्षितीज समांतर रेषेपासून साठ अंशापेक्षा जास्त नसेल अशा कोनात असेल आणि खाणीचा पृष्ठभाग

पायऱ्याच्या स्वरुपात असे, कोणत्याही पायरीची उंची सहा मीटरपेक्षा जास्त असणार नाही आणि तिची रुंदी उंचीपेक्षा कमी असणार नाही.

(ख) कामाचा पृष्ठभाग नेहमी स्वच्छ ठेवण्यात येईल आणि

(ग) उत्खनन केलेली गौणखनिजे ढराविक योग्य त्या मोजमापाचे ढीग करून, साठवली जातील आणि प्रत्येक ढिगाला क्रमांक दिला जाईल.

२६) जर पट्ट्यात विनिर्दिष्ट न केलेले गौण खनिज खाणक्षेत्रात कोणत्याही वेळी आढळून आले असेल तर, पट्टेदार त्याबाबतची माहिती सक्षम अधिकाऱ्याला आणि संचालकाला विनाविलंब देईल आणि त्या कामासाठी स्वतंत्र पट्टा मिळाल्याखेरीज त्या गौणखनिजासंबंधी कोणतेही खाणकाम हाती घेणार नाही किंवा अशा गौणखनिजाची विल्हेवाट लावणार नाही.

गौणखनिज आढळून आल्याच्या दिनांकापासून तीन महिन्यांच्या आत जर पट्टेदाराने असा पट्टा मिळविण्यासाठी अर्ज करण्यात कसूर केली तर, सक्षम अधिकाऱ्याला अशा गौणखनिजाबाबतचा पट्टादुसऱ्या कोणत्याही व्यक्तीला मंजूर करता येईल.

२७) पट्टेदार त्याला पट्ट्याने दिलेल्या क्षेत्रात योग्य अशी स्वच्छता ठेवण्याची व्यवस्था करील.

२८) पट्टेदार हा गौणखनिजाचे जतन आणि विकसन या संदर्भात राज्य शासन किंवा संचालक यांनी वेळोवेळी दिलेल्या योग्य अशा सर्व सूचनांचे किंवा निदेशांचे पालन करील.

२९) पट्टेदार हा खाणकामाच्या आणि त्याचे कर्मचारी स्थळाला भेट देणारे लोक यांची सुरक्षितता, आरोग्य व त्यांची सोय यांवर परिणाम करणाऱ्या बाबींचा संबंधात अंमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पालन करील आणि इतर कोणत्याही व्यक्तीकडे निहित असणारे मार्ग, पाणी व इतर सुविधा याबाबतच्या सर्व विद्यमान अधिकारांचा आदर करील.

३०) पट्टेदार हा,

(क) संबंधित रेल्वे प्राधिकरणाची याबाबतीत लेखी परवानगी मिळाल्याखेरीज कोणत्याही रेल्वे मार्गाच्या हद्दीपासून,

(ख) शासनाच्या संबंधित प्राधिकरणाची याबाबतीत लेखी परवानगी मिळाल्याखेरीज, कोणताही जलाशय, कालवा, रस्ता, नदी, नाला, पाटबंधाऱ्यांची कामे किंवा सार्वजनिक बांधकामे किंवा इमारती यांच्या हद्दीपासून, जर सुरंगस्फोटाचा अंतर्भाव नसेल, तर ५० मीटर्स अंतराच्या आत आणि सुरंगस्फोटाचा अंतर्भाव असेल तर, २०० मीटर्स अंतराच्या आत कोणत्याही ठिकाणी कोणतेही खाणकामे करणार नाही किंवा करण्यास परवानगी देणार नाही.

अशी कोणतीही परवानगी देत असताना, रेल्वे प्राधिकरणाच्या किंवा कोणत्याही संबंधित प्राधिकरणाच्या सल्ल्यानुसार शासन शर्ती घालू शकेल आणि पट्टेदार हा अशा शर्तीचे पालन करील.

३१) पट्टेदार हा त्याला खाणकामासाठी आलेल्या खर्चाचे अचूक व खरे लेखे आणि खोदून काढलेल्या सर्व प्रकारच्या गौणखनिजांचे प्रमाण आणि इतर तपशील, खरेदीदारांची नावे, मिळालेल्या पैशाच्या पावत्या, खाणीत सध्या कार्यरत असणाऱ्या कर्मचाऱ्यांची संख्या, आणि खाणीचा संपूर्ण नकाशा या बाबीं दर्शविणारे लेखे ठेवील आणि सक्षम प्राधिकारी आणि संचालक यापैकी कोणालाही वेळोवेळी आवश्यकता असेल, अशी माहिती, अहवाल आणि विवरणपत्रे व याबरोबर खाणकामाच्या दरम्यान मिळालेल्या खनिजाचे प्रतिनिधीक नमुनेही देईल, आणि दर महिन्याच्या १० तारखेपर्यंत अधिकाऱ्यांना आधीच्या कॅलेडर महिन्यात उत्पादीत केलेल्या एकूण खनिजाचे प्रमाण व त्याचे मूल्य यांचे नमुना-ड मधील विवरणपत्र सादर करील. पट्टेदार हा सक्षम अधिकारी आणि संचालक यांच्याकडे प्रत्येक वर्षाच्या १५ जानेवारीपर्यंत मागील वर्षात काढलेल्या खनिज मालाचे एकूण प्रमाण व त्याचे मूल्य देणारे वार्षिक विवरणपत्र नमुना-ढ मध्ये सादर करील.

परंतु, जर पट्ट्याचा कालावधी वर्ष संपण्यापूर्वीच पूर्ण होत असेल तर पट्टेदार अशा कमी कालावधीतील विवरणपत्र सादर करील.

- ३२) पट्टेदार हा शासनाने याबाबतीत प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला किंवा सक्षम अधिकाऱ्याला किंवा सक्षम अधिकाऱ्याने प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला त्याच्या पट्ट्यातील कोणतीही इमारत उत्खनन अथवा जमिन यांची तपासणी करण्याच्या प्रयोजनार्थ किंवा अशा अधिकाऱ्याकडे जे लेखे, नकाशे आणि अभिलेख सादर करण्याची आवश्यकता असेल त्यांची तपासणी करण्यासाठी प्रवेश करण्याची परवानगी देईल. खनिजांचे अपव्ययकारी उत्खनन होऊ नये यासाठी अशा कोणत्याही अधिकाऱ्याला योग्य वाटतील अशा बाजवी सूचना देता येतील आणि पट्टेदार त्यांचे प्रतिनिधी किंवा व्यवस्थापक हा अधिकाऱ्याने निश्चित केलेल्या कालावधीत सादर सूचनांचे पालन करणे हे त्याचे कर्तव्य असेल.
- ३३) कोणतीही रेल्वे, जलाशय, कालवा, रस्ता अथवा इतर कोणतेही सार्वजनिक बांधकाम किंवा संरचना यांच्या सुरक्षिततेसाठी खाणीचा कोणताही भाग भक्कम करण्याची किंवा त्याला आधार देण्याची गरज असेल, तेथे पट्टेदार हा रेल्वे सुरक्षिततेचा अंतर्भाव असल्यास, संबंधित रेल्वे प्राधिकरणाचे किंवा या प्रयेाजनासाठी सक्षम अधिकाऱ्याने प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याचे समाधान होईपर्यंत ते करण्याची व्यवस्था करील.
- ३४) पट्टेदाराने पट्ट्याची अंमलबजावणी करण्याच्या तारखेपासून १८० दिवसांच्या कालावधीत खाणकाम हाती घेण्यात कसूर केली असेल किंवा खाणकाम सुरु केल्यानंतर ते सलग १८० दिवसांच्या कालावधीसाठी थांबवले असेल तर पट्ट्याची अंमलबजावणी केल्याच्या किंवा यथारिथिति खाणकाम थांबवल्याच्या तारखेपासून १८० दिवसांचा कालावधी पूर्ण झाल्यानंतर पट्टा व्यपगत झाला असल्याचे समजण्यात येईल.
- परंतु सक्षम अधिकाऱ्याला या उपनियमाखालील पट्टा समाप्त होण्यापूर्वी अशा पट्टाधारकाने केलेल्या अर्जावरून आणि पट्टाधारकाच्या नियंत्रणाबाहेरील कारणामुळे खाणकाम हाती घेणे किंवा चालू ठेवणे पट्टाधारकास शक्य होणार नाही अशी सक्षम अधिकाऱ्याची खात्री पटल्यास आदेशात विनिर्दिष्ट करण्यात येईल अशा शर्तीना अधीन राहून असा पट्टा व्यपगत होणार नाही अशा आशयाचा आदेश काढता येईल.
- परंतु आणखी असे की, पट्टाधारकाने पट्टा व्यपगत झाल्याच्या दिनांकापासून सहा महिन्यांच्या कालावधीत सादर करण्यात आलेल्या अर्जावरून आणि पट्टाधारकाच्या नियंत्रणाबाहेरील कारणामुळे काम सुरु केले नव्हते किंवा थांबवले होते याबाबत राज्य शासनाची खात्री पटल्यास शासनाला योग्य वाटेल त्याप्रमाणे भविष्यलक्षी किंवा भूतलक्षी अशा दिनांकापासून परंतु पट्टा व्यपगत झाल्याच्या दिनांकाच्या आधीचा नसेल अशा दिनांकापासून पट्टा पुन्हा सुरु करता येईल.
- परंतु तसेच, उपरोक्त तरतुदीच्या अंतर्गत कोणताही खाणपट्टा पट्ट्याच्या संपूर्ण कालावधीत दोनपेक्षा अधिक नसेल इतक्या वेळा पुन्हा सुरु करता येणार नाही.
- ३५) पट्टेदार हा सर्व अपघातांची माहिती जिल्हा दंडाधिकारी, पोलीस अधिक्षक व सक्षम अधिकारी यांना आणि अपघाताने गांभीर्य लक्षात घेता तशी गरज असल्यास, भारत सरकारच संबंधित खाणसुरक्षा संचालक यांनाही तात्काळ देईल.
- ३६) या पट्ट्यात समाविष्ट असलेली कोणतीही जमिन की जी खाणपट्ट्याने देण्याकरीता उपलब्ध नव्हती असे नंतर आढळून आल्यास, अशा कोणत्याही जमिनीमध्ये होणाऱ्या नुकसानीबद्दलच्या पट्टेदाराच्या दाव्यापासून शासन मुक्त असेल.
- ३७) पट्टेदार किंवा त्याचा हस्तांतरिती किंवा अभिहस्तांकिती हा इमारत उभारण्याच्या संबंधात अंकमलात असलेल्या कोणत्याही कायद्याच्या, आदेशाच्या किंवा सूचनांच्या तरतुदींचे उल्लंघन करून किंवा ज्याच्या अधिकारितेत पट्टाक्षेत्र येत असेल अशा कोणत्याही अधिकाऱ्याने किंवा असे कोणतेही कायदे, आदेश किंवा सूचना यांखाली असे आदेश देण्यासाठी सक्षम असलेल्या प्राधिकार्याने दिलेल्या कोणत्याही आदेशांचे उल्लंघन करून कोणतीही इमारत उभारणार नाही.

- ३८) ज्या जमिनीच्या संबंधात पट्टा देण्यात आला असेल, परंतु अशा सर्व गौणखनिजांसाठी पट्टेदाराला अग्रक्रयाधिकाराच्या वेळी प्रचलित असलेल्या रास्त बाजारभावानुसार किंमत देण्यात येईल.
- ३९) राखीव असलेल्या पट्ट्याखाली भाडेपट्ट्याने दिलेल्या जमिनीच्या खालून अथवा वरून कोणताही रस्ता, लोहमार्ग, कालवा, जलाशय किंवा सार्वजनिक बांधकाम करण्याच्या किंवा केंद्र सरकारच्या कोणत्याही स्थानिक प्राधिकरणाचा अधिकार किंवा कोणत्याही विजेच्या किंवा टेलिफोनच्या तारा नेण्याचा किंवा खांब उभारण्याचा कोणत्याही प्राधिकरणाचा अधिकार राखून ठेवण्यात येत आहे.
- परंतु अशा अधिकाऱ्यांचा वापर करण्यापूर्वी पट्टेदाराला तीस दिवसापेक्षा कमी नसेल, एवढ्या कालावधीची नोटीस देण्यात येईल आणि उपरोक्त कोणत्याही प्रयोजनासाठी उपयोगात आणलेले क्षेत्र पट्ट्याच्या क्षेत्रातून वगळयात येईल.
- ४०) पट्टेदार हा,
- (क) कोणत्याही विवृत्त उत्खननाची खोली ही त्याच्या उंचीपासून सर्वात खालच्या बिंदूपर्यंत सहा मीटर पर्यंत पोचल्यास किंवा,
- (ख) सुरुंग स्फोटाकांचा वापर केल्यास, आणि त्यानंतर जिल्हा दंडाधिकारी किंवा मुख्य खाण निरीक्षक यांनी निदेश दिल्यास,
- ४१) पट्टेदार हा सक्षम अधिकाऱ्याकडून लेखी सूचना प्राप्त झाल्यानंतर कोणत्याही खऱ्याखऱ्या शासकीय कामासाठी आवश्यक असणारी गौणखनिजे, पट्टेक्षेत्रातील उत्खनन केले नसलेल्या कोणत्याही भागातून स्वामित्वधन न घेता विभागाचे काम म्हणून शासनाच्या कोणत्याही विभागाला काढून घेण्याची परवानगी देईल. अशा कामाची व्याप्ती व त्या कामासाठी विशेष करून आवश्यक असलेल्या गौण खनिजांचे किंवा खनिजांचे प्रमाण लक्षात घेऊन अशा कामासाठी शासकीय काम प्रमाणित करण्यास जो सक्षम असेल अशा कोणत्याही विशिष्ट विभागांच्या कोणत्याही अधिकाऱ्याकडून लेखी व विशिष्ट विनंती प्राप्त झाल्यावर सक्षम अधिकाऱ्याला अशी सूचना देईल.
- परंतु खाजगी जमिनीतील पट्टा देण्यात आला असेल तर, शासकीय विभाग जमिन मालकाला किंवा यथस्थिती, पट्टेदाराला नुकसान भरपाईची रक्कमे देईल.
- ४२) पट्टेदार हा क्षेत्राच्या बाहेर वाहतुकीच्या कोणत्याही साधनाने नेल्या जाणाऱ्या गौणखनिजाच्या प्रत्येक निर्गत खनिजाबरोबर नमुना-ण मधील वाहतुक पास देईल.
- ४३) खाणकामामुळे जमिन दुभंगली गेल्यास कोणतीही जमीन दुभंगण्यापूर्वी पट्टेदार व खाजगी जमीनधारक यांनी परस्परसंमतने आधीच ठरवलेली अशी नुकसानभरपाई ही पट्टेदार हा जमिनीच्या भूपृष्ठ भोगवटादारास देईल.
- पट्टेदार या प्रयोजनार्थ खाणकाम विलेखाचे निष्पादन करण्याच्या वेळी त्याने सर्व संबंधित जमिनधारकांबरोबर असे परस्पर करार केले आहेत आणि त्याने ज्या जमिनधारकांबरोबर करार केलेला नसेल तेथे, पट्टेदार खाणकामांना सुरुवात करण्याच्या हेतुने अशा जमिनीच्या करार करण्यासाठी संबंधित उप-विभागीय अधिकाऱ्याकडून तात्पुरता लेखी आदेश प्राप्त केला आहे अशा आशयाचे शपथपत्र सादर करील,
- परंतु, संबंधित उपविभागीय अधिकारी हा महाराष्ट्र जमीन महसूल संहिता, १९६६ च्या कलम ४८ च्या तरतुदीनुसार, अशा प्रकरणाची त्याच्या न्यायालयात नोंद करील.
- परंतु आणखी असे की, संबंधित उपविभागीय अधिकारी खाणपट्ट्यासंबंधित भूपृष्ठ नुकसान भरपाईच्या अशा प्रकरणामध्ये प्राधान्याने आणि प्रकरणाचे गुणावगुण लक्षात घेऊन त्यामध्ये तडजोड करील.
- ४४) जर कोणत्याही शासकीय जमिनीवर खाणपट्टा मंजूर करण्यात आला असेल तर पट्टेदार महसूल प्राधिकाऱ्यांनी ठरवल्यानुसार आणि निश्चित केल्यानुसार शासनाला नुकसान भरपाई भोटवटा मुल्य देईल.

४५) पट्टेदार हा पुढील अधिनियम व नियम यांच्या सर्व संबंधित तरतुदींचे आणि अधिनियम व नियम या अन्वये केंद्र व राज्य शासनाने तयार केलेल्या संबंधित कार्यपध्दतीचे काटेकोरपणे पालन करील.

(क) खाण अधिनियम १९५२,

(ख) खनिज संरक्षण व विकास नियम १९८८

(ग) गौणखनिजांच्या संबंधाने केंद्र अथवा राज्य शासन वेळोवेळी लागू करील असा कोणताही अधिनियम आणि नियम (तीस) (एक) ज्या जमिनीवर खाणपट्टा मंजूर केलेला असेल, ती जमीन पट्टेदाराकडून उपयोगक्षम करण्यात येईल.

(दोन) खाणकाम करण्यापूर्वी पट्टेदार हा परिस्थितीकीय संतुलन पुनःस्थापित करील.

(तीन) खाणपट्ट्याच्या क्षेत्राभोवती पट्टेदार हा वृक्षांची लागवड करेल आणि त्यांची देखभाल करील. त्या भागातील हिरवाई टिकून राहिल याची तो सुनिश्चिती करील.

४६) (१) शासनाच्या मान्यतेच्या अधीन राहून सक्षम प्राधिकार्याला इतर कोणत्याही विशेष शर्ती विनिर्दिष्ट करता येतील. (२) वरील नियम (४६) (१) (एक) ते (एकतीस) याखाली विनिर्दिष्ट करण्यात आलेल्या शर्तीपैकी कोणत्याही शर्तीचे पट्टेदाराने किंवा त्याच्या हस्तांतरितीने किंवा अभिहस्तांकितीने उल्लंघन केले असल्यास, सक्षम अधिकारी हा पट्टेदार किंवा त्याच्या हस्तांतरिती अभिहस्तांकिती यांना नोटीशीच्या दिनांकापासून ३० दिवसांच्या आत अशा उल्लंघनाबाबत उपाययोजना करण्यासाठी त्याला विचारणा करणारी लेखी नोटीस देईल आणि अशा कालावधीत उल्लंघनाबाबत उपाययोजना करण्यात आली नाही तर, सक्षम अधिकारी या नोटीशीचा कालावधी संपल्यानंतर लेखी आदेशाद्वारे लागू असलेल्या ठोकबंद भाडे दराच्या दुपटीइतक्या रक्कमेपेक्षा अधिक नसेल एवढी शास्ती आकारील व ती शास्ती असा आदेश दिल्याच्या दिनांकापासून ८ दिवसांच्या कालावधीत ४ भरावयाची आहे. या विनिर्दिष्ट केलेल्या कालावधीत अशा प्रकारे लादलेल्या शक्तीचे प्रदान न केल्यास ज्या कालावधीत असे उल्लंघन करणे चालू राहिले असेल अशा कालावधीपर्यंत ठोकबंद भाड्याच्या दराइतक्या रक्कमेचा अतिरिक्त दंड दरदिवशी आकारण्यात येईल.

आणखी असे की, अशी शास्ती आकारल्यानंतर असे उल्लंघन करणे चालू राहिले असेल तर सक्षम अधिकारी अशा नोटीशीच्या दिनांकापासून १५ दिवसांच्या कालावधीत अशा उल्लंघनाबाबत उपाययोजना करण्यासाठी पट्टेदार किंवा त्याच हस्तांतरिती किंवा अभिहस्तांकिती यांच्यावर अंतिम नोटीस बजाविल आणि या नोटीशीचा कालावधी संपल्यानंतर देखील, अशा उल्लंघनाबाबत पूर्णपणे उपाययोजना केली नाही तर सक्षम अधिकारी खाणपट्टा तात्काळ समाप्त करील आणि शास्तीच्या व दंडाच्या रक्कमेची वसुली जमील महसूलाची थकबाकी असल्याप्रमाणे वसूल करील.

४७) तसेच शासनाने व मा.उच्च न्यायालय, सर्वोच्च न्यायालय जे आदेश/निर्णय पारित करील, ते सर्व आदेश/निर्णय खाणपट्टाधारकावर बंधनकारक राहतील.

४८) मागणी क्षेत्राच्या खाणकाम आराखडयानुसार गौणखनिजाचे उत्खनन करण्याबाबत रु. २००/- किंमतीच्या स्टॅम्पेपरवर दिलेल्या प्रतिज्ञापत्रानुसार ठोकबंद भाडे शासनजमा करणे बंधनकारक राहिल.

४९) खाजगी वनीकरण क्षेत्र आढळून आल्यास, सदरचे क्षेत्र वगळून खाणकाम करावे. अन्यथा याची जबाबदारी खाणपट्टाधारकाची राहिल.

५०) पुणे महानगर प्रादेशिक क्षेत्र विकास प्राधिकरण (PMRDA) यांना सदर क्षेत्राची आवश्यकता असल्यास खाणपट्टा आपोआपाच रद्द होईल.

५१) मा. राष्ट्रीय हरित लवाद, पश्चिम विभाग खंडपिट, पुणे येथे पर्यावरणविषयक तक्रारी होऊ नयेत म्हणून खाणपट्टा आदेशातील अटी/शर्तीचे भंग होणार नाही याची दक्षता घ्यावी.

५२) कोणतीही पुर्वसुचना न देता खाणपट्टा परवाना रद्द करणेचे अधिकार राखून ठेवणेत आले आहेत.

- ५३) खाणकाम आराखडा व पर्यावरण मान्यतेची मुदत संपण्याच्या आत नुतनीकरण करून या कार्यालयास सादर करणेस जबाबदारी खाणपट्टा धारकांची असेल व तशी दक्षता घेण्यात यावी.
- ५४) खाणपट्टा मंजूर क्षेत्रात या अगोदर अनधिकृत उत्खनन अथवा दंडात्मक कारवाई झालेली असलेस खाणपट्टा धारक सदरच्या कार्यवाहीस नियमानुसार पात्र असेल.
- ५५) सदरच्या खाणपट्ट्यासाठी राज्य शासनाकडील राज्यस्तरीय पर्यावरण आघात मुल्यांकन प्राधिकरण यांनी दि. ३१/०३/२०२० रोजी घातलेल्या अटी व शर्तीची प्रत सोबत जोडली आहे. त्या अटी व शर्ती बंधनकारक राहतील.

Environmental Conditions:

- 1) Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
- 2) Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
- 3) Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferable done.
- 4) The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District collector/Mining officer shall ensure this.
- 5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulates matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
- 6) No tree-felling shall be done in the leased area, except only with the permission from complete authority.
- 7) Shall necessary statutory clearances shall be obtained before start of mining operations.
- 8) Mining shall be limited to day hours time only. The loading shall not be done during night hours.
- 9) No mining shall be carried out in the safety zone of any bridge and/or embankment.
- 10) No mining shall be carried out in the vicinity of natural/manmade archeological sites.
- 11) The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
- 12) Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- 13) No wildlife habitual will be infringed.
- 14) Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
- 15) Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
- 16) Parking of vehicles should not be made on public places.
- 17) Transpiration of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.

- 18) Appropriate imitative measures shall be taken to prevent any kind of pollution. It shall be ensured that there are no leakages of oil and grease from the vehicles used for transpiration.
- 19) Vehicular emissions shall be kept under control and regularly monitored. The mineral transpiration shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
- 20) Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transporation of minor minerals is to be undertaken, shall be carried-out regularly
- 21) Dispensary facilities for first-aid shall be provided at the site.
- 22) Occupational health surveillance program of the workers should be undertaken period leally.
- 23) Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking safe drinking water, medical health care and sanitation etc.
- 24) Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB.
- 25) Measures shall be taken for control of noise level to the limits prescribed by CPCB
- 26) Regular Environmental Audit shall be annually carried out during the operational phase.
- 27) Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
- 28) The funds earmarked for environmental protection measure shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department.
- 29) The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal.
- 30) Any change in mining area, khasara/Gat numbers entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification 2006 (as amended)
- 31) Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed District mining officer should ensure this and submit compliance report to Environment department with approval form Collector.
- 32) The environmental clearance is being issued without prejudice to the action initiated under EP Act or court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
- 33) In case of submission of false document and non compliance of stipulated conditions, Authority/Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
- 34) The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reasonafter consultation with SEIAA.
- 35) In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to his department to

assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

- 36) The above stipulations would be enforced among others under the Water (prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
- 37) Any appeal against this environmental clearance shall file with the National Green Tribunal Van Vigyan Bhavan, Sec-5, R.K.Puram, New Dehli-110022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



स्वाक्षरी/-
(विजयसिंह देशमुख)
अपर जिल्हाधिकारी, पुणे.

(स्थळप्रतीवर मा. अपर जिल्हाधिकारी साो पुणे यांची स्वाक्षरी असे)

प्रति,

श्री. सचिन संभाजी काळोखे व श्री. संदीप संभाजी काळोखे,
रा. घर नं. १८८ दादा-ताई बंगलो, काळोखेवाडी
तळेगाव दाभाडे, तालुका मावळ, जिल्हा पुणे-४१०५०६.

प्रत:-

- १) उपविभागीय अधिकारी मावळ-मुळशी उपविभाग मावळ
 - २) तहसिलदार मावळ यांचेकडे माहीतीसाठी व योग्य त्या कार्यवाहीसाठी.
- खाणपट्टाधारक आदेशातील अटी/शर्तीचे पालन करतात किंवा कसे ? तसेच मंजूर खाणपट्टा क्षेत्रातून उत्खनन केल्या गौणखनिजाची रॉयल्टी त्या त्या वेळी असलेल्या दराप्रमाणे शासन जमा करतात किंवा कसे याबाबत संबंधित तलाठी व मंडल अधिकारी यांना शहानिशा करणेबाबत सुचना देण्यात याव्यात.
- प्रत:- संचानक, भुविज्ञान व खनिकर्म संचालनालय, महाराष्ट्र शासन, खनिज भवन, २७, सिमेंट रोड, शिवाजीनगर, नागपुर-४४००१०

(सजय म. बामणे)
जिल्हा खनिकर्म अधिकारी
जिल्हाधिकारी कार्यालय पुणे.

(Mining Belt Approval for General Mining)

- Ref.:**1) Application to renew mining belt dated 29.11.2021 of Mr. Sachin Sambhaji Kalokhe and Mr. Sandeep Sambhaji Kalokhe, House no. 188, Dada-Tai Bungalow, Kalokhewadi, Talegaon, Dabhale, Tal. Maval, Dist. Pune with annexure.
- 2) Main order no. M/SR/36/2019, dated 20.12.2019 of our office.
- 3) Mining and Minerals Regulation and Development Act, 1957.
- 4) Maharashtra Land Revenue Act, 1966.
- 5) Maharashtra General Mining Digging Development and Regulation Rules, 2013.
- 6) Letter no. SIA/MH/MIN/141589/2020, dated 31.03.2020 of Hon'ble Principal Secretary. State Environment Incidents Assessments Authority (SEIAA).

Collector office, Pune,
Mining business department
No. M/SR/78/2021
Pune-1, Dated 31.12.2021.

Sub.:- Mining belt approval.

**At Amble, Tal. Maval, Dist. Pune,
Group no. 118, admeasured total 05H
11.51R of 03H 27R for Mr. Sachin
Sambhaji Kalokhe and Mr. Sandeep
Sambhaji Kalokhe.**

Order

Mining license is passed as on 16.02.2022 for two years under order no. M/SR/N/36/2019, dated 20.12.2019 of our office for 03H 27R out of total 05H 11.51R including group no. 188, Ambale, Tal. Maval, Dist. Pune, admeasured 05H 10.95R+P.K.00H 56R for Mr. Sachin Sambhaji Kalokhe and Mr. Sandeep Sambhaji Kalokhe, as authorized under Part-2 Rule 14(1)(2) of Maharashtra General Mining Digging Development and Regulation Rules 2013.

Applicant has filed request application on 29.11.2021 with our office to get renewal approval for mining lease since terminated tenure of mining license of said property under Maharashtra General

Mining Digging Development and Regulation Rules 2013.

Mining property of said applicant is surveyed with ETS machine in 2021, when observed applicant has digged 4081.55 brass at said property. And applicant has deposited royalty with government for 4700 brass till today under page no. 803 under accounts of amount deposited under survey sheet of Tahsildar Maval.

Mining plan passed under no. min-adm/538/ii/2019/650 dated 29.05.2019 by Hon'ble Deputy Director, Kolhapur is submitted.

State Environment Incidents Assessments Authority (SEIAA) has submitted Environment No Objection on 22.01.2024 for said property under his letter no. SA/MH/MIN/141589/2020 dated 31.03.2020. Mining belt quarry lease permission is

granted on following terms and conditions for stone and soil general mining by Secretary.

All terms, conditions under Rule no. 3 to 57 of Maharashtra General Mining Digging Development and Regulation Rules, 2013 and terms and conditions under main order or our office.

- 1) Mining belt grantee is binding to follow Maharashtra General Mining Digging Development and Regulation Rules, 2013 and Maharashtra Land Revenue Act, 1966.

Quarry lease permission is passed on following terms and conditions for general mining of stone and soil as on 22.01.2014 by State Environment Incidents Assessments Authority (SEIAA) subject to follow it on planning.

- 2) Mining belt holder is requires to follow rules, orders, conditions prescribed from time to time

by government and Upper Collector, Pune regarding general mining.

- 3) Agreement is require to register for mining belt in 60 days from this order. To submit copy of plan on carrying survey with own expenses through concerned Taluka Inspector City Survey of land passed for mining belt for same. Mining belt holder is require to file application with depositing fee urgently for survey in 15 days from this order for said survey with concerned Tahsil Inspector Land Records. Otherwise mining belt and license passed shall be terminated automatically and he shall get its no refund considering the mining belt holder is responsible for delay caused for execution.
- 4) 3A) The grantee could not start digging without executing mining deed. Penalty action shall be taken under Section 48(7) of

Maharashtra Land Revenue Act, 1956, regarding general mining digged considering said digging has unauthorized if observed digging started before agreement registration.

- 5) Grantee should pay the surface rent not more than land revenue and sub-cess thereon are chargeable for the land and rate mentioned under mining deed as prescribed by collector for surface of land used for mining by grantee.
- 6) Grantee should put marking and pole of boundary required to show the land allotted for mining and to maintain it in good condition.
- 7) Grantee should follow provision of any act applicable than regarding points affecting safety, help and amenity of public or employees working for mining of grantee and mining business and should respect the legal rights regarding road water and other present

amenities for same. And not to cause inconvenience of anybody by dust spreading by road used to transport it and mining property under provision of rules and order for mining. And grantee should submit no objection certificate of Maharashtra Pollution Control Board if want to install crushing machine and other machineries for same and should follow strictly its terms and conditions and should submit Xerox copy of said no objection certificate with our office.

- 8) Grantee is binding to comply with following points to control the pollution caused by transport of mining and if installed crushing machine at mining property.
- 9)a) To provide immediately water sprinkling process to crush soil from stone by crushing machine and to run it continuously.

- 10)b) To sprinkle water regularly on road on mining and from main road to mining road not to spread the dust.
- 11)c) To plant and develop properly trees at 20 feet distance each sufficiently at road side and labours quarters and 50 per hector at boundary of property passed.
- d) To transport mines of stone crushing stone digged at quarry from sun rise to sun set only, not to carry any mining and transport business in night.
- 12) Designated officer should terminate his mining license and should seize his permission fully or partly if tenant or his transferor or transferee not passed permission for any admission or inspection under section 13.

13) Tenant should report all accidents to concerned Magistrate and District Superintendent of Police and Honourable Director, mining safety, Margaon, Goa.

A) Said property is under agricultural no development under report submitted under case by chief executive officer, Pune Metropolitan Regional Zone Development Authority Pune.

B) Mining licensor is binding to provide transport pass every time for each vehicle certified by designated officer to transport stone, soil, sand from property passed. Penalty action shall be taken under rule thereon considering all general mining is unauthorized in said vehicle if did not get transport pass with vehicle. And grantee is require to maintain daily account register of general mines sold and

transported and digged. Said register and other accounts and documents are binding to provide at mining place for officer inspecting in earth science and mining business directorate and district mining officer, upper collector. Otherwise said mining license shall be terminated.

- 14) Government is free from any claim of tenant to get its loss compensation if observed later no land was available to lease passed for mining for tenant.
- 15) Tenant or his transferee of transferor should not construct any building against any order passed by any officer authorized to pass such order or any such as authorized the officer for land passed for mining or provision of any act applicable then to construct building.

- 16) Government is authorized preferably to purchase general mine getting at said land passed for mining.
- 17) State government or central government has reserved right to pass any road, railway, canal or water source or electricity or telephone line at land passed for mining.
- 18) The following conditions are binding for tenant in own authority of Collector, Pune besides above terms, conditions of government.

A) Grantee should deposit full royalty of mining carried with concerned Tahsildar after minimum every six months, but tenant could deposit royalty any time and from time to time in less than six month also as convenient for him, but tenant is not compulsory to deposit royalty before six months.

B) Tenant should submit no objection certificate on stamp paper executed before notary or tahsildar on passing loss compensation amount of land for landlord if started mining on private land.

C) Tenant not to cut or dispose tree, etc. banned to cut under rule without permission in mining property.

D) Tenant should not carry digging at property prohibited if any for government authorized purpose on passing permission.

E) Tenant is require to be responsible fully not to carry digging in property of government open, cattle field or any other kind of forest or protected or reserved near boundary of property passed under lease. Otherwise such mining business shall be considered as violation of forest protection act, encroachment of

government property and lease shall be terminated without serving any separate notice for mining.

F) Tenant is required to protect boundary with digging sufficiently and compounding properly. Otherwise tenant is responsible if occurred accident on following human, animal in digging and he shall declared entitled for action under rule and mining deed could be terminated.

G) Tenant should indemnify the government separately if occurred dispute, court matter of tenant with other person regarding mining property.

H) Government shall possess mining property with quarry thereon and all mine remained in the quarry on terminating lease period or if terminated the lease and all property at such

place shall be taken in possession of government on seizing.

I) Government may refer the authority to possess all quarry at mining property, campus, all zone as required for business, machinery thereon, etc. If the war or emergency is declared.

- 19) Tenant shall calculate said payable amount under own business to pay the royalty payable and accordingly shall deposit from treasury. Tenant is binding to deposit different amount of royalty as asked by designated officer on assessing finally.

Simple interest shall be charged at rate 15% yearly before depositing other amount payable for said royalty and binding business on payment made late for other amount payable for royalty and mining business from 68 day on

crossing date fixed by government to deposit other amount payable for royalty and mining business by officer authorized without prejudicing any provision provided under said rule.

- 20) Tenant shall submit quarterly return under form-T with designated officer and director for period ending on 30 June, 30 September, 31 December, 31 March.
- 21) Tenant shall pay annual rent fully as asked by government from time to time for each calendar year and as fixed from time to time by government if passed permission for tenant to take mining more than one from the said property. Accordingly he shall deposit such separate approximate rent for each such mining. But approximate rent shall be revised once every after three years.

But further the tenant is entitle to deposit approximate rent of each general mining of royalty, whichever is more, but not both.

Approximate rent not payable for first three months on executing lease.

22) Tenant shall deposit sub cess of non-agricultural assessment of said property and land rent for each calendar year for permission granted to carry mining for property. Tenure calculation shall be made with retrospective effect from the date started the lease and for period, were not received permission to start mining for property.

23) Tenant shall start mining in three months from date of starting lease on passing permission for proper purpose by designated officer and shall transfer and conclude business duly and

properly confirming safety of mining labours, protection of mining.

But government may terminated such mining lease of any property or may close on serving proper notice of 30 days to tenant for benefit to confirm safety of building, memorials of other structure or to avoid danger likely to cause for public health or communication or to protect the mines from pollution, regulation and development of mining according to government or as the government may deem proper to terminate permanently any mining lease for such other purpose as it may deem proper.

But further that the mining would be passed for other eligible person as government may deem proper on terminating mining lease before maturity or for such government

company or corporation owned or controlled by government.

- 24) Tenant should mark property of mining through district superintendent land records with his own expenses on consulting with designated officer before starting mining business and shall maintain it properly with putting proper boundary mark and poles require to show property leased for him and shall keep and maintain permanently such boundary marks and poles in good condition. Tenant shall maintain properly any road passing on his property with electricity line, tram ways, railway, Aerial rope way, water line, etc. He shall maintain proper way to pass properly water require for mining. He shall maintain any kind of government or private property of acquisition zone of his lease.

25) Tenant shall make the following sufficient remedy to confirm the following points.

(A) Proper height and width is maintain of the steps in the open quarry to get easily the mines and other dust.

Slope in the quarry should be in safety angle of 45 degree from parallel line, if the floor space of the mining is with dust or stone or sand pieces or other or any other small or big stone. Tenant shall make steps in quarry that structure and height of each step should not be more than one and half meter. Width of state should not be less than height.

Slope of quarry should be in angle not more than 60 degree from parallel level if floor space of quarry is with hard rock and floor space of quarry should be in form of steps. Height of any step should not be more than 6 meter and its width should not be less than height.

(B) Floor space of mining shall be maintained clean permanently. And,

(C) General mining digged shall be put, stocked in specific property measurement and each stock shall be numbered.

- 26) Tenant shall report it to designated officer and director without delay if observed any time general mining carried in quarry property not permissible at property and should not start any mining of said general mines without getting separate lease for said business or should not dispose such general mines.

Designated officer should pass lease of such general mines for any other person if tenant is failed to file application to get such leasing in three months from date of observing general mines.

- 27) Tenant shall arrange to maintained proper cleanliness of the property lease for him.
- 28) Tenant shall follow all instruction and suggestion properly from time to time prescribed by state government or director regarding maintenance and development of general mines.
- 29) Tenant shall follow any legal provision applicable for points affecting safety, health of visitors of location, mining and its labours and their amenities and shall follow all present prescriptions regarding sources, water and other amenities provided for any other person.
- 30) Tenant shall not start any mining business or permission shall not be passed to carry at.

(A) From boundary of any railway line without getting written permission for same from concerned railway authority.

(B) In 50 meters distance if digging blast is not there from any boundary of any water source, dam, road, river, drain, irrigation business or public works or building and in 200 meter distance if digging blast is there without getting written permission for same from concerned government authority.

Government could prescribe conditions and tenant should follow such conditions under advice of railway authority or any concerned authority before passing any such permission.

31) Tenant should maintain accurate and correct accounts of expense required him to carry mining and should maintain accounts showing points of other detail, name of purchaser, receipt of money

received, number of labours working presently for mining and full plan of quarry and shall provide sample piece of mining found during digging and information, report and description required from time to time for anybody out of the designated authority and director and shall submit information under Form-D of quantity of total mining produced in last calendar months and its cost with officer before 10th day of every month. Tenant shall submit annual information under Form-E of total quantity and cost of mining goods digged in last year before 15 January of every year with designated officer and director.

But the tenant should submit information of such less tenure if lease tenure is terminating before completing year.

32) Tenant shall pass permission for admission for inspection required to submit accounts, plans

and records with such officer or for inspection of any building, digging or land of his property for any officer authorized by designated officer or officer designated or any officer authorized by same by government. He shall pass proper instruction as any such officer may deem proper not to dig he mining unnecessarily and it is duty of tenant to follow said instructions in period prescribed by his representative or authorized manager.

- 33) Tenant shall arrange to make any part of quarry strong for safety of any railway, water source, canal road, road any other public works or structure or as require to support it, if railway safety is concerned there to arrange satisfying the concerned railway authority or any officer authorized by designated officer for said purpose.

- 34) Lease shall be considered as terminated on completing 180 days period from date of stopping mining duly or following the lease if mining is stopped continuously for 180 days on starting or if the tenant failed to start mining in 180 days from date of passing lease.

But designated officer should pass order not terminating lease subject to prescribed under order if designated officer confirmed it is not possible for tenant to continue lease or to start mining for reasons out of control of tenant and under application filed by tenant before terminating lease under this sub rule.

But further that, lease should be started again from date of respective effect or from date of terminated the lease whichever is not earlier as the government may deem property if the state government confirm that mining was not started or

stopped for reasons out of control of tenant and under applicable submitted in six months from date of terminating lease by tenant.

But should not start any mining again under above provision again for not more than twice in full tenure of lease.

- 35) Tenant should report information of all accident immediately with concerned mining safety director of central government as required considering seriousness of accident and with district magistrate superintendent of police and designated officer.
- 36) Government is free from claim of tenant of loss cause at any such property if observed latter any property passed under said lease was not available to pass under mining lease.

- 37) Tenant or his transferor, transferee should not construct any structure against any order passed by authority designated to pass such order under any such act, order or instruction or by any such officer where mining belt is there under his authority or on violating provision of any act, order or instruction prescribed to construct structure.
- 38) Cost shall be passed at fair market price rate cost applicable during preference for tenant for all such general mining, where lease is passed for property.
- 39) Government has reserved rights of any authority to construct any road, railway, canal, water source or public works under ground or over ground of property leased at belt reserved or any authority to pass any electricity or

telephone line or to put poles or authority if any local department of central government.

But should serve notice of period not less than 30 days to tenant before utilizing such authority and land used for any above purpose shall be deleted from zone of lease.

40) Tenant should,

(A) If reached depth of any prescribed digging at 6 meter upto most lower point from its height or,

(B) If used mining blast and then if district magistrate or chief mining inspector instructed.

41) Tenant should pass permission for any government department to withdraw business of department without collecting royalty of any land not digged in mining belt the general mines required for any bonafide government purpose on getting written instruction from

designated officer. Designated officer should pass such instruction on getting written or specific request of any specific department at authorized to certify such beneficial government business considering standard of general mines or mining required specifically for said purpose and quantity of such business.

But the government department should pass loss compensation amount to landlord or tenant, if lease is passed regarding prior property.

42) Tenant should provide transport pass under Form-N with each digged mining of general mining transported by any source of transport out of the jurisdiction.

43) Tenant shall pass such loss compensation prescribed already on joint consent by tenant and private landlord before dividing any

property is the land is divided due to mining to floor space occupier of land.

Tenant should register agreement directly with all concerned landlord before executing document for mining for said purpose and he should submit affidavit of such content that provision written order of concerned such divisional officer is submitted to register agreement of such land with intention to start mining.

But concerned sub divisional officer should record such case with his court under provision under Section 48 of Maharashtra Land Revenue Code 1966. But further that, concerned sub divisional officer should settle it considering merit of case and preferably such case of floor space loss compensation regarding mining.

44) Tenant shall pass loss compensation occupation cost for government as provided and

prescribed by revenue authority, if mining lease is passed for any government land.

- 45) Tenant should follow strictly concerned policy prescribed by central and state government under acts and rules and all concerned provisions of following acts and rules.

(A) Mining act 1952.

(B) Mining Protection and Development Rules 1998.

(C) Land shall be made useful through tenant, where mining lease is passed under any act and rule for land.

(One) It shall be applied from time to time by central or state government regarding mining.

(Two) Tenant shall reconvert it as it was earlier before starting mining.

(Three) Tenant should plan trees around zone of mining property and should maintain it. He

should confirm to maintain greenery at said zone.

- 46) 1) Designated authority should prescribe any other specific condition subject to government approval. 2) Designated officer should serve him written notice asking to make remedy on such violation in 30 days from date of notice to tenant or his transferor, transferee if tenant for his transferor or transferee violated any of the conditions prescribed under rule (46) (1) (1) to (31) and should charge penalty not more than double amount of approximate land rate applicable under written order on terminating validity of said notice by designated officer and should deposit said penalty in 8 day from date of getting such order. Additional penalty shall be charged every day of amount of rate of approximate rent for such period of continued

such violation if penalty charged as such in said period prescribed is not deposited.

Further that designated officer should service final notice to tenant or his transferor or transferee to make remedy for such violation in 15 days from date of such notice if continues such violation on charging such penalty and designated officer should terminate immediately mining lease if not made remedy fully regarding such violation on terminating validity of such notice also and fine and penalty amount recovery shall be made for land revenue recovery.

- 47) And all order, instruction passed by government and Hon'ble High Court, Supreme Court are binding for mining grantee.
- 48) Rent prescribed is binding to deposit with government under affidavit submitted on stamp

paper of Rs. 200/- to dig the mining under mining plan of the property demanded.

- 43) To carry mining excluding private forest zone observed, if any, otherwise, mining grantee is responsible for same.
- 49) Mining lease shall be terminated automatically if Pune Metropolitan Regional Property Development Authority (PMRDA) required said property.
- 50) To be careful not to violate terms, conditions of mining order not to get complaint regarding environment at Hon'ble National Green Tribunal, Waste Zone Bench, Pune.
- 51) Rights is reserved to terminated mining license without furnishing any prior notice.
- 52) Mining grantee is responsible to submit mining plan and environmental approval renewal with

our office before terminating validity and should be careful accordingly.

- 53) Mining grantee is entitled for said action under rule, if digged unauthorisely earlier at mining property passed or if taken penalty action.
- 54) Said mining lease was passed under terms and conditions of Maharashtra General Mining Digging Rules 2013. But rule 18 of said rule has provided to pass mining license for 10 years or prior government approval and for five years without prior government approval for the period renewed it or for period passed the mining license. It is also provided maximum period for mining should not be more than 20 years. But extension is passed for this mining lease subject to submit proposal with government as government prior approval is require to get under Section 18(3) to renew said

mining license. But shall be acted to terminate this mining license if government denied to pass extension for this mining license.

- 55) Copy of terms and conditioned prescribed on 31.03.2020 by state level environmental hazardous assessment authority of state government for said mining license is enclosed herewith. Said terms and conditions are binding.

Environmental Conditions :

- 1) Only ongoing/ existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
- 2) Precise mining area will be jointly demarcated at the site by officials of mining/ revenue department prior to mining operations, for all proposals under consideration. Record of such

site plan, duly verified by competent authority shall be maintained.

- 3) Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferable done.
- 4) The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.

District collector/mining officer shall ensure this.

- 5) Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulates matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and works shall be completed before the start of sand mining.

- 6) No tree-felling shall be done in the leased area, except only with the permission from complete authority.
- 7) Shall necessary statutory clearances shall be obtained before start of mining operations.
- 8) Mining shall be limited to day hours time only. The loading shall not be done during night hours.
- 9) No mining shall be carried out in the safety zone of any bridge and/or embankment.
- 10) No mining shall be carried out in the vicinity of natural/manmade archeological sites.
- 11) The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.

- 12) Wastewater, if any, shall be properly collected and treated so as to conform to the standard prescribed by MoEF/CPCB.
- 13) No wildlife habitual will be infringed.
- 14) Environment clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
- 15) Green belt development shall be carried out considering CPCB guidelines including selection of plan species and in consultation with the local DFO/Horticulture Officer.
- 16) Parking of vehicles should not be made on public places.
- 17) Transpiration of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.

- 18) Appropriate imitative measures shall be taken to prevent any kind of pollution. It shall be ensured that there are no leakages of oil and grease form the vehicles used for transpiration.
- 19) Vehicular emissions shall be kept under control and regular monitored. The mineral transpiration shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
- 20) Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
- 21) Dispensary facilities for first-aid shall be provided at the site.

- 22) Occupational health surveillance program of the workers should be undertaken periodically.
- 23) Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking safe drinking water, medical health care and sanitation etc.
- 24) Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB.
- 25) Measures shall be taken for control of noise level to the limits prescribed by CPCB.
- 26) Regular Environmental Audit shall be annually carried out during the operational phase.
- 27) Digital processing of the entire lease area in the District using remote sensing technique shall

be done regularly once in three years for monitoring and submit the report to the Environment Department.

- 28) The funds earmarked for environmental protection measure shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department.
- 29) The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored date (both in hard & soft copies) to the District Collector, the respective Regional office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal.
- 30) Any change in mining area, Khasara / Gat numbers entailing capacity addition with

change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification 2006 (as amended)

- 31) Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.
- 32) The environmental clearance is being issued without prejudice to the action initiated under EP Act or court case pending in the court of law and it does not mean that project proponent

has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him. If any or action initiated under EP Act.

- 33) In case of submission of false document and non compliance of stipulated conditions, Authority/Environment department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection act, 1986.
- 34) The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the

department or for that matter, for any other administrative reason after consultation with SEIAA.

- 35) In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to his department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
- 36) The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act 1974 the Air (Prevention and control of Pollution) Act 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handing) Rules 1989 and its

amendments, the public Liability Insurance Act, 1991 and its amendments.

- 37) Any appeal against this environmental Clearance shall file with the National Green Tribunal Van Vighyan Bhavan, Sec-5, R. K. Purum, New Dehli-110022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-

23.03.2012

(Vijaysingh Deshmukh)

Upper Collector Pune.

To,
Mr. Sachin Sambhaji Kalokhe and Mr. Sandeep Sambhaji Kalokhe, House no. 188, Dada-Tai Bunglow, Kalokhewadi, Talegaon, Dabhale, Tal. Maval, Dist. Pune.



Copy to :-

1. Sub Divisional Officer, Maval-Mulshi, Sub Division, Maval.
2. Tahsildar Maval for information and proper action.

To instruct concerned Talathi and ward officer to confirm whether mining grantee is following terms and conditions under order and whether depositing royalty of general mining digged at mining property passed with government at the then applicable rate.

Copy to :- Director, Earth Science and Mining Business Directorate, Government of Maharashtra, Bhanij Bhawan, 27 Cement Road, Shivaji Nagar, Nagpur – 440010.

Sd/-
23.12.2021,
(Sanjay M. Bamne),
District Mining Officer,
Collector Office Pune.

MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, PUNE

Phone - (020) - 25811627
 Fax - (020) - 25811029
 Email : ropune@mpcb.gov.in
 Visit At : <http://mpcb.gov.in>



3rd Floor, "Jog Center"
 Wakdewadi Mumbai-Pune Road,
 Pune - 411 003.

Orange/M.S.I.

Date: 04/04/2018

Consent No: RO-PUNE/CONSENT/180400014 0

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

.....

CONSENT is hereby granted to

M/s. Kalokhe Stone Crusher,
 Gat No. 118, A/P. Ambale,
 Tal. Maval, Dist. Pune

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 30.06.2024
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Stone Metal	250	Brass/day
2	Crushed Sand	5.0	Brass/day

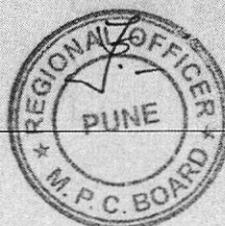
3. CONDITIONS UNDER WATER ACT:

1. The daily quantity of trade effluent from the factory shall not exceed NIL.
2. The daily quantity of sewage effluent from the factory shall not exceed 1.0 M³.

(iii) Trade Effluent : --- NA ---

(iv) Trade Effluent Disposal: --- NA ---

(v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the



same continuously so as to achieve the quality of treated effluent to the following standards.

- | | | | | |
|-----|-------------------|---------------|-----|-------|
| (1) | Suspended Solids | Not to exceed | 100 | mg/l. |
| (2) | BOD 3 days 27° C. | Not to exceed | 100 | mg/l. |

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
		-NA-			

- (viii) **Other Conditions:**
- 1) Industry should monitor effluent quality regularly.
 - 2) Industry shall develop green belt of local species in 1/3rd of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

- | | | |
|------------------------------|-----|----------|
| (i) Domestic | ... | 1.20 CMD |
| (ii) Industrial Processing | ... | 0.00 CMD |
| (iii) Industrial Sprinkling | ... | 5.00 CMD |
| (iv) Agriculture / Gardening | ... | 0.00 CMD |

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT:**

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment:

- 1) Conveyor belt shall be covered to avoid dust emissions.
- 2) You shall provide Wind breaking walls.
- 3) Dust Suppression system & sprinkling arrangement shall be Provided to all sources of dust emission.
- 4) You shall develop a green belt along the periphery of unit.
- 5) You shall construct metalled roads within premises.
- 6) You shall follow regular cleaning & wetting of the ground within Premises.

b. Standards for Emissions of Air Pollutants:

- | | | |
|----------------------|---------------|--|
| (i) SPM/TPM | Not to exceed | The SPM measured between 3 to 10 Mtrs, from any process equipment of a stone crushing unit shall not Exceed 600 mg/Nm ³ |
| (ii) SO ₂ | Not to exceed | -- Kg/day |

6. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
	--NA--		

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
	--NA--	

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

- (v) **Other Conditions:**

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality Regularly.

7. CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDRY MOVEMENT) RULES, 2016:

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type of Waste	Quantity	UOM	Disposal
		--NA--		

- (ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016.

- b. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all

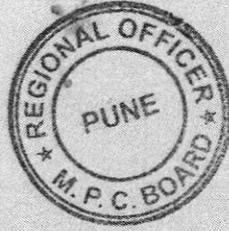
necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.

- c. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
- d. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016.

8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

9. This is without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
10. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
11. This consent is issued for stone crushing unit only. Industry shall obtain Environmental Clearance for Stone Quarry from competent authority.
12. The Capital investment of the industry is **Rs. 846.34 Lakhs**.



For AND ON BEHALF OF M.P.C. BOARD

J.S. Salunkhe
(J.S. Salunkhe)
Regional Officer, Pune

To,
M/s. Kalokhe Stone Crusher,
Gat No. 118, A/P. Ambale,
Tal. Maval, Dist. Pune

Copy to:
Sub-Regional Officer, Pune-II

It is directed to insure compliance of consent condition and submit compliance report half yearly.

Received Consent fee of –

Sr. No.	Amount (Rs.)	Transaction No.	Date
1.	75,000.00	TXN1803003939	28.03.2018
2.	15,000.00	TXN1804000219	03.04.2018

Government of Maharashtra

SEAC-2013/CR.201 A/TC-2
 Environment department,
 Room No. 217, 2nd floor,
 Mantralaya Annexe,
 Mumbai 400 032
 Date: 24th January, 2014

To,
 Collector, Pune
 Office of the Collector,
 Pune.

Subject: Environmental clearance for Stone quarry proposals.

Sir,

This has reference to the communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 71st meeting and SEIAA in its 61st & 64th meeting.

2. It is noted that the proposal is for grant of Environmental Clearance for stone **quarries** having area of each quarry less than 5 hectares. MoEF vide OM dated 18th May 2012, in reference to Hon Supreme Court Order in the matter of Deepak Kumar Vs State of Haryana & others clarified that projects of minor minerals with lease area less than 5 ha would be treated as category 'B' as defined in EIA Notification 2006 and will be considered by the respective SEIAA.

MoEF in its said OM also further quoted Hon. Supreme Court Order that "All the same, liberty is granted to the applicants before us to approach Ministry of Environment and Forest for permission to carry on mining below 5 ha and in the event of which Ministry will dispose of all the applications within ten days from the date of receipt of the applications in accordance with law". Accordingly SEAC considered the project under screening category 1(a) B2 as per EIA Notification 2006.

The proposal under consideration recommended by SEAC before the MoEF Notification dated 9 September 2013.

SEAC in its 71st meeting decided to recommend only such proposals out of 500 proposals which address the concern subject to conditions specified below. SEIAA, taking into a account the extreme urgency expressed by the DMO and recommendation of the SEIAA and also considering MoEF OMs issued related to ESA, decided to grant only 300 proposals submitted by DMO during the meeting as below

Sr.No	Name of the Village	Taluka	Survey No.	Name of the lease/Proposed lease	Area (in Hectare)
1	Autade Handewadi	Haveli	66/3	Sachin Subhash Ghule	1.05
2	Dhayari	Haveli	61/3	Balasaheb Damodar Pokale	2.33

3	Vadachiwadi	Haveli	26	M/s.Sonai Stone Crusher	2.00
4	Nandoshi	Haveli	4	Chabu Baburao Ranwade	2.20
5	Nandoshi	Haveli	4	Nandkumar Gopalrao Kulkarni	2.74
6	Lonikand	Haveli	496B/1	M/s.RMC Readymix India	4.09
7	Bhilarawadi	Haveli	14/1 & 2	Kashinath Yashwant Kashid	2.00
8	Mangadewadi	Haveli	3/4/1, 3/5/1	M/s.Kedareshwar Stone Co	1.04
9	Mangadewadi	Haveli	3/4/1	Chandrkant T.Mangade	1.03
10	Mangadewadi	Haveli	3/3	Sunil Bhagwan Mangade	1.04
11	Mangadewadi	Haveli	19/6, 19/7A, 19/7B, 19/9, 19/11, 19/12, 18/1B, 1B	Tulshiram Sitaram Mahajan	4.96
12	Ambegaon Khurd	Haveli	56/2, 57/1	Tulshiram Sitaram Mahajan	2.94
13	Ambegaon Khurd	Haveli	57, 56/1	Sameer Arvind Pimpale	4.56
14	Ambegaon Khurd	Haveli	53/1, 53/2	Shankar P.Thakar	2.00
15	Ambegaon Khurd	Haveli	53/2	Laxman Sadhu Tathe	1.02
16	Ambegaon Khurd	Haveli	53/1	Shreepal Harichandara Oswal	1.02
17	Mangrul	Maval	212	M/s.Kakade Stone Crusher	2.00
18	Mangrul	Maval	212	Ranjeet Ramdas Kakade	2.00
19	Mangrul	Maval	216, 221	M/s.Kakade Stone Crusher	4.90
20	Mangrul	Maval	224, 225	M/s.Kakade Stone Crusher	4.95
21	Mangrul	Maval	37, 38	M/s.Kakade Stone Crusher	4.95
22	Mangrul	Maval	170	Sadadhiv Dattatray Pawar	3.00
23	Mangrul	Maval	144	Satish Babanrao Kalwade	4.00
24	Pawalewadi	Maval	3	Navanath Babanrao Koyate	3.00
25	Amble	Maval	110/2	M/s. Namrata Stone Crusher	2.07
26	Amble	Maval	158, 121	M/s. Sai Stone Crusher	4.95
27	Amble	Maval	145, 149, 150/1, 150/2, 153/1, 153/2, 151	M/s.Sunny Industries (NSP Stone Crusher)	4.95

28	Amble	Maval	125	Sarika Sunil Shelke	3.57
29	Amble	Maval	136/1/2/3	Sunil Shankarrao Shelke	4.00
30	Amble	Maval	120/2	M/s. Namrata Stone Crusher	1.80
31	Amble	Maval	118	M/s. Namrata Stone Crusher	2.83
32	Amble	Maval	116	Vikram Balasaheb Kakade	4.95
33	Amble	Maval	121	Sagar Shivajirao Pawar	3.64
34	Amble	Maval	118	Santosh Vasant Gholap	2.05
35	Avasair Budruk	Ambegao n	87/2	Chandrakant Gulabrao Raskar	4.00
36	Avasair Budruk	Ambegao n	87/2	Rajendra Gulabrao Raskar	4.00
37	Shirdale	Ambegao n	142	Kishan G.Bhansali	2.08
38	Phalkewadi	Ambegao n	63/1	Kishor H.Kale	1.54
39	Vafgaon	Khed	197	Pratik Hajare	2.48
40	Vafgaon	Khed	192	Manohar Hajare	3.71
41	Lavarde	Mulshi	24, 25	M/s. Samarth Persist	2.00
42	Bhandgaon	Daund	428	M/s. Yugandhara Stone Crusher	1.05
43	Hinganigada	Daund	130	Rajendra Vishnu Ugale	4.00
44	Girim	Daund	725/1, 736	M/s. IJM (India) Infrastructre Ltd.	1.02
45	Khor	Daund	1105, 1006	Shakil Hamid Shaikh	2.00
46	Moi	Khed	511	Sopan Dondipa Karpe	1.01
47	Moi	Khed	630	Sopan Satu Sapore	1.02
48	Moi	Khed	502	Gulab Dattu Karpe	1.01
49	Kuruli	Khed	315	Anil Dnyanoba Bagde	1.01
50	Moi	Khed	570/3	Balasaheb Kisan Gavari	1.03
51	Moi	Khed	521	Anis Bashabhai Pathan	1.04
52	Moi	Khed	441	Bajirao Mahadu Karpe	1.05
53	Moi	Khed	519	Ramdas Shipati Yelwande	1.01
54	Moi	Khed	629	Bhagwan Raghu Sakore	1.02
55	Moi	Khed	517	Dashrath Kondiba Karpe	1.02
56	Moi	Khed	575	Dhamaji Pandharinath Gavari	1.03
57	Moi	Khed	484	Tukaram Nathu Gavari	1.02
58	Moi	Khed	571	Tukaram Vishnu Gavari	1.06
59	Moi	Khed	508	Tanaji Nana Karpe	1.04

60	Moi	Khed	473	Suresh Damu Karpe	1.03
61	Moi	Khed	511	Sopan Kondipa Karpe	1.06
62	Kelgaon	Khed	214	Maruti Rambhau Mugase	1.06
63	Koregaon	Khed	112	Anup Ramesh Bothara	1.04
64	Jayedwadi	Khed	58/2	Ramchandra B.Jadhav, Rajendra Kisan Rokade	1.97
65	Karanjvihire	Khed	86	Ramchandra Damodar Kad	4.00
66	Kadus	Khed	2714	Manik Shivaji Kadam	1.07
67	Moi	Khed	571	Shivaji Kondiba Sonavane	1.03
68	Karegaon	Shirur	33/4	Vilas Madhavrao Navale	1.02
69	Sharadwadi	Shirur	2052/2	Dattatray D.Sarode	1.89
70	Gardelwadi	Shirur	2355/2	Dhirendra Madhukar Temgire	2.00
71	Kardelwadi	Shirur	2302/3, 2692/2	Madhukar Haribhau Temgire	2.79
72	Thapmala	Shirur	1124/5	Mira S. Kouthale	1.02
73	Karegaon	Shirur	676	Madhukar Haribhau Temgire	1.41
74	Annapur	Shirur	2365	Vijay Dattu Lande	4.00
75	Shirur	Shirur	1125/1/2	Somnath Shankar Ghawate	2.84
76	Sonesangavi	Shirur	845	Urmila Rajaram Dherenge	2.00
77	Tardobachiwadi	Shirur	821/1	Vithalrao Laxman Gore	1.63
78	Kardelwadi	Shirur	2355/1	Prabhavati Hansraj Halapani	1.05
79	Annapur	Shirur	2365	Rajesh Dattu Lande	4.00
80	Kardelwadi	Shirur	2364/1	Dattatray Ganpat Lande	3.06
81	Shirur	Shirur	1828	Ravindra Dadabhau Kardile	1.06
82	Pashan Mala	Shirur	1154	Namdeo Dhondiba Ghavte	2.84
83	Sonesangavi	Shirur	291	Dattatray Trimbak Kadam	1.03
84	Dhoksangavi	Shirur	828	Pandharinath Thamaji Malgunde	1.04
85	Karegaon	Shirur	39/2	Sandesh Krishnaji Kohkade	1.04
86	Uralgaon	Shirur	511	Sunita Sudhakar Kadam	1.06
87	Malthan	Shirur	63	Chandar Abu Pachange	2.07
88	Bhavdi	Haveli	84	Pramod Babanrao Kande	2.00
89	Lonikand	Haveli	557	Navanath Bajirao Kand	2.40
90	Lonikand	Haveli	611	Rupali Shankar Bhumkar	2.43
91	Jambhulwadi	Haveli	75/2/1/1	Shivaji Suresh Jambale	1.21

92	Ambegaon	Haveli	79/1	Shivaji Raghunath Fengase	1.94
93	Dhayari	Haveli	89/9	Shivaji Dattatray Chakankar	2.16
94	Yevlewadi	Haveli	14/1/2	Shirish Rupchand Dharmawat	1.03
95	Lonikand	Haveli	603	Shantaram Sadashiv Sakore	1.31
96	Lonikand	Haveli	554/1	Satav M.Pandit	1.56
97	Lonikand	Haveli	600	Avinash Pandurang Sakore	2.00
98	Lonikand	Haveli	590	Maruti Ramchandra Bhumkar	4.35
99	Lonikand	Haveli	564	Bapusaheb G.Kand	2.00
100	Lonikand	Haveli	601	Chetan Dattatray Sasane	2.80
101	Lonikand	Haveli	585	Chetan Dattatray Sasane	2.33
102	Lonikand	Haveli	604	Chetan Dattatray Sasane	3.53
103	Lonikand	Haveli	590	Dattatray R.Bhumkar	2.00
104	Lonikand	Haveli	592	Dnyaneshwar Dattatray Shinde	1.00
105	Lonikand	Haveli	583, 584, 586, 591	Ghule & Bhapkar Stone Crusher Partner Ganesh Bhapkar	2.94
106	Lonikand	Haveli	583	Goraksha Eknath Shinde	1.89
107	Lonikand	Haveli	598	Genubhau Dhondubhau Sakore	2.08
108	Lonikand	Haveli	567 to 573	Mallikarjun Vasanttrao Patil	4.00
109	Lonikand	Haveli	556	Pradip Vidhyadhar Kand	2.00
110	Lonikand	Haveli	593	Namdev Shivram Katake	2.00
111	Lonikand	Haveli	600	Santosh D.Sakore	3.00
112	Lonikand	Haveli	586	Sadashiv Baburao Zurunge	2.00
113	Lonikand	Haveli	400, 402	Reshma Nilesh Raut	2.00
114	Lonikand	Haveli	556	Balasaheb Rajaram Kand	2.00
115	Bhavdi	Haveli	174	Dattatray Nilaram Tambe	2.00
116	Bhavdi	Haveli	251/3/4/5	Mulchand B.Tyagi	1.60
117	Bhavdi	Haveli	67	Nita Pandurang Magar	2.00
118	Bhavdi	Haveli	70	Sunil Bhide	3.50
119	Walti	Haveli	366	Rajendra Paman Gunjal	1.05
120	Mangadewadi	Haveli	19/6	Nilesh Pandit Mangade	1.10
121	Charoli	Haveli	60/10	Vilas Nathu Kakade	1.07
122	Walti	Haveli	368, 369	Jyoti Chandrakant Gunjal/ Lata Rajendra Gunjal	4.00

123	Dhayari	Haveli	36/1	Balasaheb Yashwant Dangat	2.00
124	Naigaon	Haveli	425	Appasaheb Ramchandra Kale	2.00
125	Yevlewadi	Haveli	14/3/1	Anand Dyanoba Kamthe	1.01
126	Dhayari	Haveli	80/4/3	Sanjiv Rajaram Kusalkar	3.00
127	Bhavdi	Haveli	157/A	Sanjay Dattatray Dabhade	1.05
128	Yevlewadi	Haveli	26/B	Sadashiv Govind Darekar	1.04
129	Bhavdi	Haveli	71	Sachin Gulabrao Deshmukh	3.00
130	Outade Handewadi	Haveli	67/5/2	Rohidas Raghunath Ghule	2.00
131	Ambegaon	Haveli	53/2	Ratnaprabha Mate	1.04
132	Bhavdi	Haveli	157/A	Ramdas Dattatray Dabhade	1.60
133	Bhavdi	Haveli	79	Ramchandra Raghu Tambe	1.60
134	Yevlewadi	Haveli	39/2/1	Somnath Suresh Dhandekar	1.06
135	Bhavdi	Haveli	202	Vivek Laxmanrao Deglurkar	1.07
136	Bhavdi	Haveli	208	Vithal Laxman Tambe	2.00
137	Lonikand	Haveli	576/1, 578, 579	Vilaskumar Palresha	4.00
138	Sasthe	Haveli	47	Vilas Dinkar Bhosale	2.02
139	Lonikand	Haveli	561/1, 562/2	Vijay Vithal Jadhav	2.00
140	Lonikand	Haveli	567, 569, 576	Ujwala Vilas Palresha	4.00
141	Bhavdi	Haveli	248	Tatyabhau Sakharam Tambe	2.40
142	Charoli	Haveli	34	Tanaji Govind Chaudhari	1.08
143	Lonikand	Haveli	496B	Surekha Ramchandra Jagtap	2.00
144	Lonikand	Haveli	585	Suhas Arun Dhamdhere	2.33
145	Bhavdi	Haveli	213	Subhadra Devram Tambe	1.53
146	Lonikand	Haveli	577, 578, 579	Suryakant Sandipan More	4.00
147	Bhavdi	Haveli	69	Sitaram Bhausahab Fulsundar	2.61
148	Bhavdi	Haveli	201, 202	Sidharth Subhash Bhayani	4.00
149	Lonikand	Haveli	595	Shubhada Vivek Reddy	3.16
150	Dhayari	Haveli	67/4/3	Shivajirao Vithalrao Dhankawade	1.60

151	Gauddara	Haveli	314	Somnath Suresh Dhandekar	1.60
152	Charoli	Haveli	76/2	Ashok Dnyanoba Khandave	1.60
153	Charoli	Haveli	76/1	Balkrishna Dnyanoba Khandave	1.20
154	Charoli	Haveli	76/5	Rekha Balkrushana Khandave	1.53
155	Ambegaon Khurd	Haveli	75/2/1, 75/1/1/1, 75/2/2/2	Samarth Stone Company	1.91
156	Bhavdi	Haveli	209	Umesh Ruliram Bansal (Agrawal)	1.06
157	Lonikand	Haveli	120	Kiran Kand	2.00
158	Lonikand	Haveli	581	Sangita Subhash Parathe	1.02
159	Lonikand	Haveli	555	Kiran Bajirao Zurunge	2.00
160	Khamgaon	Junnar	51	Jitendra Bhikulal Javeri	1.02
161	Kuran	Junnar	423	Gajanan Haribhau Tamboli	1.01
162	Otur	Junnar	112	Dilip Maruti Dumbare	1.20
163	Pimpalgaon Sidhanath	Junnar	72/3	Sitaram Maruti Chaugule	1.01
164	Pimpalgaon	Junnar	58/2	Kalpana Vilas Wabale	1.79
165	Mandarne	Junnar	241	Kalpana Kailash Mahakal	2.00
166	Shiroli	Junnar	122/7, 121/2	Firojkhan M.Pathan	1.08
167	Manikdoh	Junnar	67/1	Dipak Shantaram Shevale	1.06
168	Pimpalgaon	Junnar	72/2	D.G.Balhekar and Company	2.86
169	Buchakewadi	Junnar	174	Dattu Dhondu Pawar	1.04
170	Godre	Junnar	361	Avinash Chandrakant Wabale	1.20
171	Keli	Junnar	319	Arun Mahatarba Kabadi	2.00
172	Chandkhed	Maval	389	Mahesh Jalindar Alhat	2.00
173	Amble	Maval	117/1/1, 117/1/2	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	1.01
174	Amble	Maval	118	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	3.27
175	Bhalgudi	Mulshi	1100, 1101, 1094, 1091, 1093, 1097, 1099	Shankar T.Jambulkar	3.17

176	Mugaon	Mulshi	51/1	Lawasa Corporation Ltd.	4.05
177	Koloshi	Mulshi	1/1	Lawasa Corporation Ltd.	3
178	Chimali	Khed	250	Arjun Tukaram Jadhav	1.29
179	Moi	Khed	645	Sandesh Dattatray Gite	1.05
180	Pimpri	Khed	349	Sanjay Bajirao Vahile	1
181	Moi	Khed	455	Baban Bajirao Gawari	1.04
182	Moi	Khed	484	Shantaram Dattoba Gawari	1.15
183	Moi	Khed	442	Swapnil G.Karpe	1.08
184	Moi	Khed	570	Vijay Bajirao Gavari	1.04
185	Chas	Khed	334	Umesh N.Dhamale	1.21
186	Dhoksangavi	Shirur	839	Chandar Abu Pachange	1.75
187	Balarwadi	Junnar	857	Mohit Sudam Dhamale	2.40
188	Kolwadi	Junnar	432	Suraj C.Thorat	1.33
189	Muthe	Mulshi	316/4	Raju Appa Chavan	3.00
190	Pahaddar	Ambegao n	156	Santosh Arjundas Daryanani	1.00
191	Pargaon	Ambegao n	1538	Firojkhan Jaindukhan Pathan	1.00
192	Mordewadi	Ambegao n	33/9, 32/7, 35/12	Raghvendra Vitthal Chimbalkar	2.00
193	Nightowadi	Ambegao n	92/14	Yeshwant Bapuji Kale	1.03
194	Bharatgaon	Daund	346 742 743	Yogesh Bhausahab Kanchan	2.00
195	Bhilarewadi	Baramati	91	Deepak Narayan Mokashe	1.00
196	Khamgalwadi	Baramati	46	Harichandra Khatri, Atur V.Khatri, Kartik V.Khatri	2.00
197	Karhawagaj	Baramati	392, 393	Ujwala Vijay Solaskar	1.02
198	Malegaon	Baramati	594	Sachin Ganpatrao Taware	1.45
199	Bhilarewadi Karavagaj	Baramati	69/392	Dilip Parshuram Jagtap	3.21
200	Khamgalwadi	Baramati	49	Kashinath Abasaheb Kokare	1.04
201	Wadachiwadi	Haveli	9/1	Dattu Ganpat Lokhande	1.20
202	Lonikand	Haveli	606	Rajaram M.Sakore, Arun Chaudhari	1.01
203	Bhavdi	Haveli	209	Madanmohan Agrawal	1.92
204	Bhavdi	Haveli	177/1	Popat J.Tambe	2.00
205	Bhavdi	Haveli	71	Rajesh M.Yadav and other 3	4.90
206	Bhavdi	Haveli	200	Sadanand J.Gaikwad	2.00

207	Lonikand	Haveli	583	Shivaji Sonba Shinde	1.94
208	Lonikand	Haveli	513, 514	Milind Sopanrao Bhosale	2.00
209	Lonikand	Haveli	579	Sudhakar Dattatray More	2.00
210	Bhavdi	Haveli	190, 191, 204, 205	Sudhir S.Chougule	4.80
211	Lonikand	Haveli	596	Amar Jaysing Tupe	1.08
212	Bhavdi	Haveli	223	Yashwant Shivarkar	1.08
213	Lonikand	Haveli	555	Yogesh Dnyaneshwar Dalvi	2.00
214	Fulgaon	Haveli	198	Siddh Ganesh Stone Crusher	1.60
215	Bhavdi	Haveli	200	Sanjay Babanrao Paygude	1.20
216	Lonikand	Haveli	582	Mahesh Vitthalrao Shinde	1.08
217	Fulgaon	Haveli	194	Sampat Mahadu Sakore	1.61
218	Yevlewadi	Haveli	39	Jalindar Ramdas Dhandekar	1.04
219	Yevlewadi	Haveli	31/8/12	Najir Gulab Inamdar	1.03
220	Bhavdi	Haveli	169	Anish Ashok Kalbhor	1.08
221	Wagholi	Haveli	111/145	Dyanoba Babanrao Deshmukh	2.06
222	Wagholi	Haveli	154/2	Vijay Singh Jadhav	1.02
223	Bhavdi	Haveli	358/2	Kishor Rajaram Vitkar	1.08
224	Bhavdi	Haveli	191, 204	Manoj Laxman Mane	2.08
225	Wadebolhai	Haveli	115	Nanasaheb D.Paygude	1.08
226	Walti	Haveli	368	Prakash Jayvant Kunjir	1.45
227	Bhavdi	Haveli	232, 358/1	Rohan Chandrakant More	2.00
228	Bhavdi	Haveli	204	Santosh Babasaheb Tambe	2.08
229	Bhavdi	Haveli	157B	Kaluram Namdeo Tambe	2.00
230	Bhavdi	Haveli	434	Anil Baban Kature	1.02
231	Bhavdi	Haveli	246	Raosaheb Balku Tambe	1.75
232	Lonikand	Haveli	609, 610, 614	Z.M.Bharucha	4.00
233	Charoli	Haveli	78/2, 94/1	S.M.Bharucha	3.00
234	Moshi	Haveli	325/24	Dynoba Maruti Kate	1.49
235	Moshi	Haveli	327/25	Ramesh Arjundas Kruplani	1.41
236	Moshi	Haveli	327/24	Arjundas M.Kruplani	1.48
237	Shindavane	Haveli	1141	Kondiba Ramchandra Kamthe	1.08
238	Wadachiwadi	Haveli	9/3A/2	Rohidas Raghunath Ghule	1.04
239	Bhavdi	Haveli	245	Avinash Dynoba Ghule	1.48
240	Bhavdi	Haveli	237	Avinash Dynoba Ghule	1.19

241	Bhavdi	Haveli	75	Vithal Bhumkar	3.00
242	Lonikand	Haveli	607	Vivek Madhav Reddy	4.00
243	Perne	Haveli	399	Smita Chandrkant Kolte	2.00
244	Supe (Kh)	Purandar	541	Sumit Vasanttrao Jagtap	1.08
245	Nandgaon	Bhor	845, 846	Ajay Vijay Dhoot	2.78
246	Mordewadi	Haveli	36/39, 36/41, 36/47, 36/73, 36/72	Devyani Santosh Morde	1.85
247	Kodewadi	Haveli	5/1/2A/1	Nikhil Construction	2.35
248	Bhaydi	Haveli	169	Kamal Mansukh Navale	1.02
249	Bhavdi	Haveli	200	Shripad Stone Company	1.02
250	Yevlewadi	Haveli	39	Somnath Suresh Dhandekar	1.00
251	Bhavdi	Haveli	211	Ananda Ganpati Tambe	1.38
252	Charoli Bk	Haveli	80	Babanrao Ankush Shinde	1.20
253	Bhavdi	Haveli	86	Babusaheb Narayan Tambe	2.00
254	Bhavdi	Haveli	199	Balasaheb Bapusaheb Satav	2.00
255	Nandoshi	Haveli	9	Balasaheb Vitthalrao Jadhav	1.60
256	Bhavdi	Haveli	206	Balu Keru Tambe	1.97
257	Bhavdi	Haveli	157	Bharat Dattatray Tambe	2.02
258	Lonikand	Haveli	656	Dattatray Ramchandr Bhumar & Maruti Ramchandra Bhumkar	4.00
259	Wadgaon Shinde	Haveli	416	Dilip Anandrao Shinde	1.20
260	Bhavdi	Haveli	157/B	Dilip Namdeo Tambe	2.00
261	Lonikand	Haveli	155	Gangadhar Ramchandra Dalvi	2.02
262	Lonikand	Haveli	605, 607	Golden Sand & Stone Pvt.Ltd. Sushil M.Dhoot	4.00
263	Bhavdi	Haveli	251/1/7/1 0	Govind Mahadeo Kudale	1.00
264	Bhavdi	Haveli	224	Honrao Jaywant Tambe	1.21
265	Bhavdi	Haveli	22	J.Kumar Info Project Ltd.	4.90
266	Bhavdi	Haveli	82	Kundlik Tukaram Jadhav	2.32
267	Wadachiwadi	Haveli	26	Laxman Gopichand Bandal	2.00
268	Lonikand	Haveli	591	Robo Silicon Pvt.Ltd.	4.98
269	Nandoshi	Haveli	10	Milind Shankar Kiwale	1.34

270	Nandoshi	Haveli	4	Milind Shankar Kiwale	1.20
271	Lonikand	Haveli	561/1/2, 562/2/1	Pradip Bajirao Kand	2.00
272	Bhavdi	Haveli	23	Pritam Prataprao Khandve	2.00
273	Wagholi	Haveli	1537	Ramdas Banaji Gore	1.85
274	Bhavdi	Haveli	82, 83	Shantaram Baban Ghule	1.80
275	Charoli Bk	Haveli	60/7	Shantaram Kondiba Sonawane	1.20
276	Charoli Bk	Haveli	60/1/2/3	Shashikant Vishnupant Khandve	1.06
277	Yevlewadi	Haveli	24/1B	Shivaji Mahadeorao Shelar	1.21
278	Bhavdi	Haveli	246	Somnath Lahanu Tambe	1.15
279	Charoli Bk	Haveli	60/6, 60/5, 60/4	Somnath Raghunath Moze	1.20
280	Bhavdi	Haveli	204	Sunil Tukaram Tambe	3.87
281	Wagholi	Haveli	2513	Suraj Stone Supply Crushing & Co.	3.30
282	Wadgaon Shinde	Haveli	415	Tanaji Dnyanoba Khandve	1.20
283	Wadgaon Shinde	Haveli	414	Vilas Ankush Shinde	2.36
284	Bhavdi	Haveli	210	Vishnu Bhagwandas Thakkar	1.20
285	Charoli Bk	Haveli	80, 81	Z.M.Bharucha	1.60
286	Bhavdi	Haveli	75	Vitthal Kesu Bhamgar & Others	3.00
287	Bhavdi	Haveli	203	Shubhangi Vikas Undre	2.00
288	Bhavdi	Haveli	598	Shri Gurudatta Stone Crusher	1.00
289	Bhavdi	Haveli	157/B	Savita Gorakhnath Tambe	3.24
290	Moshi	Haveli	439/3	Vijay Chandrakant Gilbile	2.40
291	Moshi	Haveli	439/2	Manohar Ramchandra Jamtani	1.40
292	Charoli Bk	Haveli	66/2	Manoharsingh Bhagatsingh Ramsinghani	1.00
293	Charoli Bk	Haveli	63/1/A	Anandrao Motiram Devkar	1.33
294	Moshi	Haveli	327/6	Arvinda Hanumant Bhosale	1.25
295	Moshi	Haveli	435	Sanjay Hanumanta Devkar	1.30
296	Moshi	Haveli	435	Laxman Bhimrao Bhosale	1.30
297	Moshi	Haveli	435	Bhalchandra Siddhappa Lashkare	1.31
298	Moshi	Haveli	327	Ganesh Construction Bhalchandra Lashkary	1.10

299	Moshi	Haveli	439/1	Machhindra Eknath Mhaske	1.70
300	Moshi	Haveli	327/28	Tayappa Abu Pawar	1.55

3. SEIAA in its 61st & 64th meetings decided to accord environmental clearance to the above mentioned independent minor mineral proposals which may be consider as the separate EC being issued under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions.
4. The Concerned Authority should grant lease for individual lease holder stipulating conditions mentioned below and complying with the provisions of Minor Mineral Rules & GR issued by Revenue department, if any.

Specific conditions:

1. Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
2. Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
3. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.

General conditions:

1. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
2. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
3. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
4. All necessary statutory clearances shall be obtained before start of mining operations

5. Mining shall be limited to day hours time only. The loading shall not be done during night hours.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. No mining shall be carried out in the vicinity of natural/ manmade archeological sites.
8. The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
9. Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
10. No wildlife habitat will be infringed.
11. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
13. Parking of vehicles should not be made on public places.
14. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
15. Appropriate mitigative measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
16. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
17. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
18. Dispensary facilities for first-aid shall be provided at the site.
19. Occupational health surveillance program of the workers should be undertaken periodically.
20. Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
21. Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB
22. Measures shall be taken for control of noise level to the limits prescribed by CPCB
23. Regular Environmental Audit shall be annually carried out during the operational phase.
24. Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
25. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department
26. The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal
27. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again

require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

28. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

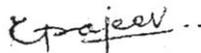
5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason after consultation with SEIAA.

7. In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this environmental clearance shall lie with the National Green Tribunal, Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Dehli – 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(R.A. Rajeev)
Principal Secretary,
Environment department &
MS, SEIAA

Copy to:

1. Shri. R. C. Joshi, IAS (Rctd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.

2. Additional Secretary. MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi – 110510
3. Additional Chief Secretary, Revenue, Revenue & Forest Department.
4. Member Secretary, Maharashtra Pollution Control Board,
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Pune
7. District Mining Officer, Pune.
8. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
10. Select file (TC-3).

(EC Uploaded on - 29 Jan 14)

क' पत्र

मौजे : १७५७
तहसील : माळ
जिल्हा : पुणे



अति.अ.ता.मौ.१.नं. १/७०१३

मोजणीचे कारण

अर्जदार या. अर्ज निव्वळकरणी पुणे व या. लक्ष्मणराव माळ यांचे पत्र. अ. अ. मोजणीक्रमांक ०१०१३ या अनुषंगाने कै. आंकाडे ता. माळ जि. पुणे येथील सर्व १.१८८ च्या मोजणीचा उद्भवण मोजणी कापी केलीया अनुषंगाने मोजणी करण केले आहे.

समजुतीच्या टिपा

या प्रमाणे स. नं. सी. हद्द अतिक्रमण प्रमाणे आहे.
या प्रमाणे सर्व जोपर याच कायदा तलाठी यांनी दाखवलेले उद्भवणचे विवरण अनुषंगाने हद्द १८११ अर्ज आहे.

मोजणी शुद्ध करार करण
१. अर्जदार (स. नं. अ.)
२. मोजणी करण (स. नं. अ.)
३. मोजणी करण (स. नं. अ.)
४. मोजणी करण (स. नं. अ.)
५. मोजणी करण (स. नं. अ.)

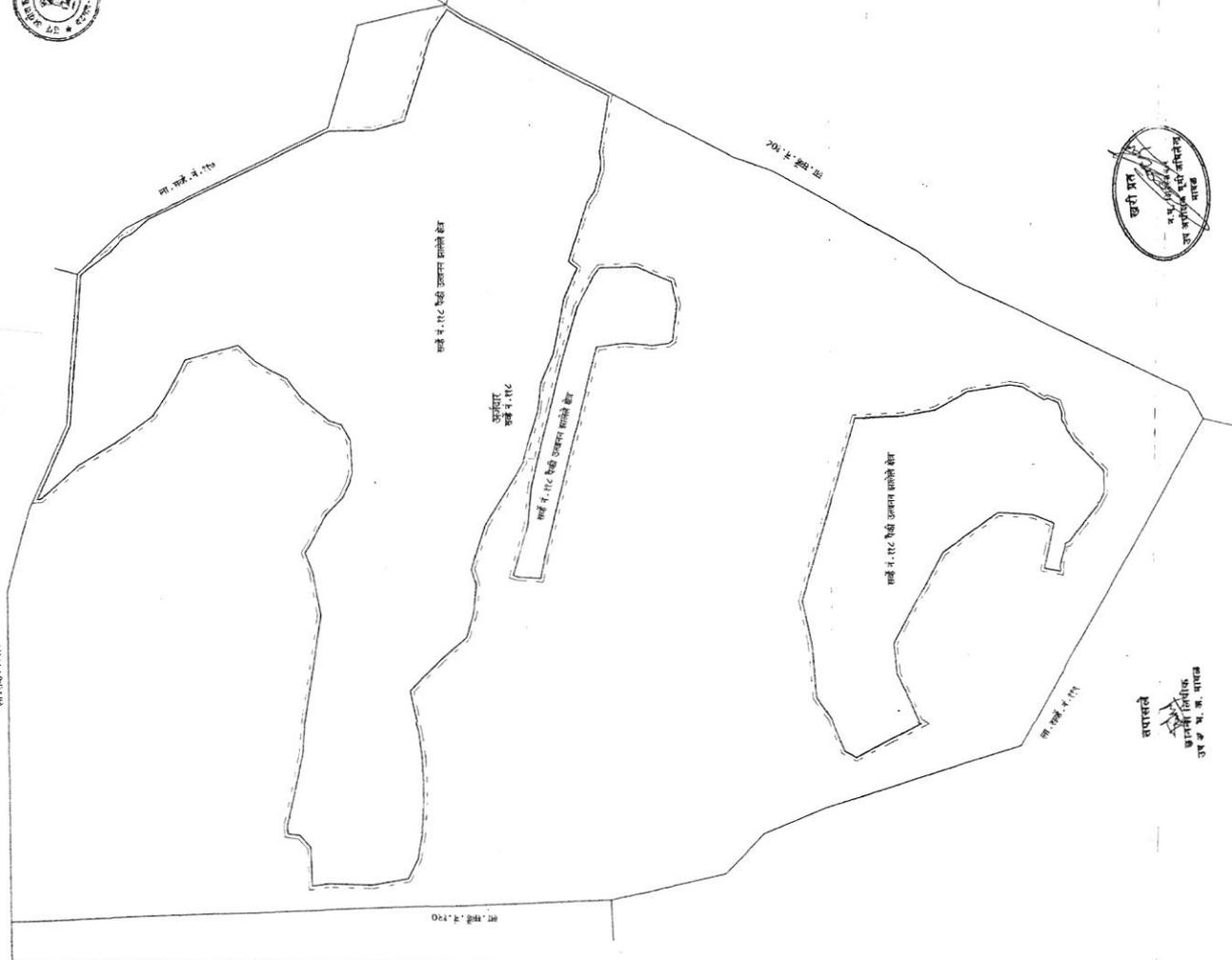


प्रमाण = १:१०००

मोजणी करणार :-

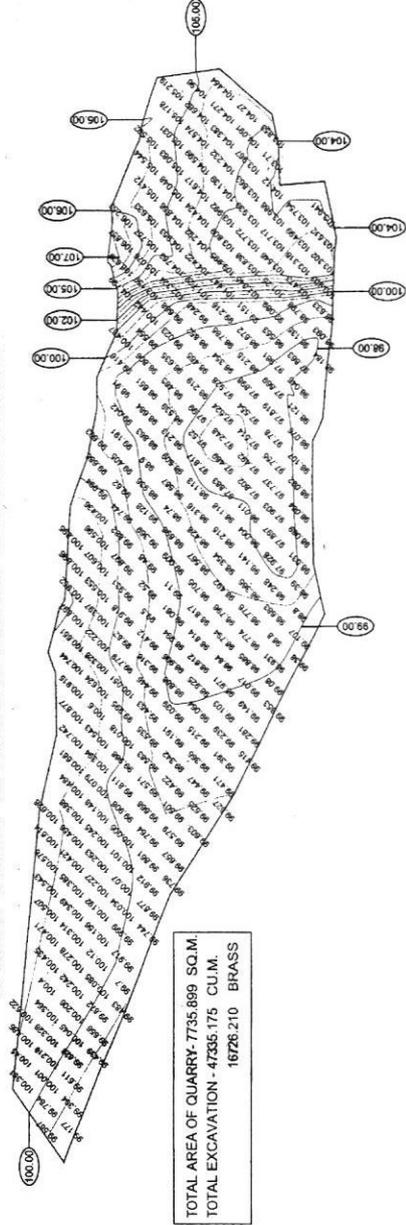
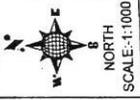
श्री. ए. ए. वा. शिंदे, माळ
श्री. ए. ए. वा. शिंदे, माळ
(पुणेकर)

मोजणी क्रमांक : ०१/१०१३

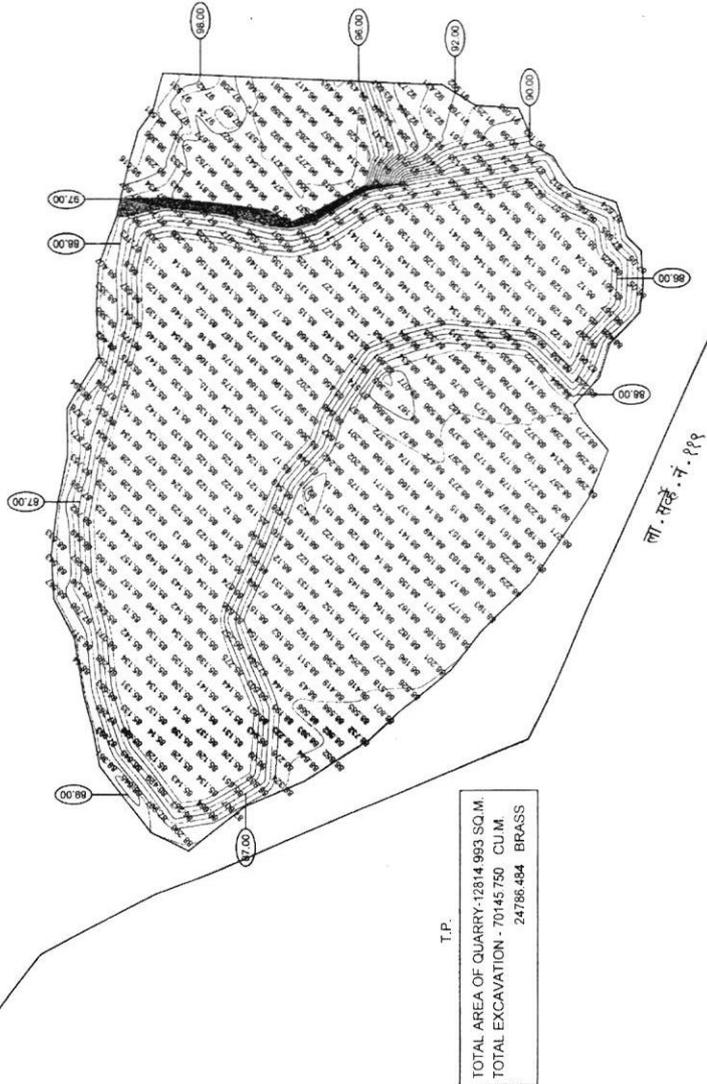


संपादन
१७/१०/१३
१७/१०/१३

MAP SHOWING EXCAVATED LEVELS & CONTOURS OF STONE QUARRY IN GUT NO. 118 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MR.SACHIN & SANDEEP SAMBHAJI KALOKHE



अर्जात
 स.सं.नं. ११८



T.P.
 TOTAL AREA OF QUARRY-12814.993 SQ.M.
 TOTAL EXCAVATION - 70145.750 CU.M.
 24786.484 BRASS

LEGEND

[Symbol]	GUT BOUNDARY
[Symbol]	QUARRY BOUNDARY
[Symbol]	1M CONTOUR
[Symbol]	0.5M CONTOUR

NAME OF WORK:-
 TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.118 OF VILLAGE-AMBALE,
 TAL-MAVAL, DIST-PUNE BY USING TOTAL STATION INSTRUMENT.

SUB DIVISIONAL OFFICER MAVAL, DIST-PUNE	D.M.O. COLLECTOR OFFICE MINING BRANCH, PUNE SURVEYED & PREPARED BY...
TAHSILDAR TAL-MAVAL, DIST-PUNE	B.Y. PANMARD S.NO. - 88/4 PLOT NO.4M, GUJARAT COLONY, KOTHRUD, PUNE-411008
	FOR B.Y. PANMARD Authorized Signatory

Hori. Scale 1:2000
Vert. Scale 1:2000

CROSS SECTIONS OF STONE QUARRY IN GUT NO. 118 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - MR.SACHIN & SANDEEP SAMBHAJI KALOKHE

Cutting: 138.170
Datum: 97.0

2480.000	106.007	98.184	5.823
2490.000	105.640	98.633	7.007
2500.000	105.790	103.302	2.488
2510.000	105.782	103.941	1.821
Distance			
Ground			
Formation			
Filling			
Cutting			

Cutting: 714.095
Datum: 97.0

2410.000	105.115	99.353	5.762
2420.000	105.533	98.931	6.602
2430.000	105.915	98.663	7.222
2440.000	105.985	97.928	8.057
2450.000	106.134	97.903	8.231
2460.000	106.107	97.755	8.352
2470.000	106.863	97.819	8.244
2480.000	105.842	97.961	7.851
2490.000	106.433	98.089	7.344
2500.000	106.589	103.546	3.023
2520.000	106.407	103.988	2.419
2520.000	106.937	103.710	2.327
Distance			
Ground			
Formation			
Filling			
Cutting			

Cutting: 934.965
Datum: 96.0

2390.183	105.218	99.527	5.661
2400.000	105.817	99.931	6.228
2410.000	106.036	99.103	6.803
2420.000	106.454	98.840	7.614
2430.000	106.796	98.796	8.000
2440.000	106.930	98.354	8.439
2450.000	108.871	98.118	8.753
2460.000	106.816	97.489	9.327
2470.000	107.025	97.524	9.501
2480.000	106.810	98.354	9.436
2490.000	107.176	99.216	7.960
2500.000	107.507	103.995	3.312
2510.000	107.045	103.992	3.033
2520.000	106.586	104.232	2.364
2530.000	105.815	104.271	1.644
Distance			
Ground			
Formation			
Filling			
Cutting			

Cutting: 63.275
Datum: 99.0

2340.000	106.664	100.450	6.214
2350.000	106.963	100.522	6.441
Distance			
Ground			
Formation			
Filling			
Cutting			

Cutting: 1064.945
Datum: 98.0

2374.163	105.519	99.687	5.522
2380.000	105.644	99.657	5.887
2390.000	105.942	99.501	6.441
2400.000	106.444	99.342	7.102
2410.000	106.956	99.039	7.917
2420.000	107.374	98.906	8.468
2430.000	107.677	98.081	8.596
2440.000	107.502	98.009	8.583
2450.000	107.608	98.740	8.868
2460.000	107.525	98.509	9.016
2470.000	107.793	98.538	9.254
2480.000	107.779	98.535	9.144
2490.000	107.880	98.686	8.172
2500.000	108.046	104.763	3.283
2510.000	107.443	104.866	2.687
2520.000	107.167	105.083	2.084
2530.000	106.237	105.178	1.059
Distance			
Ground			
Formation			
Filling			
Cutting			

Cutting: 1139.050
Datum: 98.0

2350.000	105.721	99.483	6.236
2360.000	105.382	100.101	6.281
2370.000	106.083	100.034	6.649
2380.000	106.382	99.908	6.772
2390.000	106.880	99.908	6.772
2400.000	107.184	99.888	7.176
2410.000	107.846	99.956	7.851
2420.000	108.284	99.779	8.515
2430.000	108.498	99.618	8.580
2440.000	108.410	99.897	8.513
2450.000	108.345	99.744	8.601
2460.000	108.235	99.405	8.830
2470.000	108.543	99.042	9.501
2480.000	108.748	99.416	9.332
2490.000	108.638	102.643	6.185
2500.000	108.509	106.829	1.880
2510.000	107.841	106.259	1.586
Distance			
Ground			
Formation			
Filling			
Cutting			

Cutting: 779.740
Datum: 98.0

2330.000	105.874	99.984	5.580
2340.000	106.096	99.828	6.267
2350.000	106.225	100.206	6.619
2360.000	106.533	100.278	6.246
2370.000	106.822	100.349	6.473
2380.000	107.120	100.421	6.699
2390.000	107.418	100.389	7.030
2400.000	107.823	100.681	7.242
2410.000	108.545	100.877	7.668
2420.000	108.215	100.744	8.471
2430.000	108.306	100.857	8.409
2440.000	108.218	100.896	8.322
Distance			
Ground			
Formation			
Filling			
Cutting			

1470

1460

1450

1480

1470

1430

1420

(Signature)

Volume Report of Stone Quarry of Mr.Sachin & Sandeep Sambhaji Kalokhe								
Sl.	Section	Previous			Cutting Volume			
No.	From	Section	Difference	Width	Area	Previous	Average	Volume
					Sq. Meters	Area	Sq. Meters	Cubic Meters
1	1420.000	-	0.000	30.000	138.170	0.000	69.085	0.000
2	1430.000	1420.000	10.000	110.000	714.095	138.170	426.133	4261.325
3	1440.000	1430.000	10.000	139.817	934.965	714.095	824.530	8245.300
4	1450.000	1440.000	10.000	155.837	1064.945	934.965	999.955	9999.550
5	1460.000	1450.000	10.000	160.000	1139.050	1064.945	1101.998	11019.975
6	1470.000	1460.000	10.000	110.000	779.740	1139.050	959.395	9593.950
7	1480.000	1470.000	10.000	10.000	63.275	779.740	421.508	4215.075
							Total	47335.175
							Brass	16726.210

(Signature)

ANNEXURE L (1)

- वाचा:- १) श्री. सचिन संभाजी काळोखे व श्री. संदिप संभाजी काळोखे, घर नं. १८८ दादा-ताई बंगला, काळोखेवाडी, तळेगाव दाभाडे, ता. मावळ, जि. पुणे यांचा दिनांक २४/०८/२०२० रोजीचा अर्ज.
- २) खाण व खनिजे (विनियमन व विकास) अधिनियम, १९५७
- ३) महाराष्ट्र जमिन महसुल अधिनियम, १९६६
- ४) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३
- ५) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ चे नियम ५८ नुसार मंजूर खाणकाम योजना



जिल्हाधिकारी कार्यालय, पुणे
खनिकर्म शाखा
क्र. खनिकर्म/एसआर/१३४/२०२०
पुणे.दिनांक -१९/१०/२०२०

विषय:- तात्पुरता गौण खनिज परवाना.

कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग यांचेकडील वर्क ऑर्डर मौजे आंबळे, तालुका मावळ येथील जमिन गट नं.११८ क्षेत्र ०२ हे. ४० आर मधील क्षेत्रातुन २५००० ब्रास माती, मुरुम व दगड गौणखनिज उत्खननाबाबत.

आदेश

श्री. सचिन संभाजी काळोखे व श्री. संदिप संभाजी काळोखे, घर नं. १८८ दादा-ताई बंगला, काळोखेवाडी, तळेगाव दाभाडे, ता. मावळ, जि. पुणे यांनी मौजे आंबळे, तालुका मावळ येथील जमिन गट नं. ११८ मधील क्षेत्र २ हे. ४० आर क्षेत्रातुन २५००० ब्रास कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग यांचेकडील वर्क ऑर्डर PN-27 Improvements to roads in Industrial sector on pune district Hinjewadi chakan talegaon Ranjangaon Jejri and Add Jejuri) (Part II-talegaon SH 55 to Ambi Navlakh Umbre Km 8/00 to Km 12/320 Umbre to Karanhvhire road Km 12/320 to Km 14/358 Vandre Ga चे कामासाठी माती, मुरुम व दगड या गौणखनिजासाठी तात्पुरता गौणखनिज परवाना मिळणेकामी या कार्यालयाकडे दिनांक २४/०८/२०२० अन्वये विनंती अर्ज केलेला आहे.

मागणी क्षेत्राचे विवरण खालील प्रमाणे आहे.

गांव	तालुका	सर्वे नं./ग.नं.	क्षेत्र	खनिजाचे नांव	मंजूर केलेले ब्रास
आंबळे	मावळ	११८	२ हे.४० आर	दगड, माती व मुरुम	२५०००

जिल्हा खाणकाम योजनेतील अटी व शर्तीस अधिनराहून सदरील ठिकाणी तात्पुरता गौणखनिज परवाना देणेस मंजूरी देणेस हरकत नाही.

कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग यांनी पाटील कन्स्ट्रक्शन अँड इन्फ्रास्ट्रक्चर लिमिटेड यांना सदर कामाचा आदेश दिलेला आहे. पाटील कन्स्ट्रक्शन अँड इन्फ्रास्ट्रक्चर लिमिटेड यांचेकडे सदर कामासाठी लागणारे गौणखनिज उपलब्ध नसलेने त्यांनी अर्जदार श्री. सचिन काळोखे व संदिप काळोखे यांचेकडे मागणी पत्र दिलेले आहे.

प्रकरणी प्रश्नाधिन अर्जदार यांचे मालकीची असून त्यांनी दिनांक २१/०८/२०२० रोजीचे प्रतिज्ञापत्रान्वये अर्जदार यांना उक्त क्षेत्री उत्खनन करणेकामी संमतीपत्र दिलेले आहे.

अर्जदार यांनी गौणखनिजासाठी अर्जासोबत १००/- रुपये किंमतीच्या स्टॅम्पपेपरवर केलेले प्रतिज्ञापत्र, ७/१२ उतारा, झोन दाखला, कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग पुणे यांचेकडील वर्क ऑर्डर, नकाशा सादर केले आहेत.

अर्जदार यांनी २५००० ब्रास गौण खनिजाचे उत्खनन व वाहतुक करणेसाठी दिनांक १५/१०/२०२० अन्वये खालील प्रमाणे रक्कम रुपये शासन जमा केली आहे.

अ.क्र.	रॉयल्टी व टॅक्स	रक्कम रुपये
१	अर्ज फी	५,०००/-
२	२५००० ब्रास गौण खनिजाची प्रति ब्रास रु. ४००/- प्रमाणे रॉयल्टी	१,००,००,०००/-
३	भुपृष्ठ भाडे	२०,२५०/-
४	२.५ टक्के महाराष्ट्र शासन जीएसटी	२,५०,०००/-
५	२.५ टक्के भारत सरकार जीएसटी	२,५०,०००/-
६	२ टक्के टी. सी. एस.	२,००,०००/-
७	रॉयल्टीवर १० टक्के (जिल्हा खनिज प्रतिष्ठाप या नांवे DD)	१०,००,०००/-
एकूण		१,१७,२५,२५०/-

सबब मी विजयसिंह देशमुख, अपर जिल्हाधिकारी, पुणे महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियम) नियम २०१३ मधील कलम ५९ नुसार मला प्राप्त अधिकाराचा वापर करून श्री. सचिन संभाजी काळोखे व श्री. संदिप संभाजी काळोखे, घर नं. १८८ दादा-ताई बंगला, काळोखेवाडी, तळेगाव दाभाडे, ता. मावळ, जि. पुणे यांनी मौजे आंबळे, तालुका मावळ येथील जमिन गट नं. ११८ मधील क्षेत्र २ हे. ४० आर क्षेत्रातून २५००० ब्रास मुरुम, माती व दगड या गौणखनिजासाठी तात्पुरता गौणखनिज परवाना (१८० दिवस) ६ महीने (मुदत दिनांक १९/१०/२०२० पासून ते दिनांक १८/०४/२०२१ पर्यंत) उत्खनन व वाहतुक करणेकरीता खालील अटी व शर्तीवर देणेत येत आहे.

अटी व शर्ती :-

- उत्खनन करतांना मंजूर खनिजा व्यतिरिक्त इतर दुसरे कोणतेही खनिज सापडल्यास त्याचे उत्खनन करू नये. त्याबाबतची माहिती संबंधीत सक्षम अधिकाऱ्यास कळविणे आवश्यक आहे.
- कोणत्याही वनजमिनीतून अथवा (खाजगी वन जमीनीमध्ये) खोदकाम करू नये.
- गौण खनिजाच्या उत्खनन व विक्रीची विहित नमुन्यात नोंदवही ठेवून ती दररोज अदयावत ठेवणे आवश्यक आहे.
- वन क्षेत्रापासून २०० मीटर अंतर सोडून व वन्यजीव अभयारण्य क्षेत्राचे बाहेर गौण खनिज उत्खनन करण्यात यावे.
- गावठाण / गांव यापासून ५०० मीटर अंतर सोडण्यात यावे आणि हिलटॉप व हिलस्लोपच्या मधून नैसर्गिक पाण्याचे स्रोत सोडून गौण खनिज उत्खनन करणेत यावे.
- परवाना धारकाने हवा प्रदुषण होणार नाही तसेच पाणी दुषित होणार नाही याची दक्षता घ्यावी.
- उपरोक्त मुदती नंतर गौणखनिज उत्खनन केल्यास ते अवैध उत्खनन समजून दंडात्मक कारवाई करण्यात येईल.
- गौण खनिज उत्खनन हे सुर्योदयपूर्वी व सुर्योस्तानंतर केल्यास ते अवैध उत्खनन गृहित धरणेत येईल. याची नोंद घ्यावी.
- गौण खनिज उत्खननामुळे झालेल्या कोणत्याही प्रकारच्या नुकसानीस व हाणीस परवाना धारक जबाबदार राहिल.
- गौण खनिज उत्खनन परवाना दिलेल्या जमिनीच्या हक्काबाबत किंवा नुकसान भरपाई बाबत, वाद अगर दिवाणी किंवा फौजदारी स्वरूपाचा वाद / दावा निर्माण झाल्यास त्याची संपूर्ण जबाबदारी परवानाधारकाची राहिल.
- गौण खनिज उत्खननामुळे कामगार अगर स्थानिक रहिवासी तसेच त्यांच्या गुरांच्या वगैरे सुरक्षेची संपूर्ण जबाबदारी परवानाधारकावर राहिल.
- गौण खनिजाचे मंजूर उत्खनन परिमाणापेक्षा जास्त गौण खनिजाचे उत्खनन तसेच मुदतीत मंजूर परिमाणा एवढे गौण खनिज काढून झाले नाही. तरीही मुदतीनंतर खाणकाम करता येणार नाही. अन्यथा सदरचे खाणकाम अवैध समजून नियमानुसार दंडात्मक कारवाई करणेत येईल.



१३. गौण खनिजाचे उत्खनन मुदतीमध्ये मंजूर परिमाणापेक्षा कमी उत्खनन झाल्यास स्वामित्वधनाची (रॉयल्टीची) रक्कम परत दिली जाणार नाही.
१४. सक्षम अधिकारी यांनी वेळोवेळी दिलेल्या सुचनांचे पालन करणे परवानाधारकावर बंधनकारक राहिल.
१५. गौण खनिजाची वाहतूक करतांना प्रमाणित केलेल्या वाहतूक पावतीचा वापर करणेत यावा. वाहतूक करतांना पावती आढळून न आलेस सदचे गौण खनिज अनधिकृत गृहित धरून नियमानुसार कारवाई करणेत येईल.
१६. कोणतीही पूर्व सुचना न देता तात्पुरता गौण खनिज परवाना रद्द करणेचे अधिकार राखून ठेवणेत आले आहे.
१७. परवाना मंजूर क्षेत्रात या अगोदर अनधिकृत उत्खनन अथवा दंडात्मक कारवाई झालेली असलेस परवाना धारक सदरच्या कार्यवाहीस नियमानुसार पात्र असेल.
१८. शासन स्तरावरून व्हॅट अथवा जी.एस.टी. बाबत कोणतेही निर्णय झालेला नसलेने शासन स्तरावरून निर्णय झाल्यानंतर व्हॅट अथवा जी.एस.टी.ची रक्कम भरणे बंधनकारक राहिल. अथवा नियमानुसार दंडात्मक कारवाई करणेत येईल.

वरील पैकी कोणत्याही अटी व शर्तीचे उल्लंघन झाल्यास परवाना रद्द केला जाईल व त्यावेळी उत्खनन केलेले गौण खनिज सरकारची मालमत्ता ठरेल. तसेच भरलेली रॉयल्टी सरकारजमा केली जाईल व त्याशिवाय जमिन महसुल अधिनियम १९६६ चे कलम ४८ (७) प्रमाणे दंडात्मक कार्यवाही केली जाईल.



सही/-
विजयसिंह देशमुख
अपर जिल्हाधिकारी, पुणे

(स्थळप्रतीवर मा. अपर जिल्हाधिकारी साठे पुणे
यांची स्वाक्षरी असे)

प्रति,

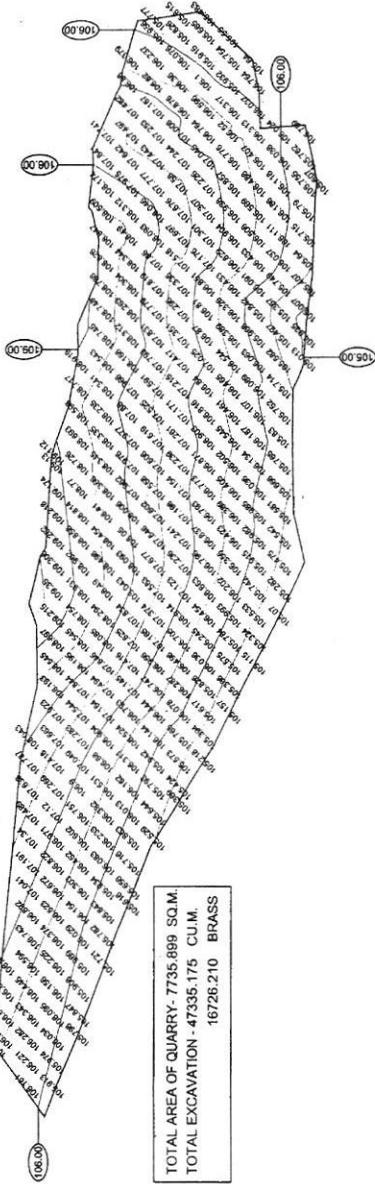
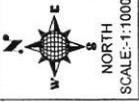
श्री. सचिन संभाजी काळोखे व श्री. संदिप संभाजी काळोखे,
घर नं. १८८ दादा-ताई बंगला, काळोखेवाडी, तळेगाव दाभाडे, ता. मावळ, जि. पुणे

प्रत:- माहीतीसाठी व योग्य त्या कार्यवाहीसाठी रवाना.

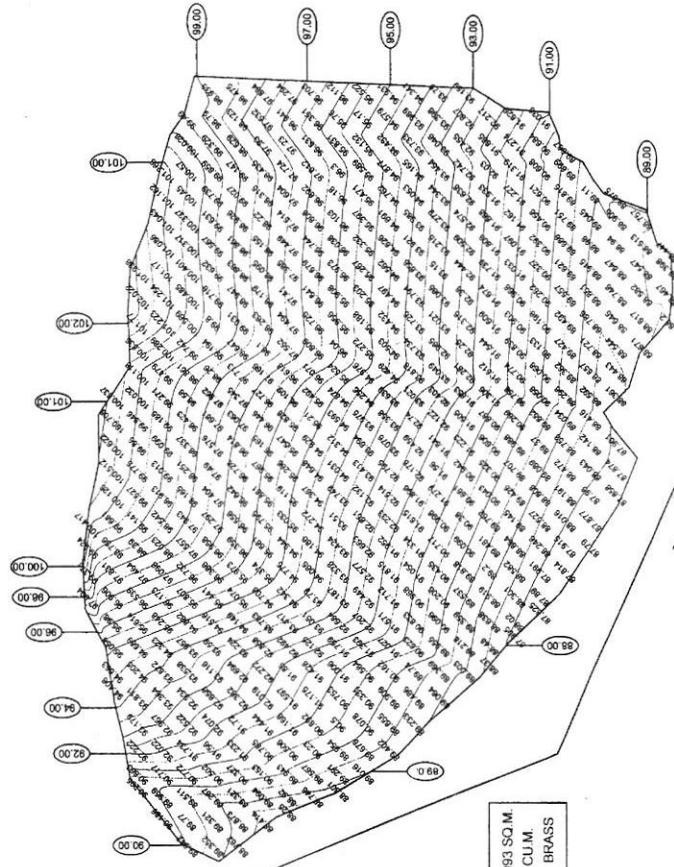
१. उपविभागीय अधिकारी मावळ-मुळशी उपविभाग मावळ
२. तहसिलदार मावळ - आपणास सुचित करण्यात येते की, सदरचा उत्खनन परवाना मौजे आंबळे, तालुका मावळ येथील जमिन गट नं. ११८ मधील क्षेत्र २ हे. ४० आर क्षेत्रातुन २५००० ब्रास मुरुम, माती व दगडगौणखनिज उत्खनन करण्यासाठी तात्पुरता परवाना देण्यात आला आहे. सदर ठिकाणी २५००० ब्रासच गौणखनिज उत्खनन होते अगर कसे ? याबाबत संबंधित क्षेत्रीय अधिकारी यांनी तपासणी करुन कारवाई करावी, केलेल्या कारवाई बाबत या कार्यालयास अवगत करावे.

संजय म. बामणे
जिल्हा खनिकर्म अधिकारी
जिल्हाधिकारी कार्यालय, पुणे

MAP SHOWING GROUND LEVELS & CONTOURS OF STONE QUARRY IN GUT NO. 118 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MR.SACHIN & SANDEEP SAMBHAJI KALOKHE



अजंठार
 सक् नं. ११८



I.P.
 TOTAL AREA OF QUARRY- 12814.983 SQ.M.
 TOTAL EXCAVATION - 70145.750 CU.M.
 24786.484 BRASS

ता. सक्. नं. १०८

ता. सक्. नं. ११९

LEGEND

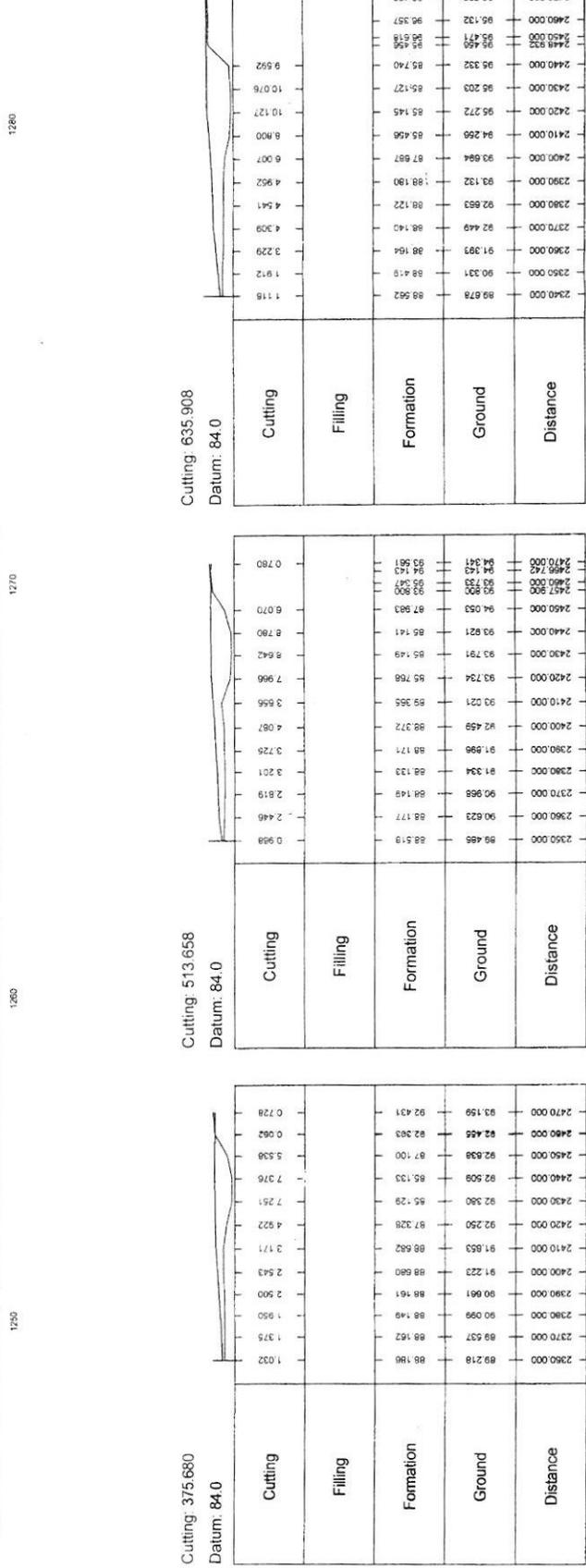
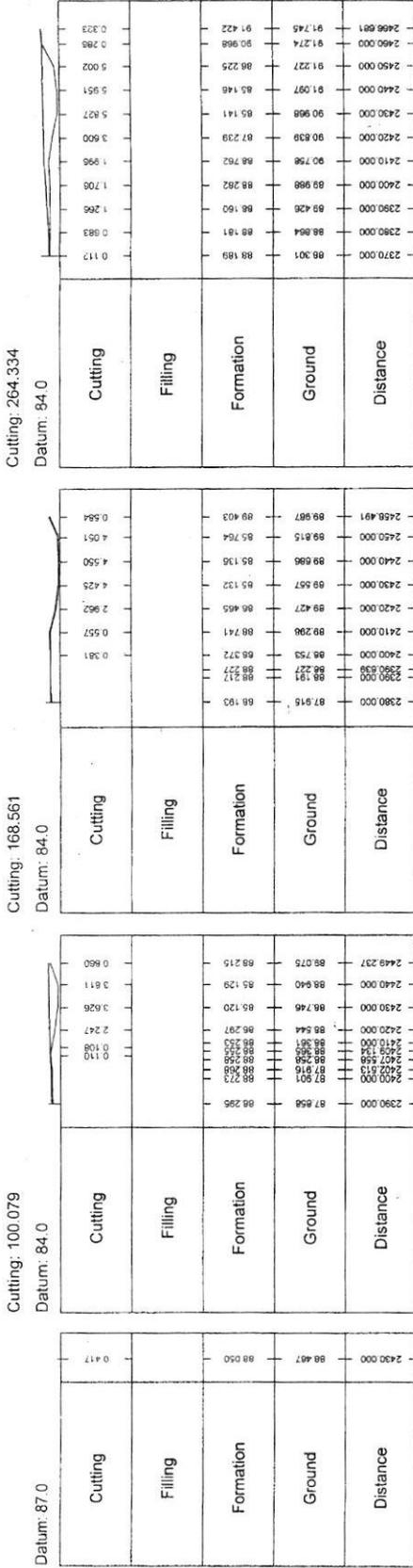
[Symbol]	GUT BOUNDARY
[Symbol]	QUARRY BOUNDARY
[Symbol]	1M CONTOUR
[Symbol]	0.5M CONTOUR

NAME OF WORK:- TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO. 118 OF VILLAGE AMBALE, TAL-MAVAL, DIST-PUNE, BY USING TOTAL STATION INSTRUMENT	
SUB-DIVISIONAL OFFICER MAVAL, DIST-PUNE	D. M. O. COLLECTOR OFFICE MINING BRANCH, PUNE
SURVEYED & PREPARED BY:- B. K. PANMARD S. NO. 254 PLOT NO. 13, CULDEY COLONY, KOTHRUD, PUNE-411038	
TALSILDAAR TAL-MAVAL, DIST-PUNE FOR B. K. PANMARD	

(Signature)
 AUTHORIZED SIGNATURE

Hori. Scale 1:2000
Vert. Scale 1:2000

CROSS SECTIONS OF STONE QUARRY IN GUT NO.118 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - MR.SACHIN & SANDEEP SAMBHAJI KALOKHE



(Signature)

Hori. Scale 1:2000
Vert. Scale 1:2000

CROSS SECTIONS OF STONE QUARRY IN GUT NO.118 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - MR.SACHIN & SANDEEP SAMBHAJI KALOKHE

2

Cutting: 1349.650
Datum: 84.0

Cutting	1.056	4.124	6.421	7.430	8.456	10.298	11.028	12.280	12.443	12.827	14.040	14.586	14.361	2.796	1.973	1.004
Filling																
Formation	88.296	89.287	89.139	82.656	83.590	85.441	86.988	85.130	87.404	85.133	85.154	85.148	85.206	89.739	87.358	87.901
Ground	88.352	89.287	89.139	82.656	83.590	85.441	86.988	85.130	87.404	85.133	85.154	85.148	85.206	89.739	87.358	87.901
Distance	2220.000	2330.000	2340.000	2350.000	2360.000	2370.000	2380.000	2390.000	2400.000	2410.000	2420.000	2430.000	2440.000	2450.000	2460.000	2470.000

Cutting: 1345.995
Datum: 84.0

Cutting	1.114	6.434	8.233	9.181	11.016	12.879	13.785	13.965	14.121	14.116	14.967	13.913	3.465
Filling													
Formation	88.845	88.688	85.131	85.142	86.173	85.144	85.128	85.134	85.150	85.173	85.587	87.173	87.697
Ground	88.959	82.022	82.364	84.303	86.173	85.144	85.128	85.134	85.150	85.173	85.587	87.173	87.697
Distance	2330.000	2340.000	2350.000	2360.000	2370.000	2380.000	2390.000	2400.000	2410.000	2420.000	2430.000	2440.000	2450.000

Cutting: 569.510
Datum: 86.0

Cutting	6.741	9.770	11.907	13.031	12.751	12.243
Filling						
Formation	88.317	87.136	86.848	87.095	87.871	88.594
Ground	85.058	86.806	86.848	87.095	87.871	88.594
Distance	2360.000	2370.000	2380.000	2390.000	2400.000	2410.000

Cutting: 823.880
Datum: 84.0

Cutting	0.422	2.007	3.031	3.973	5.657	6.070	7.818	9.782	10.295	11.030	11.488	9.807	0.139	0.322	
Filling															
Formation	88.324	88.220	88.144	88.152	88.133	88.116	86.549	85.137	85.196	85.179	85.153	86.937	86.574	86.381	
Ground	88.746	88.220	88.144	88.152	88.133	88.116	86.549	85.137	85.196	85.179	85.153	86.937	86.574	86.381	
Distance	2330.000	2340.000	2350.000	2360.000	2370.000	2380.000	2390.000	2400.000	2410.000	2420.000	2430.000	2440.000	2450.000	2460.000	2470.000

Cutting: 1151.975
Datum: 84.0

Cutting	3.440	6.654	8.875	9.801	9.304	10.503	11.759	11.004	11.552	12.903	13.090	12.178	1.622	1.303	0.678
Filling															
Formation	85.651	85.131	85.144	85.167	85.674	85.118	85.122	85.131	85.175	85.167	85.149	85.977	86.693	86.627	87.894
Ground	85.651	85.131	85.144	85.167	85.674	85.118	85.122	85.131	85.175	85.167	85.149	85.977	86.693	86.627	87.894
Distance	2330.000	2340.000	2350.000	2360.000	2370.000	2380.000	2390.000	2400.000	2410.000	2420.000	2430.000	2440.000	2450.000	2460.000	2470.000

Handwritten signature

Volume Report of Stone Quarry of Mr.Sachin & Sandeep Sambhaji Kalokhe_T.P.								
Sl. No.	Section From	Previous Section	Difference	Width	Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	1250.000	-	0.000	0.000	0.000	0.000	0.000	0.000
2	1260.000	1250.000	10.000	59.237	100.079	0.000	50.040	500.395
3	1270.000	1260.000	10.000	78.491	168.561	100.079	134.320	1343.200
4	1280.000	1270.000	10.000	96.681	264.334	168.561	216.448	2164.475
5	1290.000	1280.000	10.000	110.000	375.680	264.334	320.007	3200.070
6	1300.000	1290.000	10.000	120.000	513.658	375.680	444.669	4446.690
7	1310.000	1300.000	10.000	130.000	635.908	513.658	574.783	5747.830
8	1320.000	1310.000	10.000	140.000	823.980	635.908	729.944	7299.440
9	1330.000	1320.000	10.000	140.000	1151.975	823.980	987.978	9879.775
10	1340.000	1330.000	10.000	150.000	1349.650	1151.975	1250.813	12508.125
11	1350.000	1340.000	10.000	120.000	1345.995	1349.650	1347.823	13478.225
12	1360.000	1350.000	10.000	50.000	569.510	1345.995	957.753	9577.525
							Total	70145.750
							Brass	24786.484

(Signature)

(गौण खनिजासाठी खनिपट्टा मंजूरीबाबत)

- वाचा :- १) श्री. नवनाथ शांताराम शेटे, रा. मु. शेटेवाडी, पो. आंबळे, तालुका मावळ, जिल्हा पुणे यांचा दि. ०३/०३/२०२१ रोजीचा अर्ज व त्यालगतची सहपत्रे
- २) या कार्यालयाकडील आदेश क्रमांक खनिकर्म/एसआर/१०६/२०१६ दि. १६/०४/२०१६
- ३) खाण व खनिजे (विनियमन व विकास) अधिनियम १९५७
- ४) महाराष्ट्र जमिन महसूल अधिनियम, १९६६
- ५) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३
- ६) मा. प्रधान सचिव, पर्यावरण विभाग राज्यस्तरीय पर्यावरण आघात मुल्यांकन (SEIAA) यांचेकडील पत्र क्र SEAC-2015/CR.239(II)/TC-2 Date १०/०३/२०१६
- ७) शासनाकडील पत्र क्र. गोखनि-३३/०३२२/प्र.क्र.११०/ख-२ दिनांक ०५/०५/२०२२



जिल्हाधिकारी कार्यालय, पुणे
खनिकर्म शाखा
क्र.खनिकर्म/एसआर/नु/१२४/२०२२
पुणे-१, दि.१४/११/२०२२

विषय :- मंजूर खाणपट्टा नुतनीकरण करून देणेबाबत.
मौजे आंबळे, तालुका मावळ, जिल्हा पुणे येथील जमीन
ग.नं. १४१ मधील एकूण क्षेत्र ०५ हे.८६ आर
पैकी क्षेत्र ०४ हे. ०० आर
श्री. नवनाथ शांताराम शेटे

आदेश

महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ च्या प्रकरण दोन, नियम १४ (१,२) अन्वये प्रदान केलेल्या शक्तीच्या आधारे श्री. नवनाथ शांताराम शेटे, रा. मु. शेटेवाडी, पो. आंबळे, तालुका मावळ, जिल्हा पुणे यांना या कार्यालयाकडील आदेश क्रमांक खनिकर्म/एसआर/१०६/२०१६, दिनांक १६/०४/२०१६ अन्वये ०५ वर्षे अखेरच्या कालावधीकरीता खाणपट्टा मंजूर करण्यात आला होता.

अर्जदार यांनी महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ सदर अन्वये उक्त क्षेत्री असलेल्या खाणपट्ट्याची मुदत संपल्याने खाणपट्ट्याचे नुतनीकरण मंजूरी मिळणेकामी या कार्यालयाकडे दिनांक ०३/०३/२०२१ अन्वये विनंती अर्ज सादर केलेला आहे.

प्रस्तुत अर्जास अनुसरून महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, २०१३ मधील नियम १८ मधील तरतुदीनुसार पुणे जिल्ह्यातील दगड खनिजाच्या खनिपट्ट्याचे नुतनीकरण करण्यास मंजूरी देणेत यावी अशा स्वरूपाचा प्रस्ताव शासनास इकडील पत्र क्रमांक खनिकर्म/कावि/३८७१/२०२० दि.३१.१२.२०२१ अन्वये सादर केला त्या प्रस्तावामध्ये अर्जदार यांचे अर्जाचा देखील समावेश होता. उक्त प्रस्तावाच्या अनुषंगाने शासनाकडील पत्र क्रमांक गोखनि-३३/०३२२/प्र.क्र.११०/ख-२ दिनांक ०५/०५/२०२२ रोजीच्या पत्राद्वारे उक्त पत्रातील अनुक्रमांक ०६ अन्वये अर्जदार यांचे खाणपट्ट्यांचे नुतनीकरण करून देण्यास खालील अटी व शर्तीनुसार मंजूरी दिलेली आहे. तसेच शासनाच्या दिनांक ०५/०५/२०२२ रोजीचे पत्रामध्ये निर्देशित केलेनुसार अर्जदार खाणपट्टा यांनी पुढीलप्रमाणे आवश्यक त्या कागदपत्रांची पूर्तता केली आहे. त्यामुळे अर्जदार यांचे खाणपट्ट्याचे नुतनीकरण करून देणे हे उचित व संयुक्तिक ठरते.

मा. उपसंचालक कोल्हापूर यांचेकडील No.min-adm/५३८/ii/२०१९/५४३ date ०२/०५/२०१९ अन्वये मान्यता दिलेला खाणकाम आराखडा सादर केलेला आहे.

तसेच अर्जदार यांनी भारत सरकार यांनी प्राधिकृत केलेल्या पर्यावरण तांत्रिक सल्लागार यांचेकडून खाणपट्ट्यासाठी पर्यावरण नाहरकतीसाठी पर्यावरण विभागाकडे प्रस्ताव सादर केला होता. त्यानुसार राज्यस्तरीय पर्यावरण आघात मुल्यांकन प्राधिकरणाचे मा. प्रधान सचिव यांनी त्यांचेकडील No SEAC-2015/CR.239(II)/TC-2 Date १०.०३.२०१६ अन्वये ना-हरकत प्रमाणत्र प्रकरणी सामिल आहे.

सबब मी, विजयसिंह देशमुख, अपर जिल्हाधिकारी, पुणे महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील नियम क्रमांक ३ ते ५७ च्या सर्व अटी/शर्ती प्रकरणी समाविष्ट कागदपत्रांच्या तसेच खाणकाम आराखडा त्यांचे अनुपालन करण्याच्या अटी-शर्तीस अधिन राहून राज्य शासनाकडील पर्यावरण विभाग, यांचे कार्यालयाकडील दिलेल्या पर्यावरण ना-हरकत प्रमाणपत्रानुसार दिनांक ०९.०३.२०२३ अखेरच्या मुदती करिता मुरुम व डबर ह्या गौण खनिजाकरिता खनिपट्टा नुतनीकरण (क्वारी लिज) परवानगी खालील अटी व शर्तीवर आदेश पारित करित आहे.

अटी व शर्ती:-

- १) या कार्यालयाचा मूळ आदेश क्रमांक खनिकर्म/एसआर/१०६/२०१६ दि. १६/०४/२०१९ तसेच महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील अटी व पर्यावरण विभागाच्या दिनांक १०/०३/२०१६ मधील सर्व अटी व शर्ती खाणपट्टाधारकास बंधनकारक राहतील.
- २) या आदेशाच्या दिनांकापासून ६० दिवसांच्या आत खाणपट्ट्याचा निष्पादन/ करारनामा करून घेणे खाणपट्टाधारक यांचेवर बंधनकारक राहिल.
- ३) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, २०१३ मधील नियम व करारनाम्यातील कोणत्याही तरतुदीचा भंग केल्यास मंजूर करण्यात आलेला खाणपट्टा संपुष्टात आणण्यात येईल.
- ४) खाणपट्टाधारक यांना कोणतीही पुर्वसुचना न देता खाणपट्टा परवाना रद्द करणेचे अधिकार या कार्यालयाने राखून ठेवलेले आहे.
- ५) मा. राष्ट्रीय हरित लवाद, पश्चिम विभाग खंडपीठ, पुणे येथे पर्यावरणाविषयक तक्रारी होऊ नयेत म्हणून खाणपट्टा आदेशातील अटी/शर्तीचे भंग होणार नाही याची दक्षता घ्यावी.



स्वाक्षरी/-
(विजयसिंह देशमुख)
अपर जिल्हाधिकारी, पुणे.

(रथळप्रतीवर मा. अपर जिल्हाधिकारी सांगे पुणे
यांची स्वाक्षरी असे)

प्रति,

श्री. नवनाथ शांताराम शेटे,
रा. मु. शेटेवाडी, पो. आंबळे, तालुका मावळ, जिल्हा पुणे.

प्रत:-

१) उपविभागीय अधिकारी मावळ-मुळशी उपविभाग मावळ

२) तहसिलदार मावळ यांचेकडे माहितीसाठी व योग्य त्या कार्यवाहीसाठी.

खाणपट्टाधारक आदेशातील अटी/शर्तीचे पालन करतात किंवा कसे ? तसेच मंजूर खाणपट्टा क्षेत्रातून उत्खनन केल्या गौणखनिजाची रॉयल्टी त्या त्या वेळी असलेल्या दराप्रमाणे शासन जमा करतात किंवा कसे याबाबत संबंधित तलाठी व मंडल अधिकारी यांना शहानिशा करणेबाबत सुचना देण्यात याव्यात.

प्रत:- संचानक, भुविज्ञान व खनिकर्म संचालनालय, महाराष्ट्र शासन, खनिज भवन, २७, सिमेंट रोड, शिवाजीनगर, नागपुर-४४००१०

(संजय म. बामणे)
जिल्हा खनिकर्म अधिकारी
जिल्हाधिकारी कार्यालय पुणे.

To pass property for general mining,

Ref.- 1. Application dated 3.3.2021 of Mr. Navnath Shantaram Shete, at- Shetewadi, post- Amble, Tal. Maval, dist. Pune with annexure.

2. Order no. M/SR/106/2016 dated 16.4.2016 of our office.

3. Mines and minerals regulation and development act, 1957.

4. Maharashtra land revenue act, 1966.

5. Maharashtra general mining digging development and regulation rules, 2013.

6. Letter no. SEAC.2015.CR.239.II.TC.2 dated 10.3.2016 of Honourable principal secretary, environment department state environmental disastrous assessment.

7. Letter no. G.33.322.C.110.B.2 dated 5.5.2022
of government.

Collector office, Pune,

Mining department,

No. M/SR/R/124/2022,

Pune 1, dated 14.11.2022.

Sub.- To renew mining license passed,

For s. no. 141, Amble, Tal. Maval, dist. Pune for
04 h. 00 r. out of total admeasured 05 h. 86 r.,

For Mr. Navnath Shantaram Shete.

Order,

Our office passed mining for 5 years under order
no. M/S/106/2016 dated 16.4.2016 for Mr.
Navnath Shantaram Shete, At- Shetewadi, Post-
Amble, Tal. Maval, Dist. Pune as authorized under
part- two, rule- 14.1,2 of Maharashtra general

mining digging development and regulation rules, 2013.

Applicant filed request application on 3.3.2021 with our office to get approval to renew mining since tenure terminated for mining for said property under Maharashtra general mining digging development and regulation rules, 2013.

We submitted proposal under our letter no. M/O/3871/2020 dated 31.12.2021 with government to pass permission to renew property of stone mining in Pune district under provisions under rule 18 of Maharashtra general mining digging development and regulation rules, 2013 under said application, application of applicant was considered under said proposal, approval is

Passed under following terms and conditions to renew mining for applicant under sr. no. 6 of said letter no. G.33.322. C.110.B.2 dated 5.5.2022 of government under said proposal, and mining applicant submitted following documents under government letter dated 5.5.2022, hence it is just and proper to renew mining for applicant.

Mining plan passed under no. M.A.538. II.2019.543 dated 2.5.2019 of Honorable deputy director, Kolhapur is submitted.

And applicant submitted proposal with environment department for environment no objection for mining from environment technical advisor authorized by Central government. Accordingly state environment disastrous

assessment authority Honourable Principal
Secretary passed no objection certificate under his
order no. SEAC.2015/CR.239.II.TC.2 dated
10.03.2016.

Hence I Vijaysingh Deshmukh

MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, PUNE

Phone - (020) - 25811627
Fax - (020) - 25811029
Email : ropune@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



3rd Floor, "Jog Center"
Wakdevadi Mumbai-Pune Road,
Pune - 411 003.

Orange/S.S.I.

Date: 21/08/2017

Consent No: RO-PUNE/CONSENT/ 17080000659

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

CONSENT is hereby granted to

M/s. Aditya Stone Crusher,
S. No. 141, A/P. Amble
Tal. - Maval, Dist. - Pune

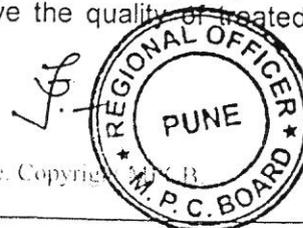
located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Establish is granted for a period up to: "Commissioning of the project or 5 years whichever is earlier".
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Stone Metal	550.0	Brass/Month
2	Stone Dust	25.0	Brass/Month

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed NIL.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.4 M³.
- (iii) Trade Effluent : --- NA ---
- (iv) Trade Effluent Disposal: --- NA ---
- (v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.



(1)	Suspended Solids	Not to exceed	100	mg/l.
(2)	BOD 3 days 27° C.	Not to exceed	100	mg/l.

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
		--NA--			

(viii) **Other Conditions:**

- 1) Industry should monitor effluent quality regularly.
- 2) Industry shall develop green belt of local species in 1/3rd of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	0.50 CMD
(ii) Industrial Processing	...	0.00 CMD
(iii) Industrial Sprinkling	...	2.00 CMD
(iv) Agriculture / Gardening	...	0.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT:**

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment:

- 1) Conveyor belt shall be covered to avoid dust emissions.
- 2) You shall provide Wind breaking walls.
- 3) Dust Suppression system & sprinkling arrangement shall be provided to all sources of dust emission.
- 4) You shall develop a green belt along the periphery of unit.
- 5) You shall construct metalled roads within premises.
- 6) You shall follow regular cleaning & wetting of the ground within Premises.

b. Standards for Emissions of Air Pollutants:

(i)	SPM/TPM	Not to exceed	The SPM measured between 3 to 10 Mtrs, from any process equipment of a stone crushing unit shall not Exceed 600 mg/Nm ³
(ii)	SO ₂	Not to exceed	--- Kg/day

(Handwritten signature)

6. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
	--NA--		

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
	--NA--	

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.



Other Conditions:

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality Regularly.

7. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDRY MOVEMENT) RULES, 2008:

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type of Waste	Quantity	UOM	Disposal
		--NA--		

- (ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous Waste (M&TM) Rules, 2008.
 - a. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the

[Handwritten Signature]

surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.

- b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
- c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous Waste (M&TM) Rules, 2008.

8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

9. This is without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
10. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
11. This consent is issued for stone crushing unit only. Industry shall obtain Environmental Clearance for Stone Quarry from competent authority.
12. The applicant shall obtain consent to operate before starting actual commercial production.
13. The Capital investment of the industry is **Rs. 162.0 Lakhs**.

For AND ON BEHALF OF M.P.C. BOARD



(J.S. Salunkhe)
Regional Officer, Pune

To,
M/s. Aditya Stone Crusher,
S. No. 141, A/P. Amble
Tal. - Maval, Dist. - Pune



Sup Regional Officer, Pune-II

is directed to insure compliance of consent condition and submit compliance report half yearly.

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction No.	Date
1.	15,000.00	TXN1707001401	14.07.2017

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIN/277627/2022
Environment & Climate Change Department
Room No. 217, 2nd Floor,
Mantralaya, Mumbai- 400032.
Date: 03/08/2022

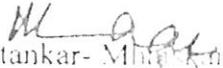
To,
Shri Navnath Shantaram Shete
Survey 141, Area 4.0 Ha, Village- Amble,
Tehsil-Maval, Dist Pune

Subject: Environment Clearance for Revalidation of earlier EC No SEAC-2015/CR.239(II)/TC.2, Dated: 08.03.2016 for Stone quarry at Survey 141, Area 4.0 Ha, Village- Amble, Tehsil-Maval, Dist Pune by Navnath Shantaram Shete

Ref: Your application no. SIA/MH/MIN/277627/2022

This has reference to your communication on the above-mentioned subject. Your proposal was considered in 247th (Day-2) meeting of SEIAA held on 29.07.2022 and following decision is taken-

“PP obtained Environment Clearance vide EC No. SEAC-2015/CR.239(II)/TC.2, Dated: 08.03.2016. The validity of Environment Clearance is up to 07.03.2023 which further got extended up to 07.03.2024 as per provisions of MoEF&CC Notification no S.O. 221 (E), dated 18.01.2021. Hence there is no need to revalidate EC dated 08.03.2016 at this point of time. SEIAA after deliberation decided to reject the proposal. PP may apply afresh within 6 months of expiry of validity of EC.”


(Manisha Patankar- Min. Secy)
Principal Secretary, Environment & Climate Change
& Member Secretary, SEIAA

SEAC-2015/CR. 239 (II)/TC-2
 Environment department,
 Room No. 217, 2nd floor,
 Mantralaya Annexe,
 Mumbai 400 032
 Date: March, 2016

To,
 Collector, Pune
 Office of the Collector,
 Pune.

Subject: Environmental clearance for stone proposals.

Sir,

This has reference to the communication on the above mentioned subject. The proposal was considered as per the screening category of 1(a) B2 of EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 108th meeting and decided to recommend the stone proposals listed below for prior environmental clearance to SEIAA subject to conditions. Information submitted by you/Mining Officer has been considered by State Level Environment Impact Assessment Authority in its 93rd meeting.

2. SEAC-I in its above said meeting considered total 01 proposal of Stone quarry from the District and recommended 01 proposals. As per list furnished by District Mining Officer vide letter dated 21.01.2016 the proposal satisfying conditions of SEAC-I & SEIAA are listed below:

Brief Information submitted by the Mining Officer is as below:

S. No.	Name of the Proponent,	Village	Taluka	Gat No./ Survey No.	Area (ha)	Land belonging to Pvt. or Govt. Land or others
1.	Navnath Shete	Amble	Maval	141	4.0 ha	Pvt.
3.	M/s. Laxmi Stone Crusher through Shekhar Chindhe Parwadi, Bhor (Pvt.)	Parwadi	Bhor	611/64 9	4.70 Ha	Pvt.

3. SEIAA in its 93rd meeting considering the recommendations of SEAC-I has decided to accord environmental clearance to the above mentioned independent minor mineral proposals which may be consider as the separate EC being issued under the provisions of Environment

Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions. So the Concern Authority should grant lease for individual lease holder stipulating conditions mentioned below:-

Specific conditions:

1. Quarrying allowed only in the recharge zone of hills, not in run off or storage zone. For this purpose, GSDA should be involved to carry out intensive geophysical survey to identify such recharge zone where quarrying can be allowed.
2. The mining plan shall be approved first before initiating any mining operations.
3. Discharge of sewage from quarry sites should be strictly controlled
4. The quarries to maintain benches of 60 slope in the cut, 6 m depth in cut and 6 m for the bench
5. No dumping of material shall be allowed in the water resources of Nallas.
6. The Collector shall obtain the list of abandoned quarries in the District and prepare restoration plan for the same. In future, applications for the EC for quarries will be considered only if the restoration plan of abandoned and quarries is submitted.
7. No quarrying should be allowed in the run-off zone of hilly areas.
8. No quarry shall be allowed within safe distance from any habitation or human activity.
9. District Collector will take bank guarantee of Rs. 2,00,000/- OR upto 2% of the annual royalty, whichever is higher, for the given lease from the lease holder to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by project proponent bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such project proponent.
10. It shall be ensured that there is no fauna dependent on the areas close to mining for its nesting.
11. To prevent dust / particulate matter pollution, the lease holder shall take up tree plantation in an area 10 m from the boundary of the leased area and also on either side of the road leading to the quarry from the already surfaced road.
12. District Collector to ensure that the provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules 2013 shall be strictly adhered to.
13. The configuration of benches should be: 60 degrees slope in the cut, 6 mt depth for cut and 6 mt width for the bench.
14. Collector shall ensure that no quarrying is carried out in forest or zudpi jungle.
15. No water sources shall be affected due to quarrying activity.
16. District Collector was requested to prepare restoration plan of closed quarries in the district.
17. All labour engaged in quarrying will be provided with protective gears like mask, helmets, boots etc.
18. District Collector to ensure that distance between one lease area and another lease area or clusters of lease area is more than 500 m.
19. District Collector to ensure that every receipt given is serially scanned and registration number so generated must be written on such receipt to avoid duplication and unauthorized transportation of the stone.
20. Project Proponent and District Collector to ensure that vehicles transporting stone should not be overloaded beyond stated capacity.
21. Project Proponent and District Collector to ensure that there is no violation of the Hon'ble NGT, Hon'ble Supreme Court order given in related matters.

- 2290
22. The District Collector to prepare closure plan and get it approved by the competent authority for all abandoned mines in the District.
 23. District Collector and District Mining officer will be held responsible personally for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986.
 24. Transport of stone should be by vehicles which are properly covered with Tarpaulin and it should not be overloaded.
 25. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area is not affected. The depth of quarrying should be above the levels of aquifers to avoid the contamination/ degradation of water quality of aquifers. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
 26. Effective safeguards, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Water sprinkling shall also be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department.
 27. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit

General conditions:

22.
23.

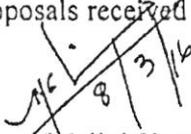
1. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
2. All necessary statutory clearances shall be obtained before start of mining operations.
3. Mining / loading shall be limited to day hours' time only. The quarrying / loading shall not be done during night hours.
4. No mining shall be carried out in the safety zone of any bridge and/or embankment.
5. No mining shall be carried out in the vicinity of natural/ manmade archeological sites.
6. The lease holder shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if required for the project.
7. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
8. No wildlife habitat will be infringed.

9. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
10. Green belt development shall be carried out considering CPCB guidelines including selection of plant species in consultation with the local DFO/Horticulture Officer.
11. Parking of vehicles should not be made on public places.
12. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
13. Appropriate mitigation measures shall be taken to prevent any kind of pollution in consultation with the Maharashtra Pollution Control Board. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
14. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
15. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
16. Dispensary facilities for first-aid shall be provided at site.
17. Occupational health surveillance program of the workers should be undertaken periodically.
18. Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
19. Ambient air quality will be monitored at the site and the nearest habitation in the months of January, April and November. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by MoEF, GOI.
20. Measures shall be taken for control of noise levels to the limits prescribed by CPCB.
21. An Environmental Audit shall be annually carried out during the operational phase and be submitted to the Environment Department.
22. Digital processing of the entire lease area in the district using remote sensing technique shall be done regularly once in three years for monitoring and report submitted to the Environment Department. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure on environmental protection measures shall be reported to the Regional Office, Ministry of Environment and Forests, Bhopal.

- 2292
23. Revenue Authorities shall submit within 3 months their policy of (i) Standard operating process/ procedure to bring into focus any infringement/deviation /violation of environmental norms /conditions, (ii) Hierarchical system or Administrative order to deal with environmental issues and to ensure compliance of EC conditions and (iii) System of reporting of non compliance/violation of environmental norms to the District collector.
 24. The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the Environment Department, and the District Collector and the respective Regional Office of the Maharashtra Pollution Control Board.
 25. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).
 26. The proposals has appraised on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to Revenue & Environment dept. The list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and displayed at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.
 4. Conditions stipulated by SEAC-I and SEIAA has to be complied with.
 5. The EC issued to the proposals on the basis of information submitted by concerned District Mining Officer. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment department. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.
 6. The validity period of the EC will be for 7 years as per MoEF&CC Notification dated 29th April, 2015 but limited to period of lease.
 7. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent.

Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

8. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
9. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
10. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
11. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
12. Any appeal against this environmental clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-, Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
13. This Environment Clearance is issued to the stone quarry proposals received from District Pune


 (Malini Shankar)
 Member Secretary, SEIAA

Copy to:

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.
2. Shri T. C. Benjamin, IAS (Retired), Chairman, SEAC-I, 602, PECAN, Marigold, Behind Gold Adlabs, Kalyani Nagar, Pune - 411014.
3. Additional Secretary, MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi - 110510
4. Additional Chief Secretary, Revenue, Revenue & Forest Department.
5. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.

2294
6. The CCF, Regional Office, Ministry of Environment and Forests (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).

7. Regional Office, MPCB, Pune

8. Collector, Pune

9. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.

10. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.

11. Select file (TC-3).

(EC uploaded on 10/3/2016)

MAP SHOWING GROUND LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.141 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MR.NAVNATH SHANTARAM SHETE

SCALE:-1:1000
 DATE:-07/02/2023

कार्यालय पुणे
 अका/कावि/६६१/२०२३
 पुं दि. १३/०३/२०२३

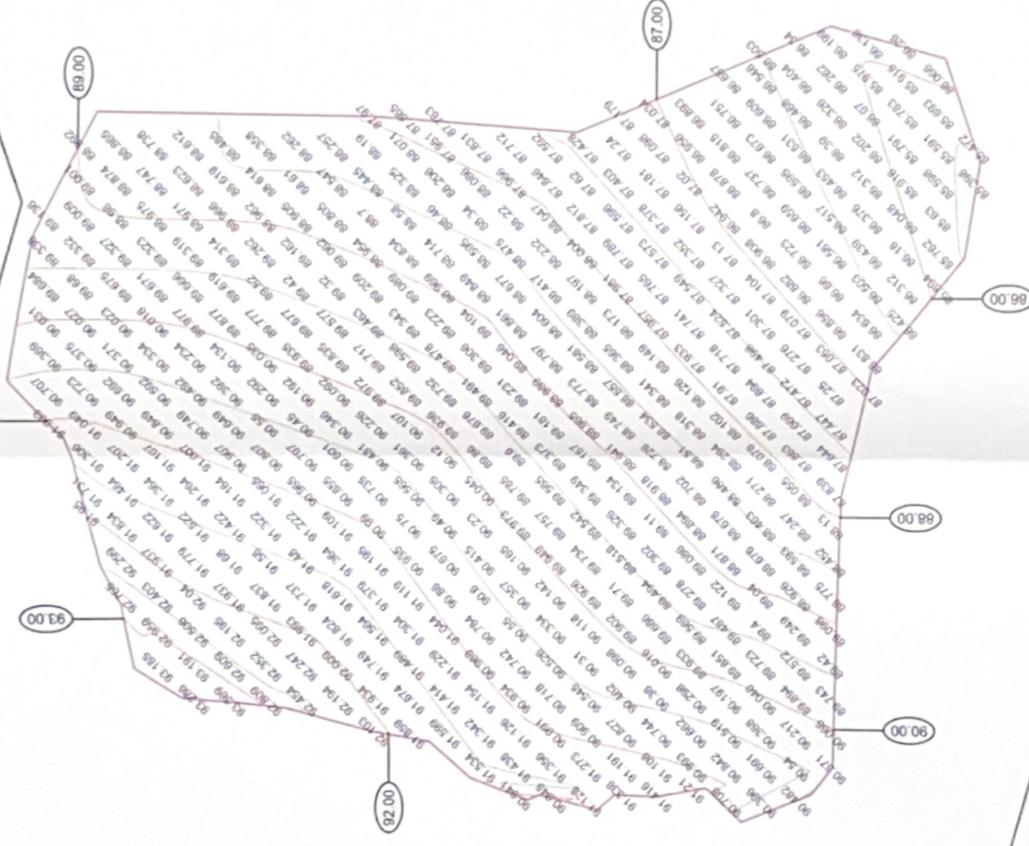
लागु गट नं. १३७

लागु गट नं. १३८

गट नं. १४१

लागु गट नं. १४२

लागु गट नं. १४०



गट नं. १४१

N - 16° 48' 00.24"
 E - 73° 39' 09.99"

TOTAL AREA OF QUARRY-10945.089 SQ.M.
 TOTAL EXCAVATION - 72140.860 CU.M.
 25491.470 BRASS

LEGEND

GUT BOUNDARY	(Solid line)
QUARRY BOUNDARY	(Dashed line)
1M CONTOUR	(Wavy line)
0.5M CONTOUR	(Dotted line)

NAME OF WORK:- TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO 141 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE BY USING TOTAL STATION INSTRUMENT	
SUB DIVISIONAL OFFICER MAVAL, DIST-PUNE	D. M. O. COLLECTOR OFFICE MINING BRANCH, PUNE SURVEYED & PREPARED BY:-
TAHSILDAR TAL-MAVAL, DIST-PUNE	B. K. PANMAMD S. NO - 88/4 PLOT NO 43A, GUJARAT COLONY, KOTHRUD, PUNE-411005 FOR B. K. PANMAMD



Authorized Signatory

Hori.Scale 1:2000
Vert.Scale 1:2000

CROSS SECTIONS OF STONE QUARRY IN GUT NO.141 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - MR.NAVNATH SHANTARAM SHETE



Cutting: 232.015
Datum: 79.0

Cutting	1760.120	87.023	81.559	5.564
Filling	1770.000	86.534	81.429	5.205
Formation	1780.000	86.439	80.798	5.011
Ground	1790.000	86.312	79.798	5.516
Distance	1800.000	86.070	79.227	5.343

Cutting: 659.785
Datum: 79.0

Cutting	1710.000	90.217	81.210	9.007
Filling	1720.000	89.572	81.120	8.450
Formation	1730.000	88.926	81.087	7.809
Ground	1740.000	88.247	81.044	7.000
Distance	1750.000	87.863	80.945	6.910
	1760.000	87.472	80.757	6.715
	1770.000	87.079	79.978	7.101
	1780.000	86.723	79.715	7.008
	1790.000	86.586	79.723	6.872
	1800.000	86.468	79.250	6.738

Cutting: 756.920
Datum: 79.0

Cutting	1710.000	90.519	80.659	9.667
Filling	1720.000	89.651	79.928	9.925
Formation	1730.000	88.122	79.746	9.378
Ground	1740.000	88.678	79.730	9.668
Distance	1750.000	88.294	79.724	8.570
	1760.000	87.910	79.723	8.157
	1770.000	87.524	79.724	7.800
	1780.000	87.130	79.726	7.404
	1790.000	86.878	79.727	7.151
	1800.000	86.751	79.952	6.799

Cutting: 801.794
Datum: 79.0

Cutting	1710.000	90.744	80.740	10.004
Filling	1720.000	90.016	79.724	10.292
Formation	1730.000	89.494	79.732	9.762
Ground	1740.000	89.110	79.720	9.490
Distance	1750.000	88.728	79.718	9.000
	1760.000	88.341	79.754	8.007
	1770.000	87.967	79.733	8.224
	1780.000	87.573	79.733	7.610
	1790.000	87.181	79.737	7.444
	1800.000	87.004	80.448	8.630

Cutting: 80.800
Datum: 80.0

Cutting	1780.000	85.762	82.024	3.738
Filling	1790.000	85.598	81.407	4.101
Formation	1800.000	85.693	81.473	4.220

Cutting: 807.857
Datum: 79.0

Cutting	1710.000	90.909	80.584	10.315
Filling	1720.000	90.310	79.725	10.555
Formation	1730.000	89.926	79.710	10.207
Ground	1740.000	89.542	79.715	9.827
Distance	1750.000	89.157	79.709	9.448
	1760.000	88.773	79.745	9.028
	1770.000	88.389	79.744	8.515
	1780.000	88.004	79.744	8.240
	1790.000	87.620	79.745	7.877
	1797.930	87.348	80.311	7.037

Cutting: 845.420
Datum: 79.0

Cutting	1710.000	91.128	80.738	10.280
Filling	1720.000	90.742	79.717	10.025
Formation	1730.000	90.357	79.715	10.642
Ground	1740.000	89.973	79.709	10.284
Distance	1750.000	89.600	79.704	9.896
	1760.000	89.231	79.706	9.475
	1770.000	88.861	79.706	9.106
	1780.000	88.475	79.706	8.270
	1790.000	87.966	79.738	8.209
	1797.957	87.561	80.444	7.117

Cutting: 817.185
Datum: 79.0

Cutting	1710.000	91.599	81.120	10.479
Filling	1720.000	91.229	79.720	11.509
Formation	1730.000	90.860	79.709	11.151
Ground	1740.000	90.490	79.704	10.794
Distance	1750.000	90.120	79.698	10.421
	1760.000	89.732	79.707	9.965
	1770.000	89.223	79.706	9.457
	1780.000	88.714	79.702	8.852
	1790.000	88.206	79.720	8.476

CROSS SECTIONS OF STONE QUARRY IN GUT NO.141 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MR.NAVNATH SHANTARAM SHETE

Hori.Scale 1:2000
 Vert.Scale 1:2000



Cutting: 729.430

Datum: 79.0

Cutting	11.459	11.655	11.291	10.788	10.228	9.686	9.200	8.731
Filling								
Formation	80.290	79.724	79.698	79.693	79.744	79.777	79.754	79.714
Ground	91.749	91.379	90.990	90.481	89.972	89.463	88.954	88.445
Distance	1720.000	1730.000	1740.000	1750.000	1760.000	1770.000	1780.000	1790.000

1520

Cutting: 744.120

Datum: 79.0

Cutting	11.326	12.016	11.514	11.014	10.471	9.903	9.443	8.776
Filling								
Formation	80.921	79.721	79.708	78.693	79.721	79.774	79.719	79.834
Ground	92.247	91.737	91.222	90.707	90.192	89.677	89.162	88.610
Distance	1720.000	1730.000	1740.000	1750.000	1760.000	1770.000	1780.000	1790.000

1530

Cutting: 529.490

Datum: 81.0

Cutting	9.109	8.360	7.817	8.786	7.862	6.448	6.246	5.751
Filling								
Formation	83.500	83.577	83.605	82.121	82.630	83.429	83.068	82.868
Ground	92.609	91.937	91.422	90.907	90.392	89.877	89.314	88.619
Distance	1720.000	1730.000	1740.000	1750.000	1760.000	1770.000	1780.000	1790.000

1540

Hori. Scale 1:2000
Vert. Scale 1:2000



CROSS SECTIONS OF STONE QUARRY IN GUT NO.141 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - MR.NAVNATH SHANTARAM SHETE

Cutting: 43.250

Datum: 87.0

Cutting	2.864	1.686	0.760	0.894
Filling				
Formation	88.442	89.037	89.267	88.436
Ground	91.306	90.723	90.027	89.332
Distance	1750.000	1760.000	1770.000	1780.000

1560

Cutting: 228.045

Datum: 85.0

Cutting	5.298	4.664	4.327	3.391	3.290	3.223	2.521
Filling							
Formation	87.105	86.958	86.780	87.201	86.728	86.100	86.226
Ground	92.403	91.622	91.107	90.592	90.018	89.323	88.747
Distance	1730.000	1740.000	1750.000	1760.000	1770.000	1780.000	1790.000

1550

Volume Report of Stone Quarry of Mr.Navnath Shantaram Shete								
Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume			
					Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	1440.000	-	0.000	20.000	80.800	0.000	40.400	0.000
2	1450.000	1440.000	10.000	39.880	232.015	80.800	156.408	1564.075
3	1460.000	1450.000	10.000	90.000	659.785	232.015	445.900	4459.000
4	1470.000	1460.000	10.000	90.000	756.920	659.785	708.353	7083.525
5	1480.000	1470.000	10.000	91.917	801.794	756.920	779.357	7793.570
6	1490.000	1480.000	10.000	87.630	807.857	801.794	804.826	8048.255
7	1500.000	1490.000	10.000	87.957	845.420	807.857	826.639	8266.385
8	1510.000	1500.000	10.000	80.000	817.185	845.420	831.303	8313.025
9	1520.000	1510.000	10.000	70.000	729.430	817.185	773.308	7733.075
10	1530.000	1520.000	10.000	70.000	744.120	729.430	736.775	7367.750
11	1540.000	1530.000	10.000	70.000	529.490	744.120	636.805	6368.050
12	1550.000	1540.000	10.000	60.000	228.045	529.490	378.768	3787.675
13	1560.000	1550.000	10.000	30.000	43.250	228.045	135.648	1356.475
							Total	72140.860
							Brass	25491.470

वसुली प्रपत्र 1

मोजणी प्रमाणे आलेले ब्रास व खानपट्टा धारकांनी चंदांने भरलेली रक्कम यांचा ताळमेळ घेणे कमी भरायचे
विवरण पत्र

स्वामीत्वधन दर

सन 15/10/2003 ते 14/12/2006 :- 50

सन 15/12/2006 ते 10/02/2010 :- 100

सन 11/02/2006 ते 10/05/2015 :- 200

सन 11/05/2015 ते 2021 :- 400

सन 2021 / 117 :- 600

खाणपट्टाधारकाचे नाव :- नवनाथ शांताराम शेते

पत्ता :- मु. शेतेवाडी पो. आंबळे तालुका मावळ जिल्हा पुणे

खाणपट्ट्याचा सर्वे नंबर :- आंबळे गट नंबर १४१

खाणीचा पत्ता तालुका :- मु. पो. आंबळे तालुका मावळ जिल्हा पुणे

अनुक्रमांक	रॉयल्टी रक्कम भरलेली चलन व दिनांक	भरलेली रक्कम	रक्कम भरणा करता वेळचे रॉयल्टीची दर	त्यानुसार आलेले ब्रास
1	MH008693578201516M DT. 31.03.2016	500/-	400/-	1.25
2	MH001583410201617M DT.06.06.2016	3,00,000/-	400/-	750
3	MH008880921201819M DT. 01.12.2018	2,00,000/-	400/-	500
4	MH010594704201819M DT. 14.01.2019	2,00,000/-	400/-	500
5	MH0140299379201819M DT. 30.03.2019	2,00,000/-	400/-	500
	एकूण			

1. सोबत चलनाच्या प्रमाणपत्र प्रति (Self attested)
2. चल न भरताना चेक वापरला असल्यास त्याचा बँक विवरण पत्राची प्रति

सही



नाव :- नवनाथ शांताराम शेते

विवरणपत्र भरणाऱ्या खानपट्टाधारकांची स्वाक्षरी

तपासले प्रमाणित



तहसिलदार मावळ
तहसिलदार / खानिकम अधिकारी

वसुली प्रपत्र ३

मोजणी प्रमाणे आलेले ब्रास व खानपट्टा धारकांनी चंदाने भरलेली रक्कम यांचा ताळमेळ घेणे कमी भरायचे

विवरण पत्र

खाणपट्टाधारकाचे नाव :- नवनाथ शांताराम शेते

पत्ता :- मु. शेतेवाडी पो. आंबळे तालुका मावळ जिल्हा पुणे

खाणपट्ट्याचा सर्वे नंबर :- आंबळे गट नंबर १४१

खाणीचा पत्ता तालुका :- मु. पो. आंबळे तालुका मावळ जिल्हा पुणे

अनुक्रमांक	रॉयल्टी रक्कम भरलेली चलन व दिनांक	भरलेली रक्कम	रक्कम भरणा करता वेळचे रॉयल्टीची दर	त्यानुसार आलेले ब्रास
6	MH004540877201920M DT. 27.07.2019	5,00,000/-	400/-	1250
7	MH010192899201920M DT. 31.12.2019	10,00,000/-	400/-	2500
8	MH012746080201920M DT. 29.02.2020	10,00,000/-	400/-	2500
9	MH013476529201920M DT. 16.03.2020	12,00,000/-	400/-	3000
10	MH010938959202021M DT. 01.02.2021	10,00,000/-	400/-	2500
	एकूण			

1. सोबत चलनाच्या प्रमाणपत्र प्रति (Self attested)
2. चल न भरताना चेक वापरला असल्यास त्याचा बँक विवरण पत्राची प्रत

सही

(Signature)

नाव :- नवनाथ शांताराम शेते

विवरणपत्र भरणाऱ्या खानपट्टाधारकांची स्वाक्षरी

तपासले प्रमाणित

तहसिलदार मावळ
तहसिलदार/खनिकम अधिकारी

वसुली प्रपत्र

मोजणी प्रमाणे आलेले ब्रास व खानपट्टा धारकांनी चंदाने भरलेली रक्कम यांचा ताळमेळ घेणे कमी भरायचे

विवरण पत्र

खाणपट्टाधारकाचे नाव :- नवनाथ शांताराम शेते

पत्ता :- मु. शेतेवाडी पो. आंबळे तालुका मावळ जिल्हा पुणे

खाणपट्ट्याचा सर्वे नंबर :- आंबळे गट नंबर १४१

खाणीचा पत्ता तालुका :- मु. पो. आंबळे तालुका मावळ जिल्हा पुणे

अनुक्रमांक	रॉयल्टी रक्कम भरलेली चलन व दिनांक	भरलेली रक्कम	रक्कम भरणा करता वेळचे रॉयल्टीची दर	त्यानुसार आलेले ब्रास
11	MH11018877202021M DT. 02.02.2021	10,00,000/-	400/-	2500
12	MH011156496202021M DT. 04.02.2021	10,00,000/-	400/-	2500
13	MH002517429202122M DT. 20.06.2021	500/-	400/-	1.25
14	MH002993479202122M DT. 30.06.2021	20,00,000	400/-	5000
	एकूण			

1. सोबत चलनाच्या प्रमाणपत्र प्रति (Self attested)
2. चल न भरताना चेक वापरला असल्यास त्याचा बँक विवरण पत्राची प्रत

सही



नाव :- नवनाथ शांताराम शेते

विवरणपत्र भरणाऱ्या खानपट्टाधारकांची स्वाक्षरी

तपासले प्रमाणित


तहसीलदार / खनिकर्म अधिकारी

वसुली प्रपत्र ९

मोजणी प्रमाणे आलेले ब्रास व खानपट्टा धारकांनी चंदाचे भरलेली रक्कम यांचा ताळमेळ घेणे कमी भरायचे
विवरण पत्र

खाणपट्टाधारकाचे नाव :- नवनाथ शांताराम शेते

पत्ता :- मु. शेतेवाडी पो. आंबळे तालुका मावळ जिल्हा पुणे

खाणपट्ट्याचा सर्वे नंबर :- आंबळे गट नंबर १४१

खाणीचा पत्ता तालुका :- मु. पो. आंबळे तालुका मावळ जिल्हा पुणे

अनुक्रमांक	रॉयल्टी रक्कम भरलेली चलन व दिनांक	भरलेली रक्कम	रक्कम भरणा करता वेळचे रॉयल्टीची दर	त्यानुसार आलेले ब्रास
1	MH014004672202223E DT. 19.01.2023	10,00,200/-	600/-	1667
2	MH016788922202223M DT. 15.03.2023	5,00,000/-	600/-	833.33
3	MH016870314202223E DT. 16.03.2023	2,00,000/-	600/-	333.33
	एकूण	1,13,01,200		26836.16

1. सोबत चलनाच्या प्रमाणपत्र प्रति (Self attested)
2. चल न भरताना चेक वापरला असल्यास त्याचा बँक विवरण पत्राची प्रत

सही



नाव :- नवनाथ शांताराम शेते

विवरणपत्र भरणाऱ्या खानपट्टाधारकांची स्वाक्षरी

तपासले प्रमाणित


सहायक जिल्हा अधिकारी

वसुली प्रपत्र 2

तहसीलदार कार्यालयाने त्यांचे स्तरावर (वसुली प्रपत्र -१) वरून भरावयाचा तक्ता

अनु क्रमांक	खाणपट्टाधारकाचे नाव व पत्ता	खाणीचा सर्वे नंबर	खाणपट्टा मोजणीचा दिनांक	मोजणी शीट नुसार उल्खनन (ब्रास)	रोयल्टी रक्कम भरलेली ऐकून ब्रास (प्रपत्रक १ वरून)	शिल्क ब्रास (५-६-७)	चालू दराप्रमाने (६००/-) येणारे ऐकून वसूल करावयाची रक्कम
१	२	३	४	५	६	७	८
1	नवनाथ शांताराम शेते	आंबळे गट नंबर १४१		२५४९१.४७	२६८३६.१६	-१३४४.६९	बाकी

1. सोबत चलनाच्या प्रमाणपत्र प्रति (Self attested)
2. चले न भरताना बँक वापरता असल्यास त्याचा बँक विवरण पत्राची प्रत

सही 

तपासले प्रमाणित

नाव :- नवनाथ शांताराम शेते

विवरणपत्र भरणाऱ्या खानपट्टाधारकांची स्वाक्षरी

तहसीलदार/ खनिकर्म अधिकारी

साहसि... मावल

- वाचा:- १) या कार्यालयाकडील मुळ आदेश क्र. खानिकर्म/एसआर/३५/२०१२, दि. १०/०८/२०१५
- २) श्री. संतोष वसंत घोलप, रा. आंबळे, ता. मावळ, जि. पुणे यांचा दिनांक ३१/०६/२०१७ रोजीचा खाणपट्टा नुतनीकरण करणे बाबतचा विनंती अर्ज.
- ३) महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम, २०१३
- ४) मा. प्रधान सचिव, पर्यावरण विभाग राज्यस्तरीय पर्यावरण आघात मुल्यांकन प्राधिकरण (SEIAA) यांचेकडील पत्र क्र. एस.ई.ऐ.सी./२०१३/सीआर/२०१९/टीसी-२, दि. २४/०९/२०१४.

जिल्हाधिकारी कार्यालय पुणे
खनिकर्म शाखा
क्र.खनिकर्म/एसआर/नु/४७/२०१७
पुणे, दिनांक :- २५/१०/२०१७



विषय :- खाणपट्टा नुतनीकरण परवानगी देणेबाबत.

मौजे आंबळे, ता. मावळ येथील जमिन गट नं. ११८
मधील क्षेत्र २ हे. ०५ आर
श्री. संतोष वसंत घोलप

आदेश

श्री. संतोष वसंत घोलप, रा. आंबळे, ता. मावळ, जि. पुणे यांना या कार्यालयाकडील आदेश क्र. खनिकर्म/एसआर/३५/२०१२, दि. १०/०८/२०१२ अन्वये मौजे आंबळे, मा. मावळ येथील जमिन गट नं. ११८ मधील २ हे. ०५ आर क्षेत्रामध्ये ५ वर्षे मुदतीकरीता खाणपट्टा मंजूर करणेत आलेला होता.

ज्याअर्थी श्री. संतोष वसंत घोलप यांनी दिनांक ३१/०६/२०१७ रोजी अर्ज देऊन सदर खनिपट्ट्याचे पुढील ५ वर्षे कालावधीसाठी नुतनीकरण करून मिळणेबाबत विनंती केलेली आहे.

श्री. संतोष वसंत घोलप यांनी खाणपट्टा क्षेत्रामध्ये गौणखनिज उत्खनन केलेल्या क्षेत्राची मोजमापे ETS मशिनद्वारे केलेली आहेत. खाणपट्टाधारक यांनी ७३८.८४० ब्रास गौण खनिज उत्खनन केलेले आहे. त्यानुसार अर्जदार यांनी आजपर्यंत ७५० ब्रासची रॉयल्टी शासन जमा केलेली आहे, म्हणजेच १२ ब्रासची आगाऊ रॉयल्टी शासन जमा केलेली आहे. तरी सदरचा खाणपट्टा नुतनीकरण करून देण्यास काहीही हरकत नाही.

त्याचप्रमाणे खाणपट्टाधारक यांना ११९४ ब्रास गौणखनिज उत्खनन करावयाचे आहे. त्याची प्रचलित दराप्रमाणे (सद्यस्थितीत रु. ४००/- ब्रास) होणारी रॉयल्टी ही ठोकबंद भांडे म्हणून शासन जमा करणेबाबतचे रु. २००/- च्या स्टॅम्पपेपरवर प्रतिज्ञापत्र सादर केलेले आहे. महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील नियम क्रमांक ३ ते ५७ च्या सर्व अटी/शर्ती बंधनकारक असलेबाबतचे प्रतिज्ञापत्र सादर केलेले आहे व पंजाब अँड सिंध बँक यांचेकडील ऐपत दाखला सादर केला आहे.

तसेच खाणपट्टाधारक यांनी पर्यावरण बाहेरकत व खाणकाम आराखडा सादर केलेला असल्याने, मी रमेश काळे, अप्पर जिल्हाधिकारी पुणे मला महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ अन्वये प्राप्त झालेल्या अधिकारानुसार सदर खनिपट्ट्याचे पुढील ५ वर्षे म्हणजेच दिनांक २९/०६/२०२२ अखेरच्या कालावधीकरीता नुतनीकरण मंजूर करित आहे.

अटी व शर्ती:-

- १) या कार्यालयाचा मूळ आदेश क्र.खनिकर्म/एसआर/३५/२०१२, दिनांक १०/०८/२०१२ तसेच महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील अटी व पर्यावरण विभागाच्या दिनांक २४/०१/२०१४ मधील सर्व अटी व शर्ती खाणपट्टाधारकास बंधनकारक राहतील.
- २) सदरच्या आदेशापासुन ६० दिवसाच्या आत खाणपट्ट्याचा करारनामा करुन घेणे बंधनकारक राहिल.
- ३) वरील १ व २ मधील कोणत्याही अटी व शर्तीचा भंग केल्यास मंजुर असलेला खाणपट्टा कोणत्याही प्रकारची नोटीस न देता रद्द करणेत येईल व खाणपट्टाधारक प्रचलित नियमानुसार कारवाईस पात्र राहिल.
- ४) मागणी क्षेत्राच्या खाणकाम आराखडयानुसार प्रतिवर्षी ११९४ ब्रास गौणखनिजाचे उत्खनन करण्याबाबत रु. २००/- चे किंमतीच्या स्टॅम्प पेपरवार दिलेल्या प्रतिज्ञापत्रनुसार टोकबंद भाडे शासन जमा करणे बंधनकारक राहिल.
- ५) कोणतीही पुर्वसुचना न देता खाणपट्टा परवाना रद्द करणेचे अधिकार राखुन ठेवणेत आले आहेत.
- ६) मा. राष्ट्रीय हरित लवाद, पश्चिम विभाग खंडपीठ, पुणे येथे पर्यावरणाविषयक तक्रारी होऊ नयेत म्हणुन खाणपट्टा आदेशातील अटी/शर्तीचे भंग होणार नाही याची दक्षता घ्यावी.

स्तर

(रमेश काळे)

अप्पर जिल्हाधिकारी, पुणे.

प्रति,

श्री. संतोष वसंत घोलप, रा. आंबळे, ता. मावळ, जि. पुणे.

प्रत:- तहसिलदार मावळ यांचेकडे माहीतीसाठी व योग्य त्या कार्यवाहीसाठी.

खाणपट्टाधारक आदेशातील अटी/शर्तीचे पालन करतात किंवा कसे ? तसेच मंजुर खाणपट्टा क्षेत्रातुन उत्खनन केल्या गौणखनिजाची रॉयल्टी त्या त्या वेळी असलेल्या दराप्रमाणे शासन जमा करतात किंवा कसे याबाबत संबंधित तलाठी व मंडल अधिकारी यांना शहानिशा करणेबाबत सुचना देण्यात याव्यात.

प्रत:- उपविभागीय अधिकारी मावळ-मुळशी, उपविभाग पुणे.



स्तर

(रमेश काळे)

अप्पर जिल्हाधिकारी, पुणे.

भूतकी कृति दौलत राजी



महाराष्ट्र शासन
जिल्हाधिकारी कार्यालय, पुणे
"बी" विंग चौथा मजला, पुणे
खनिकर्म शाखा

फोन नं.: ०२० २६९२४९३७

ईमेल:- miningpune123@gmail.com

क्र.खनिकर्म/कावि/ १७९८/२०२२

दिनांक ०२.०९.२०२२

प्रति,

मा.संचालक,

भूविज्ञान व खनिकर्म संचालनालय,
२७, खनिज भवन सिमेंट रोड, शिवाजीनगर, नागपूर-४४००९०

विषय:- खाणकाम आराखडा (Mining Plan) करुन मिळणेबाबत.

संदर्भ:- श्री.संतोष वसंत घोलप, मु.पो.आंबळे, ता.मावळ, जि.पुणे यांचा दिनांक २२.०६.२०२२ रोजीचा अर्ज.

महोदय,

उपरोक्त विषयाबात संदर्भिय अर्ज श्री.संतोष वसंत घोलप, मु.पो.आंबळे, ता.मावळ, जि.पुणे यांनी या कार्यालयास अर्ज दाखल करुन मौजे आंबळे, ता.मावळ, जि.पुणे येथील जमीन ग.नं.१९८ क्षेत्र ०१ हे.०० आर या मिळकती मध्ये नव्याने खाणपट्टा मिळणेबाबत अर्ज केलेला आहे.

अर्जदार यांचे विनंतीनुसार नव्याने खाणपट्टा मंजूर करण्यापुर्वी खाणकाम आराखडा (Mining Plan) आवश्यकता आहे. तरी अर्जदार यांचे विनंतीनुसार खाणकाम आराखडा (Mining Plan) करावयाचा असल्याने कृपया आपले कार्यालयाकडून खाणकाम आराखडा तयार करुन त्यास मान्यता देण्यात यावी अशी विनंती अर्जदार यांनी केलेली आहे.

प्रस्तुत अर्जदार अर्जदार श्री.संतोष वसंत घोलप यांचे अर्जाची छायांकित प्रत या सोबत जोडलेली असून अर्जदार यांचे विनंतीनुसार नियमाप्रमाणे खाणकाम आराखडा (Mining Plan) तयार करुन त्यास मान्यता देणेस विनंती आहे.

आपला विश्वासू,

(संजय म. बामणे)

जिल्हा खनिकर्म अधिकारी
जिल्हाधिकारी कार्यालय, पुणे

सोबत- अर्जदार यांचा अर्ज जोडला असे.

प्रत :- श्री.संतोष वसंत घोलप, मु.पो.आंबळे, ता.मावळ, जि.पुणे

प्रस्तुत आपणांस कळविणेत येते की, आपला अर्ज वर नमूद कार्यालयाकडे पाठविणेत आलेला आहे-तरी कृपया आपण यापुढे त्यांचे कार्यालयाशी संपर्क साधावा.

नमुना - ग
(नियम ११ (३) पहा)
खाणपट्टा भाडेपट्ट्याचे नुतनीकरणासाठी अर्ज

दिनांक: २०/०६/२०२२

प्रति,

मा. जिल्हाधिकारी सा. पुणे
(खनिकर्म शाखा)



विषय:- खाणपट्टा भाडेपट्ट्याचे नुतनीकरणासाठी अर्ज

महोदय,

मी / आम्ही पुढील नियमान्वये माझ्या / आमच्या खाणकाम भाडेपट्ट्याचे नुतनीकरण करण्यासाठी विनंती करीत आहे / आहोत.

अ.क्र.	तपशिल	पुर्तता
१	अर्जदाराचे पुर्ण नांव	संतोष वसंत धोलप
२	अर्जदाराचा स्थानिक व कायमस्वरूपी पुर्ण पत्ता (अनिवार्य)	आंबळे, पोस्ट आंबळे तालुका मावळ जि. पुणे महाराष्ट्र
३	दुरध्वनी क्र. / मोबाईल क्र. (अनिवार्य)	९८८१३३०१५
४	ई मेल आयडी (अनिवार्य)	Santdeep1114@gmail.com
५	अर्जदाराचा व्यवसाय किंवा व्यवसायाचे स्वरूप	खात काम व खनिज अर्ज
६	राष्ट्रीयत्व	भारतीय
७	खाणपट्टा भाडेपट्ट्याचे नुतनीकरण करण्याचे आहे त्या खाणपट्ट्याच्या क्षेत्राचा तपशिल	मुळ आदेश क्र. खनिकर्म/एसआर/४७/२०, १७ दिनांक - २५/१०/२०१७
८	अ) खाणपट्टा भाडेपट्ट्याचे नुतनीकरणासाठी मागणी केलेल्या गावाचे नांव (पिनकोडसह)	आंबळे ५१०५०७
	ब) खाणपट्टा भाडेपट्ट्याचे नुतनीकरणासाठी मागणी केलेल्या तालुक्याचे नांव	मावळ
	क) खाणपट्टा भाडेपट्ट्याचे नुतनीकरणासाठी मागणी केलेल्या जमिनीचा स.नं./ ग.नं.	गट नं. ११८
	ड) खाणपट्टा भाडेपट्ट्याचे नुतनीकरणासाठी मागणी केलेल्या	गट नं. ११८ मधील १६ ०९३५

७. गौणखनिज उत्खनन आराखडा- Mining Plan ✓
८. पर्यावरण नाहरकत दाखला
९. नगररचना आणि मुल्यनिर्धारण विभागाकडील झोन दाखला
१०. जर जमिन मालक दुसरे असतील तर त्यांचे रजिस्टर लिज डिड अॅग्रीमेंट जोडणे आवश्यक.
११. मागणी क्षेत्रामध्ये कोणत्याही न्यायालयात दावा अगर वाद नाही तसेच सदर क्षेत्र भुसंपादनासाठी आरक्षित नसलेबाबत १००/- रुपये किंमतीचे स्टॅम्प पेपरवर प्रलिज्ञापत्र
१२. प्रश्नाधिन जमिन भुसंपादनात येत नसलेबाबत संबंधित तलाठी यांचा दाखला
१३. तहसिलदार यांनी दिलेला ऐपतदार दाखला किंवा राष्ट्रीयकृत बँकेकडील ऐपतदार दाखला
१४. ETS मशीद्वारे मोजणी केलेले मोजणी शिट जोडणे आवश्यक
१५. रुपये १००/- किंमतीचे ४ स्टॅम्पपेपर (पर्यावरण आणि टोकबंद)
१६. अर्जदाराचा दर्जा - अर्जदार खाजगी व्यक्ती / खाजगी कंपनी असेल तर नोंदणीचे ठिकाण, नोंदणी क्रमांक व दिनांक, सर्व सदस्यांचे राष्ट्रीयत्व (कागदपत्रांची साक्षांकित प्रत जोडावी)
१७. भागीदार संस्था किंवा संघ असल्यास भागीदार संस्थेच्या सर्व भागीदारांचे किंवा संघाच्या सदस्यांचे राष्ट्रीयत्व (कागदपत्रांची साक्षांकित प्रत जोडावी)
१८. अर्जदार यांचे पतदारी प्रमाणपत्र / बँक हमी (बँक गॅरंटी) आवश्यक
१९. अ) पॅन (PAN) कार्ड ची पत्र ब) टीन (TIN) कार्ड ची पत्र क) मागील वर्षाचे प्राप्तीकर विवरणपत्र सर्व छायांकित प्रती जोडणे आवश्यक
२०. मागणी क्षेत्राचे फोटो.
२१. तहसिलदार यांचे ताळमेळ पत्रक (मोजाणी नकाशा नुसार येणाऱ्या ब्रास प्रमाणे रक्कम भरले बाबत चे ताळमेळ पत्रक)
२२. मुळ आदेशाची छायांकित प्रत.
२३. पूर्वी चलनाने भरलेल्या रॉयल्टी बाबत तक्ता (विवरण पत्र - १) मध्ये सादर करावे. त्याबाबत तहसिलदार यांनी प्रमाणित केलेल्या प्रती.
२४. क्षेत्र १ (एक) हेक्टर प्रमाणे सक्षम अधिकारी यांचेकडील ऐपतदार (SOLENCY) प्रमाणपत्र.

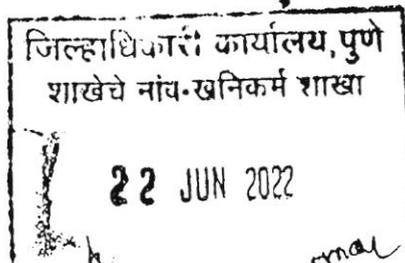
मी / आम्ही येथे असे घोषित करतो कि, वर सर केलेला संपुर्ण तपशिल बरोबर आहे आणि मी / आम्ही भाडेपट्ट्याचे नुतनीकरण मंजूर करण्यापुर्वी आपणास आवश्यक असेल त्याप्रमाणे अचुक नकाशासह कोणताही अन्य तपशिल सादर करण्यास तयार आहे / आहेत.

(टिप: उपरोक्त नमुद कागदपत्रे अपुर्ण असतील तर सदरचा अर्ज निकाली काढणेत येईल याची नोंद घ्यावी.)

आपला विश्वासु

ठिकाण:- पुणे

दिनांक:- / /२०२२



संपूर्ण नाव:-

(अर्जदाराची स्वाक्षरी)

संतोष वसंत घोले

- Ref.:**1) Main order No. M/SR/35/16 dated 10.08.2015 of our office.
- 2) Request application to renew mining lease dated 31.06.2017 of Mr. Santosh Vasant Gholap, Ambale, Tal. Maval, Dist. Pune.
- 3) Maharashtra mining digging development and regulation rules, 2013.
- 4) Letter No. SEAC/2013/Cr/201A/Tc2 Dated 24.01.2014 OF - Honourable Principal Secretary, Environment Department, State Environment Incidents Assessments Authority, SEIAA.

Collector office, Pune,
Mining department,
No. M/SR/R/47/2019
Pune, Dated 25.10.2019.

Sub.:- Permission to renew mining deed.

G. No. 118, Amble, Taluka Maval
admeasured 2 H. 05 R.

Mr. Santosh Vasant Gholap.

Order

Our office has passed mining belt for 05 years
for G. No. 118/2, Amble, Taluka Maval admeasured

2H. 05R under order No. M/SR/35/2012 dated 10.08.2012 for Mr. Santosh Vasant Gholap, Ambale, Tal. Maval, Dist. Pune.

Whereas, Mr. Santosh Vasant Gholap has requested to renew said mining deed for further period under application dated 31.06.2017.

Property digged the mining that mining property by Mr. Santosh Vasant Gholap is assessed with ETS machine and applicant has deposited royalty for 738.840 brass as on today. Accordingly applicant has deposited royalty with government for 750 brass till today. Means royalty deposited in advance with government for 12 brass. Hence no objection is there to renew said mining license.

And mining holder want to dig 1194 brass mining, affidavit is submitted on stamp paper of Rs. 200/- to deposit royalty at Rs. 400/- per brass at present rate with government as its approximate

rent, affidavit is submitted binding all terms, conditions of rule no. 3 to 57 of Maharashtra Mining, Digging, Development and Regulations Rules 2013 and has submitted solvency certificate of Punjab and Sindh Bank.

And, I Ramesh Kale, Upper Collector, Pune to renew the said mining deed as on 29.06.2022 for next five years from date of terminating it earlier order as authorized me under Maharashtra Mining, Digging, Development and Regulations Rules 2013, since mining holder has submitted environmental no objection and mining plan.

Terms and conditions :-

- 1) All terms and conditions are binding for binding holder under main order no. M/SR/35/2012, dated 10.08.2012 of our office and Maharashtra Mining, Digging, Development

and Regulations Rules 2013 and letter of environmental department dated 24.01.2014.

- 2) Mining lease is binding to execute in 60 days from this order.
- 3) Mining passed shall be terminated without serving any kind of notice if any of the above terms and condition of 1 and 2 is violated and mining holder is entitled for action under present rules.
- 4) Rent prescribed is binding to deposit with government under affidavit submitted on stamp paper of Rs. 200/- to dig yearly 1003 brass mining under mining plan of property demanded.
- 5) Right is reserved to terminated mining license without serving any prior notice.
- 6) To be careful not to violate terms, conditions under mining order not to get complaint

regarding environment at Hon'ble National
Green Tribunal, West Zone Bench, pune.

Sd/-

25.10.

(Ramesh Kale)

Upper Collector Pune.

To,

Mr. Santosh Vasant Gholap, Ambale, Tal. Maval,
Dist. Pune.

Copy to :-

- 1) Tahsil Maval, for information and proper action.
- 2) Sub Divisional Officer, Mawal, Mulshi, Sub
Division Mawal.

Sd/-

25.10.

(Ramesh Kale)

Upper Collector Pune

To instruct the concerned talathi and ward officer to
confirm whether deposited royalty with government
at the then applicable rate for mining digged at

mining belt passed. And whether following terms and conditions under order by mining deed holder.

Sd/-

25.10.

(Ramesh Kale)

Upper Collector Pune

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, PUNE**

Phone - (020) - 25811627
Fax - (020) - 25811029
Email : ropune@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



3rd Floor, "Jog Center"
Wakdevadi Mumbai-Pune Road,
Pune - 411 003.

Orange/S.S.I.

Date: 20/01/2020

Consent No: RO-PUNE/CONSENT/ 2001001423

Consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

CONSENT is hereby granted to

M/s SANTDEEP STONE CRUSHER
GAT NO. 118 AT AMBALE.
TAL-MAVAL DIST-PUNE

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 30.04.2023.
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1.	STONE METAL	600.00	Brass/M
2.	STONE DUST	300.00	Brass/M

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed NIL.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.5 M³.
- (iii) Trade Effluent : --- NA ---
- (iv) Trade Effluent Disposal: --- NA ---
- (v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1)	Suspended Solids	Not to exceed	100	mg/l.
(2)	BOD 3 days 27° C.	Not to exceed	30	mg/l.

MPCB CONSENT UAN NO 0000066667



Page 1 of 5

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
-----NA-----					

(viii) **Other Conditions:**

- 1) Industry should monitor effluent quality regularly.
- 2) Industry shall develop green belt of local species in 1/3rd of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	1.50 CMD
(ii) Industrial Processing	...	0.00 CMD
(iii) Industrial Sprinkling	...	1.00 CMD
(iv) Agriculture / Gardening	...	0.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT:**

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment:

- 1) Conveyor belt shall be covered to avoid dust emissions.
- 2) You shall provide Wind breaking walls.
- 3) Dust Suppression system & sprinkling arrangement shall be provided to all sources of dust emission.
- 4) You shall develop a green belt along the periphery of unit.
- 5) You shall construct metalled roads within premises.
- 6) You shall follow regular cleaning & wetting of the ground within Premises.

b. Standards for Emissions of Air Pollutants:

- (i) SPM/TPM Not to exceed The SPM measured between 3 to 10 Mtrs, from any process equipment of a stone crushing unit shall not Exceed 600 micrograms/Nm³
- (ii) SO₂ Not to exceed --- Kg/day

6. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
--NA--			

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1.	DG Set	2.50 above the roof

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

- (v) **Other Conditions:**

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality Regularly.

7. CONDITIONS UNDER HAZARDOUS AND OTHER WASTE (MANAGEMENT & TRANSBOUNDRY MOVEMENT) RULES, 2016:

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type of Waste	Quantity	UOM	Disposal
--NA--				

- (ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous and Other Waste (M&TM) Rules, 2016.
 - a. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process

without permission of the Board and other statutory organization as require under the law.

- b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
- c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (M&TM) Rules, 2016.

8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non-hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

9. This is issued without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
10. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
11. Industry shall obtain NOC from Central Ground Water Authority within 3 months, in case of ground water extraction for the activity.
12. Industry shall submit Bank Guarantee of Rs 25000 valid till 30.06.2023, within 15 days, in favour of Regional Officer Pune, towards compliance of consent conditions.
12. The Capital investment of the industry is Rs 259.33 Lakh.

For AND ON BEHALF OF M.P.C. BOARD



J.S. Salunkhe
(J. S. Salunkhe)
Regional Officer, Pune

To,
M/s SANTDEEP STONE CRUSHER
GAT NO. 118 AT AMBALE.
TAL-MAVAL DIST-PUNE

Copy to:

- 1) Sub-Regional Officer, MPCB, P - I / P - II / P.C. / Satara / Solapur.
- 2) Chief Accounts Officer, MPCB, Mumbai

Received Consent fee of-

Sr. No.	Amount (Rs.)	Transaction No.	Date
I.	45600.00	RTGS-5448406	14.11.2019

Government of Maharashtra

SEAC-2013/CR.201 A/TC-2
 Environment department,
 Room No. 217, 2nd floor,
 Mantralaya Annexe,
 Mumbai 400 032
 Date: 24th January, 2014

To,
 Collector, Pune
 Office of the Collector,
 Pune.

Subject: Environmental clearance for Stone quarry proposals.

Sir,

This has reference to the communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 71st meeting and SEIAA in its 61st & 64th meeting.

2. It is noted that the proposal is for grant of Environmental Clearance for stone quarries having area of each quarry less than 5 hectares. MoEF vide OM dated 18th May 2012, in reference to Hon Supreme Court Order in the matter of Deepak Kumar Vs State of Haryana & others clarified that projects of minor minerals with lease area less than 5 ha would be treated as category 'B' as defined in EIA Notification 2006 and will be considered by the respective SEIAA.

MoEF in its said OM also further quoted Hon. Supreme Court Order that "All the same, liberty is granted to the applicants before us to approach Ministry of Environment and Forest for permission to carry on mining below 5 ha and in the event of which Ministry will dispose of all the applications within ten days from the date of receipt of the applications in accordance with law". Accordingly SEAC considered the project under screening category 1(a) B2 as per EIA Notification 2006.

The proposal under consideration recommended by SEAC before the MoEF Notification dated 9 September 2013.

SEAC in its 71st meeting decided to recommend only such proposals out of 500 proposals which address the concern subject to conditions specified below. SEIAA, taking into account the extreme urgency expressed by the DMO and recommendation of the SEIAA and also considering MoEF OMs issued related to ESA, decided to grant only 300 proposals submitted by DMO during the meeting as below

Sr.No	Name of the Village	Taluka	Survey No.	Name of the lease/Proposed lease	Area (in Hectare)
1	Autade Handewadi	Haveli	66/3	Sachin Subhash Ghule	1.05
2	Dhayari	Haveli	61/3	Balasaheb Damodar Pokale	2.33

3	Vadachiwadi	Haveli	26	M/s.Sonai Stone Crusher	2.00
4	Nandoshi	Haveli	4	Chabu Baburao Ranwade	2.20
5	Nandoshi	Haveli	4	Nandkumar Gopalrao Kulkarni	2.74
6	Lonikand	Haveli	496B/1	M/s.RMC Readymix India	4.09
7	Bhilarewadi	Haveli	14/1 & 2	Kashinath Yashwant Kashid	2.00
8	Mangadewadi	Haveli	3/4/1, 3/5/1	M/s.Kedareshwar Stone Co	1.04
9	Mangadewadi	Haveli	3/4/1	Chandrkanth T.Mangade	1.03
10	Mangadewadi	Haveli	3/3	Sunil Bhagwan Mangade	1.04
11	Mangadewadi	Haveli	19/6, 19/7A, 19/7B, 19/9, 19/11, 19/12, 18/1B, 1B	Tulshiram Sitaram Mahajan	4.96
12	Ambegaon Khurd	Haveli	56/2, 57/1	Tulshiram Sitaram Mahajan	2.94
13	Ambegaon Khurd	Haveli	57, 56/1	Sameer Arvind Pimpale	4.56
14	Ambegaon Khurd	Haveli	53/1, 53/2	Shankar P.Thakar	2.00
15	Ambegaon Khurd	Haveli	53/2	Laxman Sadhu Tathe	1.02
16	Ambegaon Khurd	Haveli	53/1	Shreepal Harichandara Oswal	1.02
17	Mangrul	Maval	212	M/s.Kakade Stone Crusher	2.00
18	Mangrul	Maval	212	Ranjeet Ramdas Kakade	2.00
19	Mangrul	Maval	216, 221	M/s.Kakade Stone Crusher	4.90
20	Mangrul	Maval	224, 225	M/s.Kakade Stone Crusher	4.95
21	Mangrul	Maval	37, 38	M/s.Kakade Stone Crusher	4.95
22	Mangrul	Maval	170	Sadadhiv Dattatray Pawar	3.00
23	Mangrul	Maval	144	Satish Babanrao Kalwade	4.00
24	Pawalewadi	Maval	3	Navanath Babanrao Koyate	3.00
25	Amble	Maval	110/2	M/s. Namrata Stone Crusher	2.07
26	Amble	Maval	158, 121	M/s. Sai Stone Crusher	4.95
27	Amble	Maval	145, 149, 150/1, 150/2, 153/1, 153/2, 151	M/s.Sunny Industries (NSP Stone Crusher)	4.95

28	Amble	Maval	125	Sarika Sunil Shelke	3.57
29	Amble	Maval	136/1/2/3	Sunil Shankarrao Shelke	4.00
30	Amble	Maval	120/2	M/s. Namrata Stone Crusher	1.80
31	Amble	Maval	118	M/s. Namrata Stone Crusher	2.83
32	Amble	Maval	116	Vikram Balasaheb Kakade	4.95
33	Amble	Maval	121	Sagar Shivajirao Pawar	3.64
34	Amble	Maval	118	Santosh Vasant Gholap	2.05
35	Avasair Budruk	Ambegao n	87/2	Chandrakant Gulabrao Raskar	4.00
36	Avasair Budruk	Ambegao n	87/2	Rajendra Gulabrao Raskar	4.00
37	Shirdale	Ambegao n	142	Kishan G.Bhansali	2.08
38	Phalkewadi	Ambegao n	63/1	Kishor H.Kale	1.54
39	Vafgaon	Khed	197	Pratik Hajare	2.48
40	Vafgaon	Khed	192	Manohar Hajare	3.71
41	Lavarde	Mulshi	24, 25	M/s. Samarth Persist	2.00
42	Bhandgaon	Daund	428	M/s.Yugandhara Stone Crusher	1.05
43	Hinganigada	Daund	130	Rajendra Vishnu Ugale	4.00
44	Girim	Daund	725/1, 736	M/s.IJM (India) Infrastructre Ltd.	1.02
45	Khor	Daund	1105, 1006	Shakil Hamid Shaikh	2.00
46	Moi	Khed	511	Sopan Dondipa Karpe	1.01
47	Moi	Khed	630	Sopan Satu Sapore	1.02
48	Moi	Khed	502	Gulab Dattu Karpe	1.01
49	Kuruli	Khed	315	Anil Dnyanoba Bagde	1.01
50	Moi	Khed	570/3	Balasaheb Kisan Gavari	1.03
51	Moi	Khed	521	Anis Bashabhai Pathan	1.04
52	Moi	Khed	441	Bajirao Mahadu Karpe	1.05
53	Moi	Khed	519	Ramdas Shipati Yelwande	1.01
54	Moi	Khed	629	Bhagwan Raghu Sakore	1.02
55	Moi	Khed	517	Dashrath Kondiba Karpe	1.02
56	Moi	Khed	575	Dhamaji Pandharinath Gavari	1.03
57	Moi	Khed	484	Tukaram Nathu Gavari	1.02
58	Moi	Khed	571	Tukaram Vishnu Gavari	1.06
59	Moi	Khed	508	Tanaji Nana Karpe	1.04

60	Moi	Khed	473	Suresh Damu Karpe	1.03
61	Moi	Khed	511	Sopan Kondipa Karpe	1.06
62	Kelgaon	Khed	214	Maruti Rambhau Mugase	1.06
63	Koregaon	Khed	112	Anup Ramesh Bothara	1.04
64	Jayedwadi	Khed	58/2	Ramchandra B.Jadhav, Rajendra Kisan Rokade	1.97
65	Karanjvihire	Khed	86	Ramchandra Damodar Kad	4.00
66	Kadus	Khed	2714	Manik Shivaji Kadam	1.07
67	Moi	Khed	571	Shivaji Kondiba Sonavane	1.03
68	Karegaon	Shirur	33/4	Vilas Madhavrao Navale	1.02
69	Sharadwadi	Shirur	2052/2	Dattatray D.Sarode	1.89
70	Gardelwadi	Shirur	2355/2	Dhirendra Madhukar Temgire	2.00
71	Kardelwadi	Shirur	2302/3, 2692/2	Madhukar Haribhau Temgire	2.79
72	Thapmala	Shirur	1124/5	Mira S. Kouthale	1.02
73	Karegaon	Shirur	676	Madhukar Haribhau Temgire	1.41
74	Annapur	Shirur	2365	Vijay Dattu Lande	4.00
75	Shirur	Shirur	1125/1/2	Somnath Shankar Ghawate	2.84
76	Sonesangavi	Shirur	845	Urmila Rajaram Dherenge	2.00
77	Tardobachiwadi	Shirur	821/1	Vithalrao Laxman Gore	1.63
78	Kardelwadi	Shirur	2355/1	Prabhavati Hansraj Halapani	1.05
79	Annapur	Shirur	2365	Rajesh Dattu Lande	4.00
80	Kardelwadi	Shirur	2364/1	Dattatray Ganpat Lande	3.06
81	Shirur	Shirur	1828	Ravindra Dadabhau Kardile	1.06
82	Pashan Mala	Shirur	1154	Namdeo Dhondiba Ghavte	2.84
83	Sonesangavi	Shirur	291	Dattatray Trimbak Kadam	1.03
84	Dhoksangavi	Shirur	828	Pandharinath Thamaji Malgunde	1.04
85	Karegaon	Shirur	39/2	Sandesh Krishnaji Kohkade	1.04
86	Uralgaon	Shirur	511	Sunita Sudhakar Kadam	1.06
87	Malthan	Shirur	63	Chandar Abu Pachange	2.07
88	Bhavdi	Haveli	84	Pramod Babanrao Kande	2.00
89	Lonikand	Haveli	557	Navanath Bajirao Kand	2.40
90	Lonikand	Haveli	611	Rupali Shankar Bhumkar	2.43
91	Jambhulwadi	Haveli	75/2/1/1	Shivaji Suresh Jambale	1.21

92	Ambegaon	Haveli	79/1	Shivaji Raghunath Fengase	1.94
93	Dhayari	Haveli	89/9	Shivaji Dattatray Chakankar	2.16
94	Yevlewadi	Haveli	14/1/2	Shirish Rupchand Dharmawat	1.03
95	Lonikand	Haveli	603	Shantaram Sadashiv Sakore	1.31
96	Lonikand	Haveli	554/1	Satav M.Pandit	1.56
97	Lonikand	Haveli	600	Avinash Pandurang Sakore	2.00
98	Lonikand	Haveli	590	Maruti Ramchandra Bhumkar	4.35
99	Lonikand	Haveli	564	Bapusaheb G.Kand	2.00
100	Lonikand	Haveli	601	Chetan Dattatray Sasane	2.80
101	Lonikand	Haveli	585	Chetan Dattatray Sasane	2.33
102	Lonikand	Haveli	604	Chetan Dattatray Sasane	3.53
103	Lonikand	Haveli	590	Dattatray R.Bhumkar	2.00
104	Lonikand	Haveli	592	Dnyaneshwar Dattatray Shinde	1.00
105	Lonikand	Haveli	583, 584, 586, 591	Ghule & Bhapkar Stone Crusher Partner Ganesh Bhapkar	2.94
106	Lonikand	Haveli	583	Goraksha Eknath Shinde	1.89
107	Lonikand	Haveli	598	Genubhau Dhondubhau Sakore	2.08
108	Lonikand	Haveli	567 to 573	Mallikarjun Vasantrao Patil	4.00
109	Lonikand	Haveli	556	Pradip Vidhyadhar Kand	2.00
110	Lonikand	Haveli	593	Namdev Shivram Katake	2.00
111	Lonikand	Haveli	600	Santosh D.Sakore	3.00
112	Lonikand	Haveli	586	Sadashiv Baburao Zurunge	2.00
113	Lonikand	Haveli	400, 402	Reshma Nilesh Raut	2.00
114	Lonikand	Haveli	556	Balasaheb Rajaram Kand	2.00
115	Bhavdi	Haveli	174	Dattatray Nilaram Tambe	2.00
116	Bhavdi	Haveli	251/3/4/5	Mulchand B.Tyagi	1.60
117	Bhavdi	Haveli	67	Nita Pandurang Magar	2.00
118	Bhavdi	Haveli	70	Sunil Bhide	3.50
119	Walti	Haveli	366	Rajendra Paman Gunjal	1.05
120	Mangadewadi	Haveli	19/6	Nilesh Pandit Mangade	1.10
121	Charoli	Haveli	60/10	Vilas Nathu Kakade	1.07
122	Walti	Haveli	368, 369	Jyoti Chandrakant Gunjal/ Lata Rajendra Gunjal	4.00

123	Dhayari	Haveli	36/1	Balasaheb Yashwant Dangat	2.00
124	Naigaon	Haveli	425	Appasaheb Ramchandra Kale	2.00
125	Yevlewadi	Haveli	14/3/1	Anand Dyanoba Kamthe	1.01
126	Dhayari	Haveli	80/4/3	Sanjiv Rajaram Kusalkar	3.00
127	Bhavdi	Haveli	157/A	Sanjay Dattatray Dabhade	1.05
128	Yevlewadi	Haveli	26/B	Sadashiv Govind Darekar	1.04
129	Bhavdi	Haveli	71	Sachin Gulabrao Deshmukh	3.00
130	Outade Handewadi	Haveli	67/5/2	Rohidas Raghunath Ghule	2.00
131	Ambegaon	Haveli	53/2	Ratnaprabha Mate	1.04
132	Bhavdi	Haveli	157/A	Ramdas Dattatray Dabhade	1.60
133	Bhavdi	Haveli	79	Ramchandra Raghu Tambe	1.60
134	Yevlewadi	Haveli	39/2/1	Somnath Suresh Dhandekar	1.06
135	Bhavdi	Haveli	202	Vivek Laxmanrao Deglurkar	1.07
136	Bhavdi	Haveli	208	Vithal Laxman Tambe	2.00
137	Lonikand	Haveli	576/1, 578, 579	Vilaskumar Palresha	4.00
138	Sasthe	Haveli	47	Vilas Dinkar Bhosale	2.02
139	Lonikand	Haveli	561/1, 562/2	Vijay Vithal Jadhav	2.00
140	Lonikand	Haveli	567, 569, 576	Ujwala Vilas Palresha	4.00
141	Bhavdi	Haveli	248	Tatyabhau Sakharam Tambe	2.40
142	Charoli	Haveli	34	Tanaji Govind Chaudhari	1.08
143	Lonikand	Haveli	496B	Surekha Ramchandra Jagtap	2.00
144	Lonikand	Haveli	585	Suhas Arun Dhamdhare	2.33
145	Bhavdi	Haveli	213	Subhadra Devram Tambe	1.53
146	Lonikand	Haveli	577, 578, 579	Suryakant Sandipan More	4.00
147	Bhavdi	Haveli	69	Sitaram Bhausaheb Fulsundar	2.61
148	Bhavdi	Haveli	201, 202	Sidharth Subhash Bhayani	4.00
149	Lonikand	Haveli	595	Shubhada Vivek Reddy	3.16
150	Dhayari	Haveli	67/4/3	Shivajirao Vithalrao Dhankawade	1.60

151	Gauddara	Haveli	314	Somnath Suresh Dhandekar	1.60
152	Charoli	Haveli	76/2	Ashok Dnyanoba Khandave	1.60
153	Charoli	Haveli	76/1	Balkrishna Dnyanoba Khandve	1.20
154	Charoli	Haveli	76/5	Rekha Balkrushana Khandave	1.53
155	Ambegaon Khurd	Haveli	75/2/1, 75/1/1/1, 75/2/2/2	Samarth Stone Company	1.91
156	Bhavdi	Haveli	209	Umesh Ruliram Bansal (Agrawal)	1.06
157	Lonikand	Haveli	120	Kiran Kand	2.00
158	Lonikand	Haveli	581	Sangita Subhash Parathe	1.02
159	Lonikand	Haveli	555	Kiran Bajirao Zurunge	2.00
160	Khamgaon	Junnar	51	Jitendra Bhikulal Javeri	1.02
161	Kuran	Junnar	423	Gajanan Haribhau Tamboli	1.01
162	Otur	Junnar	112	Dilip Maruti Dumbare	1.20
163	Pimpalgaon Sidhanath	Junnar	72/3	Sitaram Maruti Chaugule	1.01
164	Pimpalgaon	Junnar	58/2	Kalpana Vilas Wabale	1.79
165	Mandarne	Junnar	241	Kalpana Kailash Mahakal	2.00
166	Shiroli	Junnar	122/7, 121/2	Firojkhan M.Pathan	1.08
167	Manikdoh	Junnar	67/1	Dipak Shantaram Shevale	1.06
168	Pimpalgaon	Junnar	72/2	D.G.Balhekar and Company	2.86
169	Buchakewadi	Junnar	174	Dattu Dhondu Pawar	1.04
170	Godre	Junnar	361	Avinash Chandrakant Wabale	1.20
171	Keli	Junnar	319	Arun Mahatarba Kabadi	2.00
172	Chandkhed	Maval	389	Mahesh Jalindar Alhat	2.00
173	Amble	Maval	117/1/1, 117/1/2	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	1.01
174	Amble	Maval	118	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	3.27
175	Bhalgudi	Mulshi	1100, 1101, 1094, 1091, 1093, 1097, 1099	Shankar T.Jambulkar	3.17

176	Mugaon	Mulshi	51/1	Lawasa Corporation Ltd.	4.05
177	Koloshi	Mulshi	1/1	Lawasa Corporation Ltd.	3
178	Chimali	Khed	250	Arjun Tukaram Jadhav	1.29
179	Moi	Khed	645	Sandesh Dattatray Gite	1.05
180	Pimpri	Khed	349	Sanjay Bajirao Vahile	1
181	Moi	Khed	455	Baban Bajirao Gawari	1.04
182	Moi	Khed	484	Shantaram Dattooba Gawari	1.15
183	Moi	Khed	442	Swapnil G.Karpe	1.08
184	Moi	Khed	570	Vijay Bajirao Gavari	1.04
185	Chas	Khed	334	Umesh N.Dhamale	1.21
186	Dhoksangavi	Shirur	839	Chandar Abu Pachange	1.75
187	Balarwadi	Junnar	857	Mohit Sudam Dhamale	2.40
188	Kolwadi	Junnar	432	Suraj C.Thorat	1.33
189	Muthe	Mulshi	316/4	Raju Appa Chavan	3.00
190	Pahaddar	Ambegao n	156	Santosh Arjundas Daryanani	1.00
191	Pargaon	Ambegao n	1538	Firojkhan Jaindukhan Pathan	1.00
192	Mordewadi	Ambegao n	33/9, 32/7, 35/12	Raghvendra Vitthal Chimbalkar	2.00
193	Nightowadi	Ambegao n	92/14	Yeshwant Bapuji Kale	1.03
194	Bharatgaon	Daund	346 742 743	Yogesh Bhausahab Kanchan	2.00
195	Bhilarewadi	Baramati	91	Deepak Narayan Mokashe	1.00
196	Khamgalwadi	Baramati	46	Harichandra Khatri, Atur V.Khatri, Kartik V.Khatri	2.00
197	Karhawagaj	Baramati	392, 393	Ujwala Vijay Solaskar	1.02
198	Malegaon	Baramati	594	Sachin Ganpatrao Taware	1.45
199	Bhilarewadi Karavagaj	Baramati	69/392	Dilip Parshuram Jagtap	3.21
200	Khamgalwadi	Baramati	49	Kashinath Abasaheb Kokare	1.04
201	Wadachiwadi	Haveli	9/1	Dattu Ganpat Lokhande	1.20
202	Lonikand	Haveli	606	Rajaram M.Sakore, Arun Chaudhari	1.01
203	Bhavdi	Haveli	209	Madanmohan Agrawal	1.92
204	Bhavdi	Haveli	177/1	Popat J.Tambe	2.00
205	Bhavdi	Haveli	71	Rajesh M.Yadav and other 3	4.90
206	Bhavdi	Haveli	200	Sadanand J.Gaikwad	2.00

207	Lonikand	Haveli	583	Shivaji Sonba Shinde	1.94
208	Lonikand	Haveli	513, 514	Milind Sopanrao Bhosale	2.00
209	Lonikand	Haveli	579	Sudhakar Dattatray More	2.00
210	Bhavdi	Haveli	190, 191, 204, 205	Sudhir S.Chougule	4.80
211	Lonikand	Haveli	596	Amar Jaysing Tupe	1.08
212	Bhavdi	Haveli	223	Yashwant Shivarkar	1.08
213	Lonikand	Haveli	555	Yogesh Dnyaneshwar Dalvi	2.00
214	Fulgaon	Haveli	198	Siddh Ganesh Stone Crusher	1.60
215	Bhavdi	Haveli	200	Sanjay Babanrao Paygude	1.20
216	Lonikand	Haveli	582	Mahesh Vitthalrao Shinde	1.08
217	Fulgaon	Haveli	194	Sampat Mahadu Sakore	1.61
218	Yevlewadi	Haveli	39	Jalindar Ramdas Dhandekar	1.04
219	Yevlewadi	Haveli	31/8/12	Najir Gulab Inamdar	1.03
220	Bhavdi	Haveli	169	Anish Ashok Kalbhor	1.08
221	Wagholi	Haveli	111/145	Dyanoba Babanrao Deshmukh	2.06
222	Wagholi	Haveli	154/2	Vijay Singh Jadhav	1.02
223	Bhavdi	Haveli	358/2	Kishor Rajaram Vitkar	1.08
224	Bhavdi	Haveli	191, 204	Manoj Laxman Mane	2.08
225	Wadebolhai	Haveli	115	Nanasaheb D.Paygude	1.08
226	Walti	Haveli	368	Prakash Jayvant Kunjir	1.45
227	Bhavdi	Haveli	232, 358/1	Rohan Chandrakant More	2.00
228	Bhavdi	Haveli	204	Santosh Babasaheb Tambe	2.08
229	Bhavdi	Haveli	157B	Kaluram Namdeo Tambe	2.00
230	Bhavdi	Haveli	434	Anil Baban Kature	1.02
231	Bhavdi	Haveli	246	Raosahab Balku Tambe	1.75
232	Lonikand	Haveli	609, 610, 614	Z.M.Bharucha	4.00
233	Charoli	Haveli	78/2, 94/1	S.M.Bharucha	3.00
234	Moshi	Haveli	325/24	Dynoba Maruti Kate	1.49
235	Moshi	Haveli	327/25	Ramesh Arjundas Kruplani	1.41
236	Moshi	Haveli	327/24	Arjundas M.Kruplani	1.48
237	Shindavane	Haveli	1141	Kondiba Ramchandra Kamthe	1.08
238	Wadachiwadi	Haveli	9/3A/2	Rohidas Raghunath Ghule	1.04
239	Bhavdi	Haveli	245	Avinash Dynoba Ghule	1.48
240	Bhavdi	Haveli	237	Avinash Dynoba Ghule	1.19

241	Bhavdi	Haveli	75	Vithal Bhumkar	3.00
242	Lonikand	Haveli	607	Vivek Madhav Reddy	4.00
243	Perne	Haveli	399	Smita Chandrkant Kolte	2.00
244	Supe (Kh)	Purandar	541	Sumit Vasandrao Jagtap	1.08
245	Nandgaon	Bhor	845, 846	Ajay Vijay Dhoot	2.78
246	Mordewadi	Haveli	36/39, 36/41, 36/47, 36/73, 36/72	Devyani Santosh Morde	1.85
247	Kodewadi	Haveli	5/1/2A/1	Nikhil Construction	2.35
248	Bhavdi	Haveli	169	Kamal Mansukh Navale	1.02
249	Bhavdi	Haveli	200	Shripad Stone Company	1.02
250	Yevlewadi	Haveli	39	Somnath Suresh Dhandekar	1.00
251	Bhavdi	Haveli	211	Ananda Ganpati Tambe	1.38
252	Charoli Bk	Haveli	80	Babanrao Ankush Shinde	1.20
253	Bhavdi	Haveli	86	Babusaheb Narayan Tambe	2.00
254	Bhavdi	Haveli	199	Balasaheb Bapusaheb Satav	2.00
255	Nandoshi	Haveli	9	Balasaheb Vitthalrao Jadhav	1.60
256	Bhavdi	Haveli	206	Balu Keru Tambe	1.97
257	Bhavdi	Haveli	157	Bharat Dattatray Tambe	2.02
258	Lonikand	Haveli	656	Dattatray Ramchandr Bhumar & Maruti Ramchandra Bhumkar	4.00
259	Wadgaon Shinde	Haveli	416	Dilip Anandrao Shinde	1.20
260	Bhavdi	Haveli	157/B	Dilip Namdeo Tambe	2.00
261	Lonikand	Haveli	155	Gangadhar Ramchandra Dalvi	2.02
262	Lonikand	Haveli	605, 607	Golden Sand & Stone Pvt.Ltd. Sushil M.Dhoot	4.00
263	Bhavdi	Haveli	251/1/7/1 0	Govind Mahadeo Kudale	1.00
264	Bhavdi	Haveli	224	Honrao Jaywant Tambe	1.21
265	Bhavdi	Haveli	22	J.Kumar Info Project Ltd.	4.90
266	Bhavdi	Haveli	82	Kundlik Tukaram Jadhav	2.32
267	Wadachiwadi	Haveli	26	Laxman Gopichand Bandal	2.00
268	Lonikand	Haveli	591	Robo Silicon Pvt.Ltd.	4.98
269	Nandoshi	Haveli	10	Milind Shankar Kiwale	1.34

270	Nandoshi	Haveli	4	Milind Shankar Kiwale	1.20
271	Lonikand	Haveli	561/1/2, 562/2/1	Pradip Bajirao Kand	2.00
272	Bhavdi	Haveli	23	Pritam Prataprao Khandve	2.00
273	Wagholi	Haveli	1537	Ramdas Banaji Gore	1.85
274	Bhavdi	Haveli	82, 83	Shantaram Baban Ghule	1.80
275	Charoli Bk	Haveli	60/7	Shantaram Kondiba Sonawane	1.20
276	Charoli Bk	Haveli	60/1/2/3	Shashikant Vishnupant Khandve	1.06
277	Yevlewadi	Haveli	24/1B	Shivaji Mahadeorao Shelar	1.21
278	Bhavdi	Haveli	246	Somnath Lahanu Tambe	1.15
279	Charoli Bk	Haveli	60/6, 60/5, 60/4	Somnath Raghunath Moze	1.20
280	Bhavdi	Haveli	204	Sunil Tukaram Tambe	3.87
281	Wagholi	Haveli	2513	Suraj Stone Supply Crushing & Co.	3.30
282	Wadgaon Shinde	Haveli	415	Tanaji Dnyanoba Khandve	1.20
283	Wadgaon Shinde	Haveli	414	Vilas Ankush Shinde	2.36
284	Bhavdi	Haveli	210	Vishnu Bhagwandas Thakkar	1.20
285	Charoli Bk	Haveli	80, 81	Z.M.Bharucha	1.60
286	Bhavdi	Haveli	75	Vitthal Kesu Bhamgar & Others	3.00
287	Bhavdi	Haveli	203	Shubhangi Vikas Undre	2.00
288	Bhavdi	Haveli	598	Shri Gurudatta Stone Crusher	1.00
289	Bhavdi	Haveli	157/B	Savita Gorakhnath Tambe	3.24
290	Moshi	Haveli	439/3	Vijay Chandrakant Gilbile	2.40
291	Moshi	Haveli	439/2	Manohar Ramchandra Jamtani	1.40
292	Charoli Bk	Haveli	66/2	Manoharsingh Bhagatsingh Ramsinghani	1.00
293	Charoli Bk	Haveli	63/1/A	Anandrao Motiram Devkar	1.33
294	Moshi	Haveli	327/6	Arvinda Hanumant Bhosale	1.25
295	Moshi	Haveli	435	Sanjay Hanumanta Devkar	1.30
296	Moshi	Haveli	435	Laxman Bhimrao Bhosale	1.30
297	Moshi	Haveli	435	Bhalchandra Siddhappa Lashkare	1.31
298	Moshi	Haveli	327	Ganesh Construction Bhalchandra Lashkary	1.10

299	Moshi	Haveli	439/1	Machhindra Eknath Mhaske	1.70
300	Moshi	Haveli	327/28	Tayappa Abu Pawar	1.55

3. SEIAA in its 61st & 64th meetings decided to accord environmental clearance to the above mentioned independent minor mineral proposals which may be consider as the separate EC being issued under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions.
4. The Concerned Authority should grant lease for individual lease holder stipulating conditions mentioned below and complying with the provisions of Minor Mineral Rules & GR issued by Revenue department, if any.

Specific conditions:

1. Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
2. Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
3. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.

General conditions:

1. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
2. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
3. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
4. All necessary statutory clearances shall be obtained before start of mining operations

5. Mining shall be limited to day hours time only. The loading shall not be done during night hours.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. No mining shall be carried out in the vicinity of natural/ manmade archeological sites.
8. The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
9. Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
10. No wildlife habitat will be infringed.
11. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
13. Parking of vehicles should not be made on public places.
14. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
15. Appropriate mitigative measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
16. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
17. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
18. Dispensary facilities for first-aid shall be provided at the site.
19. Occupational health surveillance program of the workers should be undertaken periodically.
20. Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
21. Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB
22. Measures shall be taken for control of noise level to the limits prescribed by CPCB
23. Regular Environmental Audit shall be annually carried out during the operational phase.
24. Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
25. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department
26. The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal
27. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again

require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

28. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

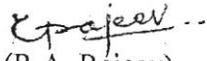
5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason after consultation with SEIAA.

7. In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this environmental clearance shall lie with the National Green Tribunal, Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Dehli - 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


(R.A. Rajeev)
Principal Secretary,
Environment department &
MS, SEIAA

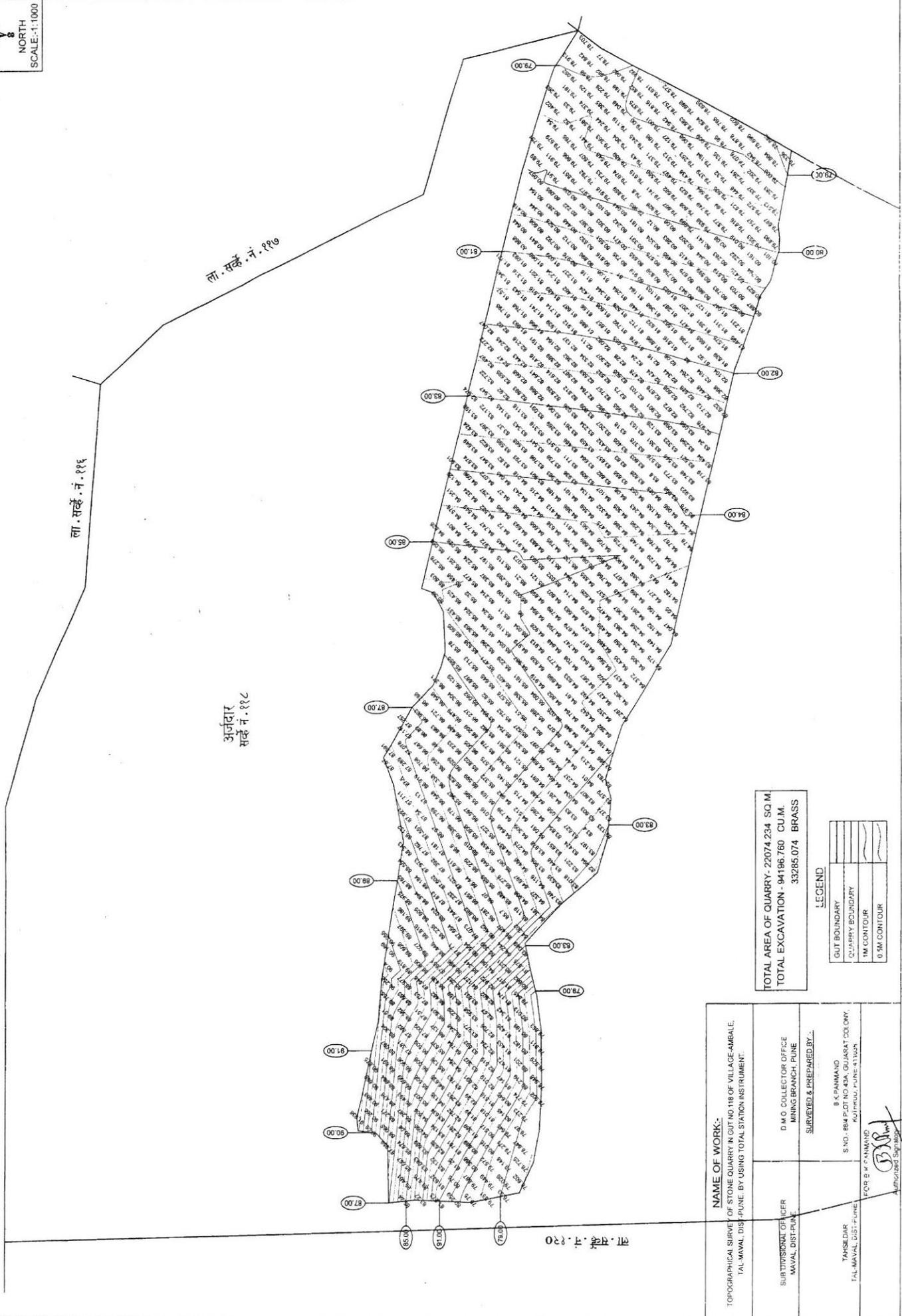
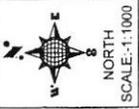
Copy to:

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.

2. Additional Secretary. MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi – 110510
3. Additional Chief Secretary, Revenue, Revenue & Forest Department.
4. Member Secretary, Maharashtra Pollution Control Board,
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Pune
7. District Mining Officer, Pune.
8. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
10. Select file (TC-3).

(EC Uploaded on - 29 Jan 14)

MAP SHOWING GROUND LEVELS & CONTOURS OF STONE QUARRY IN GUT NO. 118 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MR. SANTOSH VASANT GHOLAP



अजंवार
सर्वे.नं.११८

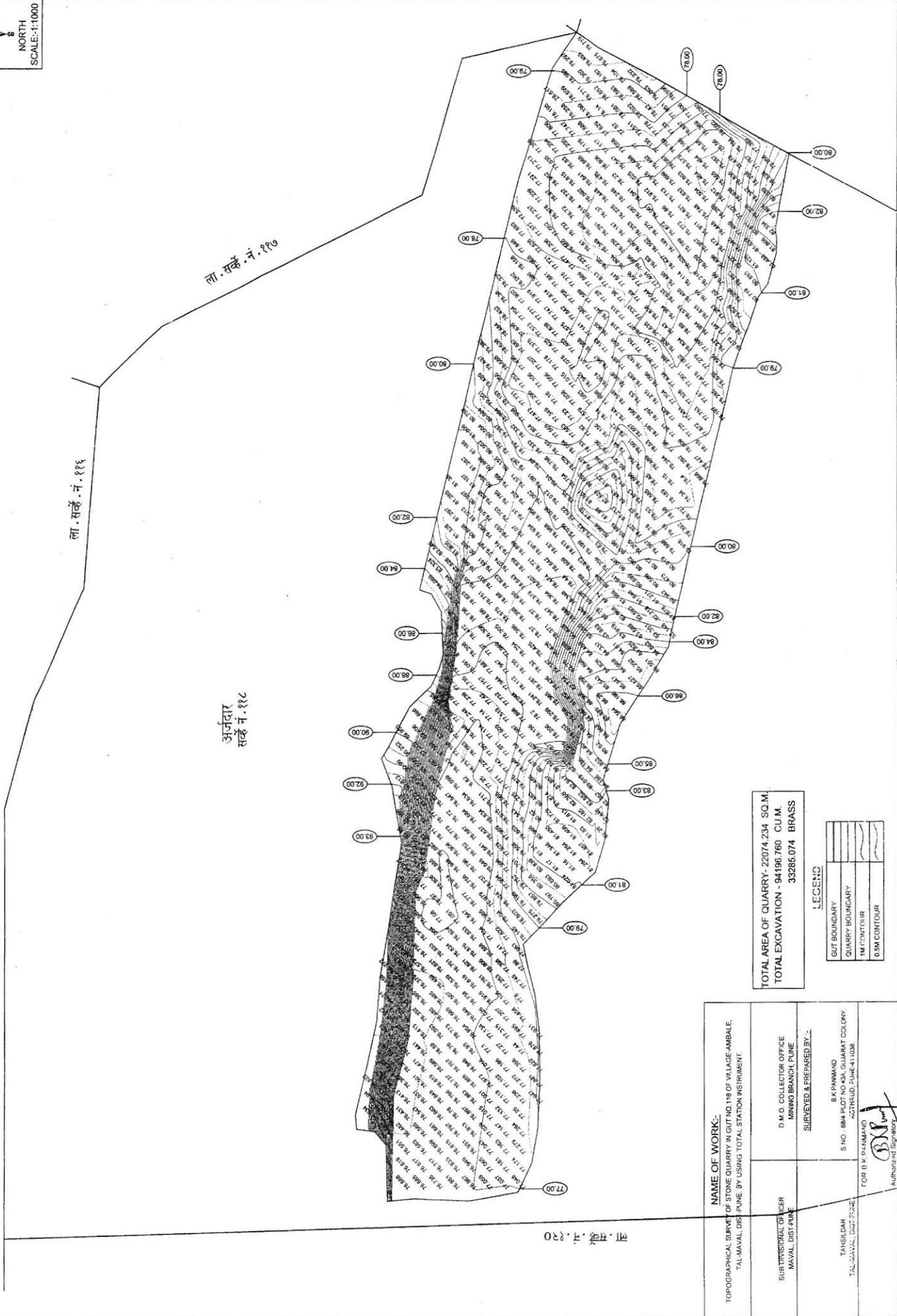
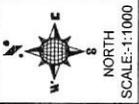
TOTAL AREA OF QUARRY - 22074.234 SQ.M
 TOTAL EXCAVATION - 94196.760 CU.M.
 33285.074 BRASS

LEGEND

	GUT BOUNDARY
	QUARRY BOUNDARY
	1M CONTOUR
	0.5M CONTOUR

<p>NAME OF WORK:- TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.118 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE, BY USING TOTAL STATION INSTRUMENT.</p>	
<p>SUR DIVISIONAL OFFICER MAVAL DIST-PUNE</p>	<p>D.M.O. COLLECTOR OFFICE MINING BRANCH, PUNE SURVEYED & PREPARED BY:- B.K.PANMANG S.NO. - 884 PLOT NO.43A, GUJARAT COLONY, TAL-MAVAL, DIST-PUNE.</p>
<p>TASKING OFFICER TAL-MAVAL, DIST-PUNE</p>	<p>APPROVED BY: B.K. PANMANG AUTHORIZED SURVEYOR</p>

MAP SHOWING EXCAVATED LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.118 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MR.SANTOSH VASANT GHOLAP



अर्जदार
 सर्वे नं.-११८

TOTAL AREA OF QUARRY- 22074.234 SQ.M.
 TOTAL EXCAVATION - 94196.760 CUM.
 33285.074 BRASS

LEGEND

	GUT BOUNDARY
	QUARRY BOUNDARY
	1M CONTOUR
	0.5M CONTOUR

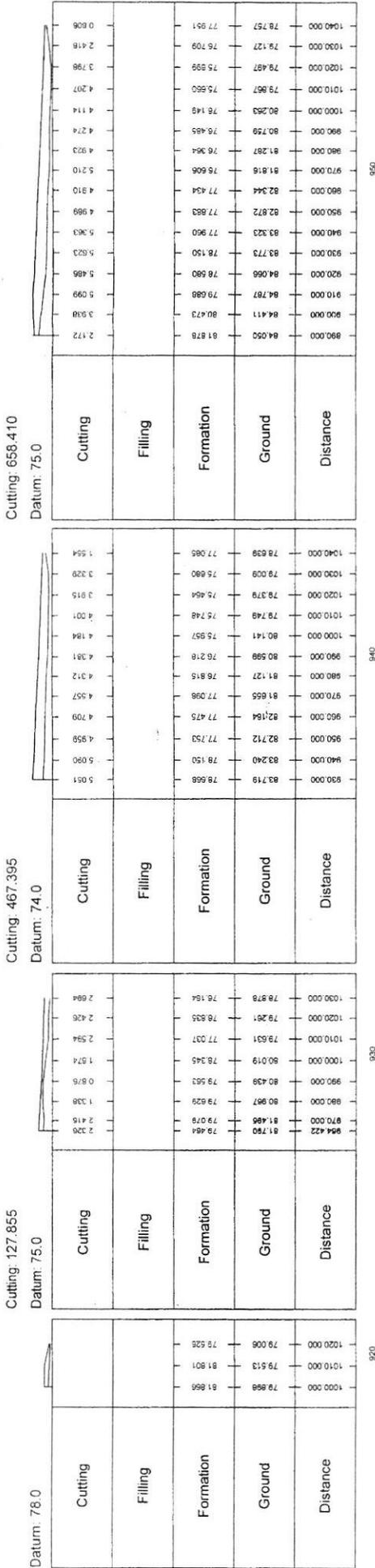
NAME OF WORK: TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.118 OF VILAGE-AMBALE, TAL-MAVAL, DIST-PUNE, BY USING TOTAL STATION INSTRUMENT.	D.M.O. COLLECTOR OFFICE MINING BRANCH, PUNE SURVEYED & PREPARED BY :- B.K.PANMAD
SUB-DIVISIONAL OFFICER MAVAL, DIST-PUNE	S.NO. - 884 PLOT NO.43A, GUARANTY COLONY, NOTHLED, PUNE-411008 FOR B.K.PANMAD
TALSILDAAR TAL-MAVAL, DIST-PUNE	 Authorized Signatory

क्र.सर्वे.नं.-११८

Hori. Scale 1:2000
Vert. Scale 1:2000

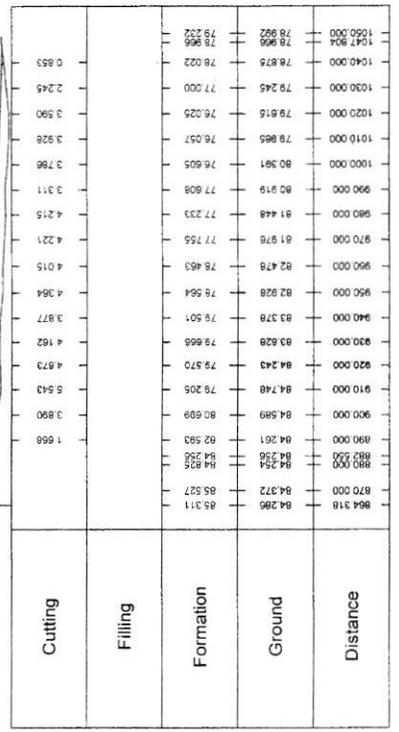
CROSS SECTIONS OF STONE QUARRY IN GUT NO. 118 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE

NAME OF OWNER - MR.SANTOSH VASANT GHOLAP



Cutting: 580.346
Datum: 75.0

Cutting: 594.294
Datum: 75.0



Hori. Scale 1:2000
Vert. Scale 1:2000

CROSS SECTIONS OF STONE QUARRY IN GUT NO. 118 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - MR. SANTOSH VASANT GHOLAP

3

Cutting: 937.144
Datum: 76.0

Distance	Ground	Formation	Filling	Cutting
805.55	82.137	80.705		2.432
810.000	83.018	81.024		1.984
820.000	83.424	81.284		2.140
830.000	83.830	81.813		2.017
840.000	84.237	82.817		1.420
850.000	84.643	79.915		4.868
860.000	84.784	79.305		5.479
870.000	84.833	82.734		1.866
880.000	84.747	81.688		3.056
890.000	84.806	78.688		5.795
900.000	83.908	78.754		5.182
910.000	84.705	78.813		5.893
920.000	84.386	78.822		4.764
930.000	83.096	78.822		5.402
940.000	83.486	78.684		5.806
950.000	83.096	78.730		5.806
960.000	83.096	77.230		5.866
970.000	82.137	77.015		5.572
980.000	81.687	77.642		4.734
990.000	81.237	77.715		3.482
1000.000	80.712	76.885		3.827
1010.000	80.222	76.720		3.502
1020.000	79.851	76.815		3.036
1030.000	79.785	77.235		2.530
1040.000	79.330	78.258		1.072
1050.000	79.052	78.855		0.887

Cutting: 1162.469
Datum: 76.0

Distance	Ground	Formation	Filling	Cutting
750.000	78.948	77.881		1.067
760.000	78.911	77.810		1.035
770.000	78.120	78.120		0.565
774.500	78.544	78.250		0.254
785.590	83.283	79.099		4.214
800.000	84.381	78.275		5.888
810.000	84.118	80.556		3.750
820.000	83.878	81.211		2.687
830.000	84.285	80.620		3.665
840.000	84.581	80.466		4.225
850.000	85.087	78.407		6.690
860.000	85.288	78.200		7.068
870.000	84.918	78.281		6.838
880.000	84.913	78.425		6.488
890.000	84.894	78.370		6.524
900.000	85.121	78.507		6.614
910.000	84.883	78.813		5.970
920.000	84.440	78.854		5.466
930.000	83.981	79.081		4.900
940.000	83.541	78.333		5.208
950.000	83.081	77.473		5.618
960.000	82.641	77.106		5.535
970.000	82.191	77.375		4.816
980.000	81.741	77.771		3.870
990.000	81.291	77.880		3.305
1000.000	80.841	77.526		3.315
1010.000	80.344	77.237		3.107
1020.000	80.057	77.221		2.836
1030.000	79.751	77.233		2.398

Cutting: 1451.095
Datum: 76.0

Distance	Ground	Formation	Filling	Cutting
720.000	78.026	77.037		1.989
730.000	79.271	77.183		2.108
740.000	80.145	77.132		3.013
750.000	81.147	77.102		4.046
760.000	81.453	77.270		4.183
770.000	81.342	77.207		4.135
780.000	81.817	77.253		4.356
790.000	84.244	77.410		6.834
800.000	85.700	78.040		7.660
810.000	85.278	77.994		7.284
820.000	84.857	77.923		6.934
830.000	84.739	78.015		6.724
840.000	86.145	77.771		7.374
850.000	86.551	77.871		7.980
860.000	86.752	77.519		8.233
870.000	85.403	77.944		7.459
880.000	85.054	77.986		7.085
890.000	85.110	78.575		6.535
900.000	85.299	78.823		6.476
910.000	84.945	79.314		5.831
920.000	84.495	78.703		4.792
930.000	84.045	79.999		4.046
940.000	83.595	79.757		3.838
950.000	83.145	78.984		4.161
960.000	82.695	78.258		4.440
970.000	82.245	78.506		3.709
980.000	81.795	78.432		3.383
990.000	81.346	78.228		3.018

Cutting: 1561.400
Datum: 76.0

Distance	Ground	Formation	Filling	Cutting
720.000	78.987	76.967		2.920
730.000	80.889	76.931		3.958
740.000	81.980	76.887		4.993
750.000	82.891	76.855		6.036
760.000	83.882	76.920		6.962
770.000	83.958	76.848		7.112
780.000	84.127	76.619		7.508
790.000	86.554	76.876		9.878
800.000	86.862	76.847		10.015
810.000	86.440	76.758		9.684
820.000	86.019	76.752		9.267
830.000	85.587	76.684		8.813
840.000	85.589	76.620		8.779
850.000	86.005	76.583		9.442
860.000	86.237	77.248		8.989
870.000	85.887	77.735		8.152
880.000	85.538	78.208		7.330
890.000	85.324	78.736		6.588
900.000	85.477	79.051		6.426
910.000	84.989	80.383		4.816
920.000	84.548	81.013		3.536
930.000	84.099	81.107		2.992
940.000	83.649	81.185		2.484
950.000	83.198	80.759		2.440

B.B. Bhat

1000

1000

CROSS SECTIONS OF STONE QUARRY IN GUT NO.118 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE

NAME OF OWNER - MR.SANTOSH VASANT GHOLAP

Hori.Scale 1:2000
Vert.Scale 1:2000



Cutting: 1235.799

Datum: 75.0

Cutting	4.897	5.934	6.971	8.016	9.047	10.016	9.979	11.613	10.944	10.796	10.289	9.988	8.295	5.108	0.796	0.932	0.459	1.067	1.444	2.507
Filling																				
Formation	76.735	76.699	76.663	76.619	76.590	76.485	76.459	76.833	77.080	76.806	76.892	76.771	78.043	81.352	85.925	85.439	85.840	84.465	84.059	82.545
Ground	81.632	82.633	83.634	84.635	85.637	86.501	86.438	88.446	88.024	87.602	87.181	86.759	86.338	86.490	86.721	86.371	86.299	85.533	85.503	85.053
Distance	720.000	730.000	740.000	750.000	760.000	770.000	780.000	790.000	800.000	810.000	820.000	830.000	840.000	850.000	860.000	870.000	872.072	883.996	900.000	910.000

1020

Cutting: 643.469

Datum: 75.0

Cutting	8.773	9.323	9.856	10.316	8.662	6.621	5.325	5.190	3.911	1.138					
Filling															
Formation	76.688	76.551	76.431	76.383	78.719	81.761	83.652	84.418	85.275	87.637	88.626	90.661	91.186	91.812	90.252
Ground	85.461	85.874	86.287	86.699	87.361	88.382	88.977	89.508	89.166	88.765	88.626	88.343	87.921	87.500	87.078
Distance	720.000	730.000	740.000	750.000	760.000	770.000	780.000	790.000	800.000	810.000	813.283	820.000	830.000	840.000	850.000

1030

Datum: 89.0

Cutting		
Filling		
Formation	94.634	95.523
Ground	90.256	90.669
Distance	740.000	750.000

1040

Volume Report of Stone Quarry of Mr.Santosh Vasant Gholap								
Sl. No.	Section From	Previous Section	Difference	Width	Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	920.000	-	0.000	20.000	0.000	0.000	0.000	0.000
2	930.000	920.000	10.000	65.578	127.855	0.000	63.928	639.275
3	940.000	930.000	10.000	110.000	467.395	127.855	297.625	2976.250
4	950.000	940.000	10.000	150.000	658.410	467.395	562.903	5629.025
5	960.000	950.000	10.000	185.682	580.346	658.410	619.378	6193.780
6	970.000	960.000	10.000	220.000	594.294	580.346	587.320	5873.200
7	980.000	970.000	10.000	244.342	937.144	594.294	765.719	7657.190
8	990.000	980.000	10.000	280.000	1162.469	937.144	1049.807	10498.065
9	1000.000	990.000	10.000	270.000	1451.095	1162.469	1306.782	13067.820
10	1010.000	1000.000	10.000	230.000	1561.400	1451.095	1506.248	15062.475
11	1020.000	1010.000	10.000	190.000	1235.799	1561.400	1398.600	13985.995
12	1030.000	1020.000	10.000	130.000	643.469	1235.799	939.634	9396.340
13	1040.000	1030.000	10.000	10.000	0.000	643.469	321.735	3217.345
							Total	94196.760
							Brass	33285.074

BK P

वसुली प्रपत्र -२

तहसीलदार कार्यालयाने त्यांचे स्तरावर (वसुली प्रपत्र - १) वरून भरवयाचा तक्ता

अ. क्र.	खानपट्टा धारकाचे नाव व पत्ता	खाणीचा सर्वे नंबर	खानपट्टा मोजणी दिनांक	मोजणी शीट नुसार उत्खनन (ब्रास)	रॉयल्टी रक्कम भरलेले एकूण ब्रास प्रपत्र १ वरून	शिल्लक ब्रास (५-६=७)	चालू दराप्रमाणे (६००) येणारी एकूण वसूल करावयाची रक्कम
1.	संतदीप स्टोन क्रशर तर्फे प्रो. प्रा. श्री संतोष वसंत घोलेप.	११८	09/11/2022 To 15-03-2023	33285.00	33605.12	-320.12	

1. सोबत चलनाच्या प्रमाणित प्रती (Self Attested)

संतदीप स्टोन क्रशर तर्फे
प्रो. प्रा. श्री संतोष वसंत घोलेप.

Renual application
pending.

तहसिलदार मावळ
Action According
to MLRC is pending

वसूली प्रपत्र - १

मोजणी प्रमाणे आलेले ब्रास व खाणपट्टाधारकांनी चलनाने भरलेली रक्कम यांचा ताळमेळ घेणे कामी
भरावयाचे

विवरणपत्र

स्वामित्वधनाचे दर

सन १५/०१/२००३ ते १४/१२/२००६:- ५०

सन १५/१२/२००६ ते

१०/०२/२०१०:- १००

सन ११/०२/२०१० ते १०/०५/२०१७:- २००

सन ११/०५/२०१७:- ४००

खाणपट्टाधारकाचे नाव :- संतोष वसंत घोलप

पत्ता :- आंबळे

खाणपट्ट्याचा सर्व्हे नं :- 118

खाणीचा पत्ता तालुका :- आंबळे मावळ

क्र.	रॉयल्टी रक्कम भरलेले चलन क्र. व दिनांक	भरलेली रक्कम	रक्कम भरणा करते वेळीचा रॉयल्टीचा दर	त्यानुसार आलेले ब्रास (३/४)
1	च. 5761206(05-011-2016)	300000.00	200	1500.00
2	च. 5758739 (27-09-2017)	7800.00	200	39.00
3	च. 5758476 (27-09-2017)	7800.00	200	39.00
4	च. 8732768 (28-12-2017)	7800.00	200	39.00
5	च. 8732676 (28-12-2017)	7800.00	200	39.00
6	च.12164305 (21-03-2018)	500000.00	400	750.00
7	च. 6662884 (29-09-2018)	300000.00	400	1250.00
8	च.14028810 (30-03-2019)	200000.00	400	500.00
9	च.12878811 (08/03/2019)	300000.00	400	750.00
10	च.10114629 (30-12-2019)	500000.00	400	1250.00
11	च.12164305 (21-03-2018)	500000.00	400	1250.00
12	च.11145757(06-02-2020)	500000.00	400	1250.00
13	च.13144429 (09-03-2020)	500000.00	400	1250.00
14	च.10911541 (31-01-2021)	500000.00	400	1250.00
15	च.10961454 (01-02-2021)	500000.00	400	1250.00
	एकूण			

१. सोबत चलनाच्या प्रमाणित प्रती (self attested)

२. चलन भरताना चेक वापरला असल्यास त्याच्या बँक विवरणपत्राची प्रत

सही/-

नाव:-

तपासले/प्रमाणीत
तहसिलदार/वसूली अधिकारी
तहसिलदार मावळ

वसूली प्रपत्र - १

मोजणी प्रमाणे आलेले ब्रास व खाणपट्टाधारकांनी चलनाने भरलेली रक्कम यांचा ताळमेळ घेणे कामी
भरावयाचे

विवरणपत्र

स्वामित्वधनाचे दर

सन १५/०१/२००३ ते १४/१२/२००६:- ५०

सन १५/१२/२००६ ते

१०/०२/२०१०:- १००

सन ११/०२/२०१० ते १०/०५/२०१७:- २००

सन ११/०५/२०१७:- ४००

खाणपट्टाधारकाचे नाव :- संतोष वसंत घोलप

पत्ता :- आंबळे

खाणपट्ट्याचा सर्व्हे नं :- 118

खाणीचा पत्ता तालुका :- आंबळे मावळ

क्र.	रॉयल्टी रक्कम भरलेले चलन क्र. व दिनांक	भरलेली रक्कम	रक्कम भरणा करते वेळीचा रॉयल्टीचा दर	त्यानुसार आलेले ब्रास (३/४)
16	च.12403619 (1-03-2019)	500000	400	1250.00
17	च. 2908399 (29-06-2021)	500000.00	400	1250.00
18	च. 2908299 (29-06-2021)	470000.00	400	1175.00
19	च.10114629 (30-12-2019)	500000.00	400	1250.00
20	च. 2990711 (30-06-2021)	500000.00	400	1250.00
21	च.10955369 (30-12-2021)	237100.00	400	592.75
22	च.10954990 (30-12-2021)	300000.00	400	750.00
23	च. 2907399 (29-06-2021)	500000.00	400	1250.00
24	च.30898092 (02-03-2022)	500000.00	600	833.33
25	च. 2473053 (27-05-2022)	272664.00	600	454.54
26	च. 2470680 (27-05-2022)	49140.00	600	81.90
27	च. 1612843 (09-05-2022)	108300.00	500	180.50
28	च. 5035385 (15-07-2022)	249500.00	600	415.83
29	च. 6248357 (10-08-2022)	76,500.00	600	127.50
30	च. 6578437 (19-08-2022)	202680.00	600	337.80
	एकूण			

१. सोबत चलनाच्या प्रमाणित प्रती (self attested)

२. चलन भरताना चेक वापरला असल्यास त्याच्या बँक विवरणपत्राची प्रत

सही/-

नाव:-

तर्फेसही/प्रमाणित

तहसिलदार / खनिज अधिकारी

सही/...

